



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियन्त्रण बोर्ड

33/18 कपिल बिहार, सहारनपुर-247001

सन्दर्भ सं: 463 /ओ०ए० सं-79/2023(हरि प्रकाश)/2023 दिनांक : 17.03.2023

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.- Compliance to the Direction issued on dated 10-02-2023 by the Hon'ble National Green Tribunal in O.A. No. 79/2023 Hari Prakash V/s Uttam Sugar Mill Libberhedi & Ors.

Respected Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Compliance to the Direction issued on dated 10-02-2023 by the Hon'ble National Green Tribunal in O.A. No. 79/2023 Hari Prakash V/s Uttam Sugar Mill Libberhedi & Ors.

With regards.

Encl. : As above.

Yours faithfully,

Dhy
17/3/23
(Dr. D.C. Pandey)
Regional Officer.

Ref. No. and Date as above:-

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
3. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.
4. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, Noida for perusal and necessary action.

Regional Officer

JOINT INSPECTION REPORT

IN COMPLIANCE TO

HON'BLE NGT ORDER DATED 10.02.2023

IN THE MATTER OF

HARI PRAKASH

Vs

UTTAM SUGAR MILL LIBBERHEDI & ORS.

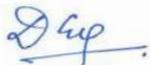
[O.A. NO. 79/2023]

Date of inspection: 21st & 22nd June-2023

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Dip *P. Singh*

DETAILED FACTUAL REPORT ON IMPACT OF DISCHARGE OF UNTREATED INDUSTRIAL EFFLUENT IN SHILA KHALA (DRAIN), WHICH LATER JOINS RIVER KALI-WEST IN UTTAR PRADESH AS PER HON'BLE NGT ORDER DATED 10.2.2023 IN OA NO 79 OF 2023 HARI PRAKASH VS UTTAM SUGAR MILL LTD, LIBBERHEDI, UTTARAKHAND CARRIED OUT BY JOINT COMMITTEE OF CPCB, UPPCB, UKPCB & DISTRICT ADMINISTRATION OF DISTT. SAHARANPUR ON 21st & 22nd JUNE, 2023

1 Subject Matter

Matter: OA no 79 of 2023 Hari Prakash Vs Uttam Sugar Mill Ltd, Libberhedi

Subject: Detailed factual report on impact of discharge of untreated industrial effluent in Shila khala (drain), which later joins river Kali-west in Uttar Pradesh.

2 Order of Hon'ble NGT dated 10.02.2023

The Hon'ble NGT in the said matter passed the following directions vide its order dated 10.02.2023 (**Annexure I**):

"In view of allegations in the application, we are of the view that the facts need to be verified and remedial action taken by joint Committee of CPCB, UPPCB and the District Magistrate, Saharanpur. The UPPCB will be the nodal agency for coordination and compliance. The Committee may meet within two weeks, undertake visit to the site and interact with the stakeholders. A factual and action taken report be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may give compliance status by the industries in question with reference to CTOs granted and mode of disposal of effluents by them."

3 Background

In compliance of Hon'ble NGT order, a committee having representative from CPCB, UPPCB and District Magistrate (DM), Saharanpur was constituted.

The nodal officer of UPPCB highlighted the fact before the committee that all the industries mentioned the Hon'ble NGT order dated 10.02.2023 are located in the state of Uttarakhand and none of them are located in Uttar Pradesh (U.P) only the residential village of the applicant i.e Ransaura is located in Saharanpur District of U.P.

Thereafter, a letter dated 06.04.2023 was issued to Uttar Pradesh Pollution Control Board (UPPCB) and DM, Haridwar to depute the representatives from Uttarakhand Pollution Control Board (UKPCB) for constitution of Joint Committee in compliance to Hon'ble NGT order dated 10.02.2023. Copy of letter is attached as **Annexure II**.

The joint committee comprising of officials from CPCB, UPPCB, UKPCB and District Magistrate, Saharanpur carried out inspection of the units mentioned in Hon'ble NGT order and site survey including mapping of Shila Khala and Mundet drain during June 21-22, 2023 in order to ascertain the cause of pollution in Shila Khala drain which further meets River Kali-west. Wastewater and groundwater samples were collected by joint team and samples were analysed in CPCB laboratory at Delhi.

D. Singh *P. Singh*

4 Joint survey and monitoring during June 21-22, 2023

The joint committee comprising of officials from CPCB, UPPCB, UKPCB and District Magistrate, Saharanpur carried out inspection of the units listed in Hon'ble NGT order as well as the units in the vicinity of these units for compliance verification and survey, mapping and monitoring of Shila Khala drain & associated first order drain i.e Mundet drain during June 21-22, 2023. Ground water samples were also collected from the villages located near the bank of Shila Khala drain for assessment of impact of drain on ground water quality. Team interacted with the residents of Ransaura village, collected groundwater samples from the village and interacted with Community Health officer at Community Health Center of village-Ransaura, Saharanpur, U.P. Team collected samples from both Shila Khala and Mundet drain from various locations in order to study the impact of industrial activities on quality of drain.

4.1 Compliance verification of Industries during 21-22.06.2023 by joint team of officials from CPCB, UPPCB, UKPCB and District Administration, Saharanpur

In compliance to the aforesaid direction, a joint team of officials from Central Pollution Control Board, Delhi, Uttar Pradesh Pollution Control Board (UPPCB) and Uttarakhand Pollution Control Board (UKPCB) visited the following industries on 21-22.06.2023:

Table 1: List of industries inspected during 21.06.2023 - 22.06.2023

Sl. No	Name of the unit	Annexure No.	Date of inspection
1.	M/s Uttam Sugar Mills Limited Distillery Division, Libberheri, Dist. Haridwar. (Uttarakhand)	Annexure - 1	21.06.2023
2.	M/s Uttam Sugar Mills Ltd., Khasra No.- 42, 45 etc, Vill.-Libberheri, Roorkee, Distt.-Haridwar	Annexure - 2	21.06.2023
3.	M/s Aroma Craft & Tissues Pvt. Ltd., Khasra No. 103, 104, Vill- Nurpur, Pargana- Manglore, Tehsil- Roorkee, Distt.- Haridwar	Annexure - 3	21.06.2023
4.	M/s Sagar Paper Mills Pvt. Ltd., Khasra No. 223, 225, 5th K.m., Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil- Roorkee, Distt.- Haridwar	Annexure - 4	21.06.2023
5.	M/s Asahi India Glass Ltd.- AIS Industrial Estate, Jhabera Road, Latherdeva Hoon, Roorkee, Distt.- Haridwar	Annexure - 5	21.06.2023
6.	M/s Air Liquide North India Pvt. Ltd., Unit -I, AIS Industrial Estate, Jhanreda road Tehsil- Roorkee, Distt. - Haridwar	Annexure - 6	22.06.2023

Dip. P. Singh

7.	M/s Finolex Cable Limited, Plot no.: K1 & 2 AIS Industrial Estate, Latherdeeva Hoon, Manglaur Jhabrera Road, Tehsil- Roorkee, Distt.- Haridwar, Uttarkhand	Annexure - 7	22.06.2023
8.	M/s Carborundum Universal Ltd., Plot No. K-3, AIS Industrial Estate, Tehsil- Roorkee, Distt. - Haridwar	Annexure - 8	22.06.2023
9.	M/s Uttaranchal Pulp & Paper Mill Pvt. Ltd. Khasra No. – 29, 02nd Km stone Mangalore, Vill. – Mundet, Roorkee, Dist. – Haridwar, Uttarakhand	Annexure - 9	21.06.2023
10.	M/s Aadharshree Paper Mills Pvt. Ltd. Mangalore – Deoband road, Vill. – Mundet, Roorkee, Dist. – Haridwar, Uttarakhand	Annexure - 10	21.06.2023
11.	M/s Sagar Pulp & Paper Mills Ltd. Khasra No. 14/1, 2.5 Km. Mangalore – Deoband road, Vill. – Mundet, Roorkee, Dist. – Haridwar, Uttarakhand	Annexure - 11	21.06.2023
12.	M/s Gold Plus Glass Industry Ltd. Gold Plus Industrial Estate, Vill. – Thithola, P.O. – Landhora, Laksar Road, Dist. - Haridwar	Annexure - 12	21.06.2023

Detailed inspection reports of above mentioned units are attached as Annexures as listed in Table 1. However, the major observations and recommendations made by the Joint committee during the inspection of these units are summarized as follows:

4.1.1 M/s Uttam Sugar Mills Limited Distillery Division, Libberheri, Dist. Haridwar, Uttarakhand

- a. Unit was found operational on the day of inspection dated 21.06.2023.
- b. The unit shall utilize the spent wash stored in lagoon having solid content of 19.86 % through Evaporation-Concentration process (i.e. MEE) to achieve >45% solid concentration and then use it as fuel in incineration boiler.
- c. The unit shall restrict the storage capacity of impermeable lagoon to 7 days equivalent of concentrated spent wash and excess lagoon capacity shall be dismantled or filled/levelled.
- d. The unit shall install mass flow meter at Inlet and Outlet of CPU.

D. Gupta *P. Singh*

- e. The unit shall install flow meter at line carrying concentrated spent wash from IMEE to SMEE and maintain logbook for the same on daily basis.
- f. The unit shall ensure that only concentrated spent wash from SMEE is stored in the impermeable lagoon.
- g. The unit shall maintain logbooks for Raw Spent Generation, Feed to IMEE, Feed to SMEE, Concentrated Spent wash from SMEE, Feed to lagoon, Slop feed to incineration boiler, Inlet and Outlet of CPU.

4.1.2 M/s Uttam Sugar Mills Ltd., Khasra No.- 42, 45 etc, Vill.-Libberheri, Roorkee, Distt.-Haridwar, Uttarakhand

- a. Unit was non-operational on the day of inspection dated 21.06.2023 due to seasonal off from 29th April, 2023.
- b. Only cleaning activities was going on within the unit's premises.
- c. ETP was found operational for cleaning purposes and sample was collected (Form-I enclosed).
- d. Unit doesn't have valid consent to operate & the consent was expire on 31.03.2023. However, unit applied for the same on 28.02.2023.
- e. Unit has obtained NO from CGWA for abstraction of ground water with validity upto 30.05.2024.
- f. As informed by unit representative lagoon water is used for the ongoing cleaning activity.
- g. Unit is complying w.r.t. to consented norms. However, significant reduction in TDS (78%) from 1620 mg/l to 356 mg/l without any TDS reduction unit, indicates suspected dilution of freshwater at any level of treatment system.
- h. Unit shall obtain consent to operate from UKPCB prior to start the mill. Unit shall maintain all logbooks on daily basis.

4.1.3 M/s Aroma Craft & Tissues Pvt. Ltd., Khasra No. 103, 104, Vill- Nurpur, Pargana- Manglore, Tehsil- Roorkee, Distt.- Haridwar, Uttarakhand

- a. Unit was found operational on the day of inspection dated 21.06.2023.
- b. Unit doesn't have valid consent to operate and same was expired on 31.03.2023. However, unit has applied for renewal of consent on 28.03.2023.
- c. The NOC from CGWA for ground water extraction not provided by the unit. Unit has 02 Borewells for fulfilling fresh water requirement.

Dip. *P. Singh.*

- d. Unit has installed flowmeters at both Borewells and as per logbook, avg. fresh water withdrawal was 348.98 KLD (324.24 KLD + 24.74 KLD) from 1st April to 20th June, 2023.
- e. Flowmeter is not installed at ETP inlet. However, flowmeter was installed at ETP outlet (without Totalizer) along with V-notch.
- f. Unit has installed flowmeter at recycling of treated effluent from ETP outlet and as per logbook, unit has recycled 13.53 KLD of treated effluent from 1st April to 20th June, 2023.
- g. Unit is maintaining logbook for Production, Both Borewells, ETP outlet Flow (on the basis of V-notch reading), Recycling from ETP outlet and Consumption of water in Boiler on daily basis.
- h. OCEMS was installed at ETP outlet and showing Flow- 4.2 m³/hr, pH- 7.62, TSS- 25.5 mg/l, BOD- 16.4 mg/l, COD- 91.3 mg/l.
- i. Water Sample were collected from Borewell, ETP Inlet, Outlet and Aeration Tank and Form-I was served (copy enclosed).
- j. Unit is complying w.r.t. consented discharge norms, However, 96% reduction in TDS from 13604 mg/l (ETP inlet) to 540 mg/l (ETP outlet) without having any TDS reduction unit in ETP, indicates suspected dilution of freshwater at any level of treatment system.
- k. Unit shall obtain consent from UKPCB immediately.
- l. Unit shall obtain NOC for groundwater abstraction from CGWA.
- m. Unit shall install flowmeter at ETP inlet with Totalizer and maintain its logbook on daily basis.
- n. Unit shall install electromagnetic flowmeter with totalizer at ETP outlet, so that actual discharge may be reported.
- o. Unit shall maintain logbooks for Sludge generation & disposal, Chemical consumption in ETP, Electricity consumption in ETP.

4.1.4 M/s Sagar Paper Mills Pvt. Ltd., Khasra No. 223, 225, 5th K.m., Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil- Roorkee, Distt.- Haridwar, Uttarakhand

- a. Unit was found operational on the day of inspection dated 21.06.2023.
- b. Unit doesn't have valid consent to operate and the consent to operate was expired on 31.03.2023. However, unit has applied for renewal of consent on 27.03.2023.

Dip *P. Singh*

- c. Unit doesn't have valid NOC from CGWA for ground water abstraction & same was expired on 25.08.2022. However, unit has applied for CGWA NOC on 10.06.2023 for renewal.
- d. Unit has 02 Borewells for fulfilling fresh water requirement.
- e. Unit has flowmeters at both Borewells and as per logbook avg. fresh water withdrawal was 649.75 KLD from 1st March to 31st May, 2023.
- f. Unit have flowmeter at ETP inlet & outlet (along with V-notch). However, flowmeter installed at ETP outlet was without Totalizer.
- g. Unit has installed flowmeter at recycling of treated effluent from ETP and as per logbook avg. recycled water is 168.47 from 1st March to 31st May, 2023.
- h. Unit is maintaining logbook for Production along with raw materials, Both Borewells, ETP inlet & outlet Flow, Recycling from ETP, Sludge generation, electricity consumption and Consumption of water in process & Boiler on daily basis.
- i. OCEMS is installed at ETP outlet and showing Flow- not working, pH- 7.6, TSS- 7.5 mg/l, BOD- 9.3 mg/l, COD- 81.7 mg/l.
- j. Water sample were collected from Borewell, ETP Inlet, Outlet and Aeration Tank and Form-I was served (copy enclosed).
- k. Unit is complying w.r.t. consented discharge norms, However, 91.65 % reduction in TDS from 9632 mg/l (ETP inlet) to 804 mg/l (ETP outlet) without having any TDS reduction unit in ETP, indicates suspected dilution of freshwater at any level of treatment system.
- l. Unit shall obtain consent from UKPCB immediately.
- m. Unit shall install flowmeter having totalizer at ETP outlet, so that actual discharge may be reported.
- n. Unit shall maintain logbooks for Sludge disposal and Chemical consumption in ETP.

4.1.5 M/s Asahi India Glass Ltd.- AIS Industrial Estate, Jhabera Road, Latherdeva Hoon, Roorkee, Distt.- Haridwar, Uttarakhand

- a. Unit was found operational on the days on inspection dated 21.06.2023.
- b. Unit have 04 valid consent to operate for four different process units operating inside unit premises with validity upto
- c. Unit is engaged in the manufacturing of Mirror and glasses.

Dep. *P. Singh*

- d. Unit has 03 Borewells within the premises and provided only 01 NOC from CGWA. As per NOC provided by the unit 274 KLD of abstraction of ground water is permissible, but unit was extracting 415.26 KLD (avg.) of water from borewell. Hence it is violation of conditions laid down in CGWA NOC.
- e. Unit has 02 ETP namely Common ERS (16 m³/hr) and Mirror ETP water ERS (16.5 m³/h) for treatment of effluent generated from different process. During visit, Mirror ERS was found non-operational.
- f. Unit has installed STP of capacity 75 KLD for treatment of sewage generated.
- g. Effluent samples were collected from common ERS inlet and outlet. Analysis results showed compliance w.r.t. consented discharge norms.
- h. As informed all treated effluent and treated sewage utilized into their process and gardening.
- i. No discharge of treated/untreated wastewater into the Shila drain was observed during the inspection.
- j. Unit shall prepare water audit through reputed government expert institute.
- k. Unit shall maintain borewell logbook on the basis of totalizer value.
- l. Unit shall maintain recycle water logbook for process and gardening.
- m. Unit shall not exceeded the limit of Ground water abstraction or unit has to revise their NOC for ground water abstraction with enhance capacity as per requirement.

4.1.6 M/s Air Liquide North India Pvt. Ltd., Unit -I, AIS Industrial Estate, Jhabreda road Tehsil- Roorkee, Distt. - Haridwar, Uttarakhand

- a. Unit was found operational on the day of inspection dated 22.06.2023.
- b. Unit doesn't have valid consent to operate. The consent was expired on 31.03.2023. However, unit has applied for renewal of consent on 21.02.2023.
- c. Unit doesn't provided NOC from CGWA for ground water abstraction. Unit has 02 Borewells for fulfilling fresh water requirement.
- d. Avg. fresh water consumption is calculated as 262 KLD (based on logbook data from 1st April to 21 June 2023)
- e. Unit is engaged in the manufacturing of Gaseous nitrogen, Hydrogen gas, Liquid Argon, Liquid Nitrogen and Liquid Oxygen.

D. Gupta *P. Singh*

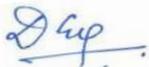
- f. Unit has installed RO plant having capacity 4.5 m³/hr and Cooling tower having recirculation rate of 1000 m³/hr to meet their process water and industrial cooling requirement.
- g. Mostly water used in the cooling tower RO water used only in the manufacturing process (Water thermolysis) of Hydrogen gas. Reject of RO plant used in the gardening purposes.
- h. No effluent generation observed during the manufacturing process.
- i. No wastewater discharge outside unit premises observed during inspection
- j. Unit shall obtain consent from UKPCB immediately.

4.1.7 M/s Finolex Cable Limited, Plot no.: K1 & 2 AIS Industrial Estate, Latherdeeva Hoon, Manglaur Jhabrera Road, Tehsil- Roorkee, Distt.- Haridwar, Uttarkhand

- a. Unit was found operational on the day of inspection dated 22.06.2023.
- b. Unit has valid consent to operate with validity upto 31.03.2026.
- c. Unit has 02 Borewells for fulfilling fresh water requirement. Unit has obtained NOC from CGWA for ground water abstraction and valid upto 19.05.2023.
- d. Avg. fresh water consumption is calculated as 85.67 KLD (based on data provided by unit from 1st March to 30th May 2023)
- e. Unit is engaged in the manufacturing of Distribution Boards, Electrical cables, Electrical Switches, Isolator, Minimum Circuit Breaker, Moulded Case Circuit Breaker and Residual Current Circuit Breaker. As informed waster is not used in the manufacturing process rather used in industrial cooling and domestic purposes.
- f. No wastewater discharge outside unit premises observed during inspection
- g. Unit shall prepare water audit through reputed government expert institute.

4.1.8 M/s Carborundum Universal Ltd., Plot No. K-3, AIS Industrial Estate, Tehsil- Roorkee, Distt. - Haridwar, Uttarakhand

- a. Unit was found operational on the day of inspection dated 22.06.2023.
- b. Unit doesn't have valid consent to operate issued by UKPCB. Consent was expired on 31.03.2023. However, unit has applied for renewal of consent on 21.02.2023.
- c. Unit has 01 Borewells for fulfilling fresh water requirement. Unit doesn't provided NOC obtained from CGWA for ground water abstraction.

- d. Avg. fresh water consumption is calculated as 56 KLD (based on logbook data from 1st May to 21 June 2023)
- e. Unit is engaged in the manufacturing of abrasive grinding wheels. No water is used in the manufacturing process.
- f. No wastewater discharge outside unit premises observed during inspection
- g. Unit shall obtain consent from UKPCB immediately.

4.1.9 M/s Uttaranchal Pulp & Paper Mill Pvt. Ltd. Khasra No. – 29, 02nd Km stone Mangalore, Vill. – Mundet, Roorkee, Dist. – Haridwar, Uttarakhand

- a. Unit was found operational on the day of the visit (21st June 2023).
- b. The Uttarakhand Pollution Control Board (UKPCB) has granted Consolidated Consent & Authorization for operating the unit under section 21 of the Air (Prevention and control of Pollution) Act, 198; under section 25 of the Water (Prevention and control of Pollution) Act, 1974) and under “Rule-6(2) of the hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016” having validity up to 31.03.2025.
- c. The Central Ground Water Authority (CGWA) has granted a No Objection Certificate (NOC) to the unit for groundwater abstraction from both Borewells, having validity up to 19.03.2026. As per the conditions of this NOC, the unit can abstract a maximum of 770 KL/day groundwater.
- d. As per the logbook provided for groundwater withdrawal, the unit has abstracted groundwater @ 880.90 KL/day for duration 01.05.2023 – 20.06.2023 against the permitted quantity of 770 KL/day specified in NOC from CGWA which **indicates non-compliance w.r.t. groundwater withdrawal.**
- e. Unit has installed an Effluent Treatment Plant (ETP) of 870 KLD comprising Physico-chemical followed by Biological treatment followed by Tertiary treatment.
- f. As per the logbook provided for ETP Inlet & Recycled effluent, the quantity of raw effluent is being fed into ETP @ 1204.71 KLD and partially treated effluent is being recycled to process @ 474.92 KLD (for duration 01.05.2023 – 20.06.2023).
- g. As per the logbook provided for ETP Outlet, the quantity of treated effluent being discharged @ 612 KLD (for duration 01.05.2023 – 20.06.2023) against the consented quantity of 546.5 KLD which is **non-compliance of consented conditions.**

D. Gupta *P. Singh*

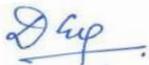
- h. Unit has installed the Online Continuous Effluent Monitoring System (OCEMS) at the outlet of ETP and provided connectivity with CPCB server.
- i. No bypass found during visit.
- j. Analysis results of sample collected from ETP Outlet show pH – 7.8 (against the consented norm of 5.5 – 9.0); BOD – 24 mg/l (against the consented norm of 30 mg/l); COD – 87 mg/l (against the consented norm of 250 mg/l); TSS – 69 mg/l (against the consented norm of 100 mg/l); Oil & Grease – BDL (against the consented norm of 10 mg/l) and TDS – 440 mg/l.
- k. Analysis results of sample collected from Aeration tank of ETP show MLSS – 2886 mg/l and MLVSS – 1261 mg/l i.e. ratio of MLVSS/MLSS is 0.43.
- l. These results indicate compliance with the stipulated discharge norms, however TDS 92.32 % reduction from 5732 mg/l to 440 mg/l without any TDS reduction unit, indicates suspected dilution of freshwater at any level of treatment system cannot be ruled out.
- m. Unit shall install flow meter with totalizer at Inlet and outlet of ETP and maintain logbook for the same.
- n. Unit shall restrict the quantity of groundwater withdrawal as per condition mentioned in NOC issued by CGWA.
- o. Unit shall restrict the quantity of treated effluent discharge as per condition mentioned in CCA issued by UKPCB.
- p. Unit shall maintain housekeeping near ETP area and improve the operation & maintenance of ETP.

4.1.10M/s Aadharshree Paper Mills Pvt. Ltd. Mangalore – Deoband road, Vill. – Mundet, Roorkee, Dist. – Haridwar, Uttarakhand

- a. Unit was found operational on the day of the visit (21st June 2023).
- b. The Uttarakhand Pollution Control Board (UKPCB) has granted Consolidated Consent & Authorization for operating the unit under section 21 of the Air (Prevention and control of Pollution) Act, 198; under section 25 of the Water (Prevention and control of Pollution) Act, 1974) and under “Rule-6(2) of the hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016” having validity up to 31.03.2026.

Dep. *P. Singh*

- c. As per the data provided by the unit, unit has carried out production @ 47.85 MT/day against the permitted production capacity of 63 MT/day.
- d. The Central Ground Water Authority (CGWA) has granted a No Objection Certificate (NOC) to the unit for groundwater abstraction from 02 nos. of Borewells, having validity up to 28.09.2025. However, only 01 no. of Borewell equipped with flowmeter (with totalizer) was shown to inspection team by unit representative. As per the conditions of this NOC, the unit can abstract a maximum of 503 KL/day groundwater.
- e. As per the logbook provided for groundwater withdrawal, the unit has abstracted groundwater @ 338.45 KL/day for duration 01.05.2023 – 20.06.2023 against the permitted quantity of 503 KL/day specified in NOC from CGWA.
- f. Unit has installed an Effluent Treatment Plant (ETP) of 1000 KLD comprising Physico-chemical followed by Biological treatment followed by Tertiary treatment.
- g. As per the logbook provided for ETP Inlet & Recycled effluent, the quantity of raw effluent is being fed into ETP @ 297.32 KLD and treated effluent is being recycled to process @ 149.85 KLD (for duration 01.05.2023 – 20.06.2023).
- h. As per the logbook provided for ETP Outlet, the quantity of treated effluent being discharged @ 136.10 KLD (for duration 01.05.2023 – 20.06.2023) against the consented quantity of 480 KLD.
- i. Unit has installed the Online Continuous Effluent Monitoring System (OCEMS) at the outlet of ETP and provided connectivity with CPCB server.
- j. No bypass of effluent found during visit. However, during visit, it was observed by joint team that unit has provided provision to by-pass the tertiary treatment system.
- k. Analysis results of sample collected from ETP Outlet show pH – 7.7 (against the notified norm of 6.5 – 9.5); BOD – 02 mg/l (against the consented norm of 20 mg/l); COD – 06 mg/l (against the consented norm of 150 mg/l); TSS – 12 mg/l (against the consented norm of 30 mg/l); and TDS – 440 mg/l (against the consented norm of 1600 mg/l) and Oil & Grease – BDL.
- l. Analysis results of sample collected from Aeration tank of ETP show MLSS – 2481 mg/l and MLVSS – 1430 mg/l i.e. ratio of MLVSS/MLSS is 0.57.
- m. These results indicate compliance with the stipulated discharge norms however percentage reduction in BOD & COD is 99.66 % & 99.72 % respectively. Such a reduction at MLVSS/MLSS ratio of 0.57 indicates that unit might be adding freshwater in the ETP system and possibility of dilution can't be ruled out.

- n. Unit shall install flow meter with totalizer at Inlet and outlet of ETP and maintain logbooks for the same.
- o. Unit shall maintain logbook to record quantity of ETP sludge generated on daily basis and quantity of ETP sludge disposed on monthly basis.
- p. Unit shall remove/dismantle the bypass provision provided at feed line of tertiary treatment unit.

4.1.11 M/s Sagar Pulp & Paper Mills Ltd. Khasra No. 14/1, 2.5 Km. Mangalore – Deoband road, Vill. – Mundet, Roorkee, Dist. – Haridwar, Uttarakhand

- a. Unit was found operational on the day of the visit (21st June 2023).
- b. The Uttarakhand Pollution Control Board (UKPCB) has granted Consolidated Consent & Authorization for operating the unit under section 21 of the Air (Prevention and control of Pollution) Act, 198; under section 25 of the Water (Prevention and control of Pollution) Act, 1974) and under “Rule-6(2) of the hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016” having validity up to 31.03.2023. However, unit has applied for renewal of CCA on dated 27.03.2023.
- c. As per the data provided by the unit, unit has carried out production @ 35.48 MT/day against the permitted production capacity of 50 MT/day.
- d. The Central Ground Water Authority (CGWA) has granted a No Objection Certificate (NOC) to the unit for groundwater abstraction from 02 nos. of Borewells, having validity up to 12.03.2023. As per the conditions of this NOC, the unit can abstract a maximum of 503 KL/day groundwater. Unit has applied for renewal of NOC on dated 06.03.2023.
- e. As per the logbook provided for groundwater withdrawal, the unit has abstracted groundwater @ 278.33 KL/day for duration 01.05.2023 – 20.06.2023 against the permitted quantity of 503 KL/day specified in NOC from CGWA.
- f. Unit has installed an Effluent Treatment Plant (ETP) of 1700 KLD comprising Physico-chemical followed by Biological treatment followed by Tertiary treatment.
- g. As per the logbook provided for ETP Inlet & Recycled effluent, the quantity of raw effluent is being fed into ETP @ 261.40 KLD and treated effluent is being recycled to process @ 109.04 KLD (for duration 01.05.2023 – 20.06.2023).

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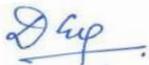
- h. As per the logbook provided for ETP Outlet, the quantity of treated effluent being discharged @ 158.79 KLD (for duration 01.05.2023 – 20.06.2023) against the consented quantity of 352 KLD.
- i. Unit has installed the Online Continuous Effluent Monitoring System (OCEMS) at the outlet of ETP and provided connectivity with CPCB server.
- j. No bypass found during visit.
- k. Analysis results of sample collected from ETP Outlet show pH – 7.8 (against the notified norm of 5.5 – 9.0); BOD – 01 mg/l (against the consented norm of 30 mg/l); COD – 07 mg/l (against the consented norm of 250 mg/l); TSS – 14 mg/l (against the consented norm of 100 mg/l); TDS – 340 mg/l and Oil & Grease – BDL (against the consented norm of 10 mg/l). These results indicate compliance with the discharge norms.
- l. Analysis results of sample collected from Aeration tank of ETP show MLSS – 4670 mg/l and MLVSS – 2878 mg/l i.e. ratio of MLVSS/MLSS is 0.61.
- m. Unit shall install flow meter with totalizer at Inlet and outlet of ETP and maintain logbooks for the same.
- n. Unit shall maintain logbook to record quantity of ETP sludge generated on daily basis and quantity of ETP sludge disposed on monthly basis.

4.1.12M/s Gold Plus Glass Industry Ltd. Gold Plus Industrial Estate, Vill. – Thithola, P.O. – Landhora, Laksar Road, Dist. - Haridwar, Uttarakhand

- a. Unit was found operational on the day of the visit (21st June 2023).
- b. The Uttarakhand Pollution Control Board (UKPCB) has granted Consolidated Consent & Authorization for operating the unit under section 21 of the Air (Prevention and control of Pollution) Act, 198; under section 25 of the Water (Prevention and control of Pollution) Act, 1974) and under “Rule-6(2) of the hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016” having validity up to 31.03.2023. Unit has applied for renewal on 27.02.2023.
- c. The Central Ground Water Authority (CGWA) has granted a No Objection Certificate (NOC) to the unit for groundwater abstraction from all three Borewells, having validity up to 25.05.2024. As per the conditions of this NOC, the unit can abstract a maximum of 800 KL/day groundwater.
- d. Unit has installed an Effluent Treatment Plant (ETP) of 200 KLD comprising Physico-chemical treatment followed by Tertiary treatment.

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- e. ETP was found operational during the visit. Unit has installed flow meter at outlet of the ETP but not at the inlet of ETP.
- f. As per the logbook provided for ETP Outlet, the quantity of treated effluent is being discharged @ 124.44 KLD (for duration 01.04.2023 – 31.05.2023) against the consented quantity of 300 KLD.
- g. Analysis results of sample collected from ETP Outlet show pH – 7.1 (against the consented norm of 5.5 – 9.0); BOD – 12 mg/l (against the consented norm of 30 mg/l); COD – 39 mg/l (against the consented norm of 250 mg/l); TSS – 26 mg/l (against the consented norm of 100 mg/l); TDS – 1644 mg/l and PO4-P – 0.39 mg/l. These results indicate compliance with the stipulated discharge norms.
- h. Unit has also installed a Sewage Treatment Plant (STP) of 100 KLD comprising Physical treatment followed by Biological treatment followed by Tertiary treatment.
- i. STP was found operational during the visit. Unit has installed flow meter at outlet of the STP but not at the inlet of STP.
- j. As per the logbook provided for STP Outlet, the quantity of treated sewage is being discharged @ 26.67 KLD (01.04.2023 – 31.05.2023) against the consented quantity of 200 KLD.
- k. Analysis results of sample collected from STP Outlet show pH – 6.8 (against the consented norm of 6.5 – 9.0); BOD – 03mg/l (against the consented norm of 20 mg/l); COD – 07 mg/l; TSS – 14 mg/l (against the consented norm of 50 mg/l); TDS – 664 mg/l. These results indicate compliance with the stipulated discharge norms.
- l. Analysis results of sample collected from Aeration tank (MBBR) show MLSS – 5230 mg/l and MLVSS – 3592 mg/l.
- m. Unit has not installed the Online Continuous Effluent Monitoring System (OCEMS) at the outlet of ETP however same is also not mentioned in Consolidated Consent & Authorization.
- n. No bypass found during visit.
- o. This unit is located at a distance of approximately 15 km from Shila Khala drain and have no discharge outside the premises, hence there is no possibility of wastewater reaching to Shila Khala drain from this unit.

4.2 Monitoring and Mapping of Shila Khala Drain

The flow in Sheela Khala drain was observed after receipt of discharge from Aroma Craft Paper Mill, Village- Noorpur, Roorkee, District-Haridwar, Uttarakhand. Upstream of this location the drain was found dry. After that Shila Khala drain travels approximately 80 km before meeting river Kali-West near Simbhalki village, Muzzafarnagar (Uttar Pradesh). Shila Khala drain receives effluent from Jhabreda Road industrial area, Roorkee and sewage from villages in nearby and further enters into Uttar Pradesh near Ransaura village, Saharanpur. After travelling ~10 km mundet drain confluences in Shila Khala drain near Makhdoompur (Uttarakhand). It was observed that Mundet drain carries treated/partially treated effluent from Uttaranchal Paper Mill, Aadharshree Paper Mill & Sagar Paper Mill No-2 located in upstream of Laknauta and also the sewage from nearby villages. Monitoring of Shila Khala drain was carried out from the point where the flow was observed near Noorpur village (Uttarakhand) to confluence with river Kali-West near Simbhalki village in Muzzafarnagar, Uttar Pradesh during June 21-22, 2023. Sampling locations on Shila Khala drain, Mundet drain and river Kali-West are shown in Figure1.

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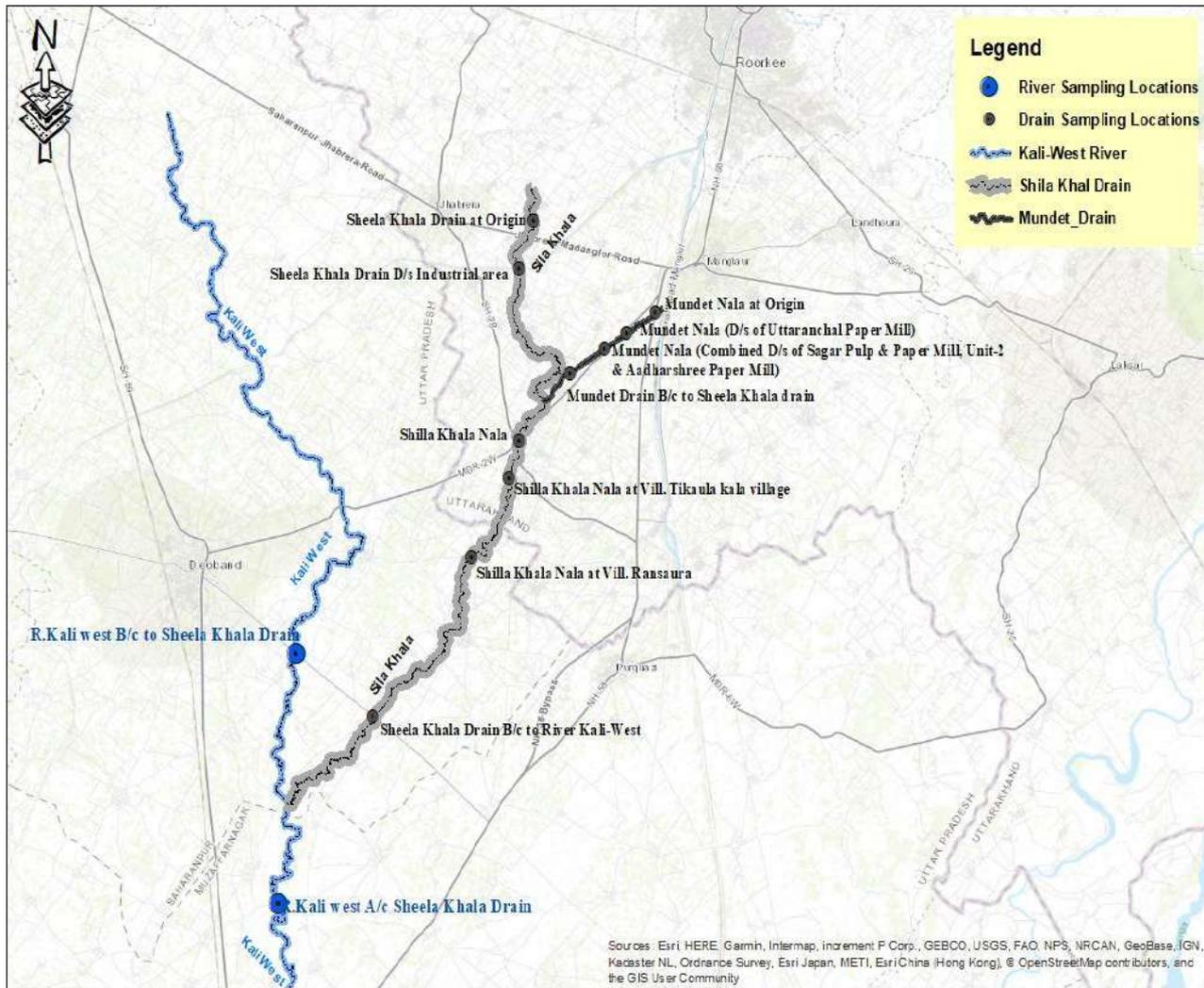


Figure 1: Sampling locations on Shila Khala drain, Mundet drain and river Kali-West
 Shila Khala drain was found dry (Photo: 2A) before the discharge of Aroma Craft & Tissues Ltd., Roorkee.



Fig.2A: Shila Khala drain (dry)



Fig.2B: Shila Khala drain after Aroma Craft & Tissues Ltd., Roorkee

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Figure 2: Photos of Shila Khala drain at origin

Details of sample collected during survey and monitoring of Shila Khala drain, Mundet drain and river Kali-West is tabled below:

Table 2: Sampling details of Shila Khala drain, Mundet drain & river Kali - West

Name of water body	Sample Code	Sampling location	Co-ordinate	Flow condition	Sample taken (Yes/No)	Major observation
Shila Khala (UK)	SD1	From point of flow observed & near to Aroma Craft & Tissues Ltd., Roorkee	29.805865, 77.809996	Stagnant	Yes	Flow was stagnant at this location and drain was found dry above this location. The lab analysis of the sample indicates the characteristics of untreated industrial effluent. BOD- 539 mg/l, COD- 1195 mg/l & TDS – 1556 mg/l.
Shila Khala (UK)	SD2	At D/s of AIS Industrial Estate, Jhabrera	29.790054, 77.804404	Flow	Yes	Flow was observed at this location. Lab analysis of the sample is showing characteristics of untreated industrial discharge. Color- 8 Hazen, BOD- 983 mg/l, COD- 2619 mg/l, TSS- 1063 mg/l & TDS- 3268 mg/l.
Shila Khala (UK)	SD3	At Lakhnauta & A/c to Mundet Drain	29.733324, 77.804545	Flow	Yes	About 60MLD flow was observed at this location. Lab analysis of the sample is showing characteristics of untreated industrial discharge. BOD- 396 mg/l, COD- 1060 mg/l, TSS- 1774 mg/l & TDS- 756 mg/l.
Shila Khala (UK)	SD4	At Village Tikaula kalan	29.720869, 77.800571	Flow	Yes	Upstream of this location the drain was found covered with water hyacinths and other hygrosopic plants which made the drain function as natural wetland. Huge quantum of discharge through concrete sewer pipe observed. Analysis results indicate the

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Name of water body	Sample Code	Sampling location	Co-ordinate	Flow condition	Sample taken (Yes/No)	Major observation
						characteristics of mixed effluent (industrial + sewage). BOD- 139 mg/l, COD- 309 mg/l, TSS- 81 mg/l & TDS- 624 mg/l. After this location Shila Khala drain enters into state of Uttar Pradesh.
Shila Khala (U.P)	SD5	At Village Ransaura, Siraska	29.694702, 77.786306	Flow	Yes	The water in the drain was evidently clear at this location in comparison to previous locations. Analysis results shows BOD-32mg/l, COD-111mg/l, TSS-31mg/l, TDS-384mg/l.
Shila Khala	SD6	B/c to River Kali-West at Village Theetki	29.641947, 77.748308	Flow	Yes	Huge flow was observed at this location. BOD- 15 mg/l & COD- 66 mg/l was observed.
Mundet drain (UK)	MD7	Origin point of Mundet drain near Delhi – Haridwar highway	29.775552, 77.856996	Stagnant	Yes	Originates near Delhi – Haridwar highway from seepage of nearby Upper Ganga canal (335 m away). Nearly stagnant conditions observed and as per physical appearance water was clear.
Mundet drain (UK)	MD8	D/s of Uttaranchal Paper Mill	29.768674, 77.846142	Flow	Yes	Flow of ~20MLD was observed at this location. Discharge from unit's ETP outlet was observed in the drain. As per the analysis results BOD-29mg/l, COD-116mg/l, TSS-92mg/l, TDS-356mg/l, sulphate-106mg/l was observed.
Mundet drain (UK)	MD9	Combined D/s of Sagar Pulp & Paper Mill (Unit-2) &	29.763484, 77.837524	Yes	Yes	Flow of ~20MLD was observed at this location. Discharge from ETP outlets of Sagar Pulp & Paper and Aadharshree Paper Mill was observed in the drain. As per the analysis results BOD-

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Name of water body	Sample Code	Sampling location	Co-ordinate	Flow condition	Sample taken (Yes/No)	Major observation
		Aadharshree Paper Mill				49mg/l, COD-186mg/l, TSS-241mg/l, TDS-432mg/l, sulphate-47mg/l was observed.
Mundet drain (UK)	MD10	B/c to Shila Khala drain	29.755202, 77.824199	Yes	Yes	Flow was observed at this location. Two other drains were also meeting before this location. BOD- 62 mg/l & COD- 173 mg/l was observed in drain.
River Kali-West	RK1	B/c to Shila Khala Drain at Village Sanpla Khatri	29.662596, 77.718851	Yes	Yes	River is clean as per physically appearance at this location. DO was observed around 1.62 ppm. BOD- 15 mg/l & COD- 47 mg/l.
River Kali-West	RK2	A/c to Shila Khala Drain	29.580227, 77.71175	Yes	Yes	River is clean as per physically appearance at this location. DO was observed around 1.84 ppm, BOD- 08 mg/l & COD- 24 mg/l.

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Table 3: Analysis results of sample collected from Shila Khala drain, Mundet drain & river Kali - West

Sampling code	DO	Color	pH	BOD	COD	TSS	TDS	Phosphate	Sulphate	Nitrate	Ammoniacal Nitrogen	Total Alkalinity	Chloride	TC	FC
SD1	-	BDL<05	7.1	539	1195	254	1556	0.13	83	3.6	11	-	-	-	-
SD2	-	08	6.3	983	2619	1063	3268	0.55	272	7.8	34	-	-	21×10 ⁸	68×10 ⁶
MD10	-	BDL<05	7.6	62	173	158	332	1.08	72	1.3	-	-	-	-	-
SD3	-	BDL<05	7.4	396	1060	1774	756	0.26	28	0.6	-	-	-	-	-
SD4	-	BDL<05	7.5	139	309	81	624	0.1	16	0.6	-	-	-	-	-
SD5	-	BDL<05	7.6	32	111	31	384	0.58	48	0.3	-	-	-	-	-
MD7	-	BDL<05	7.5	03	21	28	16	0.1	54	0.3	-	-	-	-	-
MD8	-	BDL<05	7.3	29	116	92	356	1.69	106	0.3	-	-	-	-	-
MD9	-	BDL<05	7.5	49	186	241	432	0.36	47	0.5	-	-	-	-	-
RK1	1.62	09	7.5	15	47	61	310	0.5	24	1.23	4.23	260	26	16×10 ⁵	47×10 ³
SD6	-	BDL<05	7.8	15	66	19	276	0.92	30	0.7	01	-	-	-	-
RK2	1.84	13	7.7	08	24	17	372	0.5	18	0.6	3.63	275	33	31×10 ³	45×10 ²

Note: 1. All parameters are expressed as mg/l except pH, colour (Hazen) and TC/FC (MPN/100 ml).
2. SD: Shila Khala drain, MD: Mundet drain, RK: river Kali-west.

4.2.1 Physico-chemical characteristics of Shila Khala drain, Mundet drain and Kali-west River:

Sampling location on Shila Khala drain, Mundet drain (associated first order drain of Shila Khala drain) and Kali-west river may be classified into three stretches:

- Stretch – I: Shila Khala drain from the location where flow was observed to downstream of AIS industrial estate. Though Shila Khala drain originates from somewhere else but the flow in the drain only observed after receipt of discharge from Aroma Craft Paper Mill, Village- Noorpur, Roorkee, District-Haridwar, Uttarakhand. Upstream of Aroma Craft Paper Mill the drain was found dry. The drain in this stretch receive discharge from the industries located in Jabreda road Industrial area and sewage from nearby villages. The analysis results of the two samples collected from this stretch show pH-6.3 to 7.1, BOD-539 to 983mg/l, COD-1195-2619mg/l, which indicates that the drain is carrying partially treated/untreated industrial effluent.
- Stretch – II: This stretch covers Shila Khala drain downstream of Jhabreda road industrial area to Tikaula Kalan Village (last location of Shila Khala drain in UK). In this stretch one of the first-order of Shila Khala drain namely Mundet drain confluences at Makhdoompur village. Mundet drain originates near Delhi-Haridwar highway from seepage of nearby Upper Ganga canal (335 m away) and later receives discharge from three pulp & paper mills namely M/s Uttaranchal Paper Mill, M/s Aaadharshree Pulp & Paper and Sagar Paper Mill- No 2 along with sewage from nearby villages. The analysis results of the four samples collected from Mundet drain in this stretch show pH-7.3 to 7.6, BOD-3 to 62mg/l, COD-21 to 186mg/l, which indicates that the drain is carrying partially treated wastewater. Analysis results of two samples from Shila Khala drain collected in this stretch show pH-7.4 to 7.5, BOD- 139 to 396mg/l, COD- 309 to 106mg/l which indicates that the drain is carrying partially treated/untreated industrial effluent. In this stretch mostly the drain was found covered with water hyacinths and other hygroscopic plants which made the drain function as natural wetland. The same is evident with the improvement in the water quality of drain as compared to stretch I.
- Stretch – III: This stretch covers Shila Khala drain from Ransaura village, Saharanpur, U.P to before confluence into Kali-west river. No industrial activity was observed in this stretch. Analysis results of two samples from Shila Khala drain collected in this stretch show pH- 7.6 to 7.8, BOD- 15 to 32mg/l & COD- 66 to 111mg/l. In this stretch mostly the drain was found covered with water hyacinths and other hygroscopic plants which made the drain function as natural wetland. Water quality of drain in this stretch improves further as compared to earlier stretches.
- Stretch – IV: Kali-west river before and after discharge of Shila Khala drain. Two samples were collected from Kali-west River. After confluence with Shila Khala drain, decrease in BOD, COD, TSS, Sulphate and Ammonical Nitrogen were observed from 15 to 8mg/l, 47 to 24 mg/l, 61 to 17 mg/l, 24 to 18 mg/l and 4.23 to 3.63 mg/l respectively in Kali-west river. DO in river Kali-west increased from 1.62 to 1.84 mg/l.

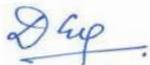
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4.3 Observation based on survey and monitoring at Ransaura village

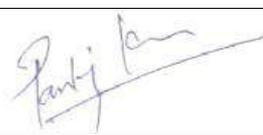
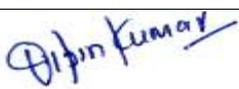
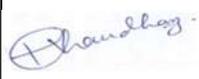
1. Team interacted with residents of village Ransaura, informed that the water of Shila Khala drain is causing diseases to animals. They also informed that the ground water from handpump/borewell is polluted and not fit for drinking. The statement of villagers is attached as Annexure – 13
2. Team collected a wastewater sample from Shila Khala drain. The analysis results of the sample show BOD-32mg/l, COD-111mg/l, TSS-31mg/l, TDS-384mg/l, Phosphate- 0.58mg/l, Sulphate- 48mg/l, Nitrate- 0.3mg/l. At this location impact of industrial pollution was not observed.
3. Two groundwater samples (one from 60ft and another from 180ft water depth) were collected from the village. The groundwater analysis of samples shows pH- 7 to 7.8, TDS- 250 to 646mg/l, Chlorides- 8 to 38mg/l, Sulphate- 32 to 72mg/l, Total Alkalinity- 203 to 390mg/l, Total Hardness- 214 to 314mg/l. COD (8 mg/l) and TDS (646) were found higher than WHO prescribed limit of COD-4mg/l and TDS-500mg/l in the sample collected from shallow depth near the drain.
4. Team also interacted with the Community Health Officer of Community Health Center (CHC) of Ransaura village. He informed that he only treats the patients of common cold, flu, acidity, etc and no record of any patient having Cancer, T.B & Goitre are available at CHC. The statement of CHO is Annexed as Annexure – 14

5 Conclusion based on the survey and monitoring of Shila Khala drain and Ransaura village

1. The Shila Khala drain is more polluted at Stretch I (from origin to d/s of Jhabreda road industrial area) & II (d/s of Jhabreda industrial area to a/c of Mundet drain) due to impact of industrial discharge by the units in the vicinity. However, the quality of drain further improves in stretch III due to self-purification by presence of water hyacinths and other hygrosopic plants which made the drain function as natural wetland.
2. The impact of industrial pollution was not observed in Shila Khala drain at Ransaura village.
3. Chief Medical Officer, Saharanpur vide letter dated 10.07.2023 has submitted that *they carried out door to door survey in the said village and reported no adverse health impact.* Annexure – 15
4. Chief Veterinary Officer, Saharanpur, vide letter dated 20.03.2023 informed that, *no disease related to skin and stomach were reported in domestic animals of Ransaura village.* Annexure – 16
5. Executive Engineer-UP Jal Nigam (Rural), vide letter dated 13.7.2023 informed that *UPJN(R) has carried out sampling of groundwater from six locations at Village Ransaura. As per the analysis results the water was found suitable for drinking.* Annexure - 17

6 Inspection team details

Sr. No.	Name of officials	Designation	Signature
1.	Mr. Sanjeev Kumar	SDM- Deoband	
2.	Ms. Reena Satavan	Scientist-'E', CPCB	
3.	Sh. D. C. Pandey	RO, Saharanpur, UPPCB	
4.	Sh. Subhash Panwar	RO, Roorkee, UKPCB	
5.	Sh. Pankaj Kumar	Scientist-'D', CPCB	
6.	Sh. Sanjay Jaiswal	LA, Saharanpur-UPPCB	
7.	Sh. Ajit Singh	ASO, UKPCB	
8.	Sh. Vipin Kumar	RA-III, CPCB	
9.	Ms. Anshul Kumari	RA-III, CPCB	
10.	Sh. Ankit Shukla	SRF, CPCB	
11.	Sh. Muktesh Chaudhari	SRF, CPCB	



Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 79/2023

Hari Prakash

Applicant

Versus

Uttam Sugar Mill Libberhedi & Ors.

Respondent(s)

Date of hearing: 10.02.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Rahul Khurana, Advocate

ORDER

1. Grievance in this application is against discharge of untreated industrial effluent in *Shila khala* (drain), which later joins river Kali, in village Ransura, District Saharanpur, Uttar Pradesh.

2. According to the applicant, such discharge is being done by Uttam Sugar Mill, Libberheri, Uttaranchal Paper Mill, Sagar Paper Mill, Sagar Paper Mill No. 2, Aadhar Shree Paper Mill, A.S. Glass, Aroma Paper Mill, Goals Plus etc. which is resulting in serious diseases like Cancer, T.B., etc. It has also resulted in death of fish and other aquatic life. Animals drinking polluted water are also affected and so are the trees in the area.

3. In view of allegations in the application, we are of the view that the facts need to be verified and remedial action taken by joint Committee of CPCB, UPPCB and the District Magistrate, Saharanpur. The UPPCB will

be the nodal agency for coordination and compliance. The Committee may meet within two weeks, undertake visit to the site and interact with the stakeholders. A factual and action taken report be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may give compliance status by the industries in question with reference to CTOs granted and mode of disposal of effluents by them.

List for further consideration on 25.04.2023.

A copy of this order along with a copy of complaint be forwarded to CPCB, the UPPCB and the District Magistrate, Saharanpur by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 10, 2023
O.A. No. 79/2023
AVT

31

By Speed Post/Email

CM-13011/14/2023-LAW-HO-CPCB-HO 08-11

Date: 06.04.2023

To,

The Member Secretary,
Uttar Pradesh Pollution Control Board, T.C. - 12V
Vibhuti Khand, Gomti Nagar,
Lucknow-226010

Subject: Joint Committee in compliance of Hon'ble NGT order dated 10.02.2023 in the matter of Hari Prakash Vs. Utam Sugar Mill Libberhedi & Ors, OA No. 79/2023 reg.-

Sir,

This is in reference to order dated 10.02.2023 passed by Hon'ble NGT in the matter of Hari Prakash Vs. Utam Sugar Mill Libberhedi & Ors, OA No. 79/2023.

As per the said order, the discharge of untreated industrial effluent in Shila khala (drain) is being done by units named Utam Sugar Mill, Libberhedi, Uttaranchal Paper Mill, Sagar Paper Mill, Sagar Paper Mill No. 2, Aadhar Shree Paper Mill, A.S. Glass, Aroma Paper Mill and Goals Plus. Since, seven units viz. Uttaranchal Paper Mill, Sagar Paper Mill, Sagar Paper Mill No. 2, Aadhar Shree Paper Mill, A.S. Glass, Aroma Paper Mill and Goals Plus are located in the state of Uttarakhand.

In this regard, it is suggested that UPPCB being the nodal agency may request the Uttarakhand SPCB and concerned District Magistrate(s) to depute their representatives for constitution of Joint Committee in compliance to Hon'ble NGT order dated 10.02.2023.

Nomination of official from CPCB has been forwarded vide letter dated 24.02.2023. It is also requested that joint Committee inspection of Utam Sugar Mill, Libberhedi may be scheduled at the earliest for timely compliance of the above mentioned order.

Yours faithfully,

Encl: As above

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
नि.नि. Kishor Singh
दि. 11/04/2023


(A.K. Vidyarthi)
Director & Divisional Head, WQM-II

SRF(MC), WQM-II

O/c

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Copy to:

1. District Magistrate Saharnpur, : For information
Collectorate Kutchery,
Saharnpur- 247001
2. District Magistrate Haridwar : For information
Collectorate Roshnabad,
Haridwar- 249403
3. Member Secretary, : For information
Uttarakhand Pollution Control Board,
Gauri Devi Bhawan,
46 B IT Park Sahasradhara,
Dehradun, Uttarakhand 248001

अ.क. विद्यार्थी
05/04/20

(A.K. Vidyarthi)
Director & Divisional Head, WQM-II

Annexure 1

Joint Inspection Report of Uttam Sugar Mills Limited Distillery Division, Libberheri, Dist. Haridwar. (Uttarakhand State)

1. GENERAL DETAILS

S.No.	Name & Address of the Industry:	M/s Uttam Sugar Mills Limited Distillery Division, Libberheri, Dist. Haridwar. (Uttarakhand State)
1.	Type of Industry Sector	Distillery
2.	Date of Inspection	21 June, 2023
3.	Operational Status	Operational
4.	Name of Raw Material	Molasses
5.	Name of Final Product (s)	Spirit (ENA)
6.	Consented Production Capacity	50 KLD (C-Heavy molasses) or 62.50 KLPD (B-heavy molasses) for production of rectified spirit/Absolute alcohol /ENA (Annexure-I)
7.	Production during inspection (based on Excise data)	46 KLD
8.	Air and water consent	Valid up to 31.03.2024 (Annexure-1A)
9.	Authorization under Haz. and Other Wastes Rules, 2016.	Valid up to 31.3.2024
10.	Permission from CGWA for abstraction of Ground Water	Valid up to 30.05.2024 (Annexure-1B)
11.	Sources of Water Supply	Bore wells: 01 Numbers Flow meter installed: Yes Working status of Flow meter: Operational Logbook maintained: Yes
12.	Permitted withdrawal Quantity	300 m ³ /day or 109500 m ³ /annum
13.	Consumption of Fresh Water (KLD)	226.8 (for the month of June 2023)
14.	Wastewater Stream	Industrial effluent: Spent wash, from production process, fermenter washing, process condensate, floor washing and cooling tower blow down, boiler blow down and DM plant reject.
15.	Method of Treatment, concentration and Utilization of Wastewater	For Industrial effluents to achieve ZLD: i. Spent wash Management: Raw spent wash → Lagoon → IMEE(3+1) → SMEE(Standalone) → Incineration boiler ii. Unit has installed a common Condensate Polishing Unit (CPU) of capacity 650 m ³ /day for treatment of Integrated MEE (IMEE) Condensate, SMEE Condensate, cooling tower blowdown and DM water reject
16.	Mass flow meters at inlet and outlet of MEE	Installed and found operational

P. Singh

D. Singh

17.	No. of Lagoons and capacity	01 lagoon of total capacity 2500 m ³
18.	Online monitoring system connected	Unit has installed 01 PTZ camera at the lagoon

2. BRIEF DESCRIPTION

2.1. Consents & Authorization

- i. The unit has obtained a Consolidated Consent to Operate and Authorisation under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974, under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and under “Rule-6(2) of the hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016” issued by Uttarakhand Pollution Control Board (UKPCB) having validity up to 31.03.2023 for production of 50 KLD rectified spirit/Absolute alcohol /ENA using C-Heavy molasses or 62.50 KLPD rectified spirit/Absolute alcohol /ENA using B-heavy molasses.
- ii. The Central Ground Water Authority (CGWA) has granted a No Objection Certificate (NOC) to the unit for groundwater abstraction from one Borewell, having validity up to 30.05.2024. As per the conditions of this NOC, the unit can abstract a maximum of 300 m³/day or 109500 m³ /annum groundwater.

2.2. Freshwater consumption

- i. The unit is having one bore well to meet the fresh water requirement for industrial purposes. The unit has installed flow meter at the borewell and maintained logbook for the same. Readings shown in flow meter during visit are: Instantaneous flow rate – 10.33 m³/hr and Totalizer – 147304.25 m³.
- ii. Month wise groundwater/fresh water abstraction is mentioned in Table 1:

Table 1: Month wise groundwater/fresh water abstraction

Month	Total Fresh water Consumption (KL)	Average fresh water consumption (KLD)
April, 2023	8475	282.5
May, 2023	7024	226.5806
June, 2023	5694	284.7
Total fresh water consumption (KL) 01.04.2023 – 20.06.2023	21193 KL in 81 days	
Average fresh water consumption per day	261.64KLD	

- iii. As per the logbook provided for groundwater withdrawal, the unit has abstracted groundwater @ 261.64 KL/day for duration 01.04.2023 – 20.06.2023 which is within the

P. G. S.

D. G. S.

permissible limit of 300 KL/day groundwater abstraction mentioned in the No Objection Certificate (NOC) issued by CGWA.

iv. Samples were also collected from Borewell and analysis results are mentioned in Table 8.

2.3. Effluent management scheme

i. Schematic diagram of spent wash management scheme is as below:

3 stage Integrated Multiple Effect Evaporator (IMEE) → 3 stage Standalone Multi Effect Evaporator (SMEE) → MEE Concentrate → Incineration Boiler

ii. Schematic diagram for management of weak effluents is as below:

Combined Condensate from IMEE & SMEE + blow down from boiler & cooling towers + DM plant reject → Condensate Polishing Unit (CPU)

iii. Details of Effluent management units are mentioned below:

Table 2: Details of installed Spent wash management system

S. No.	Particulars	Nos.	Size/capacity/feed rate	Type of operation
1.	IMEE (3 stage falling film)	01	587 m ³ /day	Continuous
2.	SMEE Evaporator (3 stage vacuum + 1 stage falling film)	01	332 m ³ /hr (capacity)	Continuous
3.	Incineration Boiler	01	20TPH	Continuous
4.	CPU	01	650 m ³	Continuous
5.	Lagoon for storage of concentrated spent wash	01	2500 m ³ capacity	-

3. Observations

- i. The unit was found operational on the day of the inspection i.e. on 21-06-2023.
- ii. On the day of inspection, the unit was operating at production capacity of 46 KLD using B – heavy molasses as raw material.
- iii. As per the CCA issued by UKPCB on 10.01.2023, the unit is allowed to produce 50 KLD rectified spirit/Absolute alcohol /ENA using C-Heavy molasses or 62.50 KLPD rectified spirit/Absolute alcohol /ENA using B-heavy molasses. However as per the data provided by unit for duration 01.05.2023 – 20.06.2023, unit has produced alcohol @ 52.48 KLD.
- iv. As per the data provided by the unit, the quantity of raw spent wash generation and alcohol production is mentioned in Table 3 below:

P. Senthil

D. Senthil

Table 3: Month wise Raw Spent Wash generation and alcohol production (Annexure-1.5)

Month	Total Raw spent wash generation (KL)	Alcohol Production (in KL)	Avg. Spent wash generation per KL of alcohol production (KL/KL)
May-2023	8030	1300.296	6.175
June-2023	6561	1061.298	6.182
Total	14591	2361.594	6.178

v. Multi Effect Evaporator

- Unit has installed 03 stage Integrated Multiple Effect Evaporator (IMEE) of capacity 587 KLD followed by 03 stage Standalone Multiple Effect Evaporator (SMEE) of capacity 332 KLD and both MEEs were found operational during visit.
- The unit has installed mass flow meter with totalizer at the inlet IMEE and outlet of SMEE. At the time of inspection, the reading of mass flow meter (totalizer and flow rate) at IMEE and SMEE were noted and are as follows:

Reading of mass flow meter (totalized and flow rate) at IMEE;

At inlet of IMEE: totalized reading was 183548.11 T and mass flow rate of 9.57 T/hr (9.114m³/hr, considering Sp.Gr.1.05)

Reading of mass flow meter (totalized and flow rate) at SMEE;

At outlet of SMEE totalized reading was 283525.796 T and mass flow rate of 11.69 T/hr (10.08 m³/hr, considering Sp.Gr.1.16)

- Considering that the plant is running at full production capacity of 62.5 KLPD using B – Heavy molasses as raw material and Specific raw spent wash generation rate 6.17 KL/KL of product. Total quantity of Raw Spent wash generated will be 385.62 KL/day. The capacity of MEE is 587KLD which is adequate for management of 385.6KLD spent wash.
- As per the logbook data submitted by the unit, month wise total spent wash feed to IMEE & SMEE and quantity of concentrated spent wash feed to Incineration boiler is mentioned in Table below:

Table 4: Total spent wash feed to IMEE & SMEE and concentrated spent wash feed to Incineration boiler

Month	Spent wash feed to IMEE (KL)	Condensate generation (KL)	Concentrate Generation Feed to Incineration boiler (MT)
May-2023	8730	6643	2641
June-2023	7121	5411	2136

P. Senthil

S. Senthil

- e. Samples were collected from feed to IMEE and final concentrate from SMEE and analysis results are shown in Table 6.

vi. Condensate Polishing Unit

- a. The unit has installed Condensate Polishing Unit (CPU) of 650 m³/day for treatment of condensate from IMEE, SMEE, blow down from boiler and cooling towers. During visit, CPU was found operational.
- b. The component of the installed CPU are as follows:
- Equalization tank (175 m³)
 - pH correction tank (16 m³)
 - Bio-digester CSTR reactor (850 m³)
 - Aeration Tank 1000 m³,
 - Secondary clarifier (105 m³),
 - Ultra Filtration (UF) and Reverse Osmosis (RO), and
 - Treated Water storage tank (150 m³).
- c. The unit has not installed flow meters at the inlet and outlet of CPU, however unit has placed order for procurement and installation of flow meters in CPU section and has also provided copy of purchase order.
- d. The treated effluent from CPU is being used in the process/molasses dilution and make up in cooling tower and RO reject is being fed into SMEE.
- e. Samples were collected from inlet and outlet of CPU and analysis results are mentioned in Table 7.

vii. Incineration Boiler

- a. The unit has installed slop fired incineration boiler of 20 TPH capacity. The unit is burning spent wash along with bagasse as a subsidiary fuel in the incineration boiler. During visit, Incineration boiler was found operational.
- b. The unit has install mass flow meter with totalizer at the inlet of boiler. The reading at the inlet are as follows;
- Totalizer reading was 50341.341 T and mass flow rate of 2.35 T/hr
- c. At the time inspection the feed rate of Slop into Incineration boiler was 3.6 m³/hr against the designed feed rate of 4.6 m³/hr.
- d. As per the data provided by unit representative, month wise quantity of slop and bagasse used as fuel in incineration boiler is mentioned in Table 5 below:

P. G. S.

D. G. S.

Table 5: Quantity of slop and bagasse used as fuel in incineration boiler

Month	Slop (MT)	Bagasse (MT)	Slop: Bagasse ratio	Ash generation (MT)
May-2023	2641	3281.81	0.804	198.1
June-2023	2136	2483.47	0.860	160.2
Total	4777	5765.28	0.828	358.3

- e. Above table indicates that, the unit is maintaining the 45:55 ratio (spent wash: bagasse).
- f. Unit has installed Electro Static Precipitator (ESP) on incineration boiler as Air Pollution Control device for treatment of flue gas and provided an stack of height of 60 m per the conditions mentioned in CCA issued by UKPCB dated 10.01.2023. During visit, ESP was found operational.
- g. The ash generated from the incineration boiler is utilized for the production of potash granules.

viii. Lagoon

- a. For storage of raw spent wash, the unit has 01 lagoon.
- b. During visit, inspection team observed that unit has one impermeable lagoon of capacity 2500 m³. As informed by the unit representative, the unit storing raw spent wash in lagoon in case of system failure or emergency.
- c. On the day of the visit, 80% volume of the lagoon was found filled with of the spent wash.
- d. Sample was collected from lagoon and analysis results are mentioned in Table 6.

4. RESULTS & DISCUSSION

- i. Spent wash samples were collected from Raw Spent wash generation point, IMEE feed, SMEE outlet (concentrate), Feed to boiler (Slop), Lagoon, CPU Inlet (i.e. combined condensate) & CPU outlet and analysis results are mentioned in Table 6 below:

Table 6: Analysis results of spent wash samples collected from unit

Sr. No.	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TS (mg/l)
1.	Raw spent wash	5	128622	54825	158910
2.	IMEE feed	4.7	116245	30343	128720
3.	SMEE Concentrate	5.1	562988	221580	623980
4.	Feed to boiler	5.1	503430	168617	574370
5.	Lagoon	5	161408	81463	198600

P. Senthil

S. Senthil

- ii. Samples were also collected from CPU Inlet (i.e. combined condensate) & CPU outlet and analysis results are mentioned in Table 7 below:

Table 7: Analysis results of samples collected from CPU

Sr. No.	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	Colour (Color unit)
1.	CPU inlet	5.9	904	383	126	2000	BDL<05
2.	CPU outlet	6.4	7	3	12	32	BDL<05

- iii. Analysis result of spent wash sample collected from feed to incineration boiler (i.e. Slop) shows pH- 5.1, Total Solids – 574370 mg/l, COD – 503430 mg/l and BOD – 168617 mg/l. Solid content of spent wash in the Slop is 57.43%, which indicates that unit is maintaining >45% solid content in concentrated spent wash which is being used as fuel in incineration boiler.
- iv. Analysis result of spent wash samples collected from lagoon of capacity 2500 m³ shows pH- 5, Total solids – 198600 mg/l, COD – 161408 mg/l and BOD – 81463 mg/l. Solid content of spent wash in the lagoon is 19.8~20%, which indicates that unit is storing raw spent wash in the lagoon.
- v. Analysis result of sample collected from CPU outlet shows pH – 6.4, TSS – 12 mg/l, COD – 07 mg/l, BOD – 03 mg/l, TDS – 32 mg/l and Colour - BDL., which indicates that treated effluent from CPU is suitable for reuse in process/molasses dilution and make up in cooling tower.
- vi. Samples were also collected from Borewell and analysis results are mentioned in Table 8 below:

Table 8: Analysis results of groundwater samples collected from Borewell in unit

Parameters	Borewell within unit premises	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
pH	7.1	6.5-8.5
Colour (Hazen)	BDL	15
Conductivity	917	
COD (mg/l)	BDL	-
TDS (mg/l)	546	2000
Chloride	63	
Phosphate	BDL	
Sulphate	177	
Total Alkalinity	117	
Total Hardness	392	
Nitrate	BDL	

P. Senthil

S. Senthil

As (mg/l)	-	0.05
Cd (mg/l)	-	0.003
Co (mg/l)	-	-
Cr (mg/l)	-	0.05
Cu (mg/l)	-	1.5
Fe (mg/l)	-	0.3
Mn (mg/l)	-	0.3
Ni (mg/l)	-	0.02
Pb (mg/l)	-	0.01
Sb (mg/l)	-	-
Se (mg/l)	-	0.01
V (mg/l)	-	-
Zn (mg/l)	-	15

5. Conclusion

- i. The unit has obtained a Consolidated Consent to Operate and Authorisation under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974, under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and under “Rule-6(2) of the hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016” issued by Uttarakhand Pollution Control Board (UKPCB) having validity up to 31.03.2023 for production of 50 KLD rectified spirit/Absolute alcohol /ENA using C-Heavy molasses or 62.50 KLPD rectified spirit/Absolute alcohol /ENA using B-heavy molasses.
- ii. The Central Ground Water Authority (CGWA) has granted a No Objection Certificate (NOC) to the unit for groundwater abstraction from one Borewell, having validity up to 30.05.2024. As per the conditions of this NOC, the unit can abstract a maximum of 300 m³/day or 109500 m³ /annum groundwater.
- iii. Unit is maintaining >45% solid content in concentrated spent wash which is being used as fuel in incineration boiler.
- iv. Unit is storing raw spent wash in the lagoon.
- v. Unit is reusing treated effluent from CPU in process/molasses dilution and make up in cooling tower.

6. Recommendations:

- i. The unit shall utilize the spent wash stored in lagoon having solid content of 19.86 % through Evaporation-Concentration process (i.e. MEE) to achieve >45% solid concentration and then use it as fuel in incineration boiler.

P. G. S.

D. G. S.

- ii. The unit shall restrict the storage capacity of impermeable lagoon to 7 days equivalent of concentrated spent wash and excess lagoon capacity shall be dismantled or filled/levelled.
- iii. The unit shall install flow meter at Inlet and Outlet of CPU.
- iv. The unit shall install flow meter at line carrying concentrated spent wash from IMEE to SMEE and maintain logbook for the same on daily basis.
- v. The unit shall ensure that only concentrated spent wash from SMEE is stored in the impermeable lagoon.
- vi. The unit shall maintain logbooks for following on daily basis:
 - Raw Spent Generation
 - Feed to IMEE
 - Feed to SMEE
 - Concentrated Spent wash from SMEE
 - Feed to lagoon
 - Slop feed to incineration boiler
 - Inlet and Outlet of CPU

Photographs taken during visit:



Photo 1: Spent wash sampling



Photo 2: Multi Effect Evaporators (MEE)



Photo 3: Lagoon



Photo 4: Air Pollution Control Device

P. Senthil

D. S. S.



Photo 5: RO based Condensate Polishing Unit (CPU)



Photo 6: CPU inlet equalization tank



Photo 7: Flow meter at MEE feed

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D. Kup.

INSPECTION REPORT OF SUGAR MILLS

1. GENERAL INFORMATION

Date of Inspection: 21.06.2023

1.	Name of the unit with complete postal address	Uttam Sugar Mills Ltd., Khasra No.- 42, 45 etc, Vill.-Libberheri, Roorkee, Distt.-Haridwar	
2.	Name of Contact person	Designation	Contact No & E- mail
	Sh. Nitesh Kumar	G.M. Production	7900200026
	Sh. Devendra Kumar	ETP Incharge	9592003295
3.	Spatial Co-ordinates Latitude and longitude (in Decimal format only)	Latitude: 29.745891 Longitude: 77.852629	
4.	Year of commissioning	2000	
5.	Name of SPCB Regional Office	Regional Office, UKPCB, Roorkee	
6.	Standalone/ integrated (with co-generation) Sugar/ sugar refinery	Integrated (with co-generation) & Sugar refinery	
7.	Sugar with Distillery (Yes/No)	Yes	
8.	Co-generation capacity, MW	26 MW	
9.	Consented capacity of sugar Mill (TCD)	6250 TCD	
10.	Average actual crush rate (TCD)	5493.29 TCD- (including stoppages) avg. for last crushing season NA (Previous day) –Non-operational since 29 th April, 2023	
11.	Attached Distillery capacity, KLPD	50 KLPD	
12.	Quantity of Juice/Syrup/BH diversion to distillery, MT/day	200 MT/day (avg.)	
13.	Consent status& its Validity with date (Expired/Applied for renewal/First time applied/Never applied) a. Air Consent b. Water consent c. Hazardous Waste Authorization	} Applied for renewal on 28.02.2023 copy enclosed at Annexure- 2A	
14.	NOC from CGWA & its Validity with date (Expired/Applied for renewal/First time applied/Never applied)	Valid till 30.05.2024 copy enclosed at Annexure- 2B	

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2. OPERATIONAL STATUS

S. No.	Particulars		
1.	Start period of crushing season	09 th November, 2022	
2.	End of crushing season	29 th April, 2023	
3.	No. of operational days at the time of inspection	172 days	
4.	Operational status during visit (operational/ closed/ temporary closed/ permanent closed) If non-operational: a. Self-closed then collect copy of unit shut down letter duly certified by regional officer of concerned SPCB. b. Closure notice by CPCB or SPCB then collect copy of notice and copy of unit shut down letter duly certified by regional officer of concerned SPCB. c. Any other reason, then specify and attach supporting documents	Crushing- Non-operational Maintenance activity- Operational	
5.	Sources of fresh water		
	a. Bore well/Tube well/ Any other & its No's	Borewell & 02 Nos.	
	b. Flow meter Installation at wells (Yes/No)	Yes	
	c. Reading of Flow Meter during visit	NA	
	d. Any Logbook maintained (Yes/No), if yes, attach.	Yes	
	e. Quantity of water withdrawal (KLD)	As informed by unit representative 144 KLD- Average	
6.	Waste water (Influent) generation (KLD)		
	Total influent generation from cleaning activity	209.33 (avg. from 1 st May to 20 th June, 2023)	
7.	Waste water (Effluent) discharge, KLD (irrigation through lagoon)	334.66	
8.	Treated effluent used from lagoon for irrigation, KLD	334.66 (avg. from 1 st May to 20 th June, 2023)	
9.	Type of aeration in aeration tank Diffused/ surface/ any other	Diffused	
10.	Tertiary treatment (Yes/No), give Details	Yes	
11.	Schematic diagram of ETP (flow chart to be collected)	Enclosed at Annexure- 2C	
12.	Rain water harvesting system adopted (Yes/No)	NA	
13.	Treatment capacity of ETP (KLD)	1250 KLD	
14.	Unit with sizes/capacity	Retention Time/ Contact Time (Mentioned in CPCB charter)	As per Industry
	1. Bar screen Chamber, LxWxH = -----m ³	30 minutes	NA
	2. Oil & grease tank, 4 x 4.5 x 2.5 m = 45m ³	45 minutes	52 min
	3. Equalization tank with aeration, 10 x 10 x 3m= 300m ³	6 hrs	12 hrs

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	4. Primary Clarifier, 9.5m dia. x 3m ht= 220m ³	5-6 hrs	4.45 hrs																																																																																															
	5. Aeration tank- 21.6 x 19.5 x 3 m = 1263m ³	24-28 hrs	25 hrs																																																																																															
	6. Secondary Clarifier- 9.5m dia. x 3m ht= 220m ³	7-8 hrs	4.45 hrs																																																																																															
	7. Sand/multi grade filter, -----m dia. x -----m ht Design basis: Surface loading rate- 12 m ³ /m ² /Hr	-	NA																																																																																															
	8. Activated carbon filter, -----m dia. x -----m ht Design basis: Surface loading rate- 12 m ³ /m ² /Hr	-	NA																																																																																															
	9. Sludge drying bed, 16 x 5m = 80 sqm	-	NA																																																																																															
	10. Centrifuge	NA																																																																																																
15.	Any further treatment after ETP (Yes/No)	No																																																																																																
16.	As per sample taken during the visit																																																																																																	
17.	<table border="1"> <thead> <tr> <th>Sample Analysis</th> <th>Effluent flow rate (m³/hr.)</th> <th>Sulphate (mg/L)</th> <th>Color (Hazen)</th> <th>pH</th> <th>COD (mg/L)</th> <th>BOD (mg/L)</th> <th>TSS (mg/L)</th> <th>TDS (mg/L)</th> <th>O & G</th> <th>MLSS/MLVSS (mg/L)</th> </tr> </thead> <tbody> <tr> <td>ETP Inlet</td> <td>7.88</td> <td>110</td> <td>17</td> <td>6.7</td> <td>1710</td> <td>680</td> <td>307</td> <td>1620</td> <td>-</td> <td>-</td> </tr> <tr> <td>ETP Outlet</td> <td>9.94</td> <td>52</td> <td>BDL <05</td> <td>8.3</td> <td>42</td> <td>06</td> <td>24</td> <td>356</td> <td>BDL</td> <td>-</td> </tr> <tr> <td>Aeration tank</td> <td>-</td> <td>-</td> <td>-</td> <td>-</td> <td>-</td> <td>-</td> <td>-</td> <td>-</td> <td>-</td> <td>6028/3091</td> </tr> <tr> <td>SRS Inlet</td> <td>-</td> </tr> <tr> <td>SRS Outlet</td> <td>-</td> </tr> <tr> <td>Lagoon</td> <td>-</td> <td>49</td> <td>BDL <05</td> <td>7.5</td> <td>22</td> <td>03</td> <td>23</td> <td>112</td> <td>-</td> <td>-</td> </tr> <tr> <td>OCEMS reading during visit</td> <td>9.94</td> <td>-</td> <td>-</td> <td>7.09</td> <td>100.75</td> <td>13.40</td> <td>14.89</td> <td>-</td> <td>-</td> <td>-</td> </tr> </tbody> </table>										Sample Analysis	Effluent flow rate (m ³ /hr.)	Sulphate (mg/L)	Color (Hazen)	pH	COD (mg/L)	BOD (mg/L)	TSS (mg/L)	TDS (mg/L)	O & G	MLSS/MLVSS (mg/L)	ETP Inlet	7.88	110	17	6.7	1710	680	307	1620	-	-	ETP Outlet	9.94	52	BDL <05	8.3	42	06	24	356	BDL	-	Aeration tank	-	-	-	-	-	-	-	-	-	6028/3091	SRS Inlet	-	-	-	-	-	-	-	-	-	-	SRS Outlet	-	-	-	-	-	-	-	-	-	-	Lagoon	-	49	BDL <05	7.5	22	03	23	112	-	-	OCEMS reading during visit	9.94	-	-	7.09	100.75	13.40	14.89	-	-	-
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18.	Storage of treated Effluent																																																																																																	
19.	a. No. & size of lagoons	01 & 8250 m ³																																																																																																
	b. Retention time	13 days																																																																																																
	c. Lagoon type- permeable/impermeable	Impermeable																																																																																																
20.	Sludge Handling Process (Yes/No), gives details.																																																																																																	
	a. Sludge Digestion Method	No																																																																																																
	b. Sludge Drying Process	Yes																																																																																																
	c. Final Disposal of Sludge	Given to farmers as manure																																																																																																
	d. Whether mechanical sludge handling system installed (yes/No)	No																																																																																																
21.	Any Hazardous Substances (Yes/No), if yes, give details. (Quantity & way of Disposal)																																																																																																	
	NA																																																																																																	
22.	Manpower employed for ETP operation & maintenance.																																																																																																	
	Environment Manager- 01 Lab Chemist- 01 Operator- 03																																																																																																	

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		Helper- 02
23. Details of irrigation system & treated effluent used quantity		
1. Own land area for irrigation (Yes/No),		Yes
2. Farmer land area and their agreement. (Yes/No),		Yes
3. Net effluent generation left for Irrigation (KLD)		NA
4. Flow meter to measure amount of water used for irrigation.		Yes, 237955 m ³
24. Cleaning mechanism at Mills and factory floor		Dry cleaning
25. Color coding of pipelines for water distribution network (Yes/No)		Yes
26. Details of Air Pollution Control System		
Emission control system or Air Pollution Control Device (APCD) installed (Yes/No)		Yes
Name of installed Emission control system/APCD		Wet Scrubber
Stack height		56 & 50 mtr.
On-line emission (stack) monitoring system installed (Yes/No), If Yes- Reading		NA mg/Nm ³
Ash Details:		
Quantity of ash generated, MT/day		NA
Method of disposal of Ash		Filling in low line areas

3. OBSERVATIONS

1. Unit was non-operational on the day of inspection dated 21.06.2023 due to seasonal off from 29th April, 2023.
2. Only cleaning activities was going on in the unit's premises.
3. ETP was found operational for cleaning purposes and sample was collected (Form-I enclosed at Annexure- 2D).
4. Unit doesn't have valid consent to operate & same was expire on 31.03.2023. However, unit applied for the same on 28.02.2023.
5. Unit has valid CGWA NOC for borewells and same was valid till 30.05.2024.
6. As informed by unit representative lagoon water is used for the ongoing cleaning activity.
7. Unit is complying w.r.t. to consented norms. However, TDS 78 % reduction from 1620 mg/l to 356 mg/l without any TDS reduction unit, indicates suspected *dilution of freshwater* at any level of treatment system cannot be *ruled out*.

4. RECOMMENDATIONS:

(Shall specifically indicate compliance w.r.t. observations made in above sections-3 of observations along with additional recommendations if any)

1. Unit shall obtain consent to operate from UKPCB prior to start the mill.
2. Unit shall maintain all logbooks on daily basis.

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5. Overall Compliance Status: Non-complying w.r.t. suspected dilution

6. PHOTOGRAPHS

<p>Photo 1: Main Entrance Gate</p>	<p>Photo 2: APCD & Stack</p>
 <p>A photograph showing the main entrance gate of an industrial facility. The gate is a metal barrier with a brick wall on either side. A motorcycle is parked on the dirt road leading through the gate. There are trees and a building in the background.</p>	 <p>A photograph of an industrial facility featuring two tall, cylindrical stacks (APCD) rising from a building. The sky is overcast. There are various pipes, scaffolding, and equipment visible around the base of the stacks.</p>
<p>Photo 3: Borewell(s) flow meter with readings</p>	<p>Photo 4: ETP inlet Flowmeter with reading</p>
 <p>A close-up photograph of an ABB flow meter mounted on a pipe. The digital display shows three readings: 10.73, 14.25, and -58.47. The meter is encased in a protective, weathered metal housing.</p>	 <p>A close-up photograph of another ABB flow meter, similar to the one in Photo 3, mounted on a pipe. The display is dark, and the meter is also in a protective metal housing.</p>
<p>Photo 5: ETP Units (Equalization Tank)</p>	<p>Photo 6: Aeration tank</p>

Per. Day



Photo 7: ETP Units (Secondary Clarifier)

Photo 08: Filtration Unit



Photo 09: OCEMS display with readings

Photo 10: Environmental Laboratory

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Photo 11: Lagoon



Photo 12: Flowmeter at Lagoon



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INDUSTRY INSPECTION REPORT

General Information & Operational Details		Date of Inspection: 21.06.2023		
1.	Name & complete Address:	M/s Aroma Craft & Tissues Pvt. Ltd., Khasra No. 103, 104, Vill- Nurpur, Pargana- Manglore, Tehsil- Roorkee, Distt.- Haridwar		
2.	Geographical Coordinates	N: 29.805110; E: 77.812013		
3.	Name of the: occupier/ contact person(s) with designation: a) Telephone/Mobile(s) b) E-mail ID(s)	Sh. Puneet Jain (Director), Sh. Rajesh Kumar Jain a) 9760000638, 7830500638, 9760000639 b) aromacraft@gmail.com		
4.	Name of SPCBs Regional Office	Regional Office, UKPCB, Roorkee		
5.	Operational Status of the unit	Operational		
6.	Approximate Distance (Km) from Sheela Khala Nala (measure via Google map)	0.20 Km		
7.	Manufacturing process flow chart for each product	Enclosed at Annexure- 3A		
8.	NOC from CGWA as a permission to abstract groundwater	Not available		
	Consent Status	Validity with date or if not valid, whether applied for renewal? (Valid / application and expired consent copies to be attached)		
9.	Consent to Operate issued under Water Act, 1974 by SPCB	Applied on 28.03.2023 (expired on 31.03.2023) copy enclosed at Annexure- 3B		
	Consent to Operate issued under Air Act, 1981 by SPCB			
	Authorization for Hazardous Waste Disposal issued under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 by SPCB			
10.	Type of Industry	Pulp & Paper		
11.	<u>Product(s) & Capacity-</u> {For all main product(s) and By-product(s)}	Craft Paper & 8250 MT/month as per consent. Actual 130.7 MTD (1 st April to 20 th June, 2023)		
	RAW WATER SUPPLY			
12.	Source of raw water supply	Borewell – 02 nos.		
	<u>Logbook maintained: Yes (Last three months' logbooks attached)</u>	Whether flow meter with totalizer installed at borewell line –Yes No. of Borewell(s) in the unit premises: 02 Instantaneous flow rate Reading: 0.0 m ³ /hr & 0.0 m ³ /hr Totalizer Reading during visit: 402509.76 m ³ & 11763.18 m ³ Actual groundwater abstracted: 348.98 KLD		
13.		Production process, Washing, etc.	Domestic	Others (Boiler)

	Average Water Consumption (KLD) (based on logbook of Water abstracted)	324 (1 st April to 20 th June, 2023)	24.74 (1 st April to 20 th June, 2023)	38.80 (1 st April to 20 th June, 2023)
	Water Consumption in KL/ MT of product	2.48	-	-
EFFLUENT TREATMENT PLANT				
				Installed – Yes
14.	Operational Status of ETP	Operational		
	Sample collected during inspection	Yes		
	Type of Sampling	Grab		
	Designed capacity of ETP /PETP (in KLD)	1900		
	Names of all treatment units (Flowchart to be attached) Also, mention name of operational treatment units	Flow diagram enclosed at Annexure-3C		
	Processes from where wastewater streams reaching ETP/ PETP	Process		
	Type of treatment process	Phyisco-Chemical followed by Biological (aerobic)		
	ETP INLET			
15.	Flow meter with totalizer installed at ETP inlet	Not installed		
ETP OUTLET				
16.	Flow meter with totalizer installed at ETP outlet	Yes, but without totalizer along with V-Notch <u>Type of Flowmeter:</u> Ultrasonic Instantaneous flow rate Reading: 4.2 m ³ /hr Totalizer Reading: NA		
	<u>Logbook maintained:</u> Yes, on the basis of V-notch reading			
	Consented Effluent Discharge	1900 KLD		
	Average Effluent Discharge (KLD) (based on logbook of ETP outlet)	99.4 KLD		
	Specific Effluent Discharge (KL/MT)	0.76 KL/MT		
17.	Quantity of Treated Effluent Recycled (KLD)	13.53 KLD		
ZERO LIQUID DISCHARGE				
18.	Whether Unit has achieved Zero Liquid Discharge?	No		
TREATED EFFLUENT DISCHARGED				
19.	a) No. of consented outlets	a) 01		
	b) Actual no. of outlets observed during visit	b) 01		
	Mode of discharge from the unit premises	Underground pipeline		
	Ultimate disposal point	Sheela Khala Drain		
	Tracked route to reach river Ganga or its tributary (include name of drains/ intermediate rivers)	Sheela Khala → River Kali-west → Hindon → Yamuna		
20.	Status of Sewage Treatment Plant (STP)	Not installed		
OCEMS STATUS AND DETAILS				
21.	Whether installed or not	Yes		
22.	Whether connected to CPCB server	Yes		

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23.	Parameters displayed on OCEMS	pH, BOD, COD, TSS				
24.	Techniques (In-line/ On-line)	In-line				
25.	Instantaneous values shown on OCEMS during inspection	Flow (m ³ /hr): 4.2 pH : 7.62 TSS (mg/l): 25.5 BOD (mg/l): 16.4 COD (mg/l): 91.3 Any other parameter(s): NA				
AIR POLLUTION – EMISSION SOURCES & CONTROL						
26.	Sources of air pollution	Boiler				
	Stack provided (Yes/No)	Yes				
	Stack height	30 mtr.				
27.	Air Pollution Control Device installed (Yes/No)	Yes				
	Name of Device	Scrubber & Cyclone Dust collector				
HAZARDOUS WASTE MANAGEMENT						
28.	Mode of Hazardous waste disposal	Information not provided				
29.	Whether having agreement with any TSDF site?	Not provided				
30.	ETP Sludge Dewatering system	Sludge drying beds				
31.	Whether Logbook for quantity of ETP sludge disposed maintained?	No				
32.	Total ETP Sludge disposed (in Kg/ month)	Information not provided				
ELECTRICITY CONSUMPTION IN ETP						
33.	Whether separate energy meter installed for ETP	Yes				
34.	Average Electricity Consumption (in KWh/day) (based on logbook)	Logbook not maintained				
35.	Instantaneous energy meter reading during inspection (in KWh)	14163.3 kWh				
COMPLIANCE STATUS (Complying/ Non-complying)						
36.	Effluent Analysis Report:					
		Parameter	ETP inlet	ETP outlet	Norms as per consent	Compliance status
		pH	6.3	7.7	6.5-9.0	Complying
		BOD (mg/l)	5816	25	30	Complying
		COD (mg/l)	12338	90	250	Complying
		TSS (mg/l)	3426	16	100	Complying
		TDS (mg/l)	13604	540	-	-
		Oil and Grease (mg/l)	-	BDL	10	Complying
		SAR (mg/l)	2.2	2.3	-	-
		AOX	Result awaited	Result awaited	-	-
	*In Aeration Tank(s),	MLSS (mg/l): 4744; MLVSS (mg/l): 1983				
37.	As per effluent discharge norms	Complying				

Per. Dip.

🔍 **Specific Observations:**

1. Unit was found operational on the day of inspection dated 21.06.2023.
2. Unit doesn't have valid consent to operate and same was expired on 31.03.2023. However, unit has applied for renewal of consent on 28.03.2023.
3. Unit doesn't provide NOC obtained from CGWA for ground water extraction. However, unit has 02 Borewells for fulfilling fresh water requirement.
4. Unit has flowmeters at both Borewells and avg. fresh water withdrawal was 348.98 KLD (324.24 KLD + 24.74 KLD) from 1st April to 20th June, 2023 from logbook.
5. Unit doesn't have flowmeter at ETP inlet. However, flowmeter was installed at ETP outlet (without Totalizer) along with V-notch.
6. Unit has flowmeter for recycling point available at ETP outlet and avg. recycling water was 13.53 KLD from 1st April to 20th June, 2023 from logbook.
7. Unit was maintaining logbook for Production, Both Borewells, ETP outlet Flow (on the basis of V-notch reading), Recycling from ETP outlet and Consumption of water in Boiler on daily basis.
8. OCEMS was installed at ETP outlet and showing Flow- 4.2 m³/hr, pH- 7.62, TSS- 25.5 mg/l, BOD- 16.4 mg/l, COD- 91.3 mg/l.
9. Sample were taken from Borewell, ETP Inlet, Outlet and Aeration Tank and Form-I was served (copy enclosed at Annexure- 3D).
10. Unit is complying w.r.t. consented norms, However, 96% reduction in TDS from 13604 mg/l (ETP inlet) to 540 mg/l (ETP outlet) without having any TDS reduction unit in ETP, indicates suspected *dilution of freshwater* at any level of treatment system cannot be *ruled out*.

🔍 **Specific Recommendations/Suggestions:**

1. Unit shall obtain consent from UKPCB immediately.
2. Unit shall obtain NOC for groundwater abstraction from CGWA.
3. Unit shall install flowmeter at ETP inlet with Totalizer and maintain its logbook on daily basis.
4. Unit shall install electromagnetic flowmeter with totalizer at ETP outlet, so that actual discharge may be reported.
5. Unit shall maintain logbooks for Sludge generation & disposal, Chemical consumption in ETP, Electricity consumption in ETP

Overall Compliance Status: Non-complying w.r.t. suspected dilution

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PHOTOGRAPHS

Photo 1: Main Entrance Gate



Photo 2: Processing Unit/Products Area



Photo 3: Flowmeter at Borewell-1



Photo 4: ETP Inlet



Photo 5: Sedicell



Photo 6: Aeration Tank



Peer. Dip.

Photo 7: Secondary Clarifier



Photo 8: Filtration Unit



Photo 9: Flowmeter at ETP outlet

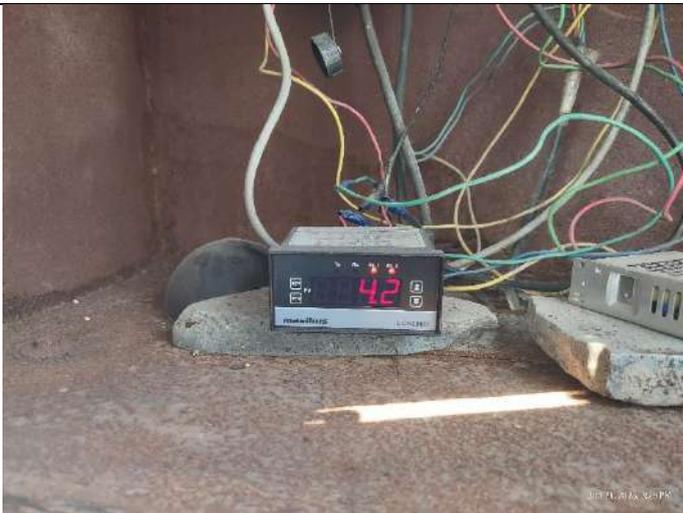


Photo 10: ETP outlet



Photo 11: OCEMS at ETP outlet



Photo 12: Flowmeter at Recycling Point



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INDUSTRY INSPECTION REPORT

General Information & Operational Details		Date of Inspection: 21.06.2023
1.	Name & complete Address:	M/s Sagar Paper Mills Pvt. Ltd., Khasra No. 223, 225, 5 th K.m., Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil-Roorkee, Distt.- Haridwar
2.	Geographical Coordinates	N: 29.799647; E: 77.810912
3.	Name of the: occupier/ contact person(s) with designation: a) Telephone/Mobile(s) b) E-mail ID(s)	Sh. Anirudh Tyagi (Executive Director) a) 9719412653 b) spmpl_papermills@rediffmail.com
4.	Name of SPCBs Regional Office	Regional Office, UKPCB, Roorkee
5.	Operational Status of the unit	Operational
6.	Approximate Distance (Km) from Sheela Khala Nala (measure via Google map)	0.30 Km
7.	Manufacturing process flow chart for each product	Enclosed at Annexure- 4A
8.	NOC from CGWA as a permission to abstract groundwater	Applied on 10.06.2023 & expired on 25.08.2022 copy enclosed at Annexure- 4B
	Consent Status	Validity with date or if not valid, whether applied for renewal? (Valid / application and expired consent copies to be attached)
9.	Consent to Operate issued under Water Act, 1974 by SPCB	Applied on 27.03.2023 (expired on 31.03.2023) copy enclosed at Annexure- 4C
	Consent to Operate issued under Air Act, 1981 by SPCB	
	Authorization for Hazardous Waste Disposal issued under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 by SPCB	
10.	Type of Industry	Pulp & Paper
11.	<u>Product(s) & Capacity-</u> {For all main product(s) and By-product(s)}	Craft Paper & 3300 MT/month as per consent. Actual 3,194.33 MT/month or 111.43 MTD (1 st March to 31 st May, 2023)
		RAW WATER SUPPLY
12.	Source of raw water supply	Borewell – 02 nos.
	<u>Logbook maintained:</u> Yes (Last three months' logbooks attached)	Whether flow meter with totalizer installed at borewell line –Yes No. of Borewell(s) in the unit premises: 02 Instantaneous flow rate Reading: 88.332 m ³ /hr & 0.0 m ³ /hr Totalizer Reading during visit: 50281.85 m ³ & 24388.78 m ³ Permitted groundwater withdrawal as per NOC from CGWA: 900 m ³ /day




		Actual groundwater abstracted: 649.75 m ³ /day (avg. from 1 st March to 31 st May, 2023)		
13.		Production process, Washing, etc.	Domestic	Others (Boiler)
	Average Water Consumption (KLD) (based on logbook of Water abstracted)	649.75 (1 st March to 31 st May, 2023)	-	-
	Water Consumption in KL/ MT of product	5.83	-	-
EFFLUENT TREATMENT PLANT Installed – Yes				
14.	Operational Status of ETP	Operational		
	Sample collected during inspection	Yes		
	Type of Sampling	Grab		
	Designed capacity of ETP /PETP (in KLD)	660		
	Names of all treatment units (Flowchart to be attached) Also, mention name of operational treatment units	Flow diagram enclosed at Annexure- 4D		
	Processes from where wastewater streams reaching ETP/ PETP	Process		
	Type of treatment process	Phyisco - Chemical followed by Biological (aerobic)		
ETP INLET				
15.	Flow meter with totalizer installed at ETP inlet <u>Logbook maintained: Yes</u>	Yes, 82248.354 m ³ & 73.2 m ³ /hr		
	Average Effluent Generation (KLD) (based on logbook of ETP/ PETP inlet)	555.93 KLD		
	Effluent Generation during the inspection (KLD)	503.8 (on 20 th June, 2023)		
	Effluent Generation in KL/ MT of product	4.99 KL/MT		
ETP OUTLET				
16.	Flow meter with totalizer installed at ETP outlet <u>Logbook maintained: Yes, on the basis of V-notch reading</u>	Yes, but without totalizer along with V-Notch <u>Type of Flowmeter: Ultrasonic</u> Instantaneous flow rate Reading: Not working Totalizer Reading: NA		
	Consented Effluent Discharge	660 KLD		
	Average Effluent Discharge (KLD) (based on logbook of ETP outlet)	376.06 KLD		
	Specific Effluent Discharge (KL/MT)	3.38 KL/MT		
	Quantity of Treated Effluent Recycled (KLD)	168.47 KLD		
TREATED EFFLUENT DISCHARGED				
18.	a) No. of consented outlets	a) 01		
	b) Actual no. of outlets observed during visit	b) 01		
	Mode of discharge from the unit premises	Open channel		
	Ultimate disposal point	Sheela Khala Drain		

P. S. S. *S. S.*

	Tracked route to reach river Ganga or its tributary (include name of drains/intermediate rivers)	Local drain→Sheela Khala→ River Kali-west
19.	Status of STP	Not installed
OCEMS STATUS AND DETAILS		
20.	Whether installed or not	Yes
21.	Whether connected to CPCB server	Yes
22.	Parameters displayed on OCEMS	pH, BOD, COD, TSS, Flow
23.	Techniques (In-line/ On-line)	In-line
24.	Instantaneous values shown on OCEMS during inspection	Flow (m ³ /hr): not working pH : 7.60 TSS (mg/l): 7.5 BOD (mg/l): 9.3 COD (mg/l): 81.7 Any other parameter(s): NA
AIR POLLUTION – EMISSION SOURCES & CONTROL		
25.	Sources of air pollution	Boiler
	Stack provided (Yes/No)	Yes
	Stack height	30 mtr.
26.	Air Pollution Control Device installed (Yes/No)	Yes
	Name of Device	Wet Scrubber
HAZARDOUS WASTE MANAGEMENT		
27.	Mode of Hazardous waste disposal	K. Nandini Refineries, Pilibhit
28.	Whether having agreement with any TSDF site?	Not provided
29.	If Disposal through TSDF site: (Last 3 Form- 10 to be attached)	Yes, dated 22.12.2022
30.	ETP Sludge Dewatering system	Sludge drying beds & Sludge press
31.	Whether Logbook for quantity of ETP sludge disposed maintained?	Yes (for generation)
32.	Total ETP Sludge disposed (in Kg/month)	53,422.67 Kg/month generated as per logbook provided. However, as informed by unit representative dewatered sludge is provided to farmers for land filling and logbook for the same was not maintained.
ENVIRONMENTAL LAB		
33.	Availability of Environmental Lab (Also, mention type of instruments available in the lab)	Yes
ELECTRICITY CONSUMPTION IN ETP		
34.	Whether separate energy meter installed for ETP	Yes
35.	Average Electricity Consumption (in KWh/day) (based on logbook)	979.93 kWh (1 st March to 31 st May, 2023)
36.	Instantaneous energy meter reading during inspection (in KWh)	69659.7 kWh
COMPLIANCE STATUS (Complying/ Non-complying)		
37.	Effluent Analysis Report:	

P. S. Singh *D. Singh*

Parameter	ETP inlet	ETP outlet	Norms as per consent	Compliance status
pH	6.1	7.1	6.5-8.5	Complying
BOD (mg/l)	5597	10	20	Complying
COD (mg/l)	11407	33	200	Complying
TSS (mg/l)	6841	30	30	Complying
TDS (mg/l)	9632	804	1800	Complying
Oil and Grease (mg/l)	-	BDL	-	-
SAR (mg/l)	2.2	1.2	10	Complying
AOX	Result awaited	Result awaited	08	
*In Aeration Tank(s),	MLSS (mg/l): 1137; MLVSS (mg/l): 574			
38. As per effluent discharge norms	Complying			

❖ **Specific Observations:**

- Unit was found operational on the day of inspection dated 21.06.2023.
- Unit doesn't have valid consent to operate and same was expired on 31.03.2023. However, unit has applied for renewal of consent on 27.03.2023.
- Unit doesn't have valid NOC from CGWA for ground water extraction & same was expired on 25.08.2022. However, unit applied for CGWA NOC on 10.06.2023 for renewal.
- Unit has 02 Borewells for fulfilling fresh water requirement.
- Unit has flowmeters at both Borewells and avg. fresh water withdrawal was 649.75 KLD from 1st March to 31st May, 2023 from logbook.
- Unit have flowmeter at ETP inlet & outlet (along with V-notch). However, flowmeter at ETP outlet was without Totalizer.
- Unit has flowmeter for recycling point available at ETP and avg. recycling water was 168.47 from 1st March to 31st May, 2023 from logbook.
- Unit was maintaining logbook for Production along with raw materials, Both Borewells, ETP inlet & outlet Flow, Recycling from ETP, Sludge generation, electricity consumption and Consumption of water in process & Boiler on daily basis.
- OCEMS was installed at ETP outlet and showing Flow- not working, pH- 7.6, TSS- 7.5 mg/l, BOD- 9.3 mg/l, COD- 81.7 mg/l.
- Sample were taken from Borewell, ETP Inlet, Outlet and Aeration Tank and Form-I was served (copy enclosed at Annexure- 4E).
- Unit is complying w.r.t. consented norms, However, 91.65 % reduction in TDS from 9632 mg/l (ETP inlet) to 804 mg/l (ETP outlet) without having any TDS reduction unit in ETP, indicates suspected *dilution of freshwater* at any level of treatment system cannot be *ruled out*.

❖ **Specific Recommendations/Suggestions:**

- Unit shall obtain consent from UKPCB immediately.
- Unit shall install flowmeter having totalizer at ETP outlet, so that actual discharge may be reported.
- Unit shall maintain logbooks for Sludge disposal and Chemical consumption in ETP.

Overall Compliance Status: Non-complying w.r.t. suspected dilution

Per. Dip.

PHOTOGRAPHS

Photo 1: Main Entrance Gate



Photo 2: Processing Unit/Products Area



Photo 3: Flowmeter at Borewell-1



Photo 4: ETP Inlet & Equalization Tank



Photo 5: Hill Screen at ETP



Photo 6: Sedicell



Peer Singh

Photo 7: Aeration Tank



Photo 8: Secondary Clarifier



Photo 9: Filtration Unit



Photo 10: ETP outlet



Photo 11: Flowmeter at ETP inlet



Photo 12: Flowmeter at Recycling Point



Peer. Dip.

Photo 13: OCEMS at ETP outlet



Photo 14: Energy Meter for ETP



Photo 15: ETP Lab



Photo 16: Sludge Press



Peer. Dip.

		<u>INDUSTRY INSPECTION REPORT</u>
General Information & Operational Details		Date of Inspection: 21.06.2023
1.	Name & complete Address:	1. Asahi India Glass Ltd.-IGP, Plot No.: AIS Industrial Estate, Jhabera Road, Latherdeva Hoon, Roorkee, Distt.-Haridwar 2. Asahi India Glass Ltd. Mirror Division, Plot- A1, AIS Industrial Area, Vill- Latherdeva Hoon, Jhabera Road, Roorkee, Distt.- Haridwar 3. Asahi India Glass Ltd.- Reflective Division, Plot No.- A, AIS Industrial Estate, Vill- Latherdeva Hoon, Jhabera Road, Roorkee, Distt.- Haridwar 4. Asahi India Glass Ltd. (Sand Beneficiation Division), Plot-A, Latherdeva Hoon, Manglore Jhabera Road, Distt.- Haridwar
2.	Geographical Coordinates	N: 29.798491; E: 77.808105
3.	Name of the: occupier/ contact person(s) with designation: a) Telephone/Mobile(s) b) E-mail ID(s)	Sh. Ranbir Singh Negi (Head- HR & Admin) a) 7055000900 b) ranbir.negi@aisglass.com
4.	Name of SPCBs Regional Office	Regional Office, UKPCB, Roorkee
5.	Operational Status of the unit	Operational
6.	Approximate Distance (Km) from Sheela Khala Nala (measure via Google map)	5-10 mtr. (adjacent to industry)
7.	Manufacturing process flow chart for each product	Enclosed at Annexure- 5A
8.	NOC from CGWA as a permission to abstract groundwater	Valid till 28.07.2024 (for 01 borewell) copy enclosed at Annexure- 5B
9.	Consent Status Consent to Operate issued under Water Act, 1974 by SPCB Consent to Operate issued under Air Act, 1981 by SPCB Authorization for Hazardous Waste Disposal issued under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 by SPCB	Validity with date or if not valid, whether applied for renewal? (Valid / application and expired consent copies to be attached) For Float Division (IGP)- Valid till 31.03.2026 For Mirror Division- Valid till 31.03.2027 For Reflective Division- Valid till 31.03.2024 For Sand Beneficiation Division- Valid till 31.03.2024 Copy enclosed at Annexure- 5C
10.	Type of Industry	Glass & its processing (cutting & washing)
11.	<u>Product(s) & Capacity-</u> {For all main product(s) and By-product(s)}	Float Glass– 700 MTD Mirror– 11000 MT/Month Reflective Glass– 1050000 MT/Month Washing of Sand– 3614 MT/month
12.	RAW WATER SUPPLY	

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	Source of raw water supply	Borewell – 03 nos.		
	<u>Logbook maintained: (Yes/No)</u> (Last three months' logbooks to be attached)	Whether flow meter with totalizer installed at borewell line – Yes No. of Borewell(s) in the unit premises: 03 Permitted groundwater withdrawal as per NOC from CGWA: 274 m ³ /day (as per 01 borewell NOC provided) Actual groundwater abstracted: 415.26 m ³ /day		
13.		Production process, Washing, etc.	Domestic	Others (specify)
	Average Water Consumption (KLD) (based on logbook of Water abstracted)	415.26 (from 1 st March to 18 th June, 2023)	-	-
	Water Consumption in KL/ MT of product	Can't be calculated	-	-
EFFLUENT TREATMENT PLANT		Installed – Yes		
14.	Operational Status of ETP	Operational		
	Sample collected during inspection	Yes		
	Type of Sampling	Grab		
	Designed capacity of ETP /PETP (in KLD)	16 m ³ /hr for float division and 17.5 m ³ /hr Mirror division		
	Names of all treatment units (Flowchart to be attached) Also, mention name of operational treatment units	Flow diagram enclosed Annexure- 5D		
	Processes from where wastewater streams reaching ETP/ PETP	Cleaning Process of glass		
	Type of treatment process	Physico-chemical		
15.	System of chemical mixing for solution preparation (Manual/ Mixer)	Mixer		
16.	System of Chemical dosing (Manual/ Mechanical through pumps)	Mechanical through pumps		
ETP INLET				
17.	Flow meter with totalizer installed at ETP inlet <u>Logbook maintained: No</u>	No		
ETP OUTLET				
18.	Flow meter with totalizer installed at ETP outlet	Yes		
	<u>Logbook maintained: Yes</u>	<u>Type of Flowmeter: Mechanical</u> Instantaneous flow rate Reading: NA m ³ /hr Totalizer Reading: 7772 m ³		
	Consented Effluent Discharge	Nil		
	Average Effluent Discharge (KLD) (based on logbook of ETP outlet)	33.26 KLD from Float division & 39.65 KLD from Mirror division ETP (from 1 st March to 31 st May, 2023)		
19.	Quantity of Treated Effluent Recycled (KLD)	NA		
ZERO LIQUID DISCHARGE				
20.	Whether Unit has achieved Zero Liquid Discharge?	No		
21.	TREATED EFFLUENT DISCHARGED			
	Ultimate disposal point	Landscape Irrigation		

P. S. S. *S. S.*

SEWAGE MANAGEMENT SECTION		Installed – Yes
22.	Operational Status of STP	Operational
23.	Designed capacity of STP (in KLD)	75 KLD
24.	Names of all treatment units (Flowchart to be attached) Also, mention name of operational treatment units	
25.	Flow meter/ v-notch installed at STP inlet (Yes/No)	No
26.	Quantity of sewage generated as per STP inlet logbook (KLD)	NA
27.	Flow meter/ v-notch installed at STP outlet (Yes/No)	Yes
28.	Quantity of treated sewage discharged (KLD) (to be calculated from ETP outlet logbook)-	32.13 KLD (from 1 st March to 31 st May, 2023)
29.	Quantity of recycled treated sewage (KLD) (Total of last three months)	Completely in Horticulture & Gardening
30.	Mode of discharge	NA
AIR POLLUTION – EMISSION SOURCES & CONTROL		
31.	Sources of air pollution	Melting Furnace & Boiler
	Stack provided (Yes/No)	Yes
	Stack height	93 mtr. & 30 mtr.
32.	Air Pollution Control Device installed (Yes/No)	Yes
	Name of Device	Wet scrubber
HAZARDOUS WASTE MANAGEMENT		
33.	Mode of Hazardous waste disposal	TSDf Site
34.	Whether having agreement with any TSDf site?	Yes
35.	If Disposal through TSDf site: (Last 3 Form- 10 to be attached)	Yes, Form 4
36.	ETP Sludge Dewatering system	Sludge drying beds
37.	Whether Logbook for quantity of ETP sludge disposed maintained?	No
38.	Total ETP Sludge disposed (in Kg/month)	NA
ELECTRICITY CONSUMPTION IN ETP		
39.	Whether separate energy meter installed for ETP	Yes
40.	Average Electricity Consumption (in KWh/day) (based on logbook)	108.73 kWh/day
41.	Instantaneous energy meter reading during inspection (in KWh)	NA
COMPLIANCE STATUS (Complying/ Non-complying)		
42.	Effluent Analysis Report:	

P. Govil *D. Gupta*

Parameter	ETP inlet	ETP outlet	Norms as per consent	Compliance status
Color (Hazen)	BDL<05	BDL<05	NA	Complying
pH	8.5	8.7	NA	Complying
BOD (mg/l)	07	07	NA	Complying
COD (mg/l)	32	27	NA	Complying
TSS (mg/l)	38	25	NA	Complying
TDS (mg/l)	812	860	NA	Complying
Phosphate (mg/l)	1.59	1.15	NA	Complying
*In Aeration Tank (s),	MLSS (mg/l): NA, MLVSS (mg/l): NA			
43. As per effluent discharge norms	Complying			

☛ Specific Observations:

1. Unit was found operational on the days on inspection dated 21.06.2023.
2. Unit have 04 consent to operate for four different processes operating inside unit premises.
3. Unit is engaged in the manufacturing of Mirror and glasses.
4. Unit has valid consent to operate for all four plant operated in same premises.
5. Unit has 03 Borewells and provided only 01 NOC from CGWA. However, as per NOC provided by the unit only 274 KLD of water is permissible, but unit was extracting 415.26 KLD (avg.) of water from borewell. Hence it is violation of conditions provided in CGWA NOC.
6. Unit has 02 ETP namely Common ERS (16 m³/hr) and Mirror ETP water ERS (16.5 m³/h) for treatment of generated effluent. However, Mirror ERS was found non-operational).
7. Unit has installed STP of capacity 75 KLD for treatment of generated sewage.
8. Effluent samples were collected from common ERS inlet and outlet. Analysis results showed compliance of ETP w.r.t. discharge norms.
9. As informed all treated effluent and treated sewage utilized into their process and gardening.
10. No discharge of treated/untreated wastewater into the Sheela drain was observed during the inspection.

☛ Specific Recommendations/Suggestions:

1. Unit shall prepare water audit through reputed government expert institute
2. Unit shall maintain borewell logbook on the basis of totalizer value.
3. Unit shall maintain recycle water logbook for process and gardening.
4. Unit shall not exceeded the limit of Ground water extraction or unit has to revised their NOC for ground water abstraction enhance capacity as per requirement.

Overall Compliance Status: Complying

PHOTOGRAPHS

Photo 1: Processing Unit/Products Area



Photo 2: ETP Inlet



Permit *Sup.*

Photo 3: Float division ETP units



Photo 4: Float division ETP units



Photo 5: Float division ETP outlet



Photo 6: Float division ETP SDBs



Photo 7: Recycled Pump



Photo 8: Sheela drain adjacent to the unit



Peer. Dip.



INDUSTRY INSPECTION REPORT

General Information & Operational Details

Date of Inspection: 22.06.2023

1.	Name & complete Address:	M/s Air Liquide North India Pvt. Ltd., Unit -I, AIS Industrial Estate, Jhanreda road Tehsil- Roorkee, Distt. - Haridwar
2.	Geographical Coordinates	N: 29.799972; E: 77.804606
3.	Name of the: occupier/ contact person(s) with designation: a) Telephone/Mobile(s) b) E-mail ID(s)	Sh. Sagar Kumar Ghose Mob: 7302260366 sagar.ghose@airliquide.com
4.	Name of SPCBs Regional Office	Regional Office, UKPCB, Roorkee
5.	Operational Status of the unit	Operational
6.	Approximate Distance (Km) from Sheela Khala Nala (measure via Google map)	0.20 Km
7.	Manufacturing process flow chart for each product	Enclosed at Annexure- 6A
8.	NOC from CGWA as a permission to abstract groundwater	Available with validity up to 17.11.2023 copy enclosed at Annexure- 6B
	Consent Status	Validity with date or if not valid, whether applied for renewal? (Valid / application and expired consent copies to be attached)
9.	Consent to Operate issued under Water Act, 1974 by SPCB	Applied on 21.02.2023 (expired on 31.03.2023) copy enclosed at Annexure- 6C
	Consent to Operate issued under Air Act, 1981 by SPCB	
	Authorization for Hazardous Waste Disposal issued under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 by SPCB	
10.	Type of Industry	Manufacturing of Gaseous nitrogen, Liquid Argon, Liquid Nitrogen and Liquid Oxygen
11.	<u>Product(s) & Capacity-</u> {For all main product(s) and By-product(s)}	As per consent. Gaseous nitrogen- 1395 MT/Month Liquid Argon -128 MT/Month Liquid Nitrogen -1200 MT/Month Liquid Oxygen- 3000 MT/Month Hydrogen gas -10350 kg/month Actual (Avg. from 1st April to 30th June, 2023) Nitrogen- 1711.33 MT/Month Liquid Argon -76 MT/Month Liquid Oxygen- 2609 MT/Month
12.	RAW WATER SUPPLY	
	Source of raw water supply	Borewell

P. Singh

S. Singh

	<u>Logbook maintained:</u> Yes (Last three months' logbooks attached)	Whether flow meter with totalizer installed at borewell line –Yes No. of Borewell(s) in the unit premises: 02 Instantaneous flow rate Reading: 0.0 m ³ /hr Totalizer Reading during visit (BW 1): 799090 m ³ Totalizer Reading during visit (BW 2): 284469 m ³ Actual groundwater abstracted: 262 KLD (avg. from 1 st April to 21 June 2023)
13.	Status of Effluent Treatment Plant (ETP)	Not installed, no effluent generation
14.	Status of Sewage Treatment Plant (STP)	Not Installed, Septic tank provided
15.	Designed capacity of STP (in KLD)	NA
16.	Quantity of recycled treated sewage (KLD) (Total of last three months)	Treated sewage used for landscape irrigation
17.	Mode of discharge	No discharge observed outside the unit premises

🔍 **Specific Observations:**

- Unit was found operational on the day of inspection dated 22.06.2023.
- Unit doesn't have valid consent to operate and same was expired on 31.03.2023. However, unit has applied for renewal of consent on 21.02.2023.
- Unit doesn't provide NOC obtained from CGWA for ground water extraction. However, unit has 02 Borewells for fulfilling fresh water requirement.
- Avg. fresh water consumption is calculated as 262 KLD (based on logbook data from 1st April to 21 June 2023)
- Unit is engaged in the manufacturing of Gaseous nitrogen, Hydrogen gas, Liquid Argon, Liquid Nitrogen and Liquid Oxygen.
- Unit has installed RO plant having capacity 4.5 m³/hr and Cooling tower having re circulation rate of 1000 m³/hr to meet their process water and industrial cooling requirement.
- Mostly water used in the cooling tower RO water used only in the manufacturing process (Water thermolysis) of Hydrogen gas. Reject of RO plant used in the gardening purposes.
- No effluent generation observed during the manufacturing process.
- No wastewater discharge outside unit premises observed during inspection

🔍 **Specific Recommendations/Suggestions:**

- Unit shall obtain consent from UKPCB immediately.

Overall Compliance Status: Complying

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PHOTOGRAPHS

Photo 1: Processing Unit/Products Area



Photo 2: Hydrogen Plant



Photo 3: Cooling Tower



Photo 4: RO Plant



Peer Singh



INDUSTRY INSPECTION REPORT

General Information & Operational Details		Date of Inspection: 22.06.2023
1.	Name & complete Address:	M/s Finolex Cable Limited, Plot no.: K1 & 2 AIS Industrial Estate, Latherdeeva Hoon, Manglaur Jhabrera Road, Tehsil- Roorkee, Distt.- Haridwar, Uttarkhand
2.	Geographical Coordinates	
3.	Name of the: occupier/ contact person(s) with designation: a) Telephone/Mobile(s) b) E-mail ID(s)	Sh. B. K. Sinha (AVP (Maintenance)) a) 9997997001 braj_sinha@finolex.com
4.	Name of SPCBs Regional Office	Regional Office, UKPCB, Roorkee
5.	Operational Status of the unit	Operational
6.	Approximate Distance (Km) from Sheela Khala Nala (measure via Google map)	0.20 Km
7.	Manufacturing process flow chart for each product	Enclosed at Annexure- 7A
8.	NOC from CGWA as a permission to abstract groundwater	Valid till 19.05.2024 (for 02 borewell) copy enclosed at Annexure- 7B
Consent Status		Validity with date or if not valid, whether applied for renewal? (Valid / application and expired consent copies to be attached)
9.	Consent to Operate issued under Water Act, 1974 by SPCB	CCA Valid till 31.03.2026 Copy enclosed at Annexure- 7C
	Consent to Operate issued under Air Act, 1981 by SPCB	
	Authorization for Hazardous Waste Disposal issued under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 by SPCB	
10.	Type of Industry	Distribution Boards, Electrical cables, Electrical Switches, Isolator, Minimum Circuit Breaker, Moulded Case Circuit Breaker and Residual Current Circuit Breaker
11.	<u>Product(s) & Capacity-</u> {For all main product(s) and By- product(s)}	Distribution Boards: 16600 Nos. Electrical cables: 120000 Km Electrical Switches: 2400000 Nos. Isolator: 50000 Nos. Minimum Circuit Breaker: 4 Lacs nos. Moulded Case Circuit Breaker: 660 Nos. Residual Current Circuit Breaker: 5000 Nos.
12.	RAW WATER SUPPLY	

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	Source of raw water supply	Borewell – 02 nos.
	<u>Logbook maintained:</u> Yes	Whether flow meter with Totalizer installed at borewell line –No No. of Borewell (s) in the unit premises: 02 Permitted groundwater withdrawal as per NOC from CGWA: 120 m ³ /day (as per 02 borewell NOC provided) Actual groundwater abstracted: 84.74 m ³ /day
13.	Status of Effluent Treatment Plant (ETP)	Not Installed
14.	Status of Sewage Treatment Plant (STP)	Installed
15.	Designed capacity of STP (in KLD)	50 KLD
16.	Quantity of recycled treated sewage (KLD) (Total of last three months)	Treated sewage used for landscape irrigation
17.	Mode of discharge	No discharge observed outside the unit premises

❖ **Specific Observations:**

1. Unit was found operational on the day of inspection dated 22.06.2023.
2. Unit has valid consent to operate valid upto 31.03.2026.
3. Unit has obtained NOC from CGWA for ground water extraction and valid upto 19.05.2023. Unit has 02 Borewells for fulfilling fresh water requirement.
4. Avg. fresh water consumption is calculated as 84.74 KLD (based on data provided by unit from 1st March to 30th May 2023).
5. Unit is engaged in the manufacturing of Distribution Boards, Electrical cables, Electrical Switches, Isolator, Minimum Circuit Breaker, Moulded Case Circuit Breaker and Residual Current Circuit Breaker. As informed water is not used in the manufacturing process rather used in industrial cooling and domestic purposes.
6. No wastewater discharge outside unit premises observed during inspection.

❖ **Specific Recommendations/Suggestions:**

- a. Unit shall prepare water audit through reputed government expert institute.

Overall Compliance Status: Complying

PHOTOGRAPHS

Photo 1: Main Entrance Gate



Photo 2: Processing Unit/Products Area



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INDUSTRY INSPECTION REPORT

General Information & Operational Details		Date of Inspection: 22.06.2023
1.	Name & complete Address:	M/s Carborundum Universal Ltd., Plot No. K-3, AIS Industrial Estate, Tehsil- Roorkee, Distt. - Haridwar
2.	Geographical Coordinates	N: 29.794745; E: 77.800112
3.	Name of the: occupier/ contact person(s) with designation: a) Telephone/Mobile(s) b) E-mail ID(s)	Sh. Rakesh Yadav Mob: 9971088597
4.	Name of SPCBs Regional Office	Regional Office, UKPCB, Roorkee
5.	Operational Status of the unit	Operational
6.	Approximate Distance (Km) from Sheela Khala Nala (measure via Google map)	0.20 Km
7.	Manufacturing process flow chart for each product	Enclosed at Annexure- 8A
8.	NOC from CGWA as a permission to abstract groundwater	Available with validity up to 17.11.2023 at Annexure- 8B
	Consent Status	Validity with date or if not valid, whether applied for renewal? (Valid / application and expired consent copies to be attached)
9.	Consent to Operate issued under Water Act, 1974 by SPCB	Applied on 21.02.2023 (expired on 31.03.2023) copy enclosed at Annexure- 8C
	Consent to Operate issued under Air Act, 1981 by SPCB	
	Authorization for Hazardous Waste Disposal issued under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 by SPCB	
10.	Type of Industry	Manufacturing of abrasive grinding wheels
11.	<u>Product(s) & Capacity-</u> {For all main product(s) and By-product(s)}	27600 kg/d as per consent. Actual 8.5 MTD (Avg. from 1st April to 30th June, 2023) as per information provided
	RAW WATER SUPPLY	
	Source of raw water supply	Borewell
12.	<u>Logbook maintained: Yes (Last three months' logbooks attached)</u>	Whether flow meter with totalizer installed at borewell line –Yes No. of Borewell(s) in the unit premises: 01 Instantaneous flow rate Reading: 0.0 m ³ /hr Totalizer Reading during visit: 45061 m ³ Actual groundwater abstracted: 56 KLD (avg. from 1 st May to 21 June 2023)

P. Singh

D. Singh

13.	Status of Effluent Treatment Plant (ETP)	Not installed, no effluent generation
14.	Status of Sewage Treatment Plant (STP)	Installed
15.	Designed capacity of STP (in KLD)	18 KLD
16.	Quantity of recycled treated sewage (KLD) (Total of last three months)	Treated sewage used for landscape irrigation
17.	Mode of discharge	No discharge observed outside the unit premises

🔍 Specific Observations:

1. Unit was found operational on the day of inspection dated 22.06.2023.
2. Unit doesn't have valid consent to operate and same was expired on 31.03.2023. However, unit has applied for renewal of consent on 21.02.2023.
3. Unit doesn't provide NOC obtained from CGWA for ground water extraction. However, unit has 01 Borewells for fulfilling fresh water requirement.
4. Avg. fresh water consumption is calculated as 56 KLD (based on logbook data from 1st May to 21 June 2023)
5. Unit is engaged in the manufacturing of abrasive grinding wheels. No waster used in the manufacturing process.
6. No wastewater discharge outside unit premises observed during inspection

🔍 Specific Recommendations/Suggestions:

1. Unit shall obtain consent from UKPCB immediately.

Overall Compliance Status: Complying

PHOTOGRAPHS

Photo 1: Main Entrance Gate



Photo 2: Processing Unit/Products Area



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INDUSTRY INSPECTION REPORT

General Information & Operational Details		Date of Inspection: 21.06.2023																	
1.	Name & complete Address:	M/s Uttaranchal Pulp & Paper Mill Pvt. Ltd. Khasra No. – 29, 02 nd Km stone Mangalore, Vill. – Mundet, Roorkee, Dist. – Haridwar, Uttarakhand																	
2.	Geographical Coordinates	N: 29.768373; E: 77.846410																	
3.	Name of the: occupier/ contact person(s) with designation: a) Telephone/Mobile(s) b) E-mail ID(s)	Sh. Ankit Tyagi 9758138315																	
4.	Name of SPCBs Regional Office	Regional Office, Roorkee, UKPCB																	
5.	Operational Status of the unit	Operational																	
6.	Manufacturing process flow chart for each product	Attached at Annexure – 9A																	
7.	NOC from CGWA as a permission to abstract groundwater	Obtained and Valid upto 19.03.2026 (Annexure – 9B)																	
8.	Consent Status	Validity with date or if not valid, whether applied for renewal? (Valid / application and expired consent copies to be attached)																	
	Consent to Operate issued under Water Act, 1974 by SPCB	Consolidated Consent & Authorization (CCA) valid upto 31.03.2025 (Annexure – 9C)																	
	Consent to Operate issued under Air Act, 1981 by SPCB																		
	Authorization for Hazardous Waste Disposal issued under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 by SPCB																		
9.	Type of Industry	Pulp & Paper Industry																	
10.	<u>Product(s) & Capacity-</u> {For all main product(s) and By-product(s)}	As per consent: Raw material- Waste Paper Final Product – Craft Paper @ 4200 MT/month i.e. 140 MT/day Actual values:																	
		<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 20%;">Month</th> <th style="width: 15%;">No. of operational days</th> <th style="width: 20%;">Actual Production (MT)</th> <th style="width: 20%;">Actual Production (MT/day)</th> </tr> </thead> <tbody> <tr> <td>May - 2023</td> <td>28</td> <td>2787.864</td> <td>99.57</td> </tr> <tr> <td>June - 2023</td> <td>20</td> <td>2054.981</td> <td>102.75</td> </tr> <tr> <td>Total</td> <td>48</td> <td>4842.845</td> <td>100.89</td> </tr> </tbody> </table>		Month	No. of operational days	Actual Production (MT)	Actual Production (MT/day)	May - 2023	28	2787.864	99.57	June - 2023	20	2054.981	102.75	Total	48	4842.845	100.89
Month	No. of operational days	Actual Production (MT)	Actual Production (MT/day)																
May - 2023	28	2787.864	99.57																
June - 2023	20	2054.981	102.75																
Total	48	4842.845	100.89																
11.	RAW WATER SUPPLY																		
	Source of raw water supply	Borewell – 02 nos.																	
	Logbook maintained: (Yes/No)	Whether flow meter with totalizer installed at borewell line - Yes No. of Borewell(s) in the unit premises as per CGWA: 02																	

		Instantaneous flow rate Reading: 10.7 m ³ /hr & 2.1 m ³ /hr Totalizer Reading during visit: 134464m ³ & 35852 m ³ Permitted groundwater withdrawal as per NOC from CGWA: 770 KLD Actual groundwater abstracted: 880.90 KLD			
12.		Production process	Domestic	Boiler	Total
	Average Water Consumption (KLD) (based on logbook of Water abstracted)	850.73 KLD (From Borewell-1 and partially from Borewell-2)	No residential colony	30.16 KLD	880.90 KLD
	Water Consumption in KL/ MT of product	8.43 KL/MT		0.30 KL/MT	8.73 KL/MT
EFFLUENT TREATMENT PLANT Installed – Yes					
13.	Operational Status of ETP	Operational			
	Sample collected during inspection	Yes			
	Type of Sampling	Grab			
	Designed capacity of ETP /PETP (in KLD)	870 KLD			
	Names of all treatment units Also, mention name of operational treatment units	Oil trap - Equalization tank – Sedicell – Primary Clarifier – Aeration tank – Secondary Clarifier – Pressure Sand Filter – Activated Carbon Filter – Outlet to Mundet Drain			
	Processes from where wastewater streams reaching ETP/ PETP	Paper machine & Pulping section			
	Type of treatment process	Physico-chemical + Biological + Tertiary treatment			
	Name of chemical(s) consumed in ETP	Polyelectrolyte, DAP, Urea			
	System of chemical mixing for solution preparation (Manual/ Mixer)	Chemical mixing for solution preparation by agitation through air fed from blowers			
	System of Chemical dosing (Manual/ Mechanical through pumps)	Mechanical dosing through pumps			
ETP INLET					
14.	Flow meter with totalizer installed at ETP inlet	V – notch installed at inlet Reading not possible as it was observed that effluent in inlet channel was flowing above the v-notch instead of flowing through v-notch			
	<u>Logbook maintained:</u> (Yes/No)	Yes			
	Average Effluent Generation (KLD) (based on logbook of ETP/ PETP inlet)	1204.71 KLD i.e. 11.94 KL/MT But 474.92 KLD of effluent is being recycled (to process)			
	Effluent Generation in KL/ MT of product	after primary clarifier and remaining fed into aeration tank			
ETP OUTLET					
15.	Flow meter with totalizer installed at ETP outlet	Yes <u>Type of Flowmeter:</u> Ultrasonic flow meter and v-notch			
	<u>Logbook maintained:</u> Yes	Instantaneous flow rate Reading: 5.68 m ³ /hr Totalizer Reading: No totalizer installed			
	Consented Effluent Discharge	546.5 KLD			
	Average Effluent Discharge (KLD) (based on logbook of ETP outlet)	612 KLD (01.05.2023 – 20.06.2023)			
	Specific Effluent Discharge	6.07 KL/ MT of product			

P. S. S. *S. S.*

16.	Flow meter with totalizer installed at recycling line (Yes/No)	Yes, Electromagnetic Flow meter with totalizer installed at recycling line
	If yes, mention reading taken during visit	22.3 m ³ /hr; 236284.43 m ³
	Quantity of Treated Effluent Recycled	474.92 KLD i.e. 4.71 KL/MT
ZERO LIQUID DISCHARGE		
17.	Whether Unit has achieved Zero Liquid Discharge?	No, As per Consent, unit has permission to discharge treated effluent @546.5 KL/day and sewage @ 3.5 KL/day
	If Yes, confirm ZLD condition with Consent to Operate issued under Water Act, 1974.	NA
TREATED EFFLUENT DISCHARGED		
18.	a) No. of consented outlets	1
	b) Actual no. of outlets observed during visit	1
	Whether any By-pass / multiple Outlets of Effluent observed (Photograph and bypassed effluent sample to be attached along with analysis report)	No
	Mode of discharge from the unit premises	Treated effluent from ETP is discharged into nearby Mundet drain via pipeline
	Ultimate disposal point	Mundet drain
	Tracked route to reach river Ganga or its tributary (include name of drains/ intermediate rivers)	Mundet drain – Shilla Khala drain – River Kali West – River Hindon – River Yamuna – River Ganga
SEWAGE MANAGEMENT SECTION		STP Installed – No
19.	No STP installed as there is no residential colony.	
OCEMS STATUS AND DETAILS		
20.	Whether installed or not	Yes at outlet channel of ETP
	Whether connected to CPCB/SPCB server	Yes
	Parameters displayed on OCEMS	pH, BOD, COD, TSS
	Instantaneous values shown on OCEMS during inspection	Flow (m ³ /hr): 5.68 pH : 7.39 TSS (mg/l): 13 BOD (mg/l): 12 COD (mg/l): 128 Any other parameter(s): No
AIR POLLUTION – EMISSION SOURCES & CONTROL		
21.	Sources of air pollution	Boiler – 10 TPH
	Stack provided (Yes/No)	Yes
	Stack height	30 meters
22.	Air Pollution Control Device installed (Yes/No)	Yes
	Name of Device	Wet scrubber
HAZARDOUS WASTE MANAGEMENT		
23.	Mode of Hazardous waste disposal	TSDF Bharat Oil & Waste Management Ltd.

P. S. S. *S. S.*

24.	Whether having agreement with any TSDF site?	Yes			
25.	If Disposal through TSDF site:	Yes			
26.	ETP Sludge Dewatering system	Sludge Decanter			
27.	Whether Logbook for quantity of ETP sludge disposed maintained?	No			
ENVIRONMENTAL LAB					
28.	Availability of Environmental Lab	Yes			
ELECTRICITY CONSUMPTION IN ETP					
29.	Whether separate energy meter installed for ETP	Yes			
30.	Average Electricity Consumption (in KWh/day) (based on logbook)	2365.62 kWh/day			
31.	Instantaneous energy meter reading during inspection (in KWh)	Meter – 1: 40268 kWh & Meter – 2: 7710 kWh			
EFFLUENT ANALYSIS REPORT					
32.	Parameter	ETP inlet	Effluent recycled after primary clarifier	ETP outlet	Norms as per consent
	pH	5.8	6.0	7.8	5.5 – 9.0
	BOD (mg/l)	3177	3094	24	30
	COD (mg/l)	7124	6321	87	250
	TSS (mg/l)	2789	502	69	100
	Oil and Grease (mg/l)	-	-	BDL	10
	TDS (mg/l)	5732	5564	440	-
	Colour (PCU)	BDL	BDL	BDL	-
*In Aeration Tank(s),	MLSS: 2886 mg/l; MLVSS: 1261 mg/l MLVSS/MLSS ratio = 0.43				

🔍 Specific Observations:

- Unit was found operational on the day of the visit (21st June 2023).
- The Uttarakhand Pollution Control Board (UKPCB) has granted Consolidated Consent & Authorization for operating the unit under section 21 of the Air (Prevention and control of Pollution) Act, 198; under section 25 of the Water (Prevention and control of Pollution) Act, 1974) and under “Rule-6(2) of the hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016” having validity up to 31.03.2025.
- The unit has 02 nos. of Borewell in its premises and flowmeters with totalizer have been installed at both Borewells.
- The Central Ground Water Authority (CGWA) has granted a No Objection Certificate (NOC) to the unit for groundwater abstraction from both Borewells, having validity up to 19.03.2026. As per the conditions of this NOC, the unit can abstract a maximum of 770 KL/day groundwater.
- As per the logbook provided for groundwater withdrawal, the unit has abstracted groundwater @ 880.90 KL/day for duration 01.05.2023 – 20.06.2023 against the permitted quantity of 770 KL/day specified in NOC from CGWA which indicates non-compliance w.r.t. groundwater withdrawal.
- Unit has installed an Effluent Treatment Plant (ETP) of 870 KLD comprising Physico-chemical followed by Biological treatment followed by Tertiary treatment.

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7. ETP installed in the unit comprises of following components – *Oil trap – Equalization Tank – Sedicell – Primary Clarifier – Aeration tank – Secondary Clarifier – Pressure Sand Filter (PSF) – Activated Carbon Filter (ACF) – Outlet to Mundet Drain.*
8. ETP was found operational during the visit. Unit has installed v – notch at the inlet of ETP and ultrasonic flow meter along with v-notch at outlet of the ETP. However, it was also observed during visit that effluent in inlet channel was flowing above the v-notch instead of flowing through v-notch.
9. As per the logbook provided for ETP Inlet & Recycled effluent, the quantity of raw effluent is being fed into ETP @ 1204.71 KLD and partially treated effluent is being recycled to process @ 474.92 KLD (for duration 01.05.2023 – 20.06.2023).
10. **As per the logbook provided for ETP Outlet, the quantity of treated effluent being discharged @ 612 KLD (for duration 01.05.2023 – 20.06.2023) against the consented quantity of 546.5 KLD which is a non- compliance of consented conditions.**
11. Unit has installed the Online Continuous Effluent Monitoring System (OCEMS) at the outlet of ETP and provided connectivity with CPCB server.
12. No bypass found during visit.
13. Analysis results of sample collected from ETP Outlet show pH – 7.8 (against the consented norm of 5.5 – 9.0); BOD – 24 mg/l (against the consented norm of 30 mg/l); COD – 87 mg/l (against the consented norm of 250 mg/l); TSS – 69 mg/l (against the consented norm of 100 mg/l); Oil & Grease – BDL (against the consented norm of 10 mg/l) and TDS – 440 mg/l.
14. Analysis results of sample collected from Aeration tank of ETP show MLSS – 2886 mg/l and MLVSS – 1261 mg/l i.e. ratio of MLVSS/MLSS is 0.43.
15. **These results indicate *compliance* with the stipulated discharge norms, however TDS 92.32 % reduction from 5732 mg/l to 440 mg/l without any TDS reduction unit, indicates suspected dilution of freshwater at any level of treatment system cannot be ruled out.**

❖ ***Specific Recommendations/Suggestions:***

1. Unit shall install flow meter with totalizer at Inlet and outlet of ETP and maintain logbook for the same.
2. Unit shall restrict the quantity of groundwater withdrawal as per condition mentioned in NOC issued by CGWA.
3. Unit shall restrict the quantity of treated effluent discharge as per condition mentioned in CCA issued by UKPCB.
4. Unit shall maintain housekeeping near ETP area and improve the operation & maintenance of ETP.

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Photographs taken during visit:

1. Uttaranchal paper Mill



Photo 1: ETP Inlet



Photo 2: Equalization tank



Photo 3: Sedicell



Photo 4: Primary Clarifier

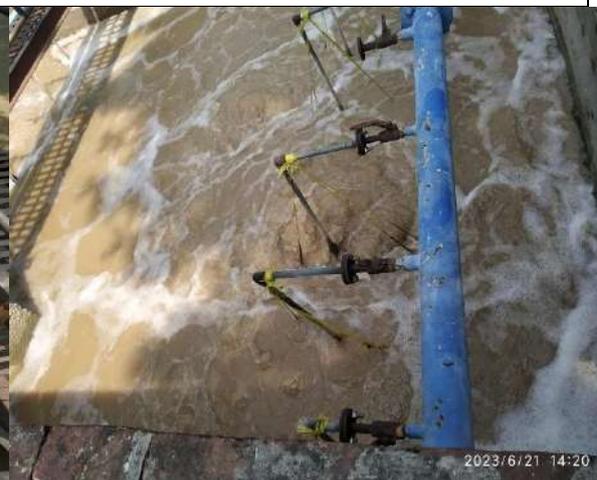


Photo 5: Aeration tank

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Photo 6: Secondary Clarifier



Photo 7: Tertiary treatment unit



Photo 8: ETP outlet



Photo 9: Mechanical Sludge handling system



Photo : OCMS at ETP outlet



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INDUSTRY INSPECTION REPORT

General Information & Operational Details

Date of Inspection: 21.06.2023

1.	Name & complete Address:	M/s Aadharshree Paper Mills Pvt. Ltd. Mangalore – Deoband road, Vill. – Mundet, Roorkee, Dist. – Haridwar, Uttarakhand																
2.	Geographical Coordinates	N: 29.765861; E: 77.839284																
3.	Name of the occupier/ contact person(s) with designation: a) Telephone/Mobile(s) b) E-mail ID(s)	Sh. Anil Tyagi, Director 9719412661 sagarpulpandpaper@rediffmail.com																
4.	Name of SPCBs Regional Office	Regional Office, Roorkee, UKPCB																
5.	Operational Status of the unit	Operational																
6.	Manufacturing process flow chart	Attached at Annexure – 10A																
7.	NOC from CGWA as a permission to abstract groundwater	Obtained and Valid upto 28.09.2025 (Annexure – 10B)																
8.	Consent Status	Validity with date or if not valid, whether applied for renewal? (Valid / application and expired consent copies to be attached)																
	Consent to Operate issued under Water Act, 1974 by SPCB	Consolidated Consent & Authorization (CCA) valid upto 31.03.2026 (Annexure – 10C)																
	Consent to Operate issued under Air Act, 1981 by SPCB																	
	Authorization for Hazardous Waste Disposal issued under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 by SPCB																	
9.	Type of Industry	Pulp & Paper Industry																
10.	<u>Product(s) & Capacity-</u> {For all main product(s) and By-product(s)}	As per consent: Raw material – Waste Paper Final Product – M.G. Kraft Paper @ 11500 MT/year and M.G. White Poster Paper @ 11500 MT/year i.e. overall 63 MT/day Actual values: <table border="1" style="width: 100%; border-collapse: collapse; margin-top: 5px;"> <thead> <tr> <th style="width: 25%;">Month</th> <th style="width: 15%;">No. of operational days</th> <th style="width: 25%;">Actual Production (MT)</th> <th style="width: 35%;">Actual Production (MT/day)</th> </tr> </thead> <tbody> <tr> <td>May - 2023</td> <td>27</td> <td>1330</td> <td>49.26</td> </tr> <tr> <td>June - 2023</td> <td>20</td> <td>919</td> <td>45.95</td> </tr> <tr> <td>Total</td> <td>47</td> <td>2249</td> <td>47.85</td> </tr> </tbody> </table>	Month	No. of operational days	Actual Production (MT)	Actual Production (MT/day)	May - 2023	27	1330	49.26	June - 2023	20	919	45.95	Total	47	2249	47.85
Month	No. of operational days	Actual Production (MT)	Actual Production (MT/day)															
May - 2023	27	1330	49.26															
June - 2023	20	919	45.95															
Total	47	2249	47.85															
11.	RAW WATER SUPPLY																	
	Source of raw water supply	Borewell – 01 nos.																

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	<u>Logbook maintained:</u> (Yes/No)	Whether flow meter with totalizer installed at borewell line: Yes No. of Borewell(s) mentioned in CGWA NOC: 02 Instantaneous flow rate Reading: 0.0 m ³ /hr Totalizer Reading during visit: 151280.129 m ³ Permitted groundwater withdrawal as per NOC from CGWA: 503 KLD Actual groundwater abstracted: 338.44 KLD			
12.		Production process	Domestic	Boiler	Total
	Average Water Consumption (KLD) (based on logbook of Water abstracted)	276.74 KLD	No residential colony	61.68 KLD	338.42 KLD
	Water Consumption in KL/ MT of product	5.78 KL/MT		1.29 KL/MT	7.07 KL/MT
EFFLUENT TREATMENT PLANT					Installed – Yes
13.	Operational Status of ETP	Operational			
	Sample collected during inspection	Yes			
	Type of Sampling	Grab			
	Designed capacity of ETP /PETP (in KLD)	1000 KLD			
	Names of all treatment units Also, mention name of operational treatment units	Equalization tank – Hill screen – Sedicell – Primary Clarifier – Aeration tank – Secondary Clarifier – Pressure Sand Filter (PSF) – Outlet to Mundet Drain			
	Processes from where wastewater streams reaching ETP/ PETP	Paper machine & Pulping section			
	Type of treatment process	Physico-chemical + Biological + Tertiary treatment			
	Name of chemical(s) consumed in ETP	Polyelectrolyte, DAP, Urea			
	System of chemical mixing for solution preparation (Manual/ Mixer)	Chemical mixing for solution preparation by agitation through air fed from blowers			
	System of Chemical dosing (Manual/ Mechanical through pumps)	Mechanical dosing through pumps			
ETP INLET					
14.	Flow meter with totalizer installed at ETP inlet	V – notch installed at inlet 12 cm – 358.579 m ³ /day			
	Logbook maintained: (Yes/No)	Yes			
	Average Effluent Generation (KLD) (based on logbook of ETP/ PETP inlet)	297.32 KLD i.e. 6.21 KL/MT			
	Effluent Generation in KL/ MT of product				
ETP OUTLET					
15.	Flow meter with totalizer installed at ETP outlet	Yes, Ultrasonic type flow meter and v-notch installed; and logbook maintained			
	Logbook maintained: (Yes/No)	Instantaneous flow rate reading: 5.64 m ³ /hr Totalizer Reading: No totalizer installed			
	Consented Effluent Discharge	480 KLD			
	Average Effluent Discharge (KLD) (based on logbook of ETP outlet)	136.10 KLD			
	Specific Effluent Discharge	2.84 KL/ MT of product			

16.	Flow meter with totalizer installed at recycling line (Yes/No)	Yes, Flow meter with totalizer installed at recycling line
	If yes, mention reading taken during visit	61443 m ³
	Quantity of Treated Effluent Recycled	149.85 KLD i.e. 3.13 KL/MT of product
ZERO LIQUID DISCHARGE		
17.	Whether Unit has achieved Zero Liquid Discharge?	No, As per Consent, unit has permission to discharge treated effluent @480 KL/day and sewage @ 5 KL/day
	If Yes, confirm ZLD condition with Consent to Operate issued under Water Act, 1974.	NA
TREATED EFFLUENT DISCHARGED		
18.	a) No. of consented outlets	1
	b) Actual no. of outlets observed during visit	1
	Whether any By-pass / multiple Outlets of Effluent observed (Photograph and bypassed effluent sample to be attached along with analysis report)	No However unit has provision to by-pass the tertiary treatment (i.e. PSF & ACF)
	Mode of discharge from the unit premises	Treated effluent from ETP is discharged into nearby Mundet drain via pipeline
	Ultimate disposal point	Mundet drain
	Tracked route to reach river Ganga or its tributary (include name of drains/intermediate rivers)	Mundet drain – Shilla Khala drain – River Kali West – River Hindon – River Yamuna – River Ganga
SEWAGE MANAGEMENT SECTION		Installed – No
19.	No STP installed as there in no residential colony.	
OCEMS STATUS AND DETAILS		
20.	Whether installed or not	Yes at outlet channel of ETP
	Whether connected to CPCB/SPCB server	Yes
	Parameters displayed on OCEMS	pH, BOD, COD, TSS
	Instantaneous values shown on OCEMS during inspection	Flow (m ³ /hr): 5.64 pH : 7.33 TSS (mg/l): 11.62 BOD (mg/l): 8.85 COD (mg/l): 97.99 Any other parameter(s): No
AIR POLLUTION – EMISSION SOURCES & CONTROL		
21.	Sources of air pollution	Boiler – 10 TPH
	Stack provided (Yes/No)	Yes
	Stack height	30 meters
22.	Air Pollution Control Device installed (Yes/No)	Yes- Wet Scrubber
HAZARDOUS WASTE MANAGEMENT		
23.	Mode of Hazardous waste disposal	TSDf K. Nandini Refineries
24.	Whether having agreement with any TSDf site?	Yes agreement made with M/s K. Nandini on dated 01 st January 2023




25.	If Disposal through TSDF site:	Yes		
26.	ETP Sludge Dewatering system	Screw Press		
27.	Whether Logbook for quantity of ETP sludge disposed maintained?	No		
ENVIRONMENTAL LAB				
28.	Availability of Environmental Lab	Yes		
ELECTRICITY CONSUMPTION IN ETP				
29.	Whether separate energy meter installed for ETP	Yes		
30.	Average Electricity Consumption (in kWh/day) (based on logbook)	704.60 kWh/day		
31.	Instantaneous energy meter reading during inspection (in kWh)	318488 kWh		
EFFLUENT ANALYSIS REPORT				
32.	Parameter	ETP inlet	ETP outlet	Norms as per consent
	pH	7.3	7.7	6.5 – 9.5
	BOD (mg/l)	602	02	20
	COD (mg/l)	2130	06	150
	TSS (mg/l)	3119	12	30
	TDS (mg/l)	640	660	1600
	Colour (PCU)	BDL	BDL	150
	Oil and Grease (mg/l)	-	BDL	10
	*In Aeration Tank(s),	MLSS: 2481 mg/l; MLVSS: 1430 mg/l MLVSS/MLSS ratio = 0.57		

🔍 Specific Observations:

- Unit was found operational on the day of the visit (21st June 2023).
- The Uttarakhand Pollution Control Board (UKPCB) has granted Consolidated Consent & Authorization for operating the unit under section 21 of the Air (Prevention and control of Pollution) Act, 198; under section 25 of the Water (Prevention and control of Pollution) Act, 1974) and under “Rule-6(2) of the hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016” having validity up to 31.03.2026.
- As per the data provided by the unit, unit has carried out production @ 47.85 MT/day against the permitted production capacity of 63 MT/day.
- The Central Ground Water Authority (CGWA) has granted a No Objection Certificate (NOC) to the unit for groundwater abstraction from 02 nos. of Borewells, having validity up to 28.09.2025. However, only 01 no. of Borewell equipped with flowmeter (with totalizer) was shown to inspection team by unit representative. As per the conditions of this NOC, the unit can abstract a maximum of 503 KL/day groundwater.
- As per the logbook provided for groundwater withdrawal, the unit has abstracted groundwater @ 338.45 KL/day for duration 01.05.2023 – 20.06.2023 against the permitted quantity of 503 KL/day specified in NOC from CGWA.
- Unit has installed an Effluent Treatment Plant (ETP) of 1000 KLD comprising Physico-chemical followed by Biological treatment followed by Tertiary treatment.

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7. ETP installed in the unit comprises of following components – *Equalization Tank – Hill screen – Sedicell – Primary Clarifier – Aeration tank – Secondary Clarifier – Pressure Sand Filter (PSF) – Outlet to Mundet Drain.*
8. ETP was found operational during the visit. Unit has installed v – notch at the inlet of ETP and ultrasonic flow meter along with v-notch at outlet of the ETP and maintained logbooks for the same.
9. As per the logbook provided for ETP Inlet & Recycled effluent, the quantity of raw effluent is being fed into ETP @ 297.32 KLD and treated effluent is being recycled to process @ 149.85 KLD (for duration 01.05.2023 – 20.06.2023).
10. As per the logbook provided for ETP Outlet, the quantity of treated effluent being discharged @ 136.10 KLD (for duration 01.05.2023 – 20.06.2023) against the consented quantity of 480 KLD.
11. Unit has also done an agreement with M/s Suraj Plastic Company for disposal plastic waste generated from the sorting section of production process and has provided copy of agreement.
12. Unit has installed the Online Continuous Effluent Monitoring System (OCEMS) at the outlet of ETP and provided connectivity with CPCB server.
13. No bypass of effluent found during visit. However during visit, it was observed by joint team that unit has provided provision to by-pass the tertiary treatment system.
14. Analysis results of sample collected from ETP Outlet show pH – 7.7 (against the notified norm of 6.5 – 9.5); BOD – 02 mg/l (against the consented norm of 20 mg/l); COD – 06 mg/l (against the consented norm of 150 mg/l); TSS – 12 mg/l (against the consented norm of 30 mg/l); and TDS – 440 mg/l (against the consented norm of 1600 mg/l) and Oil & Grease – BDL.
15. Analysis results of sample collected from Aeration tank of ETP show MLSS – 2481 mg/l and MLVSS – 1430 mg/l i.e. ratio of MLVSS/MLSS is 0.57.
16. These results indicate **compliance** with the stipulated discharge norms however percentage reduction in BOD & COD is 99.66 % & 99.72 % respectively. Such a reduction at MLVSS/MLSS ratio of 0.57 indicates that unit might be adding freshwater in the ETP system and possibility of dilution can't be ruled out.

❖ **Specific Recommendations/Suggestions:**

1. Unit shall install flow meter with totalizer at Inlet and outlet of ETP and maintain logbooks for the same.
2. Unit shall maintain logbook to record quantity of ETP sludge generated on daily basis and quantity of ETP sludge disposed on monthly basis.
3. Unit shall remove/dismantle the bypass provision provided at feed line of tertiary treatment unit.

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Photographs taken during visit:

1. Aadharshree Paper Mill



Photo 1: Sedicell



Photo 2: Primary Clarifier

Photo 3: Aeration tank



Photo 4: Secondary Clarifier

Photo 5: Tertiary treatment unit with bypass provision in feed line

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Photo 6: ETP outlet



Photo 7: OCEMS display



Photo 8: Borewell with flow meter



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INDUSTRY INSPECTION REPORT

General Information & Operational Details

Date of Inspection: 21.06.2023

1.	Name & complete Address:	M/s Sagar Pulp & Paper Mills Ltd. Khasra No. 14/1, 2.5 Km. Mangalore – Deoband road, Vill. – Mundet, Roorkee, Dist. – Haridwar, Uttarakhand																
2.	Geographical Coordinates	N: 29.764298; E: 77.839551																
3.	Name of the: occupier/ contact person(s) with designation: a) Telephone/Mobile(s) b) E-mail ID(s)	Sh. Anil Tyagi, Director 9719412661 sagarpulpandpaper@rediffmail.com																
4.	Name of SPCBs Regional Office	Regional Office, Roorkee, UKPCB																
5.	Operational Status of the unit	Operational																
6.	Manufacturing process flow chart for each product	Attached at Annexure – 11A																
7.	NOC from CGWA as a permission to abstract groundwater	Obtained and Valid upto 12.03.2023 (Annexure – 11B). Unit has applied for renewal of NOC on dated 06.03.2023 (Annexure – 11C)																
8.	Consent Status	Validity with date or if not valid, whether applied for renewal? (Valid / application and expired consent copies to be attached)																
	Consent to Operate issued under Water Act, 1974 by SPCB	Consolidated Consent & Authorization (CCA) valid upto 31.03.2023 (Annexure – 11D). Unit has applied for renewal of CCA on dated 27.03.2023 (Annexure – 11E).																
	Consent to Operate issued under Air Act, 1981 by SPCB																	
	Authorization for Hazardous Waste Disposal issued under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 by SPCB																	
9.	Type of Industry	Pulp & Paper Industry																
10.	<u>Product(s) & Capacity-</u> { For all main product(s) and By-product(s) }	As per consent: Raw material- Waste Paper Final Product – Craft paper, Poster paper and Tissue paper @ 1500 MT/month i.e. 50 MT/day Actual values: <table border="1" style="width: 100%; border-collapse: collapse; margin-top: 5px;"> <thead> <tr> <th>Month</th> <th>No. of operational days</th> <th>Actual Production (MT)</th> <th>Actual Production (MT/day)</th> </tr> </thead> <tbody> <tr> <td>May - 2023</td> <td>31</td> <td>1101.12</td> <td>35.52</td> </tr> <tr> <td>June - 2023</td> <td>20</td> <td>708.71</td> <td>35.43</td> </tr> <tr> <td>Total</td> <td>51</td> <td>1809.83</td> <td>35.48</td> </tr> </tbody> </table>	Month	No. of operational days	Actual Production (MT)	Actual Production (MT/day)	May - 2023	31	1101.12	35.52	June - 2023	20	708.71	35.43	Total	51	1809.83	35.48
Month	No. of operational days	Actual Production (MT)	Actual Production (MT/day)															
May - 2023	31	1101.12	35.52															
June - 2023	20	708.71	35.43															
Total	51	1809.83	35.48															
11.	RAW WATER SUPPLY																	
	Source of raw water supply	Borewell – 02 nos.																

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	Logbook maintained: (Yes/No) (Last three months' logbooks to be attached)	Whether flow meter with totalizer installed at borewell line - Yes No. of Borewell(s) mentioned in CGWA NOC: 02 Instantaneous flow rate Reading: 0 m ³ /hr & 17.3 m ³ /hr Totalizer Reading during visit: 14473 m ³ & 83894 m ³ Permitted groundwater withdrawal as per NOC from CGWA: 503 KLD Actual groundwater abstracted: 278.33 KLD			
12.		Production process	Domestic	Boiler	Total
	Average Water Consumption (KLD) (based on logbook of Water abstracted)	236.67 KLD	No residential colony	41.82 KLD	278.49 KLD
	Water Consumption in KL/ MT of product	6.67 KL/MT		1.17 KL/MT	7.84 KL/MT
EFFLUENT TREATMENT PLANT					Installed – Yes
13.	Operational Status of ETP	Operational			
	Sample collected during inspection	Yes			
	Type of Sampling	Grab			
	Designed capacity of ETP /PETP (in KLD)	1700 KLD			
	Names of all treatment units Also, mention name of operational treatment units	Vibro screen – Equalization tank – Primary Clarifier – Aeration tank – Secondary Clarifier – Pressure Sand Filter (PSF) – Activated Carbon Filter (ACF) – Outlet to Mundet Drain			
	Processes from where wastewater streams reaching ETP/ PETP	Paper machine & Pulping section			
	Type of treatment process	Physico-chemical + Biological + Tertiary treatment			
	Name of chemical(s) consumed in ETP	Polyelectrolyte, DAP, Urea			
	System of chemical mixing for solution preparation (Manual/ Mixer)	Chemical mixing for solution preparation by agitation through air fed from blowers			
	System of Chemical dosing (Manual/ Mechanical through pumps)	Mechanical dosing through pumps			
ETP INLET					
14.	Flow meter with totalizer installed at ETP inlet	V – notch installed at inlet			
	Logbook maintained: (Yes/No)	Yes			
	Average Effluent Generation (KLD) (based on logbook of ETP/ PETP inlet)	261.40 KLD i.e. 7.36 KL/MT			
	Effluent Generation in KL/ MT of product				
ETP OUTLET					
15.	Flow meter with totalizer installed at ETP outlet	Yes, Ultrasonic flow meter and v-notch installed and logbook maintained			
	Logbook maintained: (Yes/No)	Instantaneous flow rate Reading: 6.25 m ³ /hr Totalizer Reading: No totalizer installed			
	Consented Effluent Discharge	352 KLD			
	Average Effluent Discharge (KLD) (based on logbook of ETP outlet)	158.79 KLD			
	Specific Effluent Discharge	4.47 KL/ MT of product			

16.	Flow meter with totalizer installed at recycling line (Yes/No)	Yes, electromagnetic Flow meter with totalizer installed at recycling line
	If yes, mention reading taken during visit	Display not visible due to some technical issues, unit has communicated the same to service provider for maintenance (Annexure – 11F)
	Quantity of Treated Effluent Recycled	109.04 KLD i.e. 3.07 KL/MT of product
ZERO LIQUID DISCHARGE		
17.	Whether Unit has achieved Zero Liquid Discharge?	No, As per Consent, unit has permission to discharge treated effluent @352 KL/day and sewage @ 2 KL/day
	If Yes, confirm ZLD condition with Consent to Operate issued under Water Act, 1974.	NA
TREATED EFFLUENT DISCHARGED		
18.	a) No. of consented outlets	1
	b) Actual no. of outlets observed during visit	1
	Whether any By-pass / multiple Outlets of Effluent observed (Photograph and bypassed effluent sample to be attached along with analysis report)	No
	Mode of discharge from the unit premises	Treated effluent from ETP is discharged into nearby Mundet drain via pipeline
	Ultimate disposal point	Mundet drain
	Tracked route to reach river Ganga or its tributary (include name of drains/ intermediate rivers)	Mundet drain – Shilla Khala drain – River Kali West – River Hindon – River Yamuna – River Ganga
SEWAGE MANAGEMENT SECTION		STP Installed – No
19.	No STP installed as there is no residential colony.	
OCEMS STATUS AND DETAILS		
20.	Whether installed or not	Yes at outlet channel of ETP
	Whether connected to CPCB/SPCB server	Yes
	Parameters displayed on OCEMS	pH, BOD, COD, TSS
	Instantaneous values shown on OCEMS during inspection	pH : 7.58 TSS (mg/l): 10 BOD (mg/l): 08 COD (mg/l): 93 Any other parameter(s): No
AIR POLLUTION – EMISSION SOURCES & CONTROL		
21.	Sources of air pollution	Boiler – 06 TPH
	Stack provided (Yes/No)	Yes
	Stack height	30 meters
22.	Air Pollution Control Device installed (Yes/No)	Yes - Wet scrubber
HAZARDOUS WASTE MANAGEMENT		
23.	Mode of Hazardous waste disposal	TSDF K. Nandini Refineries

24.	Whether having agreement with any TSDF site?	Yes		
25.	If Disposal through TSDF site:	Yes		
26.	ETP Sludge Dewatering system	Sludge Decanter		
27.	Whether Logbook for quantity of ETP sludge disposed maintained?	No		
ENVIRONMENTAL LAB				
28.	Availability of Environmental Lab	Yes		
ELECTRICITY CONSUMPTION IN ETP				
29.	Whether separate energy meter installed for ETP	Yes		
30.	Average Electricity Consumption (in KWh/day) (based on logbook)	959.76 kWh/day		
31.	Instantaneous energy meter reading during inspection (in KWh)	64880 kWh		
EFFLUENT ANALYSIS REPORT				
32.	Parameter	ETP inlet	ETP outlet	Norms as per consent
	pH	7.1	7.8	5.5 – 9.0
	BOD (mg/l)	591	01	30
	COD (mg/l)	1672	07	250
	TSS (mg/l)	987	14	100
	Oil and Grease (mg/l)	-	BDL	10
	TDS (mg/l)	552	340	-
	Colour (PCU)	BDL	BDL	-
	*In Aeration Tank(s),	MLSS (mg/l): 4670; MLVSS (mg/l): 2878 i.e. MLVSS/MLSS ratio = 0.61		

❖ Specific Observations:

1. Unit was found operational on the day of the visit (21st June 2023).
2. The Uttarakhand Pollution Control Board (UKPCB) has granted Consolidated Consent & Authorization for operating the unit under section 21 of the Air (Prevention and control of Pollution) Act, 198; under section 25 of the Water (Prevention and control of Pollution) Act, 1974) and under “Rule-6(2) of the hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016” having validity up to 31.03.2023. However, unit has applied for renewal of CCA on dated 27.03.2023.
3. As per the data provided by the unit, unit has carried out production @ 35.48 MT/day against the permitted production capacity of 50 MT/day.
4. The unit has 02 nos. of Borewell in its premises and flowmeters with totalizer have been installed at both Borewells.
5. The Central Ground Water Authority (CGWA) has granted a No Objection Certificate (NOC) to the unit for groundwater abstraction from 02 nos. of Borewells, having validity up to 12.03.2023. As per the conditions of this NOC, the unit can abstract a maximum of 503 KL/day groundwater. Unit has applied for renewal of NOC on dated 06.03.2023.
6. As per the logbook provided for groundwater withdrawal, the unit has abstracted groundwater @ 278.33 KL/day for duration 01.05.2023 – 20.06.2023 against the permitted quantity of 503 KL/day specified in NOC from CGWA.

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7. Unit has installed an Effluent Treatment Plant (ETP) of 1700 KLD comprising Physico-chemical followed by Biological treatment followed by Tertiary treatment.
8. ETP was found operational during the visit. Unit has installed v – notch at the inlet of ETP and maintained logbook for the same. Unit has also installed ultrasonic flow meter along with v-notch at outlet of the ETP and maintained logbook for the same.
9. As per the logbook provided for ETP Inlet & Recycled effluent, the quantity of raw effluent is being fed into ETP @ 261.40 KLD and treated effluent is being recycled to process @ 109.04 KLD (for duration 01.05.2023 – 20.06.2023).
10. As per the logbook provided for ETP Outlet, the quantity of treated effluent being discharged @ 158.79 KLD (for duration 01.05.2023 – 20.06.2023) against the consented quantity of 352 KLD.
11. During visit, it was observed by the joint team that display of flow meter installed at line carrying treated effluent being recycled to production was not visible due to some technical issues, unit has also communicated the same to service provider for maintenance and provided a copy of communication. (Refer Annexure – 11F)
12. Unit has installed the Online Continuous Effluent Monitoring System (OCEMS) at the outlet of ETP and provided connectivity with CPCB server.
13. No bypass found during visit.
14. Analysis results of sample collected from ETP Outlet show pH – 7.8 (against the notified norm of 5.5 – 9.0); BOD – 01 mg/l (against the consented norm of 30 mg/l); COD – 07 mg/l (against the consented norm of 250 mg/l); TSS – 14 mg/l (against the consented norm of 100 mg/l); TDS – 340 mg/l and Oil & Grease – BDL (against the consented norm of 10 mg/l). These results indicate **compliance** with the stipulated discharge norms.
15. Analysis results of sample collected from Aeration tank of ETP show MLSS – 4670 mg/l and MLVSS – 2878 mg/l i.e. ratio of MLVSS/MLSS is 0.61.

❖ **Specific Recommendations/Suggestions:**

1. Unit shall install flow meter with totalizer at Inlet and outlet of ETP and maintain logbooks for the same.
2. Unit shall maintain logbook to record quantity of ETP sludge generated on daily basis and quantity of ETP sludge disposed on monthly basis.

Photographs taken during visit:



Photo 1: Unit entry gate



Photo 2: ETP Inlet

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Photo 3: Flow meter at recycling line



Photo 4: Aeration tank



Photo 4: Secondary Clarifier outlet tank



Photo 5: ETP outlet



Photo 6: OCEMS at ETP outlet



Peer *Dip*



INDUSTRY INSPECTION REPORT

General Information & Operational Details

Date of Inspection: 21.06.2023

1.	Name & complete Address:	M/s Gold Plus Glass Industry Ltd. Gold Plus Industrial Estate, Vill. – Thithola, P.O. – Landhora, Laksar Road, Dist. - Haridwar			
2.	Geographical Coordinates	N: 29.790595; E: 77.940478			
3.	Name of the: occupier/ contact person(s) with designation: a) Telephone/Mobile(s) b) E-mail ID(s)	Sh. Surender Singh 8979000408 surendrasingh@goldplusgroup.com			
4.	Name of SPCBs Regional Office	Regional Office, Roorkee, UKPCB			
5.	Operational Status of the unit	Operational			
6.	Manufacturing process flow chart for each product	Not provided			
7.	NOC from CGWA as a permission to abstract groundwater	Obtained and Valid upto 25.05.2024 (Annexure – 12A)			
8.	Consent Status	Validity with date or if not valid, whether applied for renewal? (Valid / application and expired consent copies to be attached)			
	Consent to Operate issued under Water Act, 1974 by SPCB	Consolidated Consent & Authorization (CCA) expired on 31.03.2023 (Annexure – 12B) & Applied for renewal on 27.02.2023 (Annexure – 12C)			
	Consent to Operate issued under Air Act, 1981 by SPCB				
	Authorization for Hazardous Waste Disposal issued under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 by SPCB				
9.	Type of Industry	Glass manufacturing			
10.	<u>Product(s) & Capacity-</u> {For all main product(s) and By-product(s)}	Raw material: Waste Glass			
		S.No.	Name of Product	Consented Production (Ton/month)	Actual Production (Average of April, May – 2023) (Ton/month)
		1.	Float Glass	38750	29711.5
		2.	Mirror Glass	4500	311.0
		3.	Reflective Glass	25000	659.0
		4.	Frosted/itching Glass	8000	1412.5
		Total		76250	32094.0
		Avg. production (MT/day)		1053.26	
11.	RAW WATER SUPPLY				
	Source of raw water supply	Borewell – 03 nos.			

	<u>Logbook maintained:</u> (Yes/No) (Last three months' logbooks to be attached)	Whether flow meter with totalizer installed at borewell line - Yes No. of Borewell(s) in the unit premises: 03 Instantaneous flow rate Reading: 10.42 m ³ /hr Totalizer Reading during visit: 58594.14 m ³ Permitted groundwater withdrawal as per NOC from CGWA: 800 KLD Actual groundwater abstracted: 774.32 KLD		
12.		Production process, Washing, etc.	Domestic	Total
	Average Water Consumption (KLD) (based on logbook of Water abstracted)	No separate record maintained		774.32 KLD
	Water Consumption in KL/ MT of product			0.73 KL/MT
13.	EFFLUENT TREATMENT PLANT			Installed – Yes
	Operational Status of ETP	Operational		
	Sample collected during inspection	Yes		
	Type of Sampling	Grab		
	Designed capacity of ETP /PETP (in KLD)	200 KLD		
	Names of all treatment units Also, mention name of operational treatment units	Collection tank – Reaction tank – Tube Settler – Pressure Sand Filter – Activated Carbon Filter – Outlet storage tank common with STP treated outlet – Gardening		
	Processes from where wastewater streams reaching ETP/ PETP	Glass washing (i.e. Clut washing), Cooling tower blowdown & DM plant recharging blowdown		
	Type of treatment process	Physico-chemical + Tertiary treatment		
	Name of chemical(s) consumed in ETP	Alum, Polyelectrolyte & Lime		
	System of chemical mixing for solution preparation (Manual/ Mixer)	Chemical mixing for solution preparation by agitation through air fed from blowers		
System of Chemical dosing (Manual/ Mechanical through pumps)	Mechanical dosing through pumps			
14.	ETP INLET			
	Flow meter with totalizer installed at ETP inlet <u>Logbook maintained:</u> (Yes/No)	No flow meter installed at ETP inlet hence no logbook		
	Average Effluent Generation (KLD) (based on logbook of ETP/ PETP inlet)	Not available		
	Effluent Generation during the inspection (KLD)			
Effluent Generation in KL/ MT of product				
15.	ETP OUTLET			
	Flow meter with totalizer installed at ETP outlet <u>Logbook maintained:</u> Yes/No	Yes flow meter is installed and logbook maintained <u>Type of Flowmeter:</u> Mechanical Instantaneous flow rate Reading: Not shown in meter Totalizer Reading: 41751 m ³		
	Consented Effluent Discharge	300 KLD		
	Average Effluent Discharge (KLD) (based on logbook of ETP outlet)	124.44 KLD (01.04.2023 – 31.05.2023)		

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	Specific Effluent Discharge	0.12 KL/ MT of product
16.	Quantity of Treated Effluent Recycled	No recycling in process, unit is reusing the treated effluent and treated sewage in gardening within premises
ZERO LIQUID DISCHARGE		
17.	Whether Unit has achieved Zero Liquid Discharge?	No, As per Consent, unit has permission to discharge treated effluent @300 KL/day and treated sewage @ 200 KL/day
	If Yes, confirm ZLD condition with Consent to Operate issued under Water Act, 1974.	NA
TREATED EFFLUENT DISCHARGED		
18.	a) No. of consented outlets	1
	b) Actual no. of outlets observed during visit	1
	Whether any By-pass / multiple Outlets of Effluent observed (Photograph and bypassed effluent sample to be attached along with analysis report)	No
	Mode of discharge from the unit premises	Entire quantity of treated effluent ad treated sewage is used for gardening within premises
	Ultimate disposal point	Land
	Tracked route to reach river Ganga or its tributary (include name of drains/ intermediate rivers)	No route to reach any water body as unit is using entire quantity of treated effluent ad treated sewage for gardening within premises.
	SEWAGE MANAGEMENT SECTION	
19.	Operational Status of STP	Operational
	Sample collected during inspection	Yes
	Type of Sampling	Grab
	Designed capacity of STP (in KLD)	100 KLD
	Names of all treatment units Also, mention name of operational treatment units	Collection tank – Reaction tank – Tube Settler – Pressure Sand Filter – Activated Carbon Filter – Outlet storage tank common with STP treated outlet – Gardening
	Type of treatment process	Physico-chemical + Tertiary treatment
	Flow meter/ v-notch installed at STP inlet (Yes/No)	No
	Quantity of sewage generated as per STP inlet logbook (KLD)	No metering hence no logbook available
	Flow meter/ v-notch installed at STP outlet (Yes/No)	Yes flow meter is installed
	Quantity of treated sewage discharged (KLD)	26.67 KLD (01.04.2023 – 31.05.2023)
Quantity of recycled treated sewage (KLD) (Total of last three months)	Entire quantity of treated sewage is stored along with the treated effluent from ETP and then used for gardening within unit premises.	
Mode of discharge	Land discharge	
OCEMS STATUS AND DETAILS		
20.	Whether installed or not	No

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	Whether connected to CPCB/SPCB server	NA		
	Parameters displayed on OCEMS	NA		
	Instantaneous values shown on OCEMS during inspection	NA		
HAZARDOUS WASTE MANAGEMENT				
21.	Mode of Hazardous waste disposal	TSDF Bharat Oil & Waste Management Ltd.		
22.	Whether having agreement with any TSDF site?	Yes		
23.	ETP Sludge Dewatering system	Sludge drying beds		
24.	Whether Logbook for quantity of ETP sludge disposed maintained?	No separate logbook maintained, however unit has provided copy of Form-10 for disposal through TSDF wherein quantity is mentioned.		
EFFLUENT ANALYSIS REPORT				
25.	Parameter	ETP inlet	ETP outlet	Norms as per consent
	pH	6.8	7.1	5.5 – 9.0
	BOD (mg/l)	05	12	30
	COD (mg/l)	19	39	250
	TSS (mg/l)	73	26	100
	TDS (mg/l)	1348	1644	-
	PO ₄ – P (mg/l)	0.38	0.39	-
	Oil and Grease (mg/l)	-	BDL	10
SEWAGE ANALYSIS REPORT				
26.	Parameter	STP inlet	STP outlet	Norms as per consent
	pH	7.1	6.8	6.5 – 9.0
	BOD (mg/l)	341	03	20
	COD (mg/l)	800	07	-
	TSS (mg/l)	380	14	50
	TDS (mg/l)	696	664	-
	PO ₄ – P (mg/l)	7.91	0.3	-
	*In Aeration Tank(s),	MLSS (mg/l): 5230; MLVSS (mg/l): 3592		

☛ Specific Observations:

1. Unit was found operational on the day of the visit (21st June 2023).
2. The Uttarakhand Pollution Control Board (UKPCB) has granted Consolidated Consent & Authorization for operating the unit under section 21 of the Air (Prevention and control of Pollution) Act, 198; under section 25 of the Water (Prevention and control of Pollution) Act, 1974) and under “Rule-6(2) of the hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016” having validity up to 31.03.2023. Unit has applied for renewal on 27.02.2023.
3. The unit has 03 nos. of Borewell in its premises and flowmeters with totalizer have been installed at all three Borewells.
4. The Central Ground Water Authority (CGWA) has granted a No Objection Certificate (NOC) to the unit for groundwater abstraction from all three Borewells, having validity up to 25.05.2024. As per the conditions of this NOC, the unit can abstract a maximum of 800 KL/day groundwater.
5. As per the logbook provided for groundwater withdrawal, the unit has abstracted groundwater @ 774.32 KL/day for duration 01.04.2023 – 31.05.2023.

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6. Unit has installed an Effluent Treatment Plant (ETP) of 200 KLD comprising Physico-chemical treatment followed by Tertiary treatment.
7. ETP was found operational during the visit. Unit has installed flow meter at outlet of the ETP but not at the inlet of ETP.
8. As per the logbook provided for ETP Outlet, the quantity of treated effluent is being discharged @ 124.44 KLD (for duration 01.04.2023 – 31.05.2023) against the consented quantity of 300 KLD.
9. Analysis results of sample collected from ETP Outlet show pH – 7.1 (against the consented norm of 5.5 – 9.0); BOD – 12 mg/l (against the consented norm of 30 mg/l); COD – 39 mg/l (against the consented norm of 250 mg/l); TSS – 26 mg/l (against the consented norm of 100 mg/l); TDS – 1644 mg/l and PO₄-P – 0.39 mg/l. These results indicate **compliance** with the stipulated discharge norms.
10. Unit has also installed a Sewage Treatment Plant (STP) of 100 KLD comprising Physical treatment followed by Biological treatment followed by Tertiary treatment.
11. STP was found operational during the visit. Unit has installed flow meter at outlet of the STP but not at the inlet of STP.
12. As per the logbook provided for STP Outlet, the quantity of treated sewage is being discharged @ 26.67 KLD (01.04.2023 – 31.05.2023) against the consented quantity of 200 KLD.
13. Analysis results of sample collected from STP Outlet show pH – 6.8 (against the consented norm of 6.5 – 9.0); BOD – 03mg/l (against the consented norm of 20 mg/l); COD – 07 mg/l; TSS – 14 mg/l (against the consented norm of 50 mg/l); TDS – 664 mg/l. These results indicate **compliance** with the stipulated discharge norms.
14. Analysis results of sample collected from Aeration tank (MBBR) show MLSS – 5230 mg/l and MLVSS – 3592 mg/l.
15. Unit has constructed separate Sludge drying beds for dewatering and drying of raw sludge generated from ETP and STP.
16. Dried sewage sludge is used as manure for gardening within unit's premises.
17. Unit representative informed that for disposal of hazardous waste, it has done an agreement with TSDF i.e. Bharat Oil & Waste Management Ltd. Dried ETP sludge is stored separately and provided to TSDF agency.
18. Unit has not installed the Online Continuous Effluent Monitoring System (OCEMS) at the outlet of ETP however same is also not mentioned in Consolidated Consent & Authorization.
19. No bypass found during visit.
20. Groundwater samples were also collected from Borewell located within unit's premises and analysis results are tabulated below:

Parameters	Sampling location	Bore well No.4	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
pH		7.7	6.5-8.5
Conductivity (µmho/cm)		382	-
Colour (color units)		BDL	15
COD (mg/l)		BDL	-
TDS (mg/l)		216	2000
Total hardness as CaCO ₃ (mg/l)		184	600
Total alkalinity as CaCO ₃ (mg/l)		215	600
Chloride (mg/l)		13	1000
Sulfate (mg/l)		07	400

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NO ₃ -NO ₃ (mg/l)	BDL	45
PO ₄ - P (mg/l)	0.09	
As (mg/l)		0.05
Cd (mg/l)		0.003
Co (mg/l)		-
Cr (mg/l)		0.05
Cu (mg/l)		1.5
Fe (mg/l)		0.3
Mn (mg/l)		0.3
Ni (mg/l)		0.02
Pb (mg/l)		0.01
Sb (mg/l)		-
Se (mg/l)		0.01
V (mg/l)		-
Zn (mg/l)		15

❖ **Specific Recommendations/Suggestions:**

1. Unit shall install flow meter at Inlet of ETP & STP and maintain logbook for the same.
2. Unit shall install flow meter at line carrying treated wastewater for gardening purposes and maintain logbook for the same.
3. Unit may install OCEMS at ETP and STP for self - monitoring purposes.

Photographs taken during visit:



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Photo 2: ETP inlet collection tank



Photo 3: ETP reaction tank



Photo 4: Chemical dosing in reaction tanks



Photo 5: Tube settler in ETP



Photo 6: Tertiary treatment system



Photo 7: MBBR tank in STP

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Photo 8: Tube settler in STP

Photo 9: Disinfection system for treated sewage

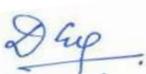
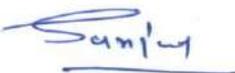
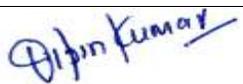
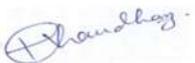


Photo 10: Final combined treated water storage tank

Photo 11: Sludge drying bed

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Signature of Joint Inspection team

Sr. No.	Name of officials	Designation	Signature
1.	Mr. Sanjeev Kumar	SDM- Deoband	
2.	Ms. Reena Satavan	Scientist-'E', CPCB	
3.	Sh. D. C. Pandey	RO, Saharanpur, UPPCB	
4.	Sh. Subhash Panwar	RO, Roorkee, UKPCB	
5.	Sh. Pankaj Kumar	Scientist-'D', CPCB	
6.	Sh. Sanjay Jaiswal	LA, Saharanpur-UPPCB	
7.	Sh. Ajit Singh	ASO, UKPCB	
8.	Sh. Vipin Kumar	RA-III, CPCB	
9.	Ms. Anshul Kumari	RA-III, CPCB	
10.	Sh. Ankit Shukla	SRF, CPCB	
11.	Sh. Muktesh Chaudhari	SRF, CPCB	

Statement from Villagers (22/06/2023)

हमारे यहाँ विला खाला में जो लगभग 15 वर्ष पहले बहुत साफ एवं स्वच्छ पानी आता था परन्तु कोणज और गला फैक्ट्री जो लाठर देवा गाँव, मुडैत गाँव में हैं उनसे गन्दा पानी इसमें आता है और अब यह पानी बहुत खराब है, नदबू आती है, पशुओं को अब नहलाया नहीं जा सकता। नलखतो नजदीक में है उनका पानी भी प्रदूषित हुआ है।

देवीराम पुत्र रामस्वरूप

Devi Ram

22-6-2023

निवासी - रणभूस

विजेन्द्र

22-6-2023

22-06-2023

मेरा नाम विलास कुमार श. अनेकर लिह मरी Postng.

HWC Ransuwa पर है और मैं CHO का पोस्ट पर रिजल्ट है
और मैं यहां पर जनरल OPD करता हूँ और सिविल में

NCID Screening और T.B screening और tuberculosis
करता हूँ मध्य इम गांव रसुवा में किया गया नदी किनारे
है ही जिससे लोगो का कहना है कि यहां पर M. tuberculosis B.

C. और संचारी रोग जैसे है। मैं अपने अनुभव में
यह कहना चाहता हूँ कि और पास Normally patient

को भी हो और विशेष रूप से, Acidity, Joint pain, Throat pain
को भी हो और विशेष रूप से, Acidity, Joint pain, Throat pain

पर रफ्तार करता है और मैं पास वेधों, वेधों और सुंदर
वेधों इस तरह का और patient में record में नहीं जाता
है

22/6/23

Name - Dilip Kumar
पद - CHO
HWC - Ransuwa

कार्यालय मुख्य चिकित्सा अधिकारी, सहारनपुर।

पत्रांक:- उत्तम शुगर मिल/जाँच/कार्य/2022/415
सेवा में,

दिनांक:-10.07.2023

क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियन्त्रण बोर्ड
33/18 कपिल बिहार, सहारनपुर।

विषय:- मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए०-79/2023 हरि प्रकाश बनाम उत्तम शुगर मिल लिब्वरहेडी, व अन्य में पारित आदेश दिनांक-10.02.2023 के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक अपने पत्र संख्या-1664/ओ०ए०-79/2023 दिनांक-02.03.2023 एवं पत्र संख्या-376/ओ०ए०स०-79/2023(हरि प्रकाश)2023 दिनांक-20.06.2023 का सन्दर्भ ग्रहण करने का कष्ट करें जिसमें मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए०-79/2023 हरि प्रकाश बनाम उत्तम शुगर मिल लिब्वरहेडी, व अन्य में पारित आदेश दिनांक-10.02.2023 विभागीय जाँच कराये जाने हेतु निर्देशित किया गया था।

इसी क्रम में उत्तम शुगर मिल लिब्वरहेडी जोकि रूडकी हरिद्वार में पडती है जिसका पानी ग्राम रणसुरा ब्लॉक देवबन्द से होकर निकलता है, अधीक्षक सामु०स्वा०केन्द्र देवबन्द द्वारा उक्त ग्राम में डोर टू डोर सर्वे किया गया। उक्त ग्राम की स्थिति सामान्य पायी गयी है। कार्यवाही निम्नप्रकार है-

क्र०सं०	ब्लॉक का नाम	ग्राम का नाम	कुल जन सं०	कुल रोगी	कैसर	चर्म रोग	हेपेटाइटिस	टी०बी०	बुखार	स्वास्थ्य शिक्षा
1	देवबन्द	ग्राम रणसुरा	2291	21	04	12	-	03	2	473

Sau
मुख्य चिकित्सा अधिकारी
सहारनपुर।

415/23

प्रतिलिपि-निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. महानिदेशक, चिकित्सा एवं स्वास्थ्य सेवायें, उ०प्र० लखनऊ।
2. अपर निदेशक, चिकित्सा स्वास्थ्य एवं परिवार कल्याण सहारनपुर मण्डल सहारनपुर।
3. जिलाधिकारी, सहारनपुर।

Sau
मुख्य चिकित्सा अधिकारी
सहारनपुर।

Email:- 10-7-23 time- 5:00PM



कार्यालय दूरभाष : 0132-2971996

ई-मेल: upjngraminsre@gmail.com

कार्यालय अधिशासी अभियन्ता,

खण्ड कार्यालय, उत्तर प्रदेश जल निगम (ग्रामीण), निकट गॉंधी पार्क, सहारनपुर।

पत्रांक

1031 / 125 / 07

दिनांक 13-07-2023

क्षेत्रीय अधिकारी,

क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड,

33/18 कपिल बिहार, सहारनपुर।

विषय- मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए०-79/2023 हरि प्रकाश बनाम, उत्तम शुगर मिल लिब्वरहेडी, व अन्य में पारित आदिश दिनांक 10.02.2023 के सम्बन्ध में।

उपरोक्त विषयक अपने पत्र संख्या-375/ओ०ए०सं०-79/2023(हरि प्रकाश) दिनांक 20.06.2023 का सन्दर्भ ग्रहण करने की कृपा करे, जिसमें मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए०-79/2023 हरि प्रकाश बनाम, उत्तम शुगर मिल लिब्वरहेडी, व अन्य में पारित आदिश दिनांक 10.02.2023 के अनुपालन में अधोहस्ताक्षरी को नामित किया गया है।

उक्त के क्रम में उत्तम शुगर मिल लिब्वरहेडी जोकि रूडकी हरिद्वार में पडती है जिसका पानी ग्राम रणसुरा ब्लॉक देवबन्द से होकर निकलता है की जांच दिनांक 21.06.2023 को गठित समिति द्वारा की गयी। ग्राम में अधिष्ठापित हैंडपम्पों के पानी के 06 नमूने एकत्रित कर जनपदीय जल परिक्षण प्रयोगशाला में नमूनों की कैमिकल जांच की गयी, जिसमें पानी पीने योग्य पाया गया है। जांच आख्या संलग्न कर अग्रिम कार्यवाही हेतु प्रेषित है।

संलग्नक :- उपरोक्तानुसार।

भवदीय,

(अमित कुमार)

अधिशासी अभियन्ता

पृ०सं० एवं दिनांक उपरोक्तानुसार

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1-जिलाधिकारी महोदय, सहारनपुर।

2-मुख्य विकास अधिकारी महोदय, सहारनपुर।

अधिशासी अभियन्ता



Water Analysis Report



District Level Water Analysis Laboratory, U.P. Jal Nigam (Gramin) Saharanpur 247001

Address-Office of Executive Engineer, Construction Unit U.P. Jal Nigam Near Gandhi Park District - Saharanpur -247001

Rept No UPJN/SRE/2023/497

Issue Date-13.07.2023

Certificate No. TC-10067

Remark

Office Name and Address

Ref Letter No & Date

District

Gram Panchayat

Habitation

Water Source

Quantity of Sample

Receiving Date

Sample Depositer

Analysis Start Date

Block

Village/Town/City

Location

Sample No.

Date of Sample Collection

Sample Collector

Sampling Method

Analysis Completion Date

Deoband

Ransura

Near Primary School

5

12.07.2023

Parvindra Kumar

IS-17614-PART 1:2021

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13.07.2023

Technical Data of Analysis

S.No.	Analysed Parameters	Units of Measurement	Observed Value	Specified Values as per IS 10500:2012		Ref. Method of Analysis
				Acceptable	Permissible Limit	
1	2	3	4	5	6	7
1	pH	-	7.44	6.5	8.5	IS 3025 (Part 11) :2017
2	Turbidity	(NTU)	3.0	1.00	5.00	IS 3025 (Part 10) :2017
3	TDS	(mg/L)	530	500	2000	IS 3025 (Part 16) :2017
4	Chloride	(mg/L)	75	250	1000	IS 3025 (Part 32) :2019
5	Total Alkalinity	(mg/L)	310	200	600	IS 3025 (Part 23) :2019
6	Total Hardness	(mg/L)	480	200	600	IS 3025 (Part 21) :2019
7	Fluoride	(mg/L)	0.144	1	1.5	APHA 23 Edition-4500-F Method C(Electrode Method):2017
8	Iron	(mg/L)	0.2	0.1	1	APHA 23 Edition-3500-Fe Method V(Phenanthroline Method):2017
9	Nitrate	(mg/L)	40	43	45	APHA 23 Edition-4500-NO3 Method D(UV Screening Method):2017
10	Sulphate	(mg/L)	182	200	400	APHA 23 Edition-4500-SO4 Method E(Turbidimetric Method):2017

- Note
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 - Sample will be stored up to 15 days (in case of non perishable items only) from the date of issue of tests report.

Ankit Kumar
(Lab Assistant)



Result:

Pass (✓)
Fail ()

Laboratory Contact Details:
Name: Deeksha Goyal (Chemist)
Email id: deekshaaggarwal5732@gmail.com
Mob. No: 7302305330



Water Analysis Report

District Level Water Analysis Laboratory, U.P. Jal Nigam (Gramin) Saharanpur 247001

Address-Office of Executive Engineer, Construction Unit U.P. Jal Nigam Near Gandhi Park District - Saharanpur -247001

Rept No UPJN/SRE/2023/496

Remark

Issue Date-13.07.2023

Page No. 1

Certificate No. TC-10067

Office Name and Address

Customer Details

Ref Letter No & Date

Ravi Kumar A.E

District		Basic details of sample	
Gram Panchayat	Saharanpur	Block	Deoband
Habitation	Ransura	Village/Town/City	Ransura
Water Source	Ransura	Location	Near Rampal House
Quantity of Sample	01 L	Sample No.	4
Receiving Date	12.07.2023	Date of Sample Collection	12.07.2023
Sample Depositer	Parvindra Kumar	Sample Collector	Parvindra Kumar
Analysis Start Date	13.07.2023	Sampling Method	IS:17614:PART 1:2021
		Analysis Completion Date	13.07.2023

Technical Data of Analysis

S.No.	Analysed Parameters	Units of Measurement	Observed Value	Specified Values as per IS 10500:2012		Ref. Method of Analysis
				Acceptable	Permissible Limit	
1	2	3	4	5	6	7
1	pH	-	7.27	6.5	8.5	IS 3025 (Part 11) :2017
2	Turbidity	(NTU)	4.9	1.00	5.00	IS 3025 (Part 10) :2017
3	TDS	(mg/L)	500	500	2000	IS 3025 (Part 16) :2017
4	Chloride	(mg/L)	50	250	1000	IS 3025 (Part 32) :2019
5	Total Alkalinity	(mg/L)	330	200	600	IS 3025 (Part 23) :2019
6	Total Hardness	(mg/L)	500	200	600	IS 3025 (Part 21) :2019
7	Fluoride	(mg/L)	0.21	1	1.5	APHA 23 Edition-4500-F Method C(Electrode Method):2017
8	Iron	(mg/L)	0.1	0.1	1	APHA 23 Edition-3500-Fe Method V(Phenanthroline Method):2017
9	Nitrate	(mg/L)	33	43	45	APHA 23 Edition-4500-NO3 Method D(UV Screening Method):2017
10	Sulphate	(mg/L)	152	200	400	APHA 23 Edition-4500-SO4 Method E(Turbidimetric Method):2017

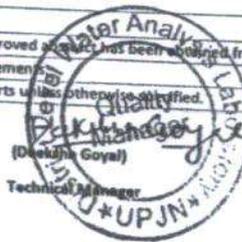
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 - Sample will be stored up to 15 days (in case of non perishable items only) from the date of issue of tests reports unless otherwise specified.

Amit Kumar
Amit Kumar

(Lab Assistant)

Result:

Pass (✓)
Fail ()



Laboratory Contact Details:
Name: Deeksha Goyal (Chemist)
Email id: deekshaaggarwal5732@gmail.com
Mob. No: 7302305330



Water Analysis Report

District Level Water Analysis Laboratory, U.P. Jal Nigam (Gramin) Saharanpur 247001

Address-Office of Executive Engineer, Construction Unit U.P. Jal Nigam Near Gandhi Park District - Saharanpur -247001

Rept No UPJN/SRE/2023/495

Remark Issue Date-13.07.2023 Page No. 1 Certificate No. TC-10067

Office Name and Address Customer Details
 Ref Letter No & Date Ravi Kumar A.E

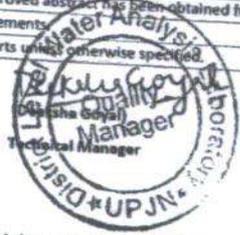
District		Basic details of sample	
Gram Panchayat	Saharanpur	Block	Deoband
Habitation	Ransura	Village/Town/City	Ransura
Water Source	Handpump	Location	Near Jal Singh House
Quantity of Sample	01 L	Sample No.	3
Receiving Date	12.07.2023	Date of Sample Collection	12.07.2023
Sample Depositer	Parvindra Kumar	Sample Collector	Parvindra Kumar
Analysis Start Date	13.07.2023	Sampling Method	IS:17614:PART 1:2021
		Analysis Completion Date	13.07.2023

S.No.	Analysed Parameters	Units of Measurement	Observed Value	Specified Values as per IS 10500:2012		Ref. Method of Analysis
				Accap table	Permissi ble Limit	
1	2	3	4	5	6	7
1	pH	-	7.48	6.5	8.5	IS 3025 (Part 11) :2017
2	Turbidity	(NTU)	4.1	1.00	5.00	IS 3025 (Part 10) : 2017
3	TDS	(mg/L)	650	500	2000	IS 3025 (Part 16) : 2017
4	Chloride	(mg/L)	80	250	1000	IS 3025 (Part 32) : 2019
5	Total Alkalinity	(mg/L)	350	200	600	IS 3025 (Part 23) : 2019
6	Total Hardness	(mg/L)	480	200	600	IS 3025 (Part 21) : 2019
7	Fluoride	(mg/L)	0.225	1	1.5	APHA 23 Edition-4500-F Method C(Electrode Method):2017
8	Iron	(mg/L)	0.1	0.1	1	APHA 23 Edition-3500-Fe Method V(Phenanthroline Method):2017
9	Nitrate	(mg/L)	35	43	45	APHA 23 Edition-4500-NO3 Method D(LV Screening Method):2017
10	Sulphate	(mg/L)	168	200	400	APHA 23 Edition-4500-SO4 Method E(Turbidimetric Method):2017

- Note**
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 3. The test results reported in this certificate are valid at the time of and under the stated conditions of measurements.
 4. Sample will be stored up to 15 days (in case of non perishable items only) from the date of issue of tests reports unless otherwise specified.

(Signature)
 Anur Kumar
 (Lab Assistant)

Result:
 Pass (✓)
 Fail ()



Laboratory Contact Details:
 Name: Deeksha Goyal (Chemist)
 Email id: deeksha.goyal5732@gmail.com
 Mob. No: 7302305330



Water Analysis Report

District Level Water Analysis Laboratory, U.P. Jal Nigam (Gramin) Saharanpur 247001
Address-Office of Executive Engineer, Construction Unit U.P. Jal Nigam Near Gandhi Park District - Saharanpur -247001



Rept No UPJN/SRE/2023/494

Remark

Issue Date-13.07.2023

Page No. 1

Certificate No. TC-10067

Office Name and Address
Ref Letter No & Date

Customer Details

Ravi Kumar A.E

		Basic details of sample	
District	Saharanpur	Block	Deoband
Gram Panchayat	Ransura	Village/Town/City	Ransura
Habitat	Ransura	Location	Near Mamchand House
Water Source	Handpump	Sample No.	2
Quantity of Sample	01 L	Date of Sample Collection	12.07.2023
Receiving Date	12.07.2023	Sample Collector	Parvindra Kumar
Sample Depositer	Parvindra Kumar	Sampling Method	IS:17614-PART 1:2021
Analysis Start Date	13.07.2023	Analysis Completion Date	13.07.2023

S.No.	Analysed Parameters	Units of Measurement	Observed Value	Specified Values as per IS 10500:2012		Ref. Method of Analysis
				Acceptable	Permissible Limit	
1	2	3	4	5	6	7
1	pH	-	7.44	6.5	8.5	IS 3025 (Part 11) :2017
2	Turbidity	(NTU)	4.0	1.00	5.00	IS 3025 (Part 10) : 2017
3	TDS	(mg/L)	800	500	2000	IS 3025 (Part 16) : 2017
4	Chloride	(mg/L)	90	250	1000	IS 3025 (Part 32) : 2019
5	Total Alkalinity	(mg/L)	385	200	600	IS 3025 (Part 23) : 2019
6	Total Hardness	(mg/L)	500	200	600	IS 3025 (Part 23) : 2019
7	Fluoride	(mg/L)	0.317	1	1.5	APHA 23 Edition-4500-F Method C(Electrode Method)-2017
8	Iron	(mg/L)	0.3	0.1	1	APHA 23 Edition-3500-Fe Method V(Phenanthroline Method)-2017
9	Nitrate	(mg/L)	38	43	45	APHA 23 Edition-4500-NO3 Method D(UV Screening Method)-2017
10	Sulphate	(mg/L)	170	200	400	APHA 23 Edition-4500-SO4 Method E(Turbidimetric Method)-2017

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(Signature)
Anit Kumar
(Lab Assistant)

Result:

Pass (✓)
Fail ()



Laboratory Contact Details:
Name: Deeksha Goyal (Chemist)
Email id: deekshaaggarwal5732@gmail.com
Mob. No: 7302305330



Water Analysis Report



District Level Water Analysis Laboratory, U.P. Jal Nigam (Gramin) Saharanpur 247001
Address-Office of Executive Engineer, Construction Unit U.P. Jal Nigam Near Gandhi Park District - Saharanpur -247001

Rept No **UPJN/SRE/2023/493**

Remark

Office Name and Address

Customer Details

Issue Date-13.07.2023

Page No. 1

Certificate No. TC-10067

Ref Letter No & Date

Ravi Kumar A.E

District		Basic details of sample	
Gram Panchayat	Saharanpur	Block	Deoband
Habitat	Ransura	Village/Town/City	Ransura
Water Source	Ransura	Location	Near Pardhan ji House
Quantity of Sample	Handpump	Sample No.	1
Receiving Date	01 L	Date of Sample Collection	12.07.2023
Sample Depositer	12.07.2023	Sample Collector	Parvindra Kumar
Analysis Start Date	Parvindra Kumar	Sampling Method	IS:17614:PART 1:2021
	13.07.2023	Analysis Completion Date	13.07.2023

Technical Data of Analysis

S.No.	Analysed Parameters	Units of Measurement	Observed Value	Specified Values as per IS 10500:2012		Ref. Method of Analysis
				Acceptable	Permissible Limit	
1	pH	-	7.53	6.5	8.5	7
2	Turbidity	(NTU)	4.5	1.00	5.00	IS 3025 (Part 11):2017
3	TDS	(mg/L)	750	500	2000	IS 3025 (Part 10): 2017
4	Chloride	(mg/L)	120	250	1000	IS 3025 (Part 16): 2017
5	Total Alkalinity	(mg/L)	410	200	600	IS 3025 (Part 32): 2019
6	Total Hardness	(mg/L)	530	200	600	IS 3025 (Part 23): 2019
7	Fluoride	(mg/L)	0.447	1	1.5	IS 3025 (Part 21): 2019
8	Iron	(mg/L)	0.2	0.1	1	APHA 23 Edition-4500-F Method C(Electrode Method):2017
9	Nitrate	(mg/L)	41	43	45	APHA 23 Edition-3500-Fe Method V(Phenanthroline Method):2017
10	Sulphate	(mg/L)	190	200	400	APHA 23 Edition-4500-NO3 Method D(UV Screening Method):2017 APHA 23 Edition-4500-SO4 Method E(Turbidimetric Method):2017

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 4. Sample will be stored up to 15 days (in case of non perishable items only) from the date of issue of tests report.

(Signature)
Amit Kumar
(LAB Assistant)

Result:

Pass (✓)
Fail ()



Laboratory Contact Details:
Name: Deeksha Goyal (Chemist)
Email id: deekshaaggarwal5732@gmail.com
Mob. No: 7302305330



Water Analysis Report



District Level Water Analysis Laboratory, U.P. Jal Nigam (Gramin) Saharanpur 247001

Address-Office of Executive Engineer, Construction Unit U.P. Jal Nigam Near Gandhi Park District - Saharanpur -247001

Rept No UPJN/SRE/2023/498

Office Name and Address

Customer Details

Issue Date-13.07.2023

Page No. 1

Certificate No. TC-10067

Ref Letter No & Date Ravi Kumar A.E

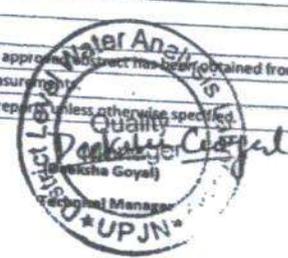
District		Basic details of sample	
Gram Panchayat	Saharanpur	Block	Deoband
Habitation	Ransura	Village/Town/City	Ransura
Water Source	Handpump	Location	Near Monti House
Quantity of Sample	01 L	Sample No.	6
Receiving Date	12.07.2023	Date of Sample Collection	12.07.2023
Sample Depositer	Parvindra Kumar	Sample Collector	Parvindra Kumar
Analysis Start Date	13.07.2023	Sampling Method	IS:17614-PART 1:2021
		Analysis Completion Date	13.07.2023

Technical Data of Analysis

S.No.	Analysed Parameters	Units of Measurement	Observed Value	Specified Values as per IS 10500:2012		Ref. Method of Analysis
				Acceptable	Permissible Limit	
1	pH	-	7.30	6.5	8.5	IS 3025 (Part 11) :2017
2	Turbidity	(NTU)	4.9	1.00	5.00	IS 3025 (Part 10) : 2017
3	TDS	(mg/L)	810	500	2000	IS 3025 (Part 16) : 2017
4	Chloride	(mg/L)	110	250	1000	IS 3025 (Part 32) : 2019
5	Total Alkalinity	(mg/L)	392	200	600	IS 3025 (Part 23) : 2019
6	Total Hardness	(mg/L)	570	200	600	IS 3025 (Part 21) : 2019
7	Fluoride	(mg/L)	0.339	1	1.5	APHA 23 Edition-4500-F Method C(Electrode Method):2017
8	Iron	(mg/L)	0.1	0.1	1	APHA 23 Edition-3500-Fe Method V(Phenanthroline Method):2017
9	Nitrate	(mg/L)	39	43	45	APHA 23 Edition-4500-NO3 Method D(UV Screening Method):2017
10	Sulphate	(mg/L)	200	200	400	APHA 23 Edition-4500-SO4 Method E(Turbidimetric Method):2017

- Note
1. This Certificate refers only to the particular sample(s) submitted for testing.
 2. This certificate shall not be reproduced, except in full, unless written permission for the publication of an approved abstract has been obtained from Head of Laboratory
 3. The test results reported in this certificate are valid at the time of and under the stated conditions of measurement.
 4. Sample will be stored up to 15 days (in case of non perishable items only) from the date of issue of tests report unless otherwise specified.

Ravi Kumar
(Lab Assistant)



Result:
Pass (✓)
Fail ()

Laboratory Contact Details:
Name: Deeksha Goyal (Chemist)
Email id: deekshaagarwal5732@gmail.com
Mob. No: 7302305330



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UKPCB/HO/Con-U-134/2023/1541

Date: 10.01.2023

REGD. POST

To,

M/s Uttam Sugar Mills Limited.,
Distillery Division,
Libberheri Roorkee, Distt – Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Expand) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 4662

Application no.-2100745

CCA (Expand)

Date :- 31.10.2022

CCA is hereby granted to M/s Uttam Sugar Mills Limited (Distillery Unit) located at Libberheri Roorkee, Distt - Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2024 and valid for manufacturing of following products with Capital Investment/Net Assets Values ₹ 6500 lacs :-

S. No.	Last CCA		Present CCA (Expand)	
	Product	Quantity	Product	Quantity
1	Rectified Spirit/Absolute Alcohol/ENA	50 KLD	Rectified Spirit/Absolute Alcohol/ENA	62.50 KLD
2	Co-gen-power generation	3 MW	Co-gen-power generation	3 MW

2. Specific Conditions under Water Act :

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Expand)
Trade Effluent	430	650
Sewage	12	8.0

- (ii) **Trade Effluent Treatment and Disposal** : The applicant shall treat the spent wash generated through multiple effect evaporator process followed by incineration boiler only and operate **Condensate Polishing Unit** consisting of **primary/secondary** and **tertiary** treatment as is required with reference to influent quantity and quality. No effluent discharge is envisaged in surface water body.

In case of stoppage of functioning of Condensate Polishing Unit, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent to achieve **Zero Discharge** and to be maintained continuously so as to achieve the quality of the treated effluent to the following general and specific standards as prescribed under **Environment (Protection) Rules, 1986** and applicable to the unit from time-to-time :-

		Between	5.5 to 9.0
1	pH		
2	Colour & Odour		All efforts should be made to remove colour and unpleasant odour as far as practicable
3	Suspended solids	Not to exceed	100mg/l
4	BOD (3 days 27 ⁰ C) [-disposal into inland surface waters or river/streams]	Not to exceed	30 mg/l
5	[-disposal on land or for irrigation]	Not to exceed	100 mg/l

- (iv) **Sewage Treatment and Disposal** :- The applicant shall provide comprehensive Septic Tanks/Soak pits as is required with reference to influent quantity and quality.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (1000 KVA) x 1	6.5	HSD	-	Natural Draft	-
2	Boiler (24TPH) x 1	60	Slop & Bagasse	-	E.S.P.	-

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The **Factory Manager** of M/sNA.....is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
Not applicable			

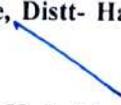
- (iii) The authorization shall be in force for a period uptoNA.....
 (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
 - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
 - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
 - (viii) The Unit shall continue to comply with ZLD norms as per CPCB direction dated 07.12.2015 issued under Section 18(1)(b) of Water (Prevention & Control of Pollution) Act, 1974.
5. This CCA is valid for Fermentation, Distillation, Dilution & Packing processes only.
 6. **Compulsory documents to be submitted by the Industry/Unit :-**
 - (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report**.
 - (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
 - (iii) **Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**
 7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** will result in legal action under the aforesaid **Acts and Rules**.
 10. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.


S.K. Pattnaik, IFS
Member Secretary

Copy to: **Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt- Haridwar** for information and compliance of the same.


P.K. Joshi
Environment Engineer

Specific Conditions :-

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
8. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
9. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
10. Hazardous waste should not be stored beyond a period of **90 days**.
11. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
12. **The unit shall comply all the conditions mentioned in Environment Clearance letter no. 112-05(09)/2019 dated 31.12.2019 issued by SEIAA.**
13. **The Spent wash shall be stored in impervious lagoon. The spent wash lagoon should have proper lining with HDPE and shall be kept in proper condition to prevent ground water pollution; spent wash storage shall not exceed 30days capacity.**
14. **The Unit shall install requisite number of ground water quality monitoring station by providing piezometer around the compost plant and project area. Sampling and trend analysis monitoring must be made on monthly basis and report shall be submitted to SPCB.**
15. **The unit shall strictly comply with the directions issued by the UEPPCB on dated 13.03.2015 and other subsequent directions in this regard under Section-33(A) of the Water (Prevention & Control of Pollution) Act, 1974- regarding Zero Liquid Discharge (ZLD). This CCA is linked with the implementation of activities/action points within prescribed time limit as specified in the "Charter". In case of non compliance/non-adherence by the Unit with the prescribed activities & time schedule, the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn.**
16. **The Unit shall strictly comply with the directions issued by the Board under Section-33A of the Water (Prevention and Control of Pollution) Act-1974, regarding installation of Real time Monitoring System & data transmission to CPCB & UKPCB.**
17. **The unit shall adopt continuous fermentation technology with yeast recycling and ensure that the spent wash generation does not exceed 8KL/KL of Alcohol produced.**
18. **The Unit shall strictly follow the Standard Operating Procedure (SOP) for Bio-composting operation for Molasses based Distillers under CPCB guidelines.**
19. **The spent wash so generated shall be treated through Bio-methanation, multiple heat evaporation followed by composting. No effluent shall be allowed discharging in surface water.**
20. **Unit shall install & establish Online Emission Monitoring System (OCEMS) & PTZ camera as stipulated under CTE-Fresh order & ensure connectivity with CPCB & SPCB prior to start operation.**
21. **Unit shall ensure Zero Liquid Discharge & submit the Alcohol production, spent wash generation & spent wash consumption, electricity consumption at MEE & other relevant data to State Board at regular basis.**
22. **As per the Gazette of Government of India SO (980) (E) dated 02.03.2021, those Units who have obtained Environment Clearance, shall comply the conditions mentioned in the order issued by the Board vide its letter no. UKPCB/HO/Gen-457/2022/732 dated 03.09.2022 regarding (25% increase) of production capacity for No Increase in Pollution Load.**
23. **The unit shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF&CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(II)/2001 dated 16.02.2021.**
24. **The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.**

General Conditions :

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes Rules, 2016** shall be submitted to the **Board**.


 P.K. Joshi
 Environment Engineer



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Uttam Sugar Mills Limited- Distillery Division		
Project Address:	Village- Kundi- Libberheri, Pin-247656		
Village:	Libbarhedi	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Mr. Jitesh Gupta, Gm, Uttam Sugar Mills Limited- Distillery Division, Narsan, Haridwar, Uttarakhand - 247656		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/ORIG/2021/13914											
2. Application No.:	21-4/1471/UT/IND/2021	3. Category: (GWRE 2020)	Safe									
4. Project Status:	New Project	5. NOC Type:	New									
6. Valid from:	31/05/2021	7. Valid up to:	30/05/2024									
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
	m ³ /day	m ³ /year	m ³ /day									
	m ³ /day	m ³ /year	m ³ /day									
	300.00	109500.00										
9. Details of ground water abstraction /Dewatering structures												
	Total Existing No.: 1						Total Proposed No.: 1					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	1	0	0	0	0	1	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):	219000.00											
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	1						0	1	0			

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

FORM 1
CONSENT SEEKING FORM

(To be submitted in triplicate)

Application for consent for discharge/continuation of discharge under section 25/26 of the Water
(Prevention and Control of Pollution) Act, 1974 Act

(See RULE 3)

Date- 28.02.2023

1. Name

1.1. Unit Nigal Vidis Limited, Lihberheri Haridwar

1.2. Lihberheri

1.3. Road No. 122

1.4. Distt Haridwar

2. Name of Member secretary,

Uttarakhand Pollution Control Board,

Dehradun

3. To,

4. We apply for CONSENT under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (Act no VI of 1974) to bring into use any* new or ~~existing~~ outlet for the discharge of sewage/trade effluent* to begin to make new discharge of sewage/trade effluent or *Continue to make discharge of sewage trade effluent from and premises owned by (H.SI. SHARMA for a period upto (21.2023-24 (1) years

(a) Disposal of Liquid/Solid Waste:-

(i) Sewage/Sullage via drains/outfall sewers/treatment works.

(ii) Trade effluent via drains/outfalls sewers/treatment works

Surrounding of Site	Distance (in meters)	Description
---------------------	----------------------	-------------

5. The annexure, appendices other particulars and plans in triplicate are attached herewith.

6. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.

7. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made

8. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consented period for outlet-discharge, if to be continued thereafter.

9. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. Form V (Environment Rules Under EP Rules) (Attached)

2. Unit has to submit Action Plan of collecting back and scientific disposal of Plastic Waste generated due to their used product within one month to PCB Haridwar (Attached)

3. Certificate of compliance of CCA conditions (In case of Renewal/Expansion) and CTE in case of CCA-Fresh (Attached)

4. CCA-5. Audited Balance Sheet of the unit indicating fixed assets, current assets and current liabilities of the unit (prescribed format) (Attached)

5. Copy of CTE/CCA issued & its Compliance Status (Attached)

Yours faithfully,

Signature .

Name of Applicant:- SL SHARMA

Address of applicant - A-2E, IIIrd Floor, CMA Tower Secor-24 .

Note: Strike out entries not relevant

ANNEXURE TO FORM

New Outlet

NOTE:- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

Where filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

Raw Material Name	Material Trade Name	Qty	Principle Use
Sugarcane		187500Metric Tonnes/Month	Crushing
Phosphoric		7500Kg month	Cleaning
Lime		150Metric Tonnes/Month	Cleaning

Fuel Details:-

Fuel	Consumption
Diesel	0.130
Others	135

16. Give the list Products and By Product Details

Product Name	Quantity
Sugar	18000Metric Tonnes/Month

By Product Name	Licence Qty	Installed Qty

17. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month

18. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	30.0
Industrial	1500.0

19. (A) State the hourly maximum and daily quantity of effluents arising from land premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	20.0
Industrial	625.0

(B) State how measurement of rate and quantity are carried out:

20. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

21. Can domestic effluent allowed to get mixed in industrial effluents? No

22. Can describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

ETP for industrial waste.

23. Can the quantity of effluent emanating either without or after treatment approved by the authority? Yes

24. If approved, furnish the authority (Two certified copies to be sent)

25. Can any effluent from any shop/ shops toxic? If so volume of this effluent nil

26. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

27. State the area of land used for
28. (a) Above in Hectares 26.3046

29. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

30. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	20.0
Industrial	625.0

31. Is sufficient land available / can be made available? In case pumping effluent on lands have to considered. Yes

32. Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment

33. Furnish a copy of the analysis report of representative samples carried out by a competent laboratory

34. Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

35. (a) Is the effluent toxic? Yes

36. (b) State if the Industrial effluent is having Unpleasant Smell

37. (c) Is there any hidden change of temperature exceeding 10°C at any time? Yes

38. (d) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed			
If/If yes, give details of equipments					
24	Has the land premises, etc., for which the application is made open?	Yes			
	Highly polluting material	nil			
	Toxic Organic Inorganic Microbiological :	Cooling Tank			
25	State details for solid waste				
	Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
26	Total investment of Plant in the factory and the year of investment -		Investment : 21700.00 Year of Investment : 2022		
	Accompaniments Flow sheet of effluents		Name and Address of the applicant on behalf of : SL SHARMA,A-2E, 11rd Floor, CMA TowerSecor-24 , Name and Address of the Firm on behalf of which application is made : SL SHARMA,A-2E, 11rd Floor, CMA TowerSecor-24 ,		

Fee Details:-

Transaction Id	Payment Date	Transaction Status	Amount
43570735	28/02/2023	Successful	120000.0

Explanatory Notes for filing in form and the Annexure

The items are given only for those items for which explanations is considered desirable. Other items are self explanatory.

Form:-

Item 1:- Here mention the name of the owner of the land premises in case it belongs to other than the applicant industry or factory. If the land/premises belongs to the applicant industry, say self.

Item 2:- Here mention the date up to which the consent is sought for.

Item 3:- Here mention the local name of the river stream as may be applicable.

Annexure to form:-

Outlet' means the arrangement for discharge of the effluent for which consent is sought for.

Discharge' means the effluent going out of the outlet.

Existing' means that which is operation at the time of applying for consent.

'New' means that which will be brought into operation in future.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and or point of discharge etc.

Item 1:- Here give the name of the person who is authorised by the institution industry factory/local body etc. to transact their legal business.

Item 2:- Here give the registered name of the Industry, Factory etc. under which the business is carried out.

Item 3:- Here state the concerned institution such as Bureau of Public Enterprises under whose administrative control the Factory/Industry etc., is set up.

Item 4:- Applicable to only those areas which are prohibited areas, such as the Ordinance Factories, Mint, etc.

Item 5:- State method of measurement of hourly/daily maximum quantity of effluent i.e. by flow meters, ventury meters, v notch sump measurement estimated etc.

Item 6:- If the effluent is treated, give separately the method of treatment and flow diagram of the treatment process.

Item 7:- Here mention 'yes' if any other authority such as local body or Government Department as already approved the discharge of effluent either with or without treatment, at the time of establishment of the factory industry.

Item 8:- Here give the quantity of effluent of different types such as domestic industrial mixed etc. proposed to be or is let into the stream/river, lands, sea, etc., as may be applicable.

Item 22(a) :- Analysis to be furnished shall be covered as many Parameters as are expected to be found, in the effluent. If some of the parameters are not expected to be found say not applicable. If some parameters other than those listed under the items are expected, the same be mentioned at the end. The analysis shall be separately furnished for domestic industrial and combined effluents.

Item 22(b) :- Here toxicity meant that which is established by bio-assa studies on fish, as per procedure given in the standard methods.

Item 24 :- This item is meant to cover highly polluting substances which do not ordinarily find way in the effluents, but are required to be handled in the premises and when may, by accident, join the effluent in large quantities.

**Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution
(Prevention & Control)Act, 1981.**

1. (a) Full name of the applicant with address : SL SHARMA,A-2E, IIIrd Floor, CMA TowerSecor-24 ,
(Tel. No.) 0120-4525000
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered : -
- (d) Full Address of the registered office : -
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc : Raj Kumar Adlakha
Chairman
Gaziabad
.....
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
2. Full name of the Land Premises/Institute/Factory/Industry/Local body with address : Uttam Sugar Mills Limited

Address:Libberheri Haridwar
Tel. No.:01332-229193
E-mail :nitesh.dscl@gmail.com
3. Give revenue /City Survey No. of the land premises for which the application is made : District:Haridwar
Town/Village:Libberheri
City Survey no./Revenue Survey no.:42 , 45
Khata No.:00
Area in Hectares:26.3046
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January,2001
5. State the Civil/Military /Defence/Industrial Estate etc. under whose administrative jurisdiction the occupiers industrial plant is situated: : Other

District:Haridwar
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -



UTTARAKHAND POLLUTION CONTROL BOARD

FORM 1
[See Rules 6(I)]

Application required for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste

Part A: General(to be filled by all)

1. (a)	Name and address of the unit and location of facility:	Uttam Sugar Mills Limited Libberheri Haridwar
(b)	Name of the Occupier of the facility or operator of disposal facility with designation, Tel, Fax and e-mail:	Name: SL SHARMA Designation: Executive Director Phone: 4525000 Email: slsharmausml@gmail.com
(c)	Authorisation required for (Please tick mark appropriate activity or activities:)	reNew
(d)	In case of renewal of authorization previous authorization numbers and dates and provide copies of annual returns of last three including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable:)	reNew
3. (a)	Year of commissioning and commencement of Production?	2001/January
(b)	Whether the industry works 1 shift/2 shifts/round the clock?	General Shift
(c)	Total cost on pollution control (in Rupees)	
(d)	Whether the unit is generating hazardous waste as defined in the Hazardous Waste (Management and handling) Rules, 1989, as amended.:	no

Part A: Activity/Hazardous Waste Generation Details

(i) Mode of storage			
Name of the Hazardous Waste generated/to be generated	Catogary of Hazardous Waste	Size of the Room/shed (in mts.)	Storage Capacity (in terms of months)

Part B: Mode of storage

(ii) Mode of storage			
Authorization Required For	Source of Generation	Category	Quantity(Ton Per Day(TPD))

Part C: Quantity of Hazardous waste disposed

i. Quantity of Hazardous waste disposed						
Name of the Hazardous Waste generated/to be generated	Nature of Hazardous Waste	Category of Hazardous Waste	Total Quantity of Hazardous Waste generated/to be generated(in tones/annum)	Quantity of hazardous waste shifted/to be shifted to common TSDF	Quantity of hazardous waste given/to be given to regd. Recycler	Quantity of hazardous waste being/to be managed in the premises

Part D: Hazardous substances used

i. Hazardous substances used	
Name of substances	Quantity

Part D: Hazardous waste is being produced

i. Hazardous waste is being produced	
Name of hazardous waste	Quantity
used oil (5.1)	2.0MTA
Contaminated oil (5.2)	3.00MTA

Place:

Date:

Signature of the Applicant

Name and Designation

Enclosures :

UKPCB



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web : www.ukpcb.uj.gov.in, E-mail : ukpcb@uj.gov.in, Phone No.-2976157, 2976158, 2607092

UKPCB/HO/Con-U-2/2021/ 633

Date: 19.08.2021

REGD. POST

To,

M/s Uttam Sugar Mills Ltd,
Khasra No. 42, 45 etc,
Vill- Libberheri, Roorkee,
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 7547	Application no.-1061662
CCA (Renewal)	
Date :- 16.03.2021	

CCA is hereby granted to M/s Uttam Sugar Mills Ltd located at Khasra No. 42, 45 etc, Vill- Libberheri, Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2023 and valid for manufacturing of following products with Capital Investment/Net Assets Values ₹ 828 lacs :-

S. No.	Last CTE or CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
I	Sugar	18000 MT	Sugar	18000 MT

2. Specific Conditions under Water Act :

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CTE or CCA	Present CCA (Renewal)
Trade Effluent	625	625
Sewage	10	20

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l

U/P/20

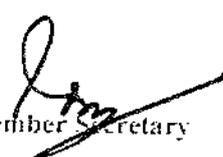
Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.

5. This CCA is valid for production of Sugar-12000 MT/Month only.

6. Compulsory documents to be submitted by the Industry/Unit :-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
 10. The Unit shall comply the "Approved Fuels" policy, in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB HO Gen-183-426 2020 171-331 dated 17.07.2020.


Member Secretary

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt- Haridwar
for information and compliance of the same.


Environment Engineer

Specific Conditions:

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. The applicant shall provide ports in the chimney stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney stack attached to various sources of emission shall be designated by number, such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made there under.
8. The industry shall ensure all **safety measures** and shall undertake **periodical assessment** by the competent authority.
9. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
10. Hazardous waste should not be stored beyond a period of **90 days**.
11. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
12. In case of non compliance of this CCA, the bank guarantee no. 034ILG007511 of ₹ 5.0Laes (Punjab National Bank, Ghaziabad) which is valid upto 25.08.2021 shall be forfeited in favour of this Board.
13. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

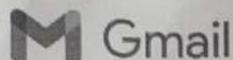
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.


Environment Engineer

03/12/2021, 18:27

Gmail - Fwd: NOCAP- Your Application No- 21-4/1471/UT/IND/2021 is Approved

Annexure- 2B



Lokendar Lamba <Islambausml@gmail.com>

Fwd: NOCAP- Your Application No- 21-4/1471/UT/IND/2021 is Approved

1 message

shankar sharma <slsharma.usml@gmail.com>

Fri, Dec 3, 2021 at 6:25 PM

To: "R.P Joshi" <rpjoshi.usml@gmail.com>, Lokendar Lamba <Islambausml@gmail.com>, ayaz khan <ayazkhanl@hotmail.com>, Gajendra Singh <udl.gajendra@gmail.com>
Cc: "D.P. Maheshwari" <maheshwari.dp@gmail.com>, Uttam Aaswani <usml.aaswani@gmail.com>

Dear ALL

Please find enclosed herewith Ground water NOC for Libberheri Distillery

Regards

----- Forwarded message -----

From: **jitesh Gupta** <jiteshgupta201516@gmail.com>

Date: Fri, Dec 3, 2021 at 5:42 PM

Subject: Fwd: NOCAP- Your Application No- 21-4/1471/UT/IND/2021 is Approved

To: ED USML <slsharma.usml@gmail.com>

----- Forwarded message -----

From: <no-reply-cgwa@gov.in>

Date: Fri, Dec 3, 2021, 11:18 AM

Subject: NOCAP- Your Application No- 21-4/1471/UT/IND/2021 is Approved

To: <usml.aaswin@gmail.com>, <jiteshgupta201516@gmail.com>

Cc: <rdur-cgwb@nic.in>

Dear JITESH GUPTA / jiteshgupta201516@gmail.com,

Your Application Number 21-4/1471/UT/IND/2021 has been Approved and No Objection Certificate (NOC) No. CGWA/NOC/IND/ORIG/2021/13914 for ground water abstraction to M/s UTTAM SUGAR MILLS LIMITED- DISTILLERY DIVISION has been granted.

The NOC start date is 31/05/2021 and is valid upto 30/05/2024 .

Copy of NOC would be uploaded in NOCAP system. You can view/download it through your Login.

This is an auto-generated email. Do not reply to this email.



NOCAPInstructions.PDF

541K



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Uttam Sugar Mills Limited- Distillery Division		
Project Address:	Village- Kundi- Libberheri, Pin-247656		
Village:	Libbarhedi	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Mr. Jitesh Gupta, Gm, Uttam Sugar Mills Limited- Distillery Division, Narsan, Haridwar, Uttarakhand - 247656		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/ORIG/2021/13914											
2. Application No.:	21-4/1471/UT/IND/2021	3. Category:	Safe									
		(GWRE 2020)										
4. Project Status:	New Project	5. NOC Type:	New									
6. Valid from:	31/05/2021	7. Valid up to:	30/05/2024 ✓									
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
	m ³ /day	m ³ /year	m ³ /day									
	m ³ /day	m ³ /year	m ³ /day									
	m ³ /day	m ³ /year	m ³ /day									
	300.00	109500.00										
9. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:1						Total Proposed No.:1					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	1	0	0	0	0	1	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):							219000.00					
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	1						0	1	0			

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

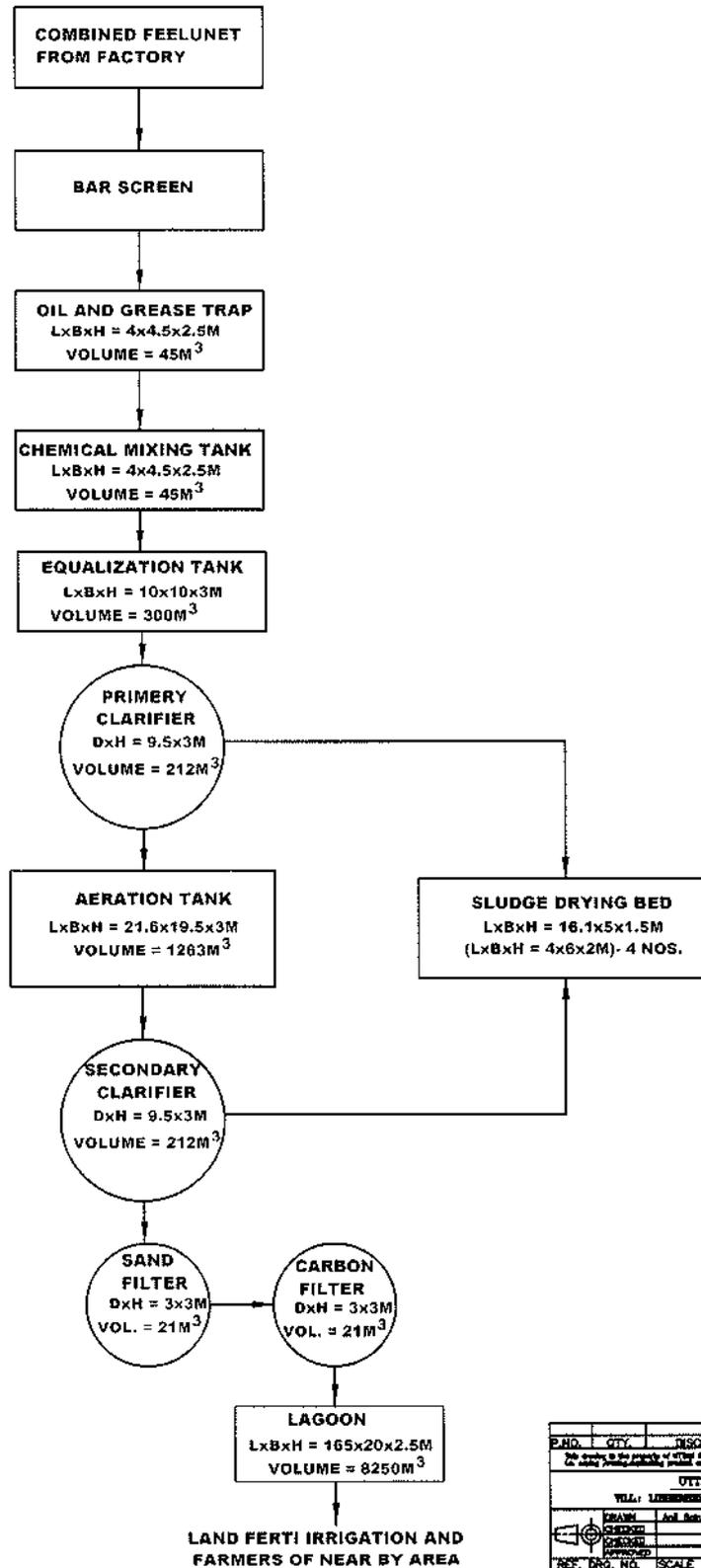
- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is / are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

UTTAM SUGAR MILLS LTD., LIBBERHERI (ROORKEE)
FLOW DIAGRRM OF EFFLUENT TREATMENT PLANT



P.NO.	CITY	DISCRETION	MATERIAL	NET WT.	RAW WT.
<small>This drawing is the property of UTTAM SUGAR MILLS LTD. (LIMITED) and shall not be used for any purpose other than that intended without the prior written consent of the company.</small>					
UTTAM SUGAR MILLS LTD. P.L.L.: LIBBERHERI, DISTRICT: ROORKEE, DISTRICT: HAMIRPUR					
DRAWN: [Signature] CHECKED: [Signature] APPROVED: [Signature]	DATE: 11-01-21	TITLE: FLOW DIAGRRM OF ETP			
REF. DRG. NO.	SCALE	DRG. NO.	USMLE/ETP/1754-23	REV.	



FORM 1

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

Uttam Sugar Mill Ltd.
Village Libbesheri
Roorkee Uttarakhand

Take this notice that it is intended to have analyzed the samples of Waste water

from ETP which has been taken today, the 21st

day of June 2023 from M/S Uttam Sugar Mill Ltd.

(Name and designation of the person who takes the sample).

Ms. Reena Satavan Sc 'E'

Locations of the place where the sample were taken.

- Inlet
- Outlet
- Aeration Tank
- Lagoon
- Boxwell

(Duplicate samples were given to the unit)

(SEAL)

DATE



(Nitesh Kumar)
G.M-P

Dey
Dr D Pandey
Ro - Baharbanpur
UP PCB

(S.C. Panwar)
Ro - UK PCB Roorkee

Signature:

Name: Ms. Reena Satavan

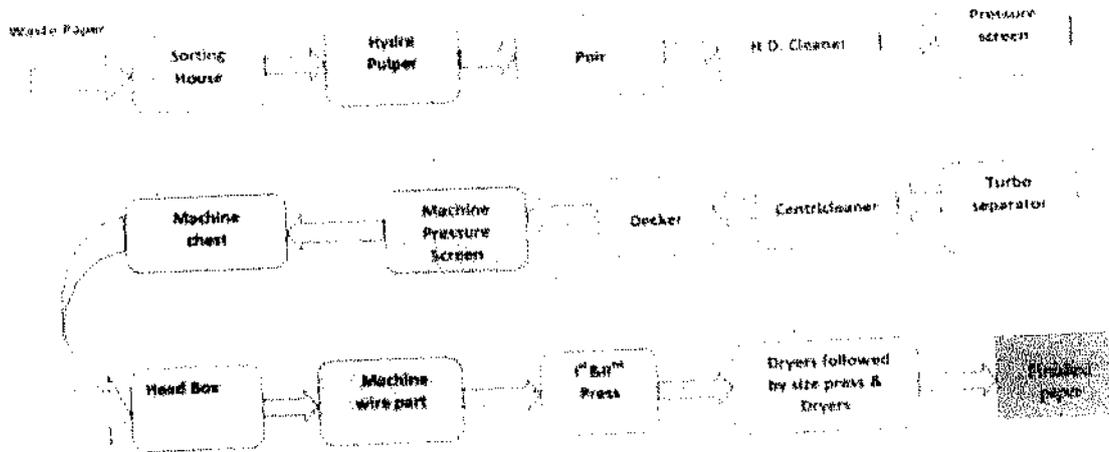
Designation: Sc 'E' (PCB)

S. Panwar
Ro - Roorkee
UP PCB

Report on "Water Audit Study at Aroma Craft & Tissues Pvt. Ltd., Roorkee"

1.2 Process description

The manufacturing process flow of the plant is provided below:



FORM 1
CONSENT SEEKING FORM

(To be submitted in triplicate)

(See RULE 27)

Application for consent for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

From,

Aroma Craft and Tissues Pvt Ltd, Khasra No. 103, 104, Vill-Nurpur, Pargana,
Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand,
City:Roorkee
Block:Roorkee
District:Haridwar

Dated

31/03/2023

To,

The Member Secretary,
Uttarakhand Pollution Control Board,
Dehradun

Sir,

I/We hereby apply for CONSENT under Section 21 of the Air(Prevention and Control of Pollution)Act, 1981(14 of 1981) to make emission from Industrial Plant owned by (1)

Rajesh Kumar Jain for a period upto (2) 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.
7. Bank Details.

Transaction Id	Payment Date	Transaction Status	Amount
462702509	28/03/2023	Successful	300000.0

Accompaniments:-

1. Air Consents - Attached
2. Monitoring Report - Attached
3. PPRR FORM - Attached
4. Consent Form (Form 1) - Attached
5. Fee - Collected on Receipt - Attached
6. Fee of Hazardous Waste generated along with Form A Form C on Hazardous Waste (Form 10) - Attached
7. Fee for consent Action Plan of collecting,link and scientific disposal of Hazardous Waste generated due to their various products within one month to PPRR Form 10 - Attached
8. Fee of Consent Defect Sheet of the unit indicating fixed, mobile emission and consent inhibitors at the manufacturing unit - Attached
9. Fee of 5000/- for consent Fee & PPRR Policy - Attached
10. Copy of C.E.P. Consent & compliance Status - Attached
11. Form for consent Fee & C.A. consent Fee of Consent & Compliance and 12) Fee of C.A. Consent - Attached

Yours faithfully,

Signature

Name of the applicant: Rajesh Kumar Jain

Address of the Applicant: Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand.

ANNEXURE TO FORM

Existing

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to an action under the provisions of the Act.

While filling this Annexure the applicant shall in respect of such of the items as do not pertain to his activity state 'not applicable' and shall not leave blank.

7. State Working season per year of the plant: : Jan to Jan

8. (a) Number of workers attending the factory shift wise &/ : 58
or per day

(b) Number of workers residing in the premises : 0

9. Indicate the present use of the land in the vicinity(5 Km.radius) of the:

Name of Surrounding	Distance(in meters)	Description
---------------------	---------------------	-------------

10. Climatological and Meteorological Details(if available) :

(a) Indicate the climate conditions at the site(arid and semi-arid etc.) :

(b) Rainfall(yearly average range) :

(c) Temperature(seasonal range) :

(d) Information on speed and direction of wind :

(e) Humidity and Solar radiation :

11. Give list of all materials in the process:

Raw Materials Name	Raw Materials Quantity	Principal use
Indian/Imported Waste Paper	10312.5 Metric Tonnes/Month	Raw Material(per month)
Pac/Alum/Rosin	45 Metric Tonnes/Month	Raw Material(per month)

A process flow diagram must be included with this statement showing entry and exit points of all raw materials, intermediate products, by products and finished products. Detail process and control equipment.: (See Enclosure)

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
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13. Atmospheric Emission from each stack

Total no. of stacks:	3
Material for construction of Stack:	For DG Set , For Boiler , For Boiler ,
Stack Attached to:	DG Set , Boiler , Boiler ,
Height above ground level(in metres):	2 , 30 , 30 ,
Height above roof(in metres):	1 , 1 , 1 ,
Stack Top:	Round , Circular , Circular ,
Inner dimensions (in meters):	0.0 , 5.0 , 5.0 ,
Gas quantity-m ³ /hr:	15.0 , 15.0 , 15.0 ,
Flue gas temperature 'C:	31.0 , 31.0 , 31.0 ,
Exit velocity of gas/sec:	24.0 , 24.0 , 24.0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So ₂	Nox	CO/HC	Particulates	Others
-----------	--------------	---------------------	----------------	-----------------	-----	-------	--------------	--------

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So ₂	Co ₂	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify
--	-----------------	-----------------	-------------------------------	------------------------------------	---------------

- (c) Particulate analysis :
 (d) Chemical Composition(if available) :
 14. Give details of flue gas sampling arrangements : N/A
 15. Give details of laboratory facilities available for analysis of emission : N/A
 16. Is there sufficient space available for installing air pollution control equipment :
 17. Details of Air Pollution :-

Stack Name	Equipment Name	State
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18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
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19. Give the following details
 (a) Total investment in the factory and the year of investment. : Investment:-4591 Lakh
 Year of Investment is :-2022
 (b) The estimated expenditure for implementation of the scheme to control air pollution :N/A
 (c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : N/A
 (d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : N/A
 (e) Further action that is being taken up by the firm to control air pollution. : N/A
 20. Other relevent information, if any : N/A

Signature

Name and Address of the applicant on behalf of : Rajesh Kumar Jain,Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand.

Name and Address of the Firm on behalf of which application is made : Rajesh Kumar Jain,Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand.

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises. if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industries are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution/factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those areas as which are prohibited areas such as the Ordinance Factories, Mint, etc.

Item 10(e) : Here State the temperature in C in summer/winter/monsoon and post monsoon seasons.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meteorological centre.

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported. Chemical Analysis of particulate matter in the emission should be furnished giving details such as organic matter, metals, non-metals, radioactive substances, asbestos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efficiency. Also furnish the layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

- 1 : Separate Demand Draft towards consent fee Water & Air.
- 2 : Annual Report or certificate from Chartered Accountants in support of fixed assets, current assets and current liabilities.
- 3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas, air pollution control devices, hazardous waste treatment and disposal area.
- 4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product.
- 5 : Copies of latest consent/authorisation/Environmental Impact Assessment Clearance.
- 6 : Copies of SSI registration Letter of InterV industrial licenses, clearances from the Department or any other relevant document (if applicable).
- 7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities.
- 8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit.

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

- | | | | |
|----|---|---|--|
| 1. | (a) Full name of the applicant with address | : | Rajesh Kumar Jain, Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand.
(Tel. No.) 91-9897770100 |
| | (b) Is the firm registered? | : | YES |
| | (c) If yes, give the number & date of registration and authority with whom registered. | : | . |
| | (d) Full Address of the registered office | : | |
| | (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. | : | Name:-Rajesh Kumar Jain
Designation:-Director
Address:-Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand.
Period Of Tenures:-N/A |
| | (f) Under which category does the industry fall: Large/Medium/Small Scale. | : | large |
| 2. | Full name of the Land/Premises/Institute/Factory/Industry/Local body with address | : | Aroma Craft and Tissues Pvt Ltd

Address:Khasra No. 103, 104, Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand.
Tel. No.:91-9760000639
E-mail :aromacraft@gmail.com |
| 3. | Give revenue /City Survey No. of the land/premises for which the application is made: | : | District:Haridwar
Town/Village:Roorkee
City Survey no./Revenue Survey no.:Khasra No. 103, 104
Khata No.:N/A
Area in Hectares:1.9 |
| 4. | State month and year in which the plant was actually put into commissions or is proposed to be put into commission: | : | November,2009 |

5. State the Civil/Military /Defence/Industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil
- District:Haridwar
Corporation:
Village Panchayat
Cononment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

FORM I

CONSENT SEEKING FORM

(To be submitted in triplicate)

Application for consent for discharge/continuation of discharge under section 25/26 of the Water
(Prevention and Control of Pollution) Act, 1974 Act

(See RULE 3)

Date- 31/03/2023

From .

Aroma Craft and Tissues Pvt Ltd, Khasra No. 103, 104, Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand.

City:Roorkee

Block:Roorkee

District:Haridwar

To .

The Member Secretary,

Uttarakhand Pollution Control Board,

Dehradun.

Sir,

I/We apply for CONSENT under section 25/26 to the Water (Prevention and Control of Pollution) Act, 1974 (Act no VI of 1974) to bring into use any* new or altered outlet for the discharge of sewage/trade effluent* to begin to make new discharge of sewage/trade effluent or *Continue to make discharge of sewage/trade effluent from land/premises owned by (1) Rajesh Kumar Jain for a period upto (2).5 years

1. Disposal of Liquid/Solid Waste:-

(a). Sewage/Sullage via drains/outfall sewers/treatment works.

(b). Trade effluent via drains/outfalls sewers/treatment works

Surrounding of Site	Distance (in meters)	Description
---------------------	----------------------	-------------

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.

3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.

4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made.

5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consented period for outlet/discharge, if to be continued thereafter.

6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. SSI Certificate (Attached)
2. Manufacturing Process (Attached)
3. CPPRI REPORT (Attached)
4. Form-4 (annual returns) (Attached)
5. Form-3 (Hazardous Waste) (Attached)
6. List of Hazardous waste generated along with Form 4 & Form 3 of Hazardous Waste Rules Form -10 (Attached)
7. Unit has to submit Action Plan of collecting back and scientific disposal of Plastic Waste generated due to their used product within one month to PCB Uttarakhand (Attached)
8. Latest Audited Balance Sheet of the unit indicating fixed assets,current assets and current liabilities of the unit(prescribed format) (Attached)
9. Form V (Environment Rules Under EP Rules) (Attached)
10. Copy of CTE/CCA issued & its Compliance Status (Attached)
11. Pointwise compliance of CCA conditions (In case of Renewal Expansion) and CTE in case of CCA-Fresh (Attached)

Yours faithfully,

Signature ,
Name of Applicant:- Rajesh Kumar Jain
Address of applicant:- Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-
Haridwar, Uttarakhand.

*Note:- Strike out entries not relevant.

ANNEXURE TO FORM

Existing Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

Raw Material Name	Material Trade Name	Qty	Principle Use
Indian/Imported Waste Paper	Indian/Imported Waste Paper	10312.5Metric Tonnes/Month	Raw Material(per month)
Pac/Alum/Rosin	Pac/Alum/Rosin	45Metric Tonnes/Month	Raw Material(per month)

Fuel Details:-

Fuel	Consumption
Diesel	25
Others	4
Others	5.8

B. Give the list of Products and By Product Details

Product Name	Quantity
Craft Paper	8250Metric Tonnes/Month
ByProduct Name	Licence Qty
Installed Qty	

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
N/A	0

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	10.0
Industrial	2710.0
Boiler	270.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	8.0
Industrial	1900.0
Boiler	65.0

(B) State how measurement of rate and quantity are carried out: N/A

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? Yes

(b)If yes, state ratio Domestic

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief Effluent Treatment Plant

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent N/A

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
Domestic effluent in the underground strata	Yes	Yes

18. State the area of land used for (a)Above in Hectares 1.9

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	8.0
Industrial	1900.0
Boiler	65.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to be considered. Yes

22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
------------------	---------------------------	--------------------------

Note:-

1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

- (b) Is the effluent toxic No
(c) State if the Industrial effluent is having Unpleasant Smell
(d) Is there any hidden change of temperature exceeding 10°C at any time Yes

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
------	----------	----------

(b) If yes, give details of equipments Effluent Treatment Plant

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material : NO

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
Non Hazardous Waste	0	0	No	Composting

26. Total investment of Plant/in the factory and the year of investment:-

Investment : 4591 Lakh
Year of Investment : 2022

Accompaniments
Flow sheet of effluents.

Name and Address of the applicant on behalf of : Rajesh Kumar Jain, Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand.

Name and Address of the Firm on behalf of which application is made : Rajesh Kumar Jain, Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand.

Fee Details:-

Transaction Id	Payment Date	Transaction Status	Amount
462702509	28/03/2023	Successful	300000.0

Explanatory Notes for filing in form and the Annexure

The notes are given only for those items for which explanations is considered desirable. Other items are self explanatory.

Form-

1. Here mention the name of the owner of the land/premises in case it belongs to other than the applicant industry or factory. If the land/premises belongs to the factory industry, say self.

2. Here mention the date up to which the consent is sought for.

3. Here mention the local name of the river/stream as may be applicable.

Annexure to form-

'Outlet' means the arrangement for discharge of the effluent for which consent is sought for.

'Discharge' means the effluent going out of the outlet.

'Existing' means that which is operation at the time of applying for consent.

'New' means that which will be brought into operation in future.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here give the name of the person who is authorised by the institution/industry/ factory/local body etc. to transact their legal business.

Item 2 : Here give the registered name of the Industry/ Factory/etc. under which the business is carried out.

Item 5 : Here state the concerned institution such as Bureau of Public Enterprises under whose administrative control the Factory/Industry etc., is set up.

Item 6 : Applicable to only those areas which are prohibited areas, such as the Ordinance Factories, Mint, etc.

Item 13(b) : State method of measurement of hourly/daily maximum quantity of effluent i.e. by flow meters, ventury meters, v notch sump measurement estimated etc.

Item 15(a) : If the effluent is treated, give separately the method of treatment and flow diagram of the treatment process.

Item 16(b) : Here mention 'yes' is any other authority such as local body or Government Department as already approved the discharge of effluent either with or without treatment, at the time of establishment of the factory/industry.

Item 19 : Here give the quantity of effluent of different types such as domestic industrial mixed etc. proposed to be or is let into the stream/river, lands, sea, etc., as may be applicable.

Item 22(a) : Analysis to be furnished shall be covered as many Parameters as are expected to be found, in the effluent. If some of the parameters are not expected to be found say not applicable. If some parameters other than those listed under the items are expected, the same be mentioned at the end. The analysis shall be separately furnished for domestic/industrial and combined effluents.

Item 22(b) : Here toxicity meant that which is established by bio-assa studies on fish, as per procedure given in the standard methods.

Item 24 : This item is meant to cover highly polluting substances which do not ordinarily find way in the effluents, but are required to be handled in the premises and which may, by accident, join the effluent in large quantities.

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : Rajesh Kumar Jain, Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand.
(Tel. No.) 91-9897770100
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : .
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : Name:-Rajesh Kumar Jain
Designation:-Director
Address:-Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand.
Period Of Tenures:-N/A
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : Aroma Craft and Tissues Pvt Ltd
Address:Khasra No. 103, 104, Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand.
Tel. No.:91-976000639
E-mail :aromacraft@gmail.com
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District:Haridwar
Town/Village:Roorkee
City Survey no./Revenue Survey no.:Khasra No. 103, 104
Khata No.:N/A
Area in Hectares:1.9
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : November,2009
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil
District:Haridwar
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -



UTTARAKHAND POLLUTION CONTROL BOARD

FORM 1
[See Rules 6(1)]

Application required for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste

Part A: General(to be filled by all)

1. (a)	Name and address of the unit and location of facility:	Aroma Craft and Tissues Pvt Ltd Khasra No. 103, 104, Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand.
(b)	Name of the Occupier of the facility or operator of disposal facility with designation, Tel, Fax and e-mail:	Name: Rajesh Kumar Jain Designation: Director Phone: 9897770100 Email: aromacraft@gmail.com
(c)	Authorisation required for(Please tick mark appropriate activity or activities:)	reNew
(d)	In case of renewal of authorization previous authorization numbers and dates and provide copies of annual returns of last three including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable:)	reNew
3.(a)	Year of commissioning and commencement of Production?	2009/November
(b)	Whether the industry works 1 shift/2 shifts/round the clock?	General Shift
(c)	Total cost on pollution control (in Rupees)	Not Applicable.
(d)	Whether the unit is generating hazardous waste as defined in the Hazardous Waste(Management and handling)Rules, 1989, as amended.:	no

Part A: Activity/Hazardous Waste Generation Details

(a)	Mode of storage
-----	------------------------

Name of the Hazardous Waste generated/to be generated	Category of Hazardous Waste	Size of the Room/shed(in mts.)	Storage Capacity(in terms of months)
Collection,Storage,Disposal,	Industrial Operation Using Mineral or synthetic oil as lubricant in hydraulic systems or other applications	93325.1	0.0005476
Collection,Storage,Disposal,	Handling of hazardous chemicals and wastes	93409.2	0.0005476
Collection,Storage,Disposal,	Purification and treatment of exhaust air/gases,water and waste water from the processes in this schedule and common industrial effluent treatment plants(CETP's)	93415.3	0.0009583

Part B: Mode of storage

(a) Mode of storage			
Authorization Required For	Source of Generation	Category	Quantity(Ton Per Day(TPD))

Part C: Quantity of Hazardous waste disposed

1. Quantity of Hazardous waste disposed							
Name of the Hazardous Waste generated/to be generated	Nature of Hazardous Waste	Category of Hazardous Waste	Total Quantity of Hazardous Waste generated/to be generated(in tones/annum)	Quantity of hazardous waste shifted/to be shifted to common TSDF	Quantity of hazardous waste given/to be given to regd. Recycler	Quantity of hazardous waste being/to be managed in the premises	

Part D: Hazardous substances used

1. Hazardous substances used	
Name of substances	Quantity

Part D: Hazardous waste is being produced

I. Hazardous waste is being produced	
Name of hazardous waste	Quantity
Used/Spent Oil	0.200 MT/Y
Cotton Waste	0.200 MT/Y
ETP Sludge	0.350 MT/Y

Place:

Signature of the Applicant

Date:

Name and Designation

Enclosures :

Uttarakhand Pollution Control Board

Receipt No.	462702509	Date :	01-04-2023
Depositor Name			Rajesh Kumar Jain
Bank Name.			ICICI
Bank Id.			NA
Application No.			2753487
Name and Address of Industry			Aroma Craft and Tissues Pvt Ltd, Khasra No. 103, 104, Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand., Roorkee, Haridwar
Name of Regional Office			Roorkee RO
Applied For			CTO - both - reNew
Payment Date			28-03-2023
Payment Details			
Amount Paid (Rs.)			300000.0
Transaction Status			Successfully Completed
Total fee paid (Rs.)			300000.0

[Print]

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Parvavaran Bhawan"
46B, IT Park, Sahastradhara Road,
Dehra Dun (Uttarakhand)

Website: www.uppcb.org, www.uppcb.in, www.uppcb.org/2023/06/23/01/02/03/04/05/06/07/08/09/10/11/12/13/14/15/16/17/18/19/20/21/22/23/24/25/26/27/28/29/30/31/32/33/34/35/36/37/38/39/40/41/42/43/44/45/46/47/48/49/50/51/52/53/54/55/56/57/58/59/60/61/62/63/64/65/66/67/68/69/70/71/72/73/74/75/76/77/78/79/80/81/82/83/84/85/86/87/88/89/90/91/92/93/94/95/96/97/98/99/100/101/102/103/104/105/106/107/108/109/110/111/112/113/114/115/116/117/118/119/120/121/122/123/124/125/126/127/128/129/130/131/132/133/134/135/136/137/138/139/140/141/142/143/144/145/146/147/148/149/150/151/152/153/154/155/156/157/158/159/160/161/162/163/164/165/166/167/168/169/170/171/172/173/174/175/176/177/178/179/180/181/182/183/184/185/186/187/188/189/190/191/192/193/194/195/196/197/198/199/200/201/202/203/204/205/206/207/208/209/210/211/212/213/214/215/216/217/218/219/220/221/222/223/224/225/226/227/228/229/230/231/232/233/234/235/236/237/238/239/240/241/242/243/244/245/246/247/248/249/250/251/252/253/254/255/256/257/258/259/260/261/262/263/264/265/266/267/268/269/270/271/272/273/274/275/276/277/278/279/280/281/282/283/284/285/286/287/288/289/290/291/292/293/294/295/296/297/298/299/300/301/302/303/304/305/306/307/308/309/310/311/312/313/314/315/316/317/318/319/320/321/322/323/324/325/326/327/328/329/330/331/332/333/334/335/336/337/338/339/340/341/342/343/344/345/346/347/348/349/350/351/352/353/354/355/356/357/358/359/360/361/362/363/364/365/366/367/368/369/370/371/372/373/374/375/376/377/378/379/380/381/382/383/384/385/386/387/388/389/390/391/392/393/394/395/396/397/398/399/400/401/402/403/404/405/406/407/408/409/410/411/412/413/414/415/416/417/418/419/420/421/422/423/424/425/426/427/428/429/430/431/432/433/434/435/436/437/438/439/440/441/442/443/444/445/446/447/448/449/450/451/452/453/454/455/456/457/458/459/460/461/462/463/464/465/466/467/468/469/470/471/472/473/474/475/476/477/478/479/480/481/482/483/484/485/486/487/488/489/490/491/492/493/494/495/496/497/498/499/500/501/502/503/504/505/506/507/508/509/510/511/512/513/514/515/516/517/518/519/520/521/522/523/524/525/526/527/528/529/530/531/532/533/534/535/536/537/538/539/540/541/542/543/544/545/546/547/548/549/550/551/552/553/554/555/556/557/558/559/560/561/562/563/564/565/566/567/568/569/570/571/572/573/574/575/576/577/578/579/580/581/582/583/584/585/586/587/588/589/590/591/592/593/594/595/596/597/598/599/600/601/602/603/604/605/606/607/608/609/610/611/612/613/614/615/616/617/618/619/620/621/622/623/624/625/626/627/628/629/630/631/632/633/634/635/636/637/638/639/640/641/642/643/644/645/646/647/648/649/650/651/652/653/654/655/656/657/658/659/660/661/662/663/664/665/666/667/668/669/670/671/672/673/674/675/676/677/678/679/680/681/682/683/684/685/686/687/688/689/690/691/692/693/694/695/696/697/698/699/700/701/702/703/704/705/706/707/708/709/710/711/712/713/714/715/716/717/718/719/720/721/722/723/724/725/726/727/728/729/730/731/732/733/734/735/736/737/738/739/740/741/742/743/744/745/746/747/748/749/750/751/752/753/754/755/756/757/758/759/760/761/762/763/764/765/766/767/768/769/770/771/772/773/774/775/776/777/778/779/780/781/782/783/784/785/786/787/788/789/790/791/792/793/794/795/796/797/798/799/800/801/802/803/804/805/806/807/808/809/810/811/812/813/814/815/816/817/818/819/820/821/822/823/824/825/826/827/828/829/830/831/832/833/834/835/836/837/838/839/840/841/842/843/844/845/846/847/848/849/850/851/852/853/854/855/856/857/858/859/860/861/862/863/864/865/866/867/868/869/870/871/872/873/874/875/876/877/878/879/880/881/882/883/884/885/886/887/888/889/890/891/892/893/894/895/896/897/898/899/900/901/902/903/904/905/906/907/908/909/910/911/912/913/914/915/916/917/918/919/920/921/922/923/924/925/926/927/928/929/930/931/932/933/934/935/936/937/938/939/940/941/942/943/944/945/946/947/948/949/950/951/952/953/954/955/956/957/958/959/960/961/962/963/964/965/966/967/968/969/970/971/972/973/974/975/976/977/978/979/980/981/982/983/984/985/986/987/988/989/990/991/992/993/994/995/996/997/998/999/1000/1001/1002/1003/1004/1005/1006/1007/1008/1009/1010/1011/1012/1013/1014/1015/1016/1017/1018/1019/1020/1021/1022/1023/1024/1025/1026/1027/1028/1029/1030/1031/1032/1033/1034/1035/1036/1037/1038/1039/1040/1041/1042/1043/1044/1045/1046/1047/1048/1049/1050/1051/1052/1053/1054/1055/1056/1057/1058/1059/1060/1061/1062/1063/1064/1065/1066/1067/1068/1069/1070/1071/1072/1073/1074/1075/1076/1077/1078/1079/1080/1081/1082/1083/1084/1085/1086/1087/1088/1089/1090/1091/1092/1093/1094/1095/1096/1097/1098/1099/1100/1101/1102/1103/1104/1105/1106/1107/1108/1109/1110/1111/1112/1113/1114/1115/1116/1117/1118/1119/1120/1121/1122/1123/1124/1125/1126/1127/1128/1129/1130/1131/1132/1133/1134/1135/1136/1137/1138/1139/1140/1141/1142/1143/1144/1145/1146/1147/1148/1149/1150/1151/1152/1153/1154/1155/1156/1157/1158/1159/1160/1161/1162/1163/1164/1165/1166/1167/1168/1169/1170/1171/1172/1173/1174/1175/1176/1177/1178/1179/1180/1181/1182/1183/1184/1185/1186/1187/1188/1189/1190/1191/1192/1193/1194/1195/1196/1197/1198/1199/1200/1201/1202/1203/1204/1205/1206/1207/1208/1209/1210/1211/1212/1213/1214/121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- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

		Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	50 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- (iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive Septic tank/Soak pit as is required with reference to influent quantity and quality.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No.	Stack attached with	Stack height (MO)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	Boiler (11 TPH) x 1	30	Baggasse/Fire wood/Coal/Case	4 Ton/day	Scrubber, Cyclone Dust Collector	-
2	DGSet (100 KVA) x 1	7	Diesel	25 Ltr/Hr	Natural Draft, Acoustic Enclosure	-
3	Boiler (12 TPH) x 1	30	Baggasse/Fire wood/Coal/Case	5.8 Ton/day	Scrubber, Cyclone Dust Collector	-

In case of stoppage or malfunctioning of air pollution control equipment, production has to be stopped immediately and the Board has to be intimated by fax/phone/email with a report in the original to be dispatched immediately.

- (ii) In the vicinity of D.G. Set and other sources, it should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed under Environment (Protection) Rules, 1986 (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in dB(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
75	70	65	55	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The Factory Manager of M/s Aroma Craft & Tissues Pvt. Ltd., Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (TPD)	Mode of Disposal

1	Schedule I - 5.1	10/04/547A	Recoverable
2	Schedule I - 5.2	10/04/547B	Secure land fill
3	Schedule I - 5.3	10/04/547C	Secure land fill

- (ii) The authorization shall be in force for a period upto 31.03.2023.
 (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization:

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
 (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 (iv) Any unauthorized changes in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 (v) It shall be the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
 (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid for manufacturing of Craft paper using waste paper as a raw material only.
 6. **Compulsory documents to be submitted by the Industry/Unit :-**
 - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Annual Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UPPCB/HO-Gen-184-126/2020-171-331 dated 17.07.2020.
 10. Unit has to submit Action Plan of collecting back and scientific disposal of plastic waste generated due to their used product within in one month of receipt of this CCA to this Board.
 11. Unit has to comply with the Specific & General conditions which are as follows :-

Specific Conditions:

1. The Consent to Operate will attract execution of Board's Order dated 02.12.2022 subject to directions of Hon'ble High Court in this regard in the PIL 93/2022 as issued from time to time.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.

6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt within the premises.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
9. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
10. It shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.
14. The unit shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF&CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(H)/2001 dated 16.02.2021.

General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/EP's inlet and outlet points. Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution-control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.

17. The authority of the authorized person to take prior permission of the Board to close down the facility.
18. The authorization is valid for temporary storage of Hazardous Waste within premises only.
19. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
20. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
21. The applicant shall maintain records of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
22. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
23. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
24. Sludged hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
25. The sludge pits shall be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
26. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
27. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.


S.K. Pattnaik, IFS
Member Secretary

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt- Haridwar
for information and compliance of the same.


Member Secretary

HEAD OFFICE

Uttarakhand Environment Protection and Pollution Control Board
29/20, Nemi Road, Dalaawala, Dehra Dun (Uttarakhand)

Phone: 0135-265050, Fax: 2716097, Web: www.uptpcb.org.in, Email: msuppcb@yahoo.com

U.P.P.C.B./HO/Con-A-133/2018/ 288

Date: 31.05.2018

REGD. POST

To,
M/s Aroma Craft & Tissues Pvt. Ltd.
Khasra No. 103, 104, Vill-Nurpur,
Pargana, Manglore, Tehsil-Roorkee,
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively)

PCB ID - 14104

Inward ID - 238459

CCA (Renewal)

Consent No. 38141

Date: 21.02.2018

CCA is hereby granted to M/s Aroma Craft & Tissues Pvt. Ltd located at Khasra No. 103, 104, Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made thereon and subject to following terms and conditions:-

The CCA is granted for a period upto 31.03.2023 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 18.78 Crs :-

S. No	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
	Craft Paper	5225 MT	Craft Paper	5225 MT

2. Specific Conditions under Water Act :-

(a) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	1900	1900
Sewage	8	8

(b) Trade Effluent Treatment and Disposal : The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(c) The treated effluent shall be recycled to the maximum extent and remaining treated effluent shall be discharged as per norms specified under Environment (Protection) Rules, 1986 and applicable to the Unit from time to time.

1. pH	Between	7.5 to 8.5
2. Total Suspended solids	Not to exceed	30 mg/l
3. BOD (3 days 20°C)	Not to exceed	20 mg/l
4. COD	Not to exceed	200 mg/l
5. TDS	Not to exceed	1800 mg/l
6. AOX	Not to exceed	8 mg/l
7. SAR	Not to exceed	70 mg/l
8. Colour	Not to exceed	250 PCU

2. Sewage Treatment and Disposal: The applicant shall provide appropriate treatment to the domestic sewage water generated in the plant.

Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same vent to satisfy so as to achieve the level of pollutants to the following standards:-

S. No.	Stack attached with	Stack height (M)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
6	Boiler (100 HP x 1)	30	Solid Fuel	15 Ton/Hr	Scrubber, Cyclone Dust Collector	
7	DC Set (100 KVA x 1)	2	Diesel	20 Ltr/Hr	Natural Draft, Acoustic Enclosure	

In case of any failure of the functioning of air pollution control equipment, production has to be stopped immediately and the Board must be informed by tele phone, email with a report in writing.

- (ii) Noise from the D.C. Set and other sources should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas zone (Industrial, Commercial, Residential, Silence) which are as follows:-

Standards for Noise level in dB(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6:00 a.m. to 10:00 p.m. Night time: from 10:00 p.m. to 6:00 a.m.

3. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

- (i) Number of authorization and date of issue: 9612/11.21/2023
- (ii) The Factory Manager of M/S Aroma Craft & Tissues Pvt. Ltd., Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - S.I	0.100	Recyclable

- (iv) The authorization shall be in force for a period upto **31.03.2023**.

(vi) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization:

- (a) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made thereunder.
- (b) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (c) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (d) Any unauthorized changes in personnel, equipment or working conditions as mentioned in this application by the person authorized shall constitute a breach of his authorization.
- (e) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (f) An application for the renewal of an authorization shall be made as laid down under these rules.
- (g) The unit shall comply with any other conditions specified in the guidelines issued by the M.H.U. or CPCB/SPCB from time to time.

This C.C.A. is valid for manufacturing of white paper using waste paper as a raw material only.

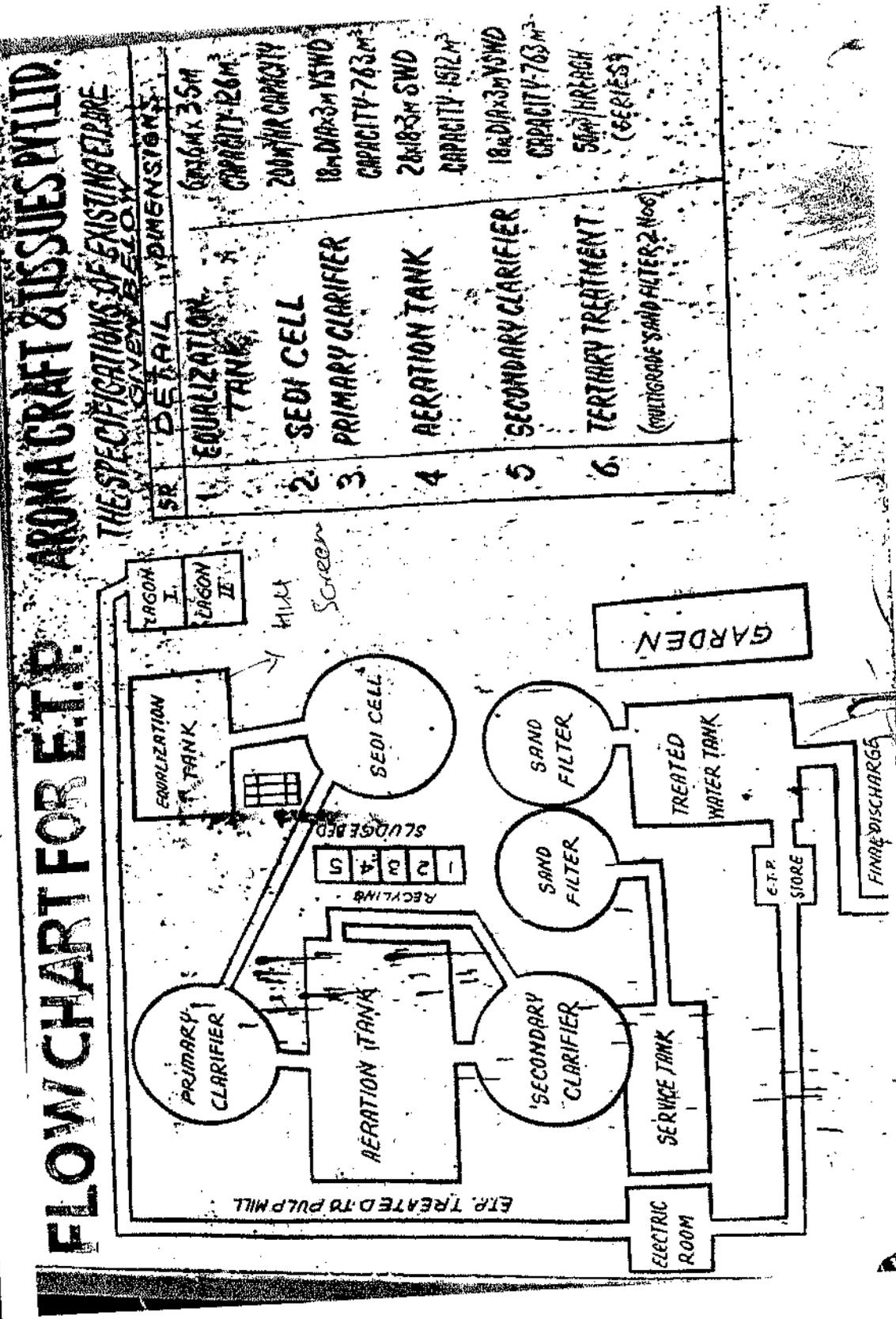
Compulsory documents to be submitted by the Industry/Unit :-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the C.C.A., photograph of ETP/APCs/Waste Storage Area.
- Unit has to apply for renewal of C.C.A. well in advance of 60 days of expiry of this C.C.A.
4. Competent Authority reserves the right to change/modify/add any time any condition of this C.C.A.
 5. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this C.C.A. and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.


Member Secretary

Copy to Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Roorkee, Distt- Haridwar for information and compliance of the same.


Scientific Officer



FORM I

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To.

M/s Aroma Craft & Tissues Pvt. Ltd.
Khasra No. 103, 104, Vill- Nurpur
Pargana Manglore, Tehsil- Roorkee, Haridwar

Take this notice that it is intended to have analyzed the samples of ETP

& Borewell which has been taken today, the 21
 day of June 2023 from M/S Aroma Craft & Tissues Pvt.
Khasra No. 103, 104, Vill- Nurpur, Pargana, Manglore, Roorkee

(Name and designation of the person who takes the sample).

Dr. Pankaj Kumar, Sc: D, CPCB.
Dr. Ajcet Singh, ASO, UKPCB

Locations of the place where the sample were taken.

ETP Inlet
 " Aeration Tank
 " outlet
 Borewell

(Duplicate samples were given to the unit)

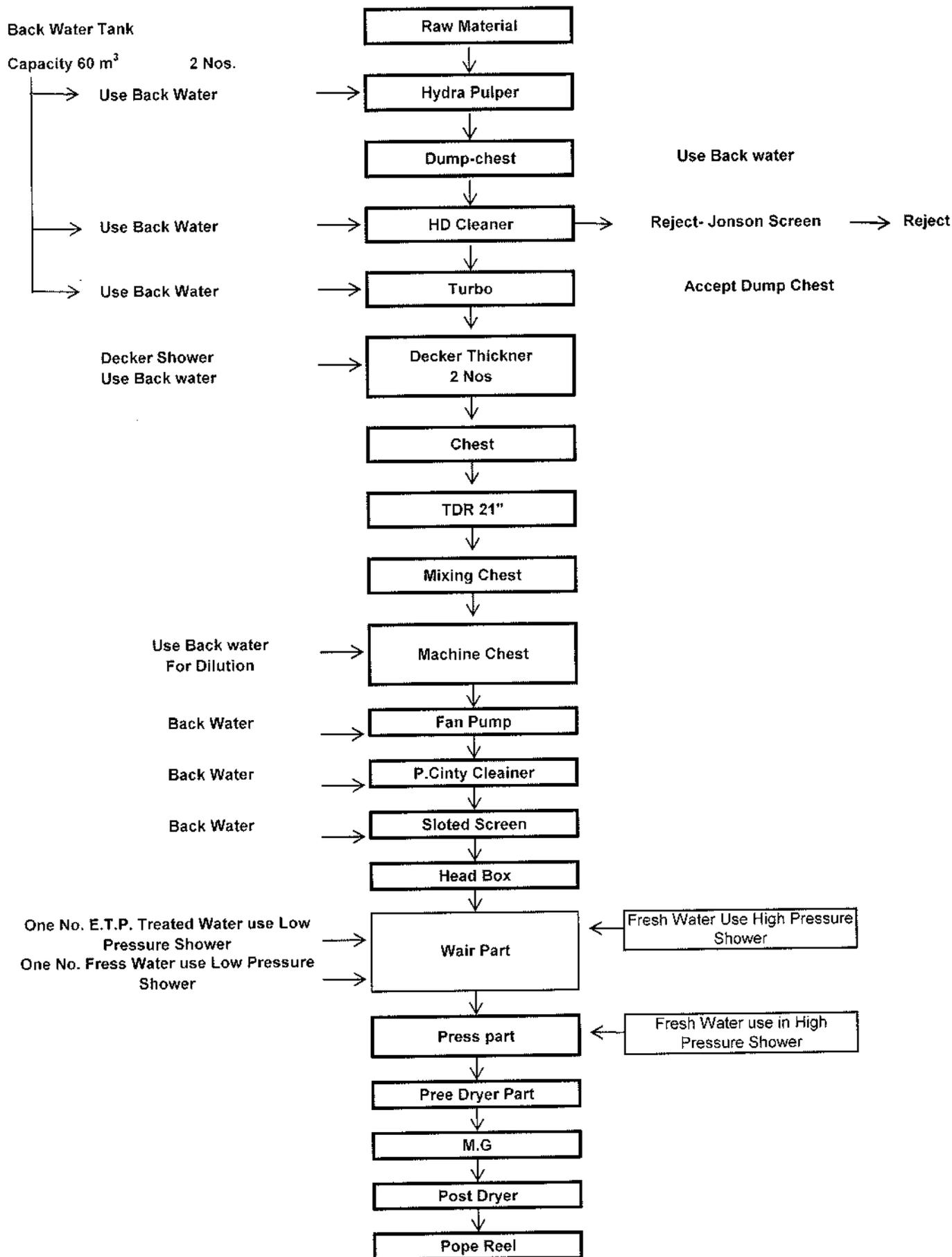
(SEAL) Pankaj Kumar
 DIRECTOR

DATE

Signature: Pankaj Kumar
 Name: Dr. Pankaj Kumar
 Designation: Sc: D, CPCB

SAGAR PAPER MILLS PRIVATE LIMITED

Manufacturing Pulping and Stock Preparation Process Chart



Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Save As Draft Application For Renewal of NOC)

Application Number : 21-4/490/UT/IND/2017

Applied For Renewal : 1st

(Scanned copy of this page after signature and seal should be attached at "Application with Signature and Seal" in attachment section before submission of application)

Name of Industry: SAGAR PAPER MILLS PRIVATE LIMITED MANGLORE
JHABREDA ROAD VILLAGE LATHERDEVA HUNN
DISTRICT HARIDWAR

Location Details of the Industrial Unit

Address Line 1 : SAGAR PAPER MILLS PRIVATE LIMITED MANGLORE
JHABREDA ROAD

Address Line 2 : VILLAGE LATHERDEVA HUNN

Address Line 3 :

State: UTTARAKHAND

District: HARIDWAR

Sub-District: NARSAN

Village/Town: Lathardeva Hoon

Net Ground Water(m3/day): 900.00

Area Type Category : Safe

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

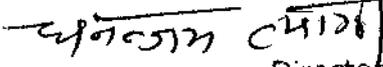
मैं यह प्रमाणित करता हूँ कि ऊपर प्रस्तुत किये गये आँकड़े और जानकारी मेरे ज्ञान और विश्वास के अनुसार सही हैं और मुझे पता है कि यदि प्रस्तुत आँकड़े / सूचना का कोई भी भाग किसी भी स्तर पर गलत या भ्रामक पाया जाता है, तो आवेदन बिना किसी पूर्व सूचना के निरस्त कर दिया जाएगा।

मैं इसको द्वारा घोषित करता हूँ कि आवेदन पत्र में निर्धारित सभी अनिवार्य दस्तावेजों को अपलोड किया गया है और कोई रिक्त / अप्रासंगिक दस्तावेज अपलोड नहीं किया गया है। मुझे यह भी पता है कि कोई भी गलत दस्तावेज अपलोड करने पर मेरे आवेदन को बिना किसी सूचना के निरस्त कर दिया जाएगा।

यह प्रमाणित करता हूँ कि उद्योग / परियोजना / इकाई के खिलाफ आज तक भूजल निकासी / प्रदूषण से संबंधित कोई भी मामला किसी भी न्यायालय में लंबित नहीं है। इस आवेदन की प्रक्रिया के दौरान भूजल निकासी / प्रदूषण के संबंध में कंपनी / परियोजना / इकाई के खिलाफ दायर किसी भी मामले को तुरंत के. भू. ज. प्राधिकरण के ध्यान में लाउंगा।

मैं इस बात का वचन देता हूँ कि यदि किसी भी वैधानिक प्राधिकरण द्वारा फर्म पर कोई पर्यावरणीय क्षतिपूर्ति / जुर्माना लगाया जाता है, तो मैं प्राधिकरण के उस निर्णय का पालन करूंगा।

For Sagar Paper Mills Pvt. Ltd.



Director
Name & Signature of the applicant

(With official seal)

Date : 10/06/2023

Place : Sagar Paper Mills Pvt Ltd Lathardeva Hunn

Associated User : tyagiji123

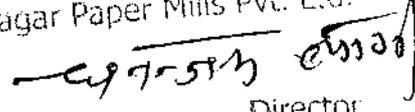
Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater.
(Save As Draft Application For Renewal of NOC)

Application Number : 21-4/490/UT/IND/2017

Applied For Renewal : 1st

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

For Sagar Paper Mills Pvt. Ltd.

Director

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Payment Status

Applicant Name	:	
Application Number	:	
Amount	:	10000
Transaction Id	:	1006230018201
Transaction Date	:	06/10/2023 16:31:32
Transaction Status	:	Success!

- Note: 1. PLEASE KEEP THESE INFORMATION FOR FUTURE REFERENCE
2. IF APPLICABLE PENALTY WILL BE COMMUNICATED AFTER FINAL SCRUTINY OF APPLICATION VIA EMAIL
3. PLEASE WAIT WHILE WE ARE PROCESSING YOUR PAYMENT, IT MAY TAKE UPTO 30 MINTUES
4. PAYMENT CAN BE TERMINATED FORCEFULLY BY CLICKING TERMINATE BUTTON ON VIEW PAYMENT
5. TRACK YOUR PAYMENT, [CLICK HERE](#) AND USE MOBILE NUMBER

[Home](#)



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Sagar Paper Mills Private Limited		
Project Address:	M/s Sagar Paper Mills Private Limited, Manglore Jhabreda Road, Village- Latherdeva Hoon, Narsan, Haridwar, Uttarakhand		
Village:	Lathardeva Hoon	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:	249406		
Communication Address:	M/s Sagar Paper Mills Private Limited, 5th Km Manglore Jhabreda Road, Village - Latherdeva Hoon, Narsan, Haridwar, Uttarakhand - 249406		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-A, Kanwali Road, Baluwala, Ne UrjaBhawan, Dehradun, Uttarakhand - 248001.		

1. NOC No.:	CGWA/NOC/IND/ORIG/2020/8529										
2. Application No.:	21-4/490/UT/IND/2017	3. Category:	Industry								
4. Project Status:	Existing Project	5. NOC Type:	New								
6. Valid from:	26/08/2020	7. Valid up to:	25/08/2022								
8. Ground Water Abstraction Permitted:											
Fresh Water		Saline Water		Dewatering		Total					
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year				
900.00	296525.00					900.00	296525.00				
9. Details of ground water abstraction /Dewatering structures				Total Existing No.:2				Total Proposed No.:0			
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP	
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0	
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit											
10. Quantum of ground water recharge/harvesting(m ³ /year):				148265.00							
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.				No. of Piezometers		Monitoring Mechanism					
						Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder				2		0	1	1			

(Compliance Conditions given overleaf)

SUNIL KUMAR Digitally signed by SUNIL KUMAR Date: 2020.08.30 11:10:21 +05'30'

सदस्य (केन्द्रीय भूमि जल प्राधिकरण)
Member (CGWA)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली -110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following mandatory conditions:

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC in the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director CGWB, once every year.
4. In case the ground water abstraction is more than 10 m³/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m³/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m³/day, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m³/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
6. Ground water augmentation/harvesting measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director CGWB.
7. Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge/water harvesting structures at its own cost.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
9. In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
10. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
13. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
14. The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
15. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
16. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
17. The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
18. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
19. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment(Protection)Act, 1986.
20. In case of any violation of NOC conditions or illegal extraction of Ground water the firm shall be liable to pay "Environmental Compensation"/ "Penalty", if any under Sec 15 of EPA 1986a and when decided by statutory authorities.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

FORM I
CONSENT SEEKING FORM

(To be submitted in triplicate)

(See RULE 27)

Application for consent for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981

From
Sagar Paper Mills Pvt Ltd, Khasra No. 223, 225, 5th K.M. Manglore-Jhabrera
Road, Latherdeva Hoon, Tehsil-Roorkee, Haridwar, Uttarakhand.
City:Roorkee
Block:Roorkee
District:Haridwar

Dated
27/03/2023

To,
The Member Secretary,
Uttarakhand Pollution Control Board,
Dehradun

Sir,

I/We hereby apply for CONSENT under Section 21 of the Air(Prevention and Control of Pollution)Act, 1981(14 of 1981) to make emission from Industrial Plant owned by (I)

Anil Tyagi for a period upto (2) 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a Fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.
7. Bank Details.

Transaction Id	Payment Date	Transaction Status	Amount
107556807	27/03/2023	Successful	300000.0

Accompaniments:-

1. Form No. 10 (Consent Action Plan of collecting back and scientific disposal of Plastic Waste generated due to their used product within one month to PCB Uttarakhand) (Attached)
2. Latest Annual Balance Sheet of the unit indicating fixed assets,current assets and current liabilities of the unit(presented format) (Attached)
3. Form 5, if Government Rule Under EP Rules) (Attached)
4. Copy of CEC, EPA issued & its Compliance Status (Attached)
5. Documents compliance of CCA condition (In case of Renewal Expansion) and CIL, in case of CCA-Prop. (Attached)

Yours faithfully,

Signature

Name of the applicant: Anil Tyagi

Address of the Applicant: Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil-Roorkee, Haridwar, Uttarakhand.

ANNEXURE TO FORM

Existing

1. If Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to an action under the provisions of the Act

While filling this Annexure the applicant shall in respect of such of the items as do not pertain to his activity state 'not applicable' and shall not leave blank.

7. State Working season per year of the plant: : Jan to Jan

8. (a) Number of workers attending the factory shift wise &/ : 12
or per day

(b) Number of workers residing in the premises : 0

9. Indicate the present use of the land in the vicinity(5 Km.radius) of the:

Name of Surrounding	Distance(in meters)	Description
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10. Climatological and Meteorological Details(if available) :

(a) Indicate the climate conditions at the site(arid and semi-arid etc.) :

(b) Rainfall(yearly average range) :

(c) Temperature(seasonal range) :

(d) Information on speed and direction of wind :

(e) Humidity and Solar radiation :

11. Give list of all materials in the process:

Raw Materials Name	Raw Materials Quantity	Principal use
Alum	150 Metric Tonnes/Month	Raw Material(per month)
Rosin	10 Metric Tonnes/Month	Raw Material(per month)
Waste Paper	4125 Metric Tonnes/Month	Raw Material(per month)

A process flow diagram must be included with this statement showing entry and exit points of all raw materials, intermediate products, by products and finished products, Detail process and control equipment.: (See Enclosure)

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
-----------	--------------------------	------	-----------------	--------------	------------------	--------

13. Atmospheric Emission from each stack

Total no. of stacks:	1
Material for construction of Stack:	For Boiler ,
Stack Attached to:	Boiler ,
Height above ground level(in metres):	30 ,
Height above roof(in metres):	1 ,
Stack Top:	Circular ,
Inner dimensions (in metres):	5.0 ,
Gas quantity-m ³ /hr:	16.0 ,
Flue gas temperature 'C:	30.0 ,
Exit velocity of gas/sec:	22.0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So ₂	Nox	CO/HC	Particulates	Others
-----------	--------------	---------------------	----------------	-----------------	-----	-------	--------------	--------

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So ₂	Co ₂	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify
--	-----------------	-----------------	-------------------------------	------------------------------------	---------------

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : N/A

15. Give details of laboratory facilities available for analysis of emission : N/A

16. Is there sufficient space available for installing air pollution control equipment :

Details of Air Pollution :-

Stack Name	Equipment Name	State
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18. State the total quantity of air handled by ventilation equipments, specify size and no. of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
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19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-1735
Year of Investment is :-2022

(b) The estimated expenditure for implementation of the scheme to control air pollution : N/A

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : N/A

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : N/A

(e) Further action that is being taken up by the firm to control air pollution. : N/A

20. Other relevant information, if any : N/A

Signature

Name and Address of the applicant on behalf of : Anil Tyagi,
Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil-Roorkee,
Haridwar, Uttarakhand.

Name and Address of the Firm on behalf of which application is made : Anil Tyagi, Manglore-Jhabrera Road, Latherdeva Hoon,
Tehsil-Roorkee, Haridwar, Uttarakhand.

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1 Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act, 1981. If the land/premises belongs to the factory/ industry, say self

2 Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Pollution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores. Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative

erological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided at shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , radioactive, substances, asbestos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efficiency . Also furnish the layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1. Separate Demand Draft towards consent fee Water & Air .

2. Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities

3. Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas, air pollution control devices, hazardous waste treatment and disposal areast .

4. Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5. Copies of latest consent/authorisation/Environmental Impact Assessment Clearance .

6. Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (if applicable) .

7. Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8. Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control)Act, 1981.

- | | | | |
|----|--|---|--|
| 1. | (a) Full name of the applicant with address | : | Anil Tyagi ,Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil-Roorkee, Haridwar. Uttarakhand.
(Tel. No.) 91-9719412661 |
| | (b) Is the firm registered? | : | YES |
| | (c) If yes, give the number & date of registration and authority with whom registered. | : | . |
| | (d) Full Address of the registered office | : | . |
| | (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. | : | Name:-Anil Tyagi
Designation:-Director
Address:-Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil-Roorkee, Haridwar. Uttarakhand.
Period Of Tenures:-N/A |
| | (f) Under which category does the industry fall: Large/Medium/Small Scale. | : | Large |
| 2. | Full name of the Land/Premises/Institute/Factory/Industry/Local body with address | : | Sagar Paper Mills Pvt Ltd

Address:Khasra No. 223, 225, 5th K.M. Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil-Roorkee, Haridwar, Uttarakhand.
Tel. No.:91-9719412661
E-mail :jjanialtyaji@gmail.com |
| 3. | Give revenue /City Survey No. of the land/premises for which the application is made: | : | District:Haridwar
Town/Village:Roorkee
City Survey no./Revenue Survey no.:Khasra No. 223, 225
Khata No.:N/A
Area in Hectares:0.124 |
| 4. | State month and year in which the plant was actually put into commissions or is proposed to be put into commission: | : | April,2005 |
| 5. | State the Civil/Military /Defence/Industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: | : | Civil

District:Haridwar
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others: |
| 6. | (a) State whether plant site has been declared as prohibited area: | : | NO |

(b) If yes, state the name of the Authority and furnish a certified copy of the order :
under which the area has been declared as prohibited area

FORM I

CONSENT SEEKING FORM

(To be submitted in triplicate)

Application for consent for discharge/continuation of discharge under section 25/26 of the Water
(Prevention and Control of Pollution) Act, 1974 Act

(See RULE 3)

Date- 27/03/2023

From,

Sagar Paper Mills Pvt Ltd, Khasra No. 223, 225, 5th K.M. Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil-Roorkee, Haridwar, Uttarakhand.

City: Roorkee

Block: Roorkee

District: Haridwar

To,

The Member Secretary,

Uttarakhand Pollution Control Board,

Dehradun.

Sir,

We apply for CONSENT under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (Act no VI of 1974) to bring into use any* new or
altered outlet for the discharge of sewage/trade effluent* to begin to make new discharge of sewage/trade effluent or *Continue to make discharge of sewage/trade
effluent from land/premises owned by (1) Anil Tyagi for a period upto (2) 5 years

1. Disposal of Liquid/Solid Waste:-

(a). Sewage/Sullage via drains/outfall sewers/treatment works.

(b). Trade effluent via drains/outfalls sewers/treatment works

Surrounding of Site	Distance (in meters)	Description
---------------------	----------------------	-------------

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.

3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.

4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made.

5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consented period for outlet/discharge, if to be continued thereafter.

6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. Unit has to submit Action Plan of collecting back and scientific disposal of Plastic Waste generated due to their used product within one month to PCB Uttarakhand (Attached)

2. Latest Audited Balance Sheet of the unit indicating fixed assets, current assets and current liabilities of the unit (prescribed format) (Attached)

3. Form V (Environment Rules Under EP Rules) (Attached)

4. Copy of CTE/CCA issued & its Compliance Status (Attached)

5. Pointwise compliance of CCA conditions (In case of Renewal Expansion) and CTE in case of CCA-Fresh (Attached)

Yours faithfully,

Signature,
Name of Applicant:- Anil Tyagi
Address of applicant:- Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil-
Roorkee, Haridwar, Uttarakhand.

Note:- Strike out entries not relevant.

ANNEXURE TO FORM

Existing Outlet

NOTE:- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act

Filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

Raw Material Name	Material Trade Name	Qty	Principle Use
Alum	Alum	150Metric Tonnes/Month	Raw Material(per month)
Rosin	Rosin	10Metric Tonnes/Month	Raw Material(per month)
Waste Paper	Waste Paper	4125Metric Tonnes/Month	Raw Material(per month)

Fuel Details:-

Fuel	Consumption
Others	350

3 Give the list Products and By Product Details

Product Name	Quantity	
Craft Paper	3300Metric Tonnes/Month	
By Product Name	Licence Qty	Installed Qty

4 Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
N/A	0

12 State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	7.0
Industrial	1800.0

13 A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	5.0
Industrial	1200.0

(B) State how measurement of rate and quantity are carried out: N/A

14 State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15 (a)Is domestic effluent allowed to get mixed in industrial effluents? Yes
(b)If yes, state ratio Domestic

16 (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made Yes
Effluent Treatment Plant
If yes, state the process of treatment in brief

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent N/A

17 Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
Domestic effluent in the underground strata	Yes	Yes

18 State the area of land used for (a)Above in Hectares 0.124

19 Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20 Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	5.0
Industrial	1200.0

21 Is sufficient land available / can be made available? In case pumping effluent on lands have to considered. Yes

22 (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment

Note:-

1)Furnish a copy of the analysis report of representative samples carried out by a competent laboratory

2)Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b)Is the effluent toxic No

(c)State if the Industrial effluent is having Unpleasant Smell

(d)Is there any hidden change of temperature exceeding 10*c at any time Yes

(a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
------	----------	----------

(b) If yes, give details of equipments

Through Effluent Treatment Plant.

24. Has the land/premises, etc., for which the application is made open?

Yes

Highly polluting material :

NO

Toxic Organic Inorganic Microbiological :

Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
Non Hazardous Waste	0	0	No	Composting

26. Total investment of Plant/in the factory and the year of investment:-

Investment : 1735

Year of Investment : 2022

Accompaniments

Flow sheet of effluents.

Name and Address of the applicant on behalf of : Anil Tyagi
Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil-Roorkee,
Haridwar, Uttarakhand.

Name and Address of the Firm on behalf of which
application is made : Anil Tyagi, Manglore-Jhabrera Road,
Latherdeva Hoon, Tehsil-Roorkee, Haridwar, Uttarakhand.

Fee Details:-

Transaction Id	Payment Date	Transaction Status	Amount
107556807	27/03/2023	Successful	300000.0

Explanatory Notes for filing in form and the Annexure

The notes are given only for those items for which explanations is considered desirable. Other items are self explanatory.

Form-

1. Here mention the name of the owner of the land/premises in case it belongs to other than the applicant industry or factory. If the land/premises belongs to the factory industry, say self.

2. Here mention the date up to which the consent is sought for.

3. Here mention the local name of the river/stream as may be applicable.

Annexure to form-

'Outlet' means the arrangement for discharge of the effluent for which consent is sought for.

'Discharge' means the effluent going out of the outlet.

'Existing' means that which is operation at the time of applying for consent.

'New' means that which will be brought into operation in future.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here give the name of the person who is authorised by the institution/industry/ factory/local body etc. to transact their legal business.

Item 2 : Here give the registered name of the Industry/ Factory/etc. under which the business is carried out.

Item 5 : Here state the concerned institution such as Bureau of Public Enterprises under whose administrative control the Factory/Industry etc., is set up

Item 6 : Applicable to only those areas which are prohibited areas, such as the Ordinance Factories, Mint, etc.

Item 13(b) : State method of measurement of hourly/daily maximum quantity of effluent i.e. by flow meters, ventury meters, v notch sump measurement estimated etc.

Item 15(a) : If the effluent is treated, give separately the method of treatment and flow diagram of the treatment process.

Item 16(b) : Here mention 'yes' is any other authority such as local body or Government Department as already approved the discharge of effluent either with or without treatment, at the time of establishment of the factory/industry.

Item 19 : Here give the quantity of effluent of different types such as domestic industrial mixed etc. proposed to be or is let into the stream/river, lands, sea, etc., as may be applicable.

Item 22(a) : Analysis to be furnished shall be covered as many Parameters as are expected to be found, in the effluent. If some of the parameters are not expected to be found say not applicable. If some parameters other than those listed under the items are expected, the same be mentioned at the end. The analysis shall be separately furnished for domestic/industrial and combined effluents.

Item 22(b) : Here toxicity meant that which is established by bio-assa studies on fish, as per procedure given in the standard methods.

Item 24 : This item is meant to cover highly polluting substances which do not ordinarily find way in the effluents, but are required to be handled in the premises.

which may, by accident, join the effluent in large quantities.

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

- 1 (a) Full name of the applicant with address : Anil Tyagi, Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil-Roorkee, Haridwar, Uttarakhand. (Tel. No.) 91-9719412661
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : -
- (d) Full Address of the registered office : -
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : Name:-Anil Tyagi
Designation:-Director
Address:-Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil-Roorkee, Haridwar, Uttarakhand.
Period Of Tenures:-N/A
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
- 2 Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : Sagar Paper Mills Pvt Ltd
Address:Khasra No. 223, 225, 5th K.M. Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil-Roorkee, Haridwar Uttarakhand.
Tel. No.:91-9719412661
E-mail : jianialtyagi@gmail.com
- 3 Give revenue /City Survey No. of the land/premises for which the application is made: : District:Haridwar
Town/Village:Roorkee
City Survey no./Revenue Survey no.:Khasra No. 223, 225
Khata No.:N/A
Area in Hectares:0.124
- 4 State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : April,2005
- 5 State the Civil/Military /Defence/Industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil
District:Haridwar
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
- 6 (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -



HEAD OFFICE
Uttarakhand Environment Protection and Pollution Control Board
29/20, Nemi Road, Dalanwala, Dehra Dun (Uttarakhand)

Phone : 0135-2658086, Fax : 2718092, Web : www.ueppcb.uk.gov.in, E-mail : msukpcb@yahoo.com

UEPPCB/HO/Con-S-33/2018/478

Date: 15/06.2018
REGD. POST

To,

M/s Sagar Paper Mills Pvt. Ltd,
 Khasra No. 223 & 225, 5th K.M.
 Manglore-Jhabrera Road,
 Latherdeva Hoon, Tehsil-Roorkee,
 Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 14735	Inward ID -238910
CCA (Renewal)	
Consent No.38177/1823	Date : 27.03.2018

CCA is hereby granted to M/s Sagar Paper Mills Pvt. Ltd located at Khasra No. 223 & 225, 5th K.M. Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil-Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto **31.03.2023** and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 11.36 Crs :-

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
I	Craft Paper	3300 MT	Craft Paper	3300 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	1200 (100% recyclable)	1200 (100% recyclable)
Sewage	5	5

- (ii) **Trade Effluent Treatment and Disposal :-** The applicant shall operate **Effluent Treatment Plant** consisting of **primary/secondary** and **tertiary** treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under **Environment (Protection) Rules, 1986** and applicable to the unit from time-to-time :-

1	pH	Between	6.5 to 8.5
2	Total Suspended Solids	Not to exceed	30mg/l
3	BOD (3 days 27°C)	Not to exceed	20 mg/l
4	COD	Not to exceed	200 mg/l
5	TDS	Not to exceed	1800 mg/l
6	AOx	Not to exceed	8 mg/l
7	SAR	Not to exceed	10 mg/l
8	Colour	Not to exceed	250 PCU

- (iv) **Sewage Treatment and Disposal:** The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	Boiler (12TPH) x 1	30	Coke	-	Multi Cyclone Dust Collector, Natural Draft, Settling Chamber, Hood Cover	150mg/NM ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) Number of authorization and date of issue : 1823 clt/15/16/18
- (ii) The **Factory Manager** of M/s Sagar Paper Mills Pvt. Lt., Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.500	Recyclable

- (iv) The authorization shall be in force for a **period upto 31.03.2023.**
- (v) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization:

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
 - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
 - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for manufacturing of craft paper using waste paper as raw material only.
 6. **Compulsory documents to be submitted by the Industry/Unit :-**
 - (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report**.
 - (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** will result in legal action under the aforesaid Acts and Rules.



Member Secretary

Copy to: **Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Roorkee, Distt- Haridwar** for information and compliance of the same.



Scientific Officer

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3 of Cess Act**.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of **90 days**.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall install water meter install water use/recycle point and also at discharge point.
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.
15. The treated effluent from ETP should meet effluent discharge standards as notified under the Environment (Protection) Rules, 1986.
16. Unit should maintain the connectivity of RTMS and flow meter for submission of real time online data to CPCB/SPCB and provide other requisite details for 24x7 online data submission.

General Conditions:

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and **chemical analysis of hazardous waste sample** and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the Board.


 Scientific Officer



मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46बी, आई0टी0 पार्क, सहस्त्रधारा रोड, देहरादून

पत्रांक-यूई0पी0पी0सी0टी0/एचओ/सहमति/एस-33/2020/1814

दिनांक :- 13.2.2020

सेवा में,

M/s Sagar Paper Mills Pvt. Ltd.,
Khasra No. - 223 & 225, 5th K.M.
Manglore-Jhabrera Road,
Latherdeva Hoon, Tehsil- Roorkee,
Distt- Haridwar.

PCB ID : 14735
CCA -Renewal
Outward:

विवरण :- Amendment in Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

गणेशदेव,

उपरोक्त विषयक अपने पत्र दिनांक 11.02.2020 का अवलोकन करना चाहें, जिसमें उद्योग को निर्गत संयंत्रकार्य सहमति पत्रांक-यूई0पी0पी0पी0सी0टी0/एचओ/सहमति/एस-33/2018/478 दिनांक 15.06.2018 के दिवस सं0-2(i) में कुछ संशोधन हेतु अनुरोध किया गया है।

उक्त काम में उद्योग को निर्गत संयंत्रकार्य सहमति पत्रांक-यूई0पी0पी0पी0सी0टी0/एचओ/सहमति/एस-33/2018/478 दिनांक 15.06.2018 के दिवस सं0-2(i) को विन्यासबद्ध संशोधित किया जाता है :-

2(i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Treated Effluent	1200	660
Sewage	5	5

शेष समस्त शर्तें पूर्ववत् रहेंगी।

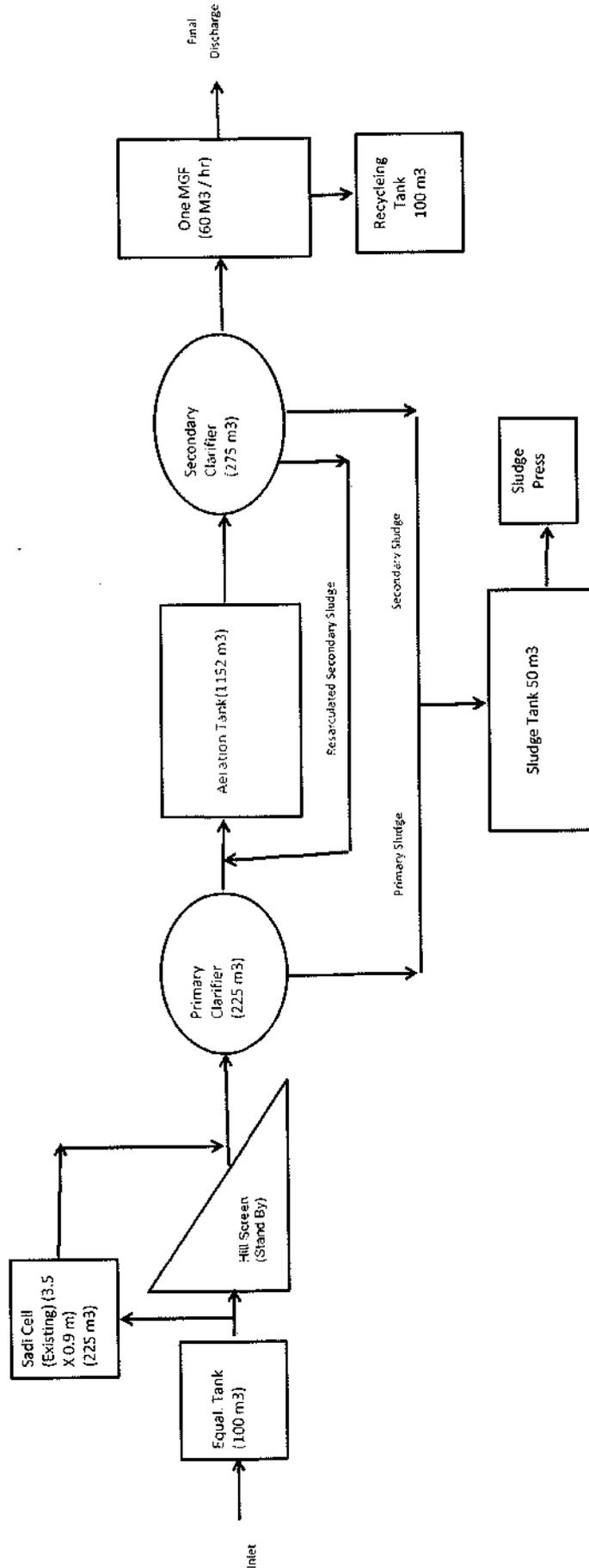
भवदीय

(एस0पी0 सी0टी0)
सदस्य सचिव।

प्रतिलिपि :- क्षेत्रीय अधिकारी (प्र0), उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की को सूचनाय प्रेषित।

मुख्य पर्यावरण अधिकारी

**SAGAR PAPER MILLS PRIVATE LIMITED
ETP FLOW CHART**



FORM I

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

M/s Sagar Mills Pvt. Ltd.
 Vill. Lathardevahun,
 Mangalore - Jhabreda Road, Roorkee, Haridwar

Take this notice that it is intended to have analyzed the samples of ETP

Borewell which has been taken today, the 21
 day of June 2023 from M/S Sagar Mills Pvt. Ltd. Vill-
Lathardevahun, Mangalore - Jhabreda Road, Roorkee.

(Name and designation of the person who took the sample).

Dr. Pankaj Kumar, S.C.D. CPCB
 Dr. Ajeet Singh

Locations of the place where the sample were taken.

ETP Inlet
 " Aeration Tank
 " outlet
 Borewell

(Duplicate samples were given to the unit)
 For Sagar Paper Mills Pvt. Ltd.
 (SEAL)



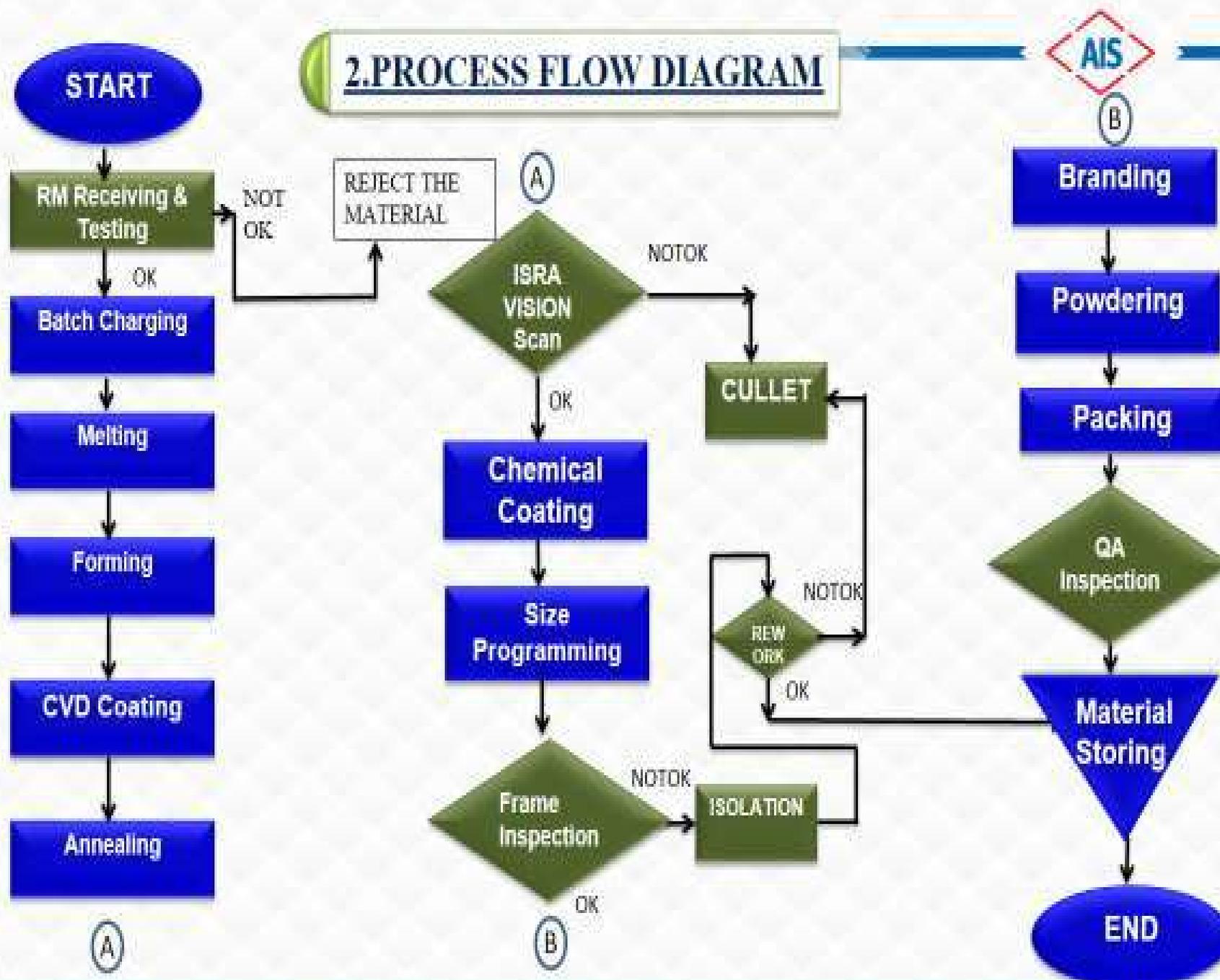
Director


 Signature: 21/06/23

Name: Dr. Pankaj Kumar

Designation: S.C.D.

DATE





भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Asahi India Glass Ltd		
Project Address:	Asahi India Glass Ltd, Ais Industrial Estate, Ploat-a, Jhabrera Road, Mangloar, Roorkee, Haridwar		
Village:	Latherdewa Shekh	Block:	Roorkee
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Latherdeva Hoon Manglaur Road, Roorkee, Haridwar, Uttarakhand - 247667		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/ORIG/2021/12876												
2. Application No.:	21-4/662/UT/IND/2017						3. Category:	Safe					
4. Project Status:	Existing Project						5. NOC Type:	New					
6. Valid from:	29/07/2021						7. Valid up to:	28/07/2024					
8. Ground Water Abstraction Permitted:													
	Fresh Water		Saline Water				Dewatering		Total				
	m ³ /day	m ³ /year	m ³ /day	m ³ /year		m ³ /day	m ³ /year	m ³ /day	m ³ /year				
	274.00	82200.00											
9. Details of ground water abstraction /Dewatering structures													
	Total Existing No.:3						Total Proposed No.:0						
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu	
Abstraction Structure*	0	0	3	0	0	0	0	0	0	0	0	0	
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps													
10. Ground Water Abstraction/Restoration Charges paid (Rs.):							164400.00						
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism						
							Manual	DWLR**	DWLR With Telemetry				
**DWLR - Digital Water Level Recorder	1						0	1	0				

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



HEAD OFFICE

Uttarakhand Pollution Control Board

"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com, Phone No.-2976157, 2976158, 2607092

UKPCB

UKPCB/HO/Con/A-40/2021/ 513

Date: 07.2021 09.8.2024
Regd. Post

To,

M/s Asahi India Glass Ltd-IGP,
Plot No: AIS Industrial Estate,
Jhabera Road, Latherdeva Hoon,
Roorkee, Distt-Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 7638
CCA (Renewal)
Date - 14.06.2021

Application no.-1102529

CCA is hereby granted to M/s Asahi India Glass Ltd-IGP located Plot No: AIS Industrial Estate, Jhabera Road, Latherdeva Hoon, Roorkee, Distt-Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2026 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 29825 lacs.

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Day)	Product	Quantity (Per day)
1.	Float Glass	700MT	Float Glass	700MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	20	20

- (ii) Trade Effluent Treatment and Disposal :- - Nil -

- (iii) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.

In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iv) The treated sewage shall be reuse in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards within five years from the date of notification dated 13.10.2017.

S.No.	Parameters	Standards
1	pH	6.5 to 9.0

2	BOD (mg/L)	Not more than 20
3	TSS (mg/L)	Not more than 50
4	Fecal Coliform (MPN/100ml)	Less than 1000

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (1500KVA) x 5	33	HSD	166Ltr./Hr	Natural Draft & Acoustic Enclosure	-
2	Melting Furnace (750Ton Capacity) x 1	93	Natural Gas	6600 Cubic NM/Hr	Wet Scrubber	-
3	Boiler (1Ton/Hr) x 1	30	Furnace Oil	50Ltr./Hr	Natural Draft and stack	As per norms.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

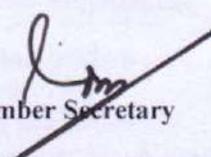
- (i) The **Factory Manager of M/s Asahi India Glass Ltd (Float Glass), Haridwar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	4.00	Recyclable.
2	Schedule I - 5.2	3.00	Recyclable
3	Schedule I – 35.1	1.00	Secure land fill

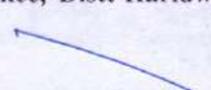
- (iii) The authorization shall be in force for a **period upto 31.03.2026**.
- (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986**.

Terms and conditions of authorization:

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made thereunder.
 - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
 - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid for melting, annealing, cutting and packing process only.
 6. **Compulsory documents to be submitted by the Industry/Unit:-**
 - (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report**.
 - (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** will result in legal action under the aforesaid Acts and Rules.


Member Secretary

Copy to: **Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt-Haridwar** for information and compliance of the same.


Environment Engineer

Specific Conditions:

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
8. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
9. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
10. Hazardous waste should not be stored beyond a period of **90 days**.
11. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
12. There should be no industrial effluent generation permitted in the Unit.
13. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the **Board**.


Environment Engineer



REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD

Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)
Phone No. 01332-260422 E-mail: rorupepcb2013@gmail.com

UKPCB/ROR/Con/A-12/2021/ 81

Date: 16.04.2021

Registered Post.

To,

M/s Asahi India Glass Ltd Mirror Division,
Plot- A1, AIS Industrial Area,
Vill- Latherdeva Hoon,
Jhabrera Road, Roorkee,
Tehsil- Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAFF ID - 7704	Application No -
CCA (Renewal)	
Consent No. AWH- A-13	

Considering the recommendation & report submitted by inspecting officer CCA is hereby granted to M/s Asahi India Glass Ltd Mirror Division located at Plot- A1, AIS Industrial Estate, Vill- Latherdeva Hoon, Jhabrera Road, Roorkee, Tehsil- Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2027 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs. 8.98 Lac.

S. No.	Last CCA Quantity		CCA Renewal	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Mirror	11000 MT2	Mirror	11000 MT2

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	CCA Renewal
Trade Effluent	Nil	Nil
Sewage	2.0	2.0

- (ii) Trade Effluent Treatment and Disposal: Nil.

- (iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. Conditions under Air Act:-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :



S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	NA	NA	NA	NA	NA	NA

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules:-

- The **Factory Manager** of **M/s Asahi India Glass Ltd Mirror Division** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- The authorization shall be in force for a period **up to 31.03.2027**
- The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	NA	NA	NA

Terms and conditions of authorization:

- The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made thereunder.
 - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - An application for the renewal of an authorization shall be made as laid down under these rules.
 - Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
5. This CCA is valid for **Coating and Drying Process** only.
6. **Compulsory documents to be submitted by the Industry/Unit:-**
- Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **HW Rules** and **Third Party Audit Report**.
 - Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
 - Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area**.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.



8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and HW Rules** will result in legal action under the aforesaid **Acts and Rules**.
10. **The unit shall obtain necessary clearance from the Central Ground water Authority for extraction of Ground water.**

11/1/2021
16.04.2021
Regional Officer (I/c)

Copy to: **Member Secretary, Uttarakhand Pollution Control Board, Dehradun** for kind information.

Regional Officer (I/c)

Specific Conditions:

1. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
2. The industry shall ensure interlocking of air pollution control devices and production processes.
3. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
4. The industry shall comply with the **Manufacture, Storage and Imports of Hazardous Chemicals Rules, 1989** notified under the **Environment (Protection) Act, 1986** (as amended).
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
8. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
9. The unit shall strictly comply with the provision of The Public Liability Insurance Act, 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
10. The unit shall strictly comply with the provision of The Batteries (Management & Handling) Rules-2001 as ammended and shall submit return as per provision of said rules.
11. The unit shall comply with the provisions of the E-Waste (Management & Handling) Rules-2008 and shall obtained registration (if any) under the said rules.
12. Unit shall ensure manifest system in **Form-10** of **HW Rules** while disposing hazardous waste.
13. Hazardous waste should not be stored beyond a period of **90** days.
14. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
15. The industry covered under **Environment Impact Assessment Notification, 2006** (as amended from time-to-time), shall strictly comply with the provisions of this notification.
16. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a **three month/six months/one year** from the laboratory recognized by the CPCB/UEPPCB/NABL /MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.



3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or other wise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
23. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
26. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous Rules** shall be submitted to the **Board**.



16/04/2021
Regional Officer (I/c)



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)
 Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UKPCB/HO/Con/A-98/2020/ 769

Date: 10/09/2020

To,
 M/s Asahi India Glass Ltd-Reflective Division,
 Plot No: A, AIS Industrial Estate,
 Village-Latherdeva Hoon,
 Jhabera Road, Roorkee,
 Distt-Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 10048	Inward ID - 254976
CCA (Renewal)	Date - 06.02.2020
Consent No. 40590/	

CCA is hereby granted to M/s Asahi India Glass Ltd-Reflective Division located at Plot No: A, AIS Industrial Estate, Village-Latherdeva Hoon, Jhabera Road, Roorkee, Distt-Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2024 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 7.69Cr.

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Reflective Glass	1050000MT ²	Reflective Glass	1050000MT ²

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	1	1
Sewage	0.5	0.5

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

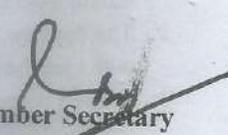
- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule - I	0.010	Recyclable.

- (iii) The authorization shall be in force for a period upto 31.03.2024.
 (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization:

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
 (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
 (vii) Any other conditions for compliance as per the Guidelines issued by the MoEF&CC or CPCB.
5. This CCA is valid for Coating process only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
 (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.


 Member Secretary

Copy to: Regional Officer (I/c), Uttarakhand Pollution Control Board, Roorkee, Distt-Haridwar for information and compliance of the same.


 Environment Engineer

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the **Board**.


Environment Engineer
5/11



REGIONAL OFFICE

UTTARAKHAND ENVIRONMENT PROTECTION & POLLUTION CONTROL BOARD
Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)

UEPPCB/ROR/Con/A-279/ 2019/ 1398

Date: 19/12/19
Registered

To,

M/s Asahi India Glass Ltd (Sand Beneficiation Division)
Plot-A, Latherdeva Hoon,
Manglore Jhabrera Road
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID -21317	Inward - 243493
CCA (Renewal)	
Consent No. AWH- 20961	

Considering the recommendation & report submitted by inspecting officer dated 09.09.2019 CCA is hereby granted to M/s Asahi India Glass Ltd (Sand Beneficiation Division) located at Plot-A, Latherdeva Hoon, Manglore Jhabrera Road, Distt- Haridwar subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2024 and valid for manufacturing of following products / process with Capital Investment / Net Assets Values Rs 1.70 Crs.

S. No.	Last CCA Quantity		CCA Renewal	
	Process	Quantity (Per Month)	Process	Quantity (Per Month)
1	Washing of Sand	3614 M.T	Washing of Sand	3614 M.T

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	CCA Renewal
Trade Effluent	Nil	Nil
Sewage	5.0	5.0

- (ii) **Trade Effluent Treatment and Disposal:** The applicant shall operate Effluent Treatment Plant consisting 60 KLD ETP of primary/secondary and/or tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be reuse totally in washing process. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-



1	pH	Between	5.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27 ⁰ C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l
6	Industry specific other parameters as applicable		

- (iv) **Sewage Treatment and Disposal:** Domestic waste water shall be treated through existing Sewage Treatment Plant of Float Glass Unit. Treated water shall be reuse in gardening, cooling etc. uses.

3. Conditions under Air Act:-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	NA	NA	NA	NA	NA	NA

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules:-

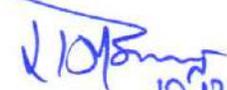
- (i) The **Factory Manager** of M/s Asahi India Glass Ltd (Sand Benefication Division) I hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- (iii) The authorization shall be in force for a period **up to 31.03.2024**
- (iv) The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I- 5.1	0.100 MT	Recyclable

Terms and conditions of authorization:

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made thereunder.

- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
 - (vii) Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
5. This CCA is valid for **washing of silica sand by spiral separation process** only.
 6. **Compulsory documents to be submitted by the Industry/Unit:-**
 - (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **HW Rules and Third Party Audit Report**.
 - (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
 - (iii) **Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**
 7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and HW Rules** will result in legal action under the aforesaid **Acts and Rules**.
 10. **The unit shall obtain necessary clearance from the Central Ground water Authority for extraction of Ground water.**


 Regional Officer (I/c) 19.12.2019

Copy to:

1. **Member Secretary, Uttarakhand Environment Protection and Pollution Control Board, Dehradun** for kind information.


 Regional Officer (I/c)

Specific Conditions:

1. In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site <http://cgwa-noc-gov.in>.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall comply with the **Manufacture, Storage and Imports of Hazardous Chemicals Rules, 1989** notified under the **Environment (Protection) Act, 1986** (as amended).
7. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
8. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.

9. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
10. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
11. The unit shall strictly comply with the provision of The Public Liability Insurance Act, 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
12. The unit shall strictly comply with the provision of The Batteries (Management & Handling) Rules-2001 as ammended and shall submit return as per provision of said rules.
13. The unit shall comply with the provisions of the E-Waste (Management & Handling) Rules-2008 and shall obtained registration (if any) under the said rules.
14. Unit shall ensure manifest system in **Form-10** of **HW Rules** while disposing hazardous waste.
15. Hazardous waste should not be stored beyond a period of **90** days.
16. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
17. The industry covered under **Environment Impact Assessment Notification, 2006** (as amended from time-to-time), shall strictly comply with the provisions of this notification.
18. In case ground water is abstracted by the unit, NOC from Central Ground Water Authority (CGWA) is required. (Reference of CGWA office vide letter no- 26-38/CGWA/ NGT/2016-645 dated 27.04.2016).
19. Unit has to obtain Permission of obstruction of ground water from central Ground water Authority.
20. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a **three month/six months/one year** from the laboratory recognized by the CPCB/UEPPCB/NABL /MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

13. The person authorized shall not rent, lend, sell, transfer or other wise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
23. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
26. In case of any transportation of hazardous waste, the details in **Form-10** of the ~~Hazardous~~ Rules shall be submitted to the **Board**.

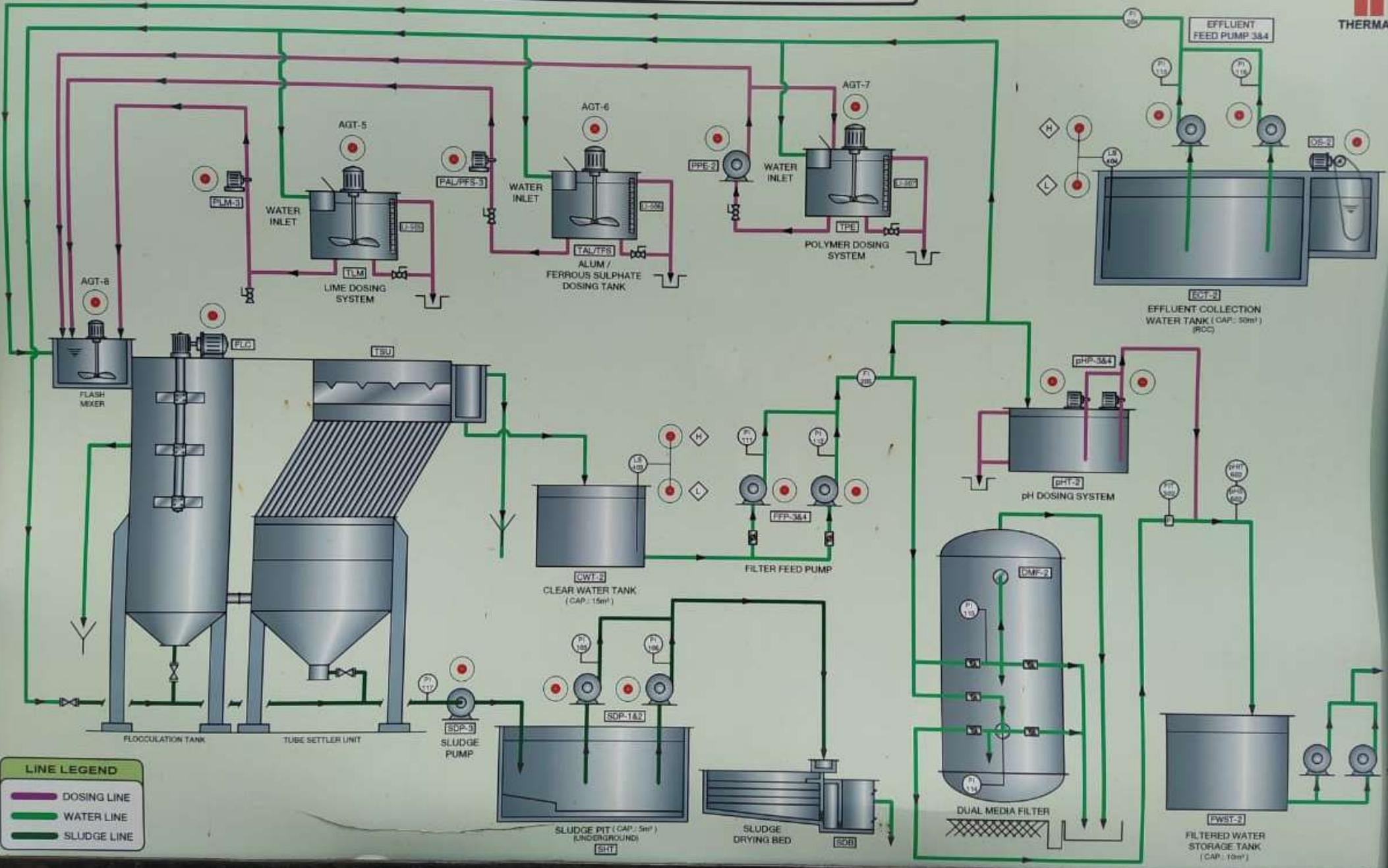

Regional Officer (I/c)

19.12.2019

Capacity -16 m³/ hr

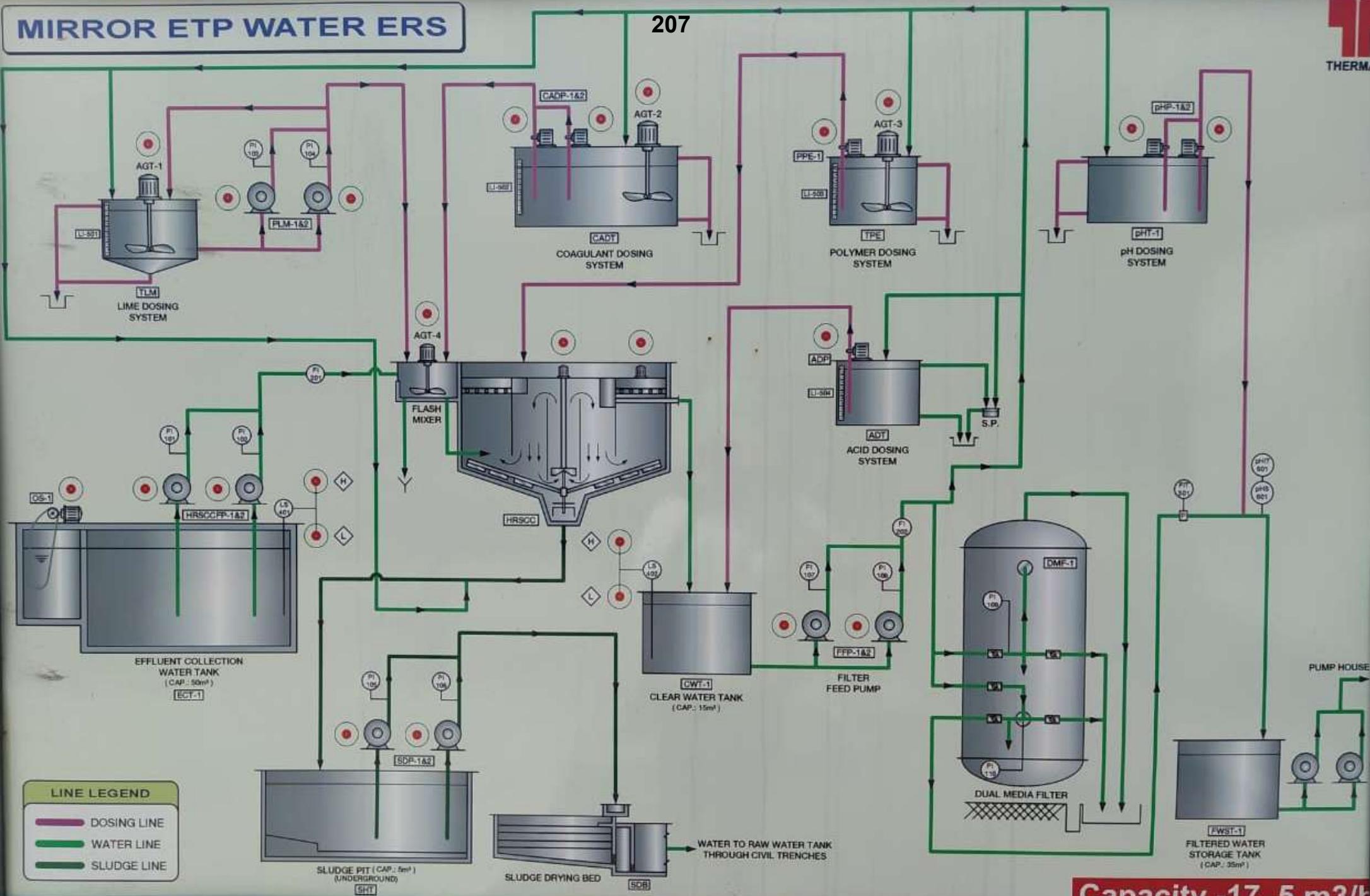
COMMONERS SYSTEM

Annexure- 5D



MIRROR ETP WATER ERS

207



LINE LEGEND

- DOSING LINE
- WATER LINE
- SLUDGE LINE

Capacity -17.5 m3/h

AIR SEPARATION UNIT ROORKEE

Air separation plant separates atmospheric air into its primary components, typically nitrogen and oxygen, and argon. Roorkee plant(ASU) has been designed to meet all the requirements of Air Liquide North India Pvt. Ltd.

Following process steps describes ASU Roorkee.

Step 1:(Filtration)

Atmospheric air passes through a three stage filter, which removes heavy dust and pollen particles from the Air.

Step 2:(Air Compression)

Initially air is compressed by a four stage centrifugal compressor(C01.1/2) up to 23 bar abs. The compressor equipped with Interstage coolers and after coolers, which decreases compressed air temperature by exchanging heat from cooling water.

Step 3:(Air Purification)

Then the compressed air at pressure 23 abs and temperature 39 enters to Vertical absorber beds R01/R02 to remove the molecules of water, CO₂ and some hydrocarbons from it, avoiding the formation of ice & dry ice(CO₂) during cooling. Air purification unit is accomplished by Alumina bed & molecular sieve. It's a batch process with a sequence line, when one is on line another vessel is reactivated by heated waste nitrogen.

Step 4:(Cold Production)

The purified air undergoes through the main heat exchanger(MHE) followed by boosters for cold production. Initially total air is compressed in warm booster up to 30 bar by the energy recovered from the turbine and then again compressed in cold booster to 42.0 bar. The outlet of this booster is liquified in MHE and divided into two parts. One stream is expanded in cold turbine and fed to MP column(KO1) another stream is expanded by JT valve and fed to MP column through a separator(V03). A part of gaseous Air recovered from the bottom of the MP column fed to the warm turbine through the main exchanger. warm turbine further expands medium pressure air (5abs) to 1.082 abs and vented to the atmosphere by main exchanger. The expansion of this air is to provide additional cold required in the coldbox for liquid production.

step 5:(Product separation & Storage)

Gaseous air coming from the cold turbine and liquid air from the main exchanger fed to medium and low pressure columns for separation of Nitrogen, Oxygen and pure argon by fractional distillation.

Nitrogen to compressor and storage tanks(LIN)

LIN drawn from the MP column is subcooled and fed to the LIN column separator KO3. The vapor from the top of KO3 is warmed up in main exchanger and charged into the header after compressing it with a nitrogen compressor. The liquid is drawn from KO3 as a product sent to storage tank.

Liquid oxygen to storage tanks(LOX)

In the low pressure column oxygen is separated from nitrogen and argon and fed to the main vaporizer by using lox pumps. Liquid oxygen drawn from the vaporizer and sent to the storage tank by subcooler.

Liquide Argon to storage tanks(LAR)

Argon stream is drawn from the LP column in gaseous phase and fed to crude argon column (CAC). oxygen is removed to the level of 1 ppm by means of cryogenic distillation then sent to pure argon column(PAC). The separation of argon and nitrogen takes place in PAC. At last LAR(liquid pure argon) with a purity of 3 ppm O₂ and 3 ppm of N₂ is sent to storage tank. The argon vapor from the storage is recovered by recondensing the vapor in a condenser and sent to the bottom of pure argon column.





(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Air Liquide North India Pvt Ltd. Roorkee		
Project Address:	Air Liquide North India Pvt. Ltd., Ais Industrial Estate, Latherdava Hoon, Jhabreda Road, Manglaur Roorkee		
Village:	Lathardeva Hoon	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Air Liquide North India Pvt. Ltd., Ais Industrial Estate, Latherdeva Hoon, Jhabreda Road, Manglaur Roorkee, Narsan, Haridwar, Uttarakhand - 247667		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/ORIG/2021/11262											
2. Application No.:	21-4/930/UT/IND/2017	3. Category: (GWRE 2017)	Safe									
4. Project Status:	Existing Project	5. NOC Type:	New									
6. Valid from:	11/02/2021	7. Valid up to:	10/02/2024									
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water	Dewatering		Total						
	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year				
	352.50	128662.50										
9. Details of ground water abstraction /Dewatering structures												
	Total Existing No.: 2						Total Proposed No.: 0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):							771975.00					
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.				No. of Piezometers			Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder				1			0	1	0			

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

FORM 1
CONSENT SEEKING FORM

(To be submitted in triplicate)

(See RULE 27)

Application for consent for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

From ,
Airliquide North India Pvt Ltd, AIR LIQUIDE NORTH INDIA PVT LTD
City:HARIDWAR
Block:Roorkee
District:Haridwar

Dated
25/03/2022

To ,
The Member Secretary,
Uttarakhand Pollution Control Board,
Dehradun

Sir,

I/We hereby apply for CONSENT under Section 21 of the Air(Prevention and Control of Pollution)Act, 1981(14 of 1981) to make emission from Industrial Plant owned by (1)

Benoit Renard for a period upto (2) years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.
7. Bank Details.

Transaction Id	Payment Date	Transaction Status	Ammount
411637142	25/03/2022	Successful	5000.0

Accompaniments:-

1. Latest Audited Balance Sheet of the unit indicating fixed assets,current assets and current liabilities of the unit(prescribed format) (Attached)
2. Form V (Environment Rules Under EP Rules) (Attached)
3. Copy of CTE/CCA issued & its Compliance Status (Attached)
4. Pointwise compliance of CCA conditions (In case of Renewal Expansion) and CTE in case of CCA-Fresh (Attached)

Yours faithfully,

Signature

Name of the applicant: Benoit Renard

Address of the Applicant: A-24/10

ANNEXURE TO FORM

New

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to an action under the provisions of the Act .

While filling this Annexure the applicant shall in respect of such of the items as do not pertain to his activity state 'not applicable' and shall not leave blank .

7. State Working season per year of the plant: : Jan to Jan
8. (a) Number of workers attending the factory shift wise &/ : 20
or per day
- (b) Number of workers residing in the premises : 0
9. Indicate the present use of the land in the vicinity(5 Km.radius) of the:

Name of Surrounding	Distance(in meters)	Description
---------------------	---------------------	-------------

10. Climatological and Meterological Details(if available) :
- (a) Indicate the climate conditions at the site(arid and semi-arid etc.) :
- (b) Rainfall(yearly average range) :
- (c) Temperature(seasonal range) :
- (d) Information on speed and direction of wind :
- (e) Humidity and Solar radiation :

11. Give list of all materials in the process:

Raw Materials Name	Raw Materials Quantity	Principal use
No Raw material used	Metric Tonnes/Day	

A process flow diagram must be included with this statement showing entry and exit points of all raw materials, intermediate products, by products and finished products, Detail process and control equipment.: (See Enclosure)

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
-----------	--------------------------	------	-----------------	--------------	------------------	--------

13. Atmospheric Emission from each stack

Total no. of stacks:	
Material for construction of Stack:	
Stack Attached to:	
Height above ground level(in metres):	
Height above roof(in metres):	
Stack Top:	
Inner dimensions (in meters):	
Gas quantity-m³/hr:	
Flue gas temperature 'C:	
Exit velocity of gas/sec:	

- (a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So ₂	Nox	CO/HC	Particulates	Others
-----------	--------------	---------------------	----------------	-----------------	-----	-------	--------------	--------

- (b) Process Emission

Quantity of gas (in Nm ³ /hr)	So ₂	Co ₂	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify
--	-----------------	-----------------	-------------------------------	------------------------------------	---------------

- (c) Particulate analysis :

- (d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements :
15. Give details of laboratory facilities available for analysis of emission :
16. Is there sufficient space available for installing air pollution control equipment :
17. Details of Air Pollution :-

Stack Name	Equipment Name	State
------------	----------------	-------

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
----------------	----------------	-------------------	--------

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-
Year of Investment is :-1925

(b) The estimated expenditure for implementation of the scheme to control air pollution :

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :

(e) Further action that is being taken up by the firm to control air pollution. :

20. Other relevant information, if any :

Signature

Name and Address of the applicant on behalf of : Benoit Renard,A-24/10

Name and Address of the Firm on behalf of which application is made : Benoit Renard,A-24/10

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efficiency . Also furnish the layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

- 1 : Separate Demand Draft towards consent fee Water & Air .
- 2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .
- 3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas, air pollution control devices, hazardous waste treatment and disposal areast .
- 4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .
- 5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .
- 6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .
- 7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .
- 8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control)Act, 1981.

1. (a) Full name of the applicant with address : Benoit Renard,A-24/10
(Tel. No.) 7302260366-00
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office : 00
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : Name: Benoit Renard
Designation: MD
A-24/10, Mohan Cooperative Industrial Estate
Mathura Road- New- Delhi-110044
Phone: 7302260366
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : Airliquide North India Pvt Ltd
Address: AIR LIQUIDE NORTH INDIA PVT LTD
Tel. No.:07302260366-00
E-mail :sandipan.sinha@airliquide.com
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District:Haridwar
Town/Village:HARIDWAR
City Survey no./Revenue Survey no.:125-126
Khata No.:125-126
Area in Hectares:
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : September,2006
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil
District:Haridwar
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

FORM 1
CONSENT SEEKING FORM

(To be submitted in triplicate)

Application for consent for discharge/continuation of discharge under section 25/26 of the Water

(Prevention and Control of Pollution) Act, 1974 Act

(See RULE 3)

Date- 25/03/2022

From ,

Airliquide North India Pvt Ltd, AIR LIQUIDE NORTH INDIA PVT LTD

City:HARIDWAR

Block:Roorkee

District:Haridwar

To ,

The Member Secretary,

Uttarakhand Pollution Control Board,

Dehradun.

Sir,

I/We apply for CONSENT under section 25/26 fo the Water (Prevention and Control of Pollution) Act, 1974 (Act no VI of 1974) to bring into use any* new or altered outlet for the discharge of sewage/trade effluent* to begin to make new discharge of sewage/trade effluent or *Continue to make discharge of sewage/trade effluent from land/premises owned by (1) Benoit Renard for a period upto (2). years

1. Disposal of Liquid/Solid Waste:-

(a). Sewage/Sullage via drains/outfall sewers/treatment works.

(b). Trade effluent via drains/outfalls sewers/treatment works

Surrounding of Site	Distance (in meters)	Description
---------------------	----------------------	-------------

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.

3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.

4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made.

5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consented period for outlet/discharge, if to be continued thereafter.

6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. Latest Audited Balance Sheet of the unit indicating fixed assets,current assets and current liabilities of the unit(prescribed format) (Attached)
2. Form V (Environment Rules Under EP Rules) (Attached)
3. Copy of CTE/CCA issued & its Compliance Status (Attached)
4. Pointwise compliance of CCA conditions (In case of Renewal Expansion) and CTE in case of CCA-Fresh (Attached)

Yours faithfully,

Signature ,
Name of Applicant:- Benoit Renard
Address of applicant:- A-24/10

*Note:- Strike out entries not relevant.

ANNEXURE TO FORM

New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

Raw Material Name	Material Trade Name	Qty	Principle Use
No Raw material used		Metric Tonnes/Day	

Fuel Details:-

Fuel	Consumption
------	-------------

B. Give the list of Products and By Product Details

Product Name	Quantity	
Gaseous Nitrogen	16740Metric Tonnes/Year	
Liquide Argon	1536Metric Tonnes/Year	
Liquid Nitrogen	14400Metric Tonnes/Year	
Liquid Oxygen	360000Metric Tonnes/Year	
ByProduct Name	Licence Qty	Installed Qty

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month

12. State daily quantity of water utilized :

Source Consumption	Quantity
Process	250.0
Domestic	2.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Process	0.0

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? Yes

(b)If yes, state ratio Domestic

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
------	-----------------------	----------------------

18. State the area of land used for

(a)Above in Hectares

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed
------	------	-------

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Process	0.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
------------------	---------------------------	--------------------------

Note:-

1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory

2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b)Is the effluent toxic Yes

(c)State if the Industrial effluent is having Unpleasant Smell

(d)Is there any hidden change of temperature exceeding 10*c at any time Yes

23. (a)Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
------	----------	----------

(b)If yes, give details of equipments

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material :

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
---------------------	-------------	----------	----------------------	--------------------

26. Total investment of Plant/in the factory and the year of investment:- Investment :
Year of Investment : 1925

Accompaniments
Flow sheet of effluents.

Name and Address of the applicant on behalf of : Benoit Renard,A-24/10

Name and Address of the Firm on behalf of which application is made : Benoit Renard,A-24/10

Fee Details:-

Transaction Id	Payment Date	Transaction Status	Ammount
411637142	25/03/2022	Successful	5000.0

Explanatory Notes for filing in form and the Annexure

The notes are given only for those items for which explanations is considered desirable. Other items are self explanatory.

Form-

- Here mention the name of the owner of the land/premises in case it belongs to other than the applicant industry or factory. If the land/premises belongs to the factory industry, say self.
- Here mention the date up to which the consent is sought for.
- Here mention the local name of the river/stream as may be applicable.

Annexure to form-

'Outlet' means the arrangement for discharge of the effluent for which consent is sought for.

'Discharge' means the effluent going out of the outlet.

'Existing' means that which is operation at the time of applying for consent.

'New' means that which will be brought into operation in future.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here give the name of the person who is authorised by the institution/industry/ factory/local body etc. to transact their legal business.

Item 2 : Here give the registered name of the Industry/ Factory/etc. under which the business is carried out.

Item 5 : Here state the concerned institution such as Bureau of Public Enterprises under whose administrative control the Factory/Industry etc., is set up.

Item 6 : Applicable to only those areas which are prohibited aeras, such as the Ordinance Factories, Mint, etc.

Item 13(b) : State method of measurement of hourly/daily maximum quantity of effluent i.e. by flow meters, ventury meters, v notch sump measurement estimated etc.

Item 15(a) : If the effluent is treated, give separately the method of treatment and flow diagram of the treatment process.

Item 16(b) : Here mention 'yes' is any other authority such as local body or Government Department as already approved the discharge of effluent either with or without treatment, at the time of establishment of the factory/industry.

Item 19 : Here give the quantity of effluent of different types such as domestic industrial mixed etc. proposed to be or is let into the stream/river, lands, sea, etc., as may be applicable.

Item 22(a) : Analysis to be furnished shall be covered as many Parameters as are expected to be found, in the effluent. If some of the parameters are not expected to be found say not applicable. If some parameters other than those listed under the items are expected,the same be mentioned at the end. The analysis shall be separately furnished for domestic/industrial and combined effluents.

Item 22(b) : Here toxicity meant that which is established by bio-assa studies on fish, as per procedure given in the standard methods.

Item 24 : This item is meant to cover highly polluting substances which do not ordinarily find way in the effluents, but are required to be handled in the premises and which may, by accident, join the effluent in large quantities.

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control)Act, 1981.

1. (a) Full name of the applicant with address : Benoit Renard,A-24/10
(Tel. No.) 7302260366-00
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office : 00
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : Name: Benoit Renard
Designation: MD
A-24/10, Mohan Cooperative Industrial Estate
Mathura Road- New- Delhi-110044
Phone: 7302260366
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : Airliquide North India Pvt Ltd
Address:AIR LIQUIDE NORTH INDIA PVT LTD
Tel. No.:07302260366-00
E-mail :sandipan.sinha@airliquide.com
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District:Haridwar
Town/Village:HARIDWAR
City Survey no./Revenue Survey no.:125-126
Khata No.:125-126
Area in Hectares:
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : September,2006
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil
District:Haridwar
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -



UTTARAKHAND POLLUTION CONTROL BOARD

FORM 1
[See Rules 6(1)]

Application required for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste

Part A: General(to be filled by all)

1. (a)	Name and address of the unit and location of facility:	Airliquide North India Pvt Ltd AIR LIQUIDE NORTH INDIA PVT LTD
(b)	Name of the Occupier of the facility or operator of disposal facility with designation, Tel, Fax and e-mail:	Name: Benoit Renard Designation: MD Phone: 00Email: sagar.ghose@airliquide.com
(c)	Authorisation required for(Please tick mark appropriate activity or activities:)	reNew
(d)	In case of renewal of authorization previous authorization numbers and dates and provide copies of annual returns of last three including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable:)	reNew
3.(a)	Year of commissioning and commencement of Production?	2006/September
(b)	Whether the industry works 1 shift/2 shifts/round the clock?	Round the Clock
(c)	Total cost on pollution control (in Rupees)	
(d)	Whether the unit is generating hazardous waste as defined in the Hazardous Waste(Management and handling)Rules, 1989, as amended.:	no

Part A: Activity/Hazardous Waste Generation Details

(a)	Mode of storage			
	Name of the Hazardous Waste generated/to be generated	Catogary of Hazardous Waste	Size of the Room/shed(in mts.)	Storage Capacity(in terms of months)

Part B: Mode of storage

(a)	Mode of storage			
	Authorization Required For	Source of Generation	Category	Quantity(per day in TPD)

Part C: Quantity of Hazardous waste disposed

1.	Quantity of Hazardous waste disposed						
	Name of the Hazardous Waste generated/to be generated	Nature of Hazardous Waste	Category of Hazardous Waste	Total Quantity of Hazardous Waste generated/to be generated(in tones/annum)	Quantity of hazardous waste shifted/to be shifted to common TSDf	Quantity of hazardous waste given/to be given to regd. Recycler	Quantity of hazardous waste being/to be managed in the premises

Part D: Hazardous substances used

1.	Hazardous substances used	
	Name of substances	Quantity

Part D: Hazardous waste is being produced

1.	Hazardous waste is being produced	
	Name of hazardous waste	Quantity

Place:**Signature of the Applicant****Date:****Name and Designation****Enclosures :**



HEAD OFFICE
Uttarakhand Environment Protection and Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UEPPCB/HO/Con-A-75/2019/ 1387

Date: ~~10.2019~~ 27.11.2019
REGD. POST

To,
 M/s Air Liquid North India Pvt. Ltd., Unit-1,
 AIS Industrial Area, Jhanreda Road,
 Manglaur, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 12739	Inward ID -242859
CCA (Renewal)	
Consent No.40029	Date :- 03.04.2019

CCA is hereby granted to M/s Air Liquid North India Pvt. Ltd., Unit-1 located at AIS Industrial Area, Jhanreda Road, Manglaur, Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2022 and valid for manufacturing of following products with Capital Investment/Net Assets Values ₹ 75.93 Crs :-

S. No.	Last CTE or CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Gaseous Nitrogen	1395 MT	Gaseous Nitrogen	1395 MT
2	Liquid Argon	128 MT	Liquid Argon	128 MT
3	Liquid Nitrogen	1200 MT	Liquid Nitrogen	1200 MT
4	Liquid Oxygen	3000 MT	Liquid Oxvgen	3000 MT

2. Specific Conditions under Water Act :

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CTE or CCA	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	2.00	2.00

- (ii) Trade Effluent Treatment and Disposal : - Nil -

- (iii) Sewage Treatment and Disposal : The applicant shall provide comprehensive Septic Tank/Soak pits as is required with reference to influent quantity and quality.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
Not Applicable						

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) Number of authorization and date of issue : -----
- (ii) The **Factory Manager of M/s Air Liquid North India Pvt. Ltd. Unit-1, Haridwar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	0.050	Recyclable

- (iv) The authorization shall be in force for a **period upto 31.03.2022**.
- (v) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for the manufacturing of products as mentioned in serial no.1 of this CCA order only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.


Member Secretary

Copy to: **Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Roorkee, Distt- Haridwar** for information and compliance of the same.

Chief Environment Officer

Specific Conditions:

Annexure

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under Section-3 of Cess Act.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
9. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
10. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

General Conditions

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be stored in **double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold **only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the **Board**.


Chief Environment Officer

Uttarakhand Pollution Control Board

Receipt No. 411637142

Date : 30-05-2023

Depositor Name

Benoit Renard

Bank Name.

Bank Id.

NA

Application No.

2300546

Name and Address of Industry

Airlquide North India Pvt Ltd, AIR LIQUIDE NORTH INDIA
PVT LTD, Roorkee, Haridwar

Name of Regional Office

Roorkee RO

Applied For

CTO - both - reNew

Payment Date

25-03-2022

Payment Details

Amount Paid (Rs.)

5000.0

Transaction Status

Successfully Completed

Total fee paid (Rs.)

5000.0

Page

Date: 21-Feb-2023

TO,

**The Regional officer,
 UKPCB Roorkee
 Uttarakhand**

Subject; To issue the Consent Exemption Letter for our White Category Industry.

In reference;

Letter submitted on 23rd Nov-22 to issue the Consent Exemption Letter.

Respected Sir,

Thank you very much for your time & discussion dated on 23rd Nov-2022 at your good office regarding the mentioned subject matter & and guide us to submit the necessary documents to obtain the consent exemption letter. Further we submitted the required documents to your good office in order to issue the Consent exemption letter.

We, Air Liquide North India Pvt. Ltd operates a manufacturing plant (Air Separation Unit) for products Liquid Oxygen, Medical Oxygen, Liquid Nitrogen, Liquid Argon, Gaseous Nitrogen, at Jhabrera under the ASAHI Glass Complex, for which we obtained the Consent initially (Consent No. 40029 **PCB ID: 12739** last consent valid up to March-2022).

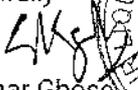
Please refer to our letter D-23rd Nov 2022, We request your goodself to kindly issue the Consent exemption letter as our Industry falls under the White category.

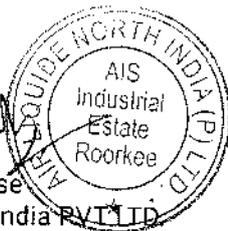
Attachments;

- Receiving letter of D-23-Nov-22.
- Reference of our other unit issued consent Exemption letter

Thanking You

Yours faithfully


 Sagar Kumar Ghose
 Air Liquide North India Pvt. Ltd.



Date: 23-Nov-2022

TO,

The Regional officer,
 UKPCB Roorkee
 Uttarakhand

Subject; Issue the Consent Exemption Letter for our White Category Industry.

Respected Sir,

Thank you very much for your time & discussion dated on 25th March-2022 at your good office regarding the mentioned subject matter & and guide us to submit the necessary documents to obtain the consent exemption letter.

We, Air Liquide North India Pvt. Ltd operates a manufacturing plant (Air Separation Unit) for products Liquid Oxygen, Medical Oxygen, Liquid Nitrogen, Liquid Argon, Gaseous Nitrogen, at Jhabrera under the ASAHI Glass Complex, for which we obtained the Consent initially (Consent No. 40029 **PCB ID: 12739** last consent valid up to March-2022).

In 2022, when we submitted the Consent renewal application, then your good office informed us that Consent shall not be applicable as our industry falls under the **WHITE Category (Refer annex-3 for Industry Profile on Online UKPCB portal, Refer Annex-4 List of White Category of Industrial Sectors/Projects highlighted Sr.no.9 & 26).**

Online Application details: 2300546 on 25th March 2022. Rejected on 19th April to check category. 2300546 again resubmitted on 10th May 2022, But rejected on Aug 2022

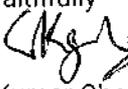
We request your goodself to kindly issue the Consent exemption letter as our Industry falls under the White category.

Attachments;

- CCA valid up to 2022,
- List of White Category of Industrial Sectors/Projects
- Screenshot of application details.(3 nos)

Thanking You

Yours faithfully


 Sagar Kumar Ghose
 Air Liquide North India PVT-LTD





HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web : www.ukpcb.uttarakhand.gov.in. E-mail : msukpcb@yahoo.com

UKPCB/HO/Con/A-47/2021/ 1051

Date : 28/10.2021

REGD. POST

To,

M/s Air Liquid North India Pvt Ltd,
Unit-2, AIS Industrial Area,
Jhanreda Road, Manglaur,
Tehsil-Roorkee, Distt-Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 7733
CCA (Renewal)
Date : 17.03.2021

Application no.-1161832

CCA is hereby granted to M/s Air Liquid North India Pvt Ltd located at Unit-2, AIS Industrial Area, Jhanreda Road, Manglaur, Tehsil-Roorkee, Distt-Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2023 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 1225.45 lacs :-

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Hydrogen Gases	10350 KGS	Hydrogen Gases	10350 KGS

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	2	2

- (ii) Trade Effluent Treatment and Disposal: - Nil -

- (iii) Sewage Treatment and Disposal : The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed

UKPCB

1	D.G. Set (250KVA) x 1	10	HSD	40Ltr./Hr	Natural Draft & Acoustic Enclosure	-
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-**

- (i) The Factory Manager of M/s Air Liquid North India Pvt Ltd, Unit-2, AIS Industrial Area, Jhanreda Road, Manglaur, Tehsil-Roorkee, Distt-Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	0.015	Recyclable.

- (iii) The authorization shall be in force for a period up to 31.03.2023.
- (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986.**

Terms and conditions of authorization:-

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid for manufacturing of hydrogen gas by electrolysis of water.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report.**
- (ii) Environment Statement in Form-V of **Environment (Protection) Rules, 1986.**

- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** will result in legal action under the aforesaid Acts and Rules.
 10. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.


Member Secretary

Copy to: **Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt- Haridwar**
for information and compliance of the same.

Environment Engineer

Annexure

Specific Conditions:

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
8. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
9. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
10. Hazardous waste should not be stored beyond a period of **90 days**.
11. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
12. No discharge is permitted outside the Unit's premises.
13. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.

UKPCB

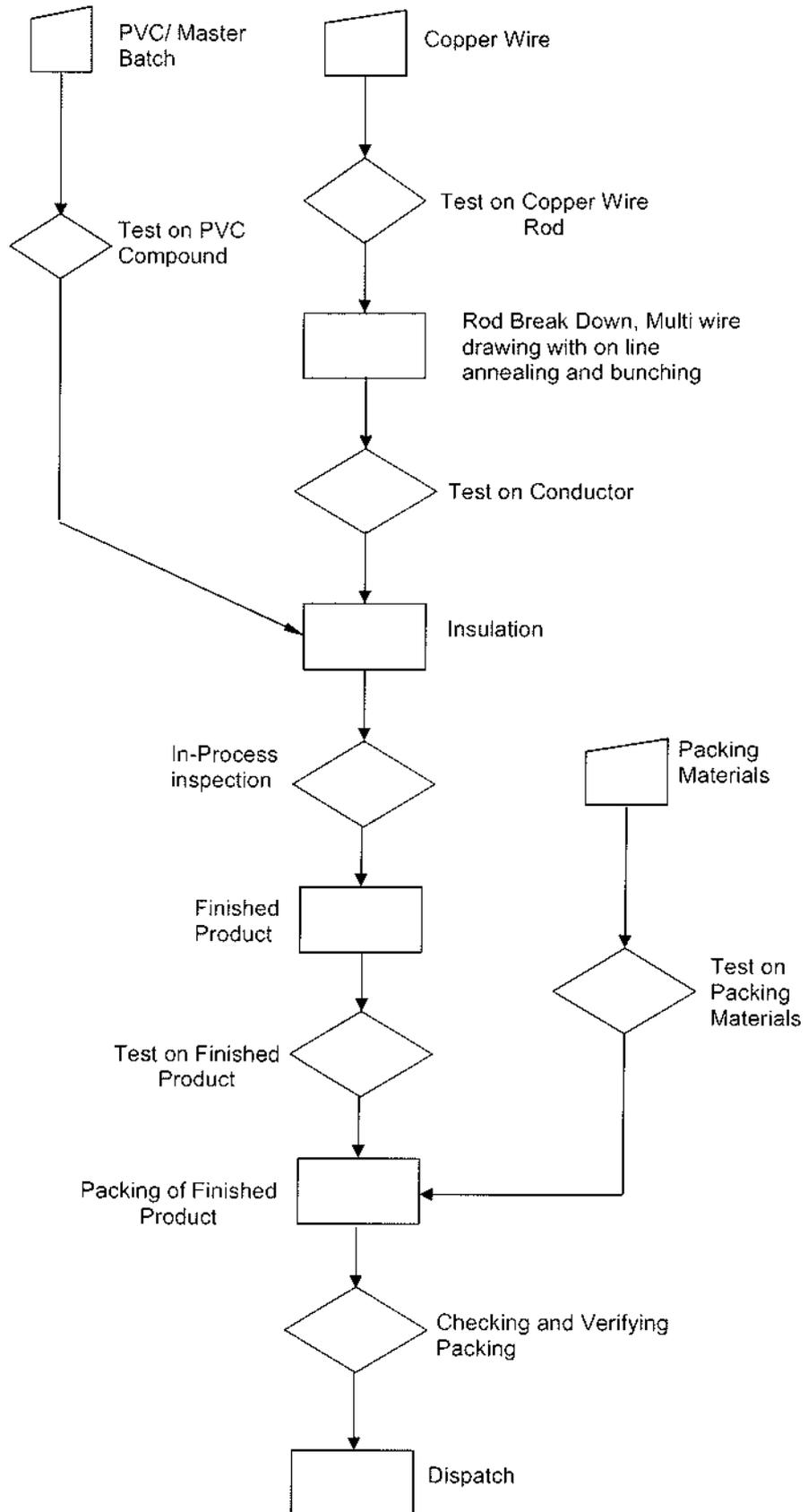
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the **Board**.


 Environment Engineer
 20/12

FINOLEX CABLES LIMITED UTTARAKHAND UNIT

PROCESS FLOW CHART (For Manufacture of Electrical Wires as per IS 694)

- Symbols:**
-  External
 -  Input
 -  Process Inspection/Testing/Decision





भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Finolex Cables Limited		
Project Address:	K1+k2, Ais Industrial Estate (Asahi Glass), Village Latherdeva Hoon, Post Jhabrera, Tehsil Roorkee, District Haridwar		
Village:	Lathardeva Hoon	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	K1+k2, Ais Industrial Estate (asahi Glass), Village Latherdeva Hoon, Post Jhabrera, Tehsil Roorkee, District Haridwar, Narsan, Haridwar, Uttarakhand - 247665		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/ORIG/2021/13920											
2. Application No.:	21-4/1470/UT/IND/2021	3. Category:	Safe									
4. Project Status:	New Project	(GWRE 2020)										
5. NOC Type:	New											
6. Valid from:	20/05/2021	7. Valid up to:	19/05/2024									
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
m ³ /day	m ³ /year	m ³ /day	m ³ /year									
120.00	42720.00											
9. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):				42720.00								
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers			Monitoring Mechanism								
				Manual	DWLR**	DWLR With Telemetry						
**DWLR - Digital Water Level Recorder	1			0	1	0						

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

B.K.Sinha
AVP (maint)
9997997002

braj_sinha@finolex.com

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE



Quality of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises falling which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 15 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)





HEAD OFFICE

Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web : www.ukpcb.ub.gov.in. Email : msukpcb@vsnl.com. Phone No.-2976157, 2976158, 2697002

UKPCB/HO/Con/F-14/2022/ 913

Date: 07.2022 8-8-2022
REGD. POST

To,
M/s Finolex Cables Limited,
Plot No: K 1 & 2 AIS Industrial Estate,
Latherdeeva Hoon,
Manglaur Jhabrera Road,
Tehsil-Roorkee, Distt-Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act. 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 9377 Application no.-2361878
CCA (Renewal)
Date : 08.04.2022

CCA is hereby granted to M/s Finolex Cables Limited located at Plot No: K 1 & 2 AIS Industrial Estate, Latherdeeva Hoon, Manglaur Jhabrera Road, Tehsil-Roorkee, Distt-Haridwar subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2026 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 30979.51 lacs :-

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Distribution Board (D.B)	16600 Nos.	Distribution Board (D.B)	16600 Nos.
2	Electrical Cables	1.20.000 Km	Electrical Cables	1.20.000 Km
3	Electrical Switches	24,00,000 Nos.	Electrical Switches	24,00,000 Nos.
4	Isolator	50,000 Nos.	Isolator	50,000 Nos.
5	Miniature Circuit Breaker (MCB)	4Lacs Nos.	Miniature Circuit Breaker (MCB)	4Lacs Nos.
6	Moulded Case Circuit Breaker (M.C.C. B)	660 Nos.	Moulded Case Circuit Breaker (M.C.C. B)	660 Nos.
7	Residual Current Circuit Breaker (R.C.C.B)	5000 Nos.	Residual Current Circuit Breaker (R.C.C.B)	5000 Nos.

2. Specific Conditions under Water Act:-

- (i) The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	26	26

SECRET

- (ii) **Trade Effluent Treatment and Disposal :-** - Nil -
- (iii) **Sewage Treatment and Disposal :-** The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.

In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iv) The treated sewage shall be reuse in gardening etc. Quality of the treated effluent shall meet to the following standards within five years from the date of notification dated 13.10.2017.

S.No.	Parameters	Standards
1	pH	6.5 to 9.0
2	BOD (mg/L)	Not more than 30
3	TSS (mg/L)	Not more than 100
4	Fecal Coliform (MPN/100ml)	Less than 1000

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (500KVA) x 1	4.5	HSD	65Ltr. Hr	Natural Draft & Acoustic Enclosure	-

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The **Factory Manager** of M/s **Finolex Cables Limited, Roorkee, Distt-Haridwar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (TPD)	Mode of Disposal
1	Schedule I - 5.1	0.0096	Recyclable

- (iii) The authorization shall be in force for a period upto 31.03.2026.
- (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization:-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB SPCB from time to time.
5. This CCA is valid for Wire drawing, Extrusion, Insulation, Spot welding, Assembling & Packaging processes only.
6. **Compulsory documents to be submitted by the Industry/Unit:-**
- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
10. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.


Member Secretary

Copy to: - Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt-Haridwar for information and compliance of the same.


Environment Engineer

Specific Conditions:

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
8. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
9. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
10. Hazardous waste should not be stored beyond a period of 90 days.
11. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
12. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.
13. The unit shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF&CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-26-13(1) 2021 dated 16.02.21.

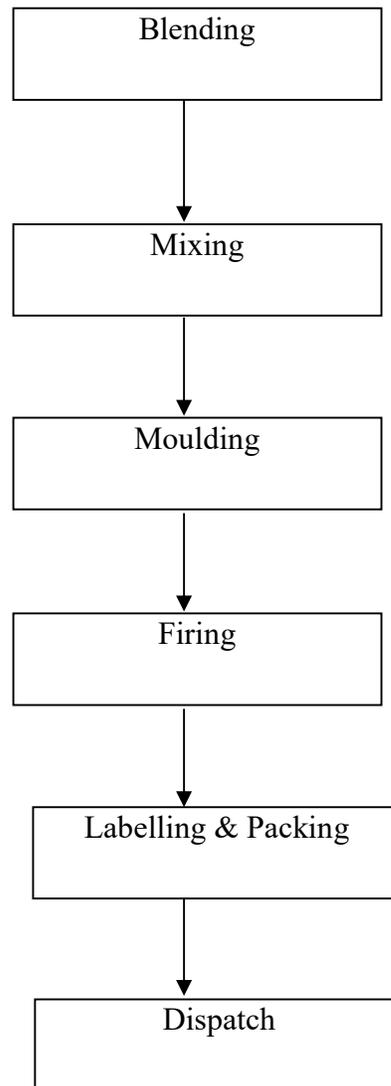
General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add-modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 31st day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.

Environment Engineer

Process Flow Chart





भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Carborundum Universal Limited		
Project Address:	Plot No - K3, Asahi Industrial Estate, Village - Latherdeva Hoon, Manglore Jhabrera Road,, Tehsil - Roorkee,		
Village:	Lathardeva Hoon	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Carborundum Universal Limited,, Plot No - K3, Asahi Industrial Estate,, Village - Latherdeva Hoon, Manglore Jhabrera Road,, Narsan, Haridwar, Uttarakhand - 247665		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/ORIG/2020/9100									
2. Application No.:	21-4/1327/UT/IND/2020	3. Category: (GWRE 2017)	Safe							
4. Project Status:	Existing Project	5. NOC Type:	New							
6. Valid from:	18/11/2020	7. Valid up to:	17/11/2023							
8. Ground Water Abstraction Permitted:										
	Fresh Water		Saline Water							
	Dewatering		Total							
	m ³ /day	m ³ /year	m ³ /day							
	m ³ /day	m ³ /year	m ³ /day							
	50.00	17650.00								
9. Details of ground water abstraction /Dewatering structures										
	Total Existing No.:2					Total Proposed No.:0				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. Ground Water Abstraction/Restoration Charges paid (Rs.):						52950.00				
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers					Monitoring Mechanism				
						Manual	DWLR**	DWLR With Telemetry		
**DWLR - Digital Water Level Recorder	1					1	0	0		

(Compliance Conditions given overleaf)

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18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines . Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) The firm shall submit the water audit report in case of water requirement is in excess of 100 m³/day through certified auditors within three months of completion of the same to CGWA.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



UKPCB

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)
 Web : www.ukpcb.ub.gov.in. E-mail : msukpcb@yahoo.com

UKPCB/HO/Con/C-46/2020/ 608

Date: 20/08.2020
REGD. POST

To,
 M/s Carborundum Universal Limited,
 Plot No: K-3, AIS Industrial Estate,
 LatherdevvaHoon, Tehsil-Roorkee,
 Distt-Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 13437	Inward ID - 255186
CCA (Renewal)	Date : 26.02.2020
Consent No.40561/	

CCA is hereby granted to M/s Carborundum Universal Limited located at Plot No: K-3, AIS Industrial Estate, LatherdevvaHoon, Tehsil-Roorkee, Distt-Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2023 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 29.73 Crs :-

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Day)	Product	Quantity (Per Day)
1	Abrasive Grinding Wheels	27600Kg/day	Abrasive Grinding Wheels	27600Kg/day

2. Specific Conditions under Water Act:-

- (i) The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	18	18

- (ii) Trade Effluent Treatment and Disposal : - Nil -

- (iii) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.

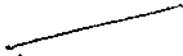
In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iv) The treated sewage shall be reuse in gardening etc. Quality of the treated effluent shall meet to the following standards within five years from the date of notification dated 13.10.2017.

- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid for mixing, filter, moulding, and pilling, cooling, cutting, joining and roller press process only.
6. **Compulsory documents to be submitted by the Industry/Unit:-**
- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.


Member Secretary

Copy to: - Regional Officer (I/c), Uttarakhand Pollution Control Board, Roorkee, Distt-Haridwar for information and compliance of the same.


Environment Engineer

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the **Board**.


 Environment Engineer

कार्बोरण्डम यूनिवर्सल लिमिटेड

के-3, ए० आई० एस० इण्डस्ट्रीयल एस्टेट, लार्देवा हून,
 पोस्ट ऑफिस - ज़बरेवा, रुड़की-247667, जिला- हरिद्वार, उत्तराखण्ड
 फोन +91 1332398303, +91 1332398321. फैक्स +91 1332398325
 वेबसाइट : www.cumi.murugappa.com
 CIN - L29224TN1954PLC000318, GSTIN :05AAACC2474P1ZH

Carborundum Universal Limited

K-3, AIS Industrial Estate, Latherdeva Hoon, P.O. Jhabrera,
 Roorkee -247667, District-Haridwar, Uttarakhand.
 Tel:+911332398303,+911332398321 Fax.+911332398325
 Website : www.cumi.murugappa.com
 CIN - L29224TN1954PLC000318, GSTIN :05AAACC2474P1ZH

21 February 2023

To,

Regional Officer

Uttarakhand Environment Protection and Pollution Control Board.

Roorkee, Uttarakhand.

Sub :- Request and Intimation of Renewal of "Consent to Operate" for 3 years.

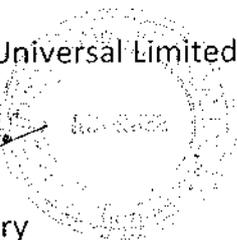
Dear Sir,

This is in reference to above stated subject we would like to inform you that we have applied renewal application for consent to operate for 3 years (Apr 23 to Mar 26) vide application number 3549423 applied through single window.

In this connection we have deposited applicable fee of Rs. 180006/- (One Lakh Eighty Thousand Six Rupees Only) vide challan reference number 142447392 & UTR number 302169648134UTKPOLLUCONTBD180006, dated 16/02/2023.

Therefore you are requested to pls. process our application and issue the consent to operate.

For Carborundum Universal Limited

Authorized Signatory



Enclosures:-

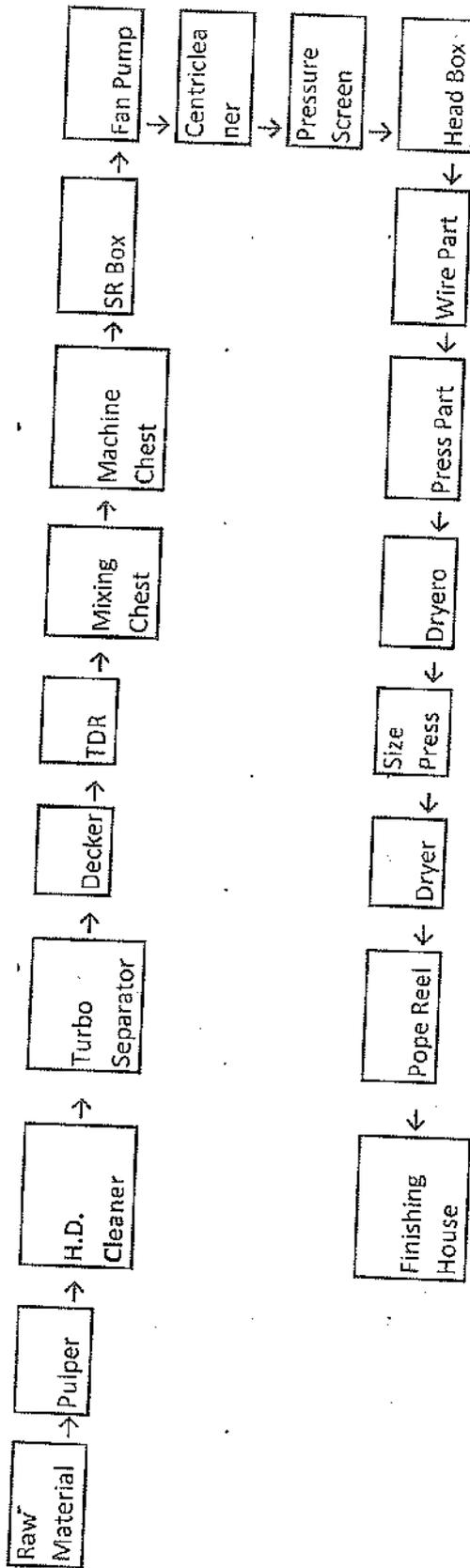
Application acknowledgement from Single Window

Copy of the Challan

Copy of UTR / Bank Reference

Uttranchal Pulp & Paper Mills Pvt. Ltd.
 11nd Km. Mangalore-Deoband Road,
 Village Mundel, Manglour, Roorkhee (U.K)

Manufacturing Process Technology used by Uttranchal Pulp & Paper Mills (P) Ltd.





भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Utranchal Pulp And Paper Mills Private Limited Manglore Deoband Road Village Mundet		
Project Address:	Utranchal Pulp And Paper Mills Private Limited, Manglore Deoband Road, Village Mundet		
Village:	Mundet	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	M/s Utranchal Pulp And Paper Mills Private Limited, 2nd Km, Manglore-deoband Road, Village Mundet, Narsan, Haridwar, Uttarakhand - 247656		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

- | | | | |
|--|------------------------------|---------------------|---------------------|
| 1. NOC No.: | CGWA/NOC/IND/REN/1/2023/7822 | 2. Date of Issuance | 10/05/2023 |
| 3. Application No.: | 21-4/499/UT/IND/2017 | 4. Category: | Safe
(GWRE 2020) |
| 5. Project Status: | Existing Ground Water | 6. NOC Type: | Renewal |
| 7. Valid from: | 20/03/2023 | 8. Valid up to: | 19/03/2026 |
| 9. Ground Water Abstraction Permitted: | | | |

Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year						
770.00	254255.00						

10. Details of ground water abstraction /Dewatering structures

Abstraction Structure*	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
	0	0	2	0	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

- | | |
|---|--|
| 11. Ground Water Abstraction/Restoration Charges paid (Rs.): | 1525548.00 |
| 12. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism. | No. of Piezometers
Monitoring Mechanism |

	Manual	DWLR**	DWLR With Telemetry
**DWLR - Digital Water Level Recorder	2	0	1

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

धानी बचाये जीवन बचाये
SAVE WATER - SAVE LIFE

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jannagar House, Mansingh Road, New Delhi-110011

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SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled/ treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCE list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/ Cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

CENTRAL GROUND WATER AUTHORITY
Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jannagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Receipt

(As per the guideline Gazette Notification S.O. 3281(E) regarding the New Guidelines dated 24.09.2020 of CGWA, MoJS, Govt. of India)
<http://cgwa.mca.gov.in>

Application No.: 21-4/499/UT/IND/2017
 Name of Firm: UTTRANCHAL PULP AND PAPER MILLS PRIVATE LIMITED MANGLORE DEOBAND ROAD
 VILLAGE MUNDET
 App Type Category: Paper and Pulp
 Application Type: Industrial
 PAN/GSTIN No. of Firm/Individual:

S N	Description	Amount (Rs.)
1.	Application Processing Fee	5000.00
2.	Ground Water Abstraction /Restoration charges	1525548.00
3.	Environmental Compensation Charges (ECRGW) (Date From to) Days-	
4.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	
Rs. Rupees Fifteen Lakh Thirty Thousand Five Hundred Forty Eight Only		1530548.00

This is an system generated invoice, hence, does not require ink signed.



UKPCB

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)
Web : www.ukpcb.org.in, E-mail : ukpcb@xalino.com

UKPCB/HO/Con-U-34/2020/ 649

Date: 21/03/2020

REGD. POST

To,

M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd,
Khasra No.-29, 2 Km. Manglore-Deoband Road,
Vill-Mundet, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 16123	Inward ID -265483
CCA (Renewal)	
Consent No.40504	Date : 19.03.2020

CCA is hereby granted to M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd located at Khasra No.-29, 2 Km. Manglore-Deoband Road, Vill-Mundet, Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2025 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 20.77 Crs :-

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Craft Paper	4200 MT	Craft Paper	4200 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	546.5	546.5
Sewage	3.5	3.5

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by faciphone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

11/2/08

1	pH	Between	5.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

3. Conditions under Air Act :-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (M)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	Boiler (STPH) x 1,	30	Husk	40 Ton/day	Multi Cyclone Dust Collector	150mg/NM ³
2	DGSet (82.5KVA) x 1	2	Diesel	17 Ltr/Hr	Acoustic Enclosure	-
3	DGSet (200KVA) x 1	3	Diesel	40 Ltr/Hr	Acoustic Enclosure	-
4	Boiler (12TPH) x 1	30	Husk	90 Ton/day	Multi Cyclone Dust Collector	150mg/NM ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

(i) The Factory Manager of M/s Uttaraanchal Pulp & Paper Mills Ltd., Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
(ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - S.1	0.500	Recyclable

(iii) The authorization shall be in force for a period upto 31.03.2025.

(iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

UKPCB

Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
 - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - (iv) Any unauthorized changes in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
 - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for manufacturing of craft paper using waste paper as raw material only.
 6. **Compulsory documents to be submitted by the Industry/Unit :-**
 - (i) Annual return in Form-1 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.


 Member Secretary

Copy to: Regional Officer (I/c), Uttarakhand Pollution Control Board, Roorkee, Distt- Haridwar for information and compliance of the same.


 Environment Engineer

UKPCB

Annexure

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under Section-3 of Cess Act.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facillines such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be pointed/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and **Environment (Protection) Act and Rules** made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of **90 days**.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall install water meter install water use/recycle point and also at discharge point.
14. The unit shall strictly comply with the provisions of Water, Air & ETP Acts and Rules/Notifications made thereunder.
15. In case of non compliance of this CCA, the bank guarantee no. 2514H.C.000616 of ₹ 5Lacs (Punjab National Bank, Muzaffarnagar) which is valid upto 13.06.2020 shall be forfeited in favour of the Board.
16. The treated effluent from ETP should meet effluent discharge standards as notified under the Environment (Protection) Rules, 1986.
17. Unit should maintain the connectivity of RTMS and flow meter for submission of real time online data to CPCB/SPCB and provide other requisite details for 24x7 online data submission.

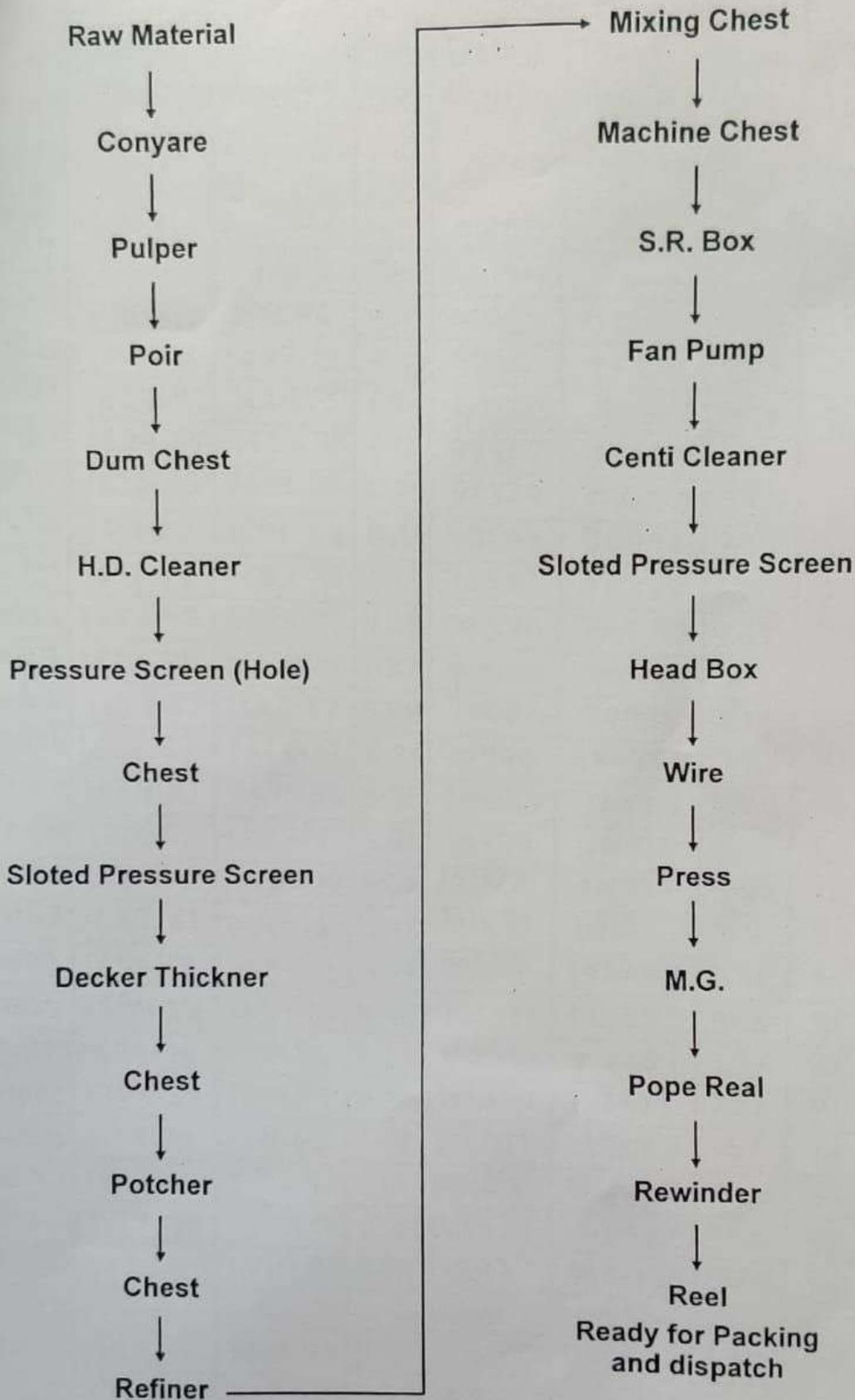
General Conditions:

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.

- 11/1/2017**
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
 9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
 10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
 11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
 12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
 13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
 14. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
 16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
 17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
 18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
 19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
 20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
 21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
 22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
 23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
 24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
 25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.

Ph. *[Signature]*
Environment Engineer

PROCESS FLOW CHART





भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Aadhar Shree Paper Mills (p) Limited		
Project Address:	Village Mundet, 2.5 Km Manglaur- Deoband Road, Block Narsan, District. Haridwar		
Village:	Mundet	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Village Mundet, 2.5 Km Manglaur - Deoband Road,, Block. Narsan, District. Haridwar, Narsan, Haridwar, Uttarakhand - 247667		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dohradun, Uttarakhand - 248001		

- | | | | |
|---------------------|------------------------------|---------------------|---------------------|
| 1. NOC No.: | CGWA/NOC/IND/ORIG/2023/17676 | 2. Date of Issuance | 30/01/2023 |
| 3. Application No.: | 21-4/1640/UT/IND/2022 | 4. Category: | Safe
(GWRE 2020) |
| 5. Project Status: | New Project | 6. NOC Type: | New |
| 7. Valid from: | 29/09/2022 | 8. Valid up to: | 28/09/2025 |

9. Ground Water Abstraction Permitted:

Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year						
503.00	165990.00						

10. Details of ground water abstraction /Dewatering structures

Abstraction Structure*	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
	0	0	0	2	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

11. Ground Water Abstraction/Restoration Charges paid (Rs.): 879244.00

12. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism. No. of Piezometers Monitoring Mechanism

	Manual	DWLR**	DWLR With Telemetry
**DWLR - Digital Water Level Recorder	2	0	1

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamanagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जितना बचाये
SAVE WATER - SAVE LIFE.

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-4 of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells / tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/orders or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/dischage of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/ventily shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



UKPCB

HEAD OFFICE

Uttarakhand Pollution Control Board

"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web : www.ukpcb.gov.in Email : ukpcb@ukpcb.org.ukpcb.org.uk Phone No. 01195725761/55, 2667092

UKPCB/HO/Con/A-371/2022/1646

Date : 11.02.2022

REGD. POST

To,

M/s Aadharshree Paper Mills Pvt. Ltd.,
Khasra No.-9/4/1, 2.5Km Manglore Deoband Road,
Vill - Mundet, Roorkee. Distt - Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 7829

Application no.1319633

CCA (Renewal)

Date :- 23.06.2021

CCA is hereby granted to M/s Aadharshree Paper Mills Pvt. Ltd located at Khasra No.-9/4/1, 2.5Km Manglore Deoband Road, Vill - Mundet, Roorkee, Distt - Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2026 and valid for manufacturing of following products with Capital Investment/Net Assets Values Rs. 1140 lacs :-

S. No	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Year)	Product	Quantity (Per Year)
1	M.G. Kraft Paper	11500 MT	M.G. Kraft Paper	11500 MT
2	M.G. White Poster	11500 MT	M.G. White Poster	11500 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	480	480
Sewage	5.0	5.0

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

		Between	
1	pH		6.5 to 98.5
2	Suspended solids	Not to exceed	50mg/l
3	BOD	Not to exceed	20 mg/l

11/1/2026

4	COD	Not to exceed	150 mg/l
5	TDS	Not to exceed	1600
6	Colour, PCU	Not to exceed	150 mg/l

(iv) **Sewage Treatment and Disposal:** - The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

3. Conditions under Air Act :-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (225 KVA) x 1	4	Diesel	-	Natural Draft	-
3	Boiler (10TPH) x 1	30	Wood	-	Dust collector	-

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

(i) The Factory Manager of M/s Aadharshree Paper Mills Pvt. Ltd., Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 3.1	0.100	Recyclable

(iii) The authorization shall be in force for a period upto 31.03.2026.

(iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

113/2021

- (iv) Any unauthorized changes in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid for the manufacturing of Paper as MG Kraft and MG White by Mechanical Pulping & Paper Machining processes only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
 (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
10. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.
11. In case of non compliance of this CCA, the bank guarantee no.03301LG000122 dated 12.01.2022 of Rs 5.0lacs (Punjab National Bank) valid upto 11.01.2027, submitted by the Unit in the Board shall be forfeited in favour of the Board.


Member Secretary

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt- Haridwar
for information and compliance of the same.


Environment Engineer

UNEP

Annexure

Specific Conditions:

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. The applicant shall provide parts in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
8. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
9. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
10. Hazardous waste should not be stored beyond a period of 90 days.
11. Unit shall obtain Central Ground Water Authority approval for ground water extraction.
12. Unit shall obtain consent license approval from all other concerned authorities as applicable.
13. Unit shall ensure connectivity of OCEMS on final outlet of ETP.
14. The unit shall strictly comply the directions issued under Section-33(A) of the Water (Prevention & Control of Pollution) Act, 1974 regarding Implementation of "Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries". This CCA is linked with the implementation of activities/section points within prescribed time limit as specified in the "Charter". In case of non compliance/non-adherence by the Unit with the prescribed activities & time schedule, the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn.
15. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
16. There should be no effluent discharge outside the premises of the Unit.
17. The treated effluent from ETP will be used in different purposes in the Unit and has to comply Zero Liquid Discharge.
18. Unit has to install Real time monitoring system.
19. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UPCLB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

UNCLAS

5. The applicant shall maintain good bookkeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the S/TP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating "Danger" and "Hazardous" shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.

Environment Engineer

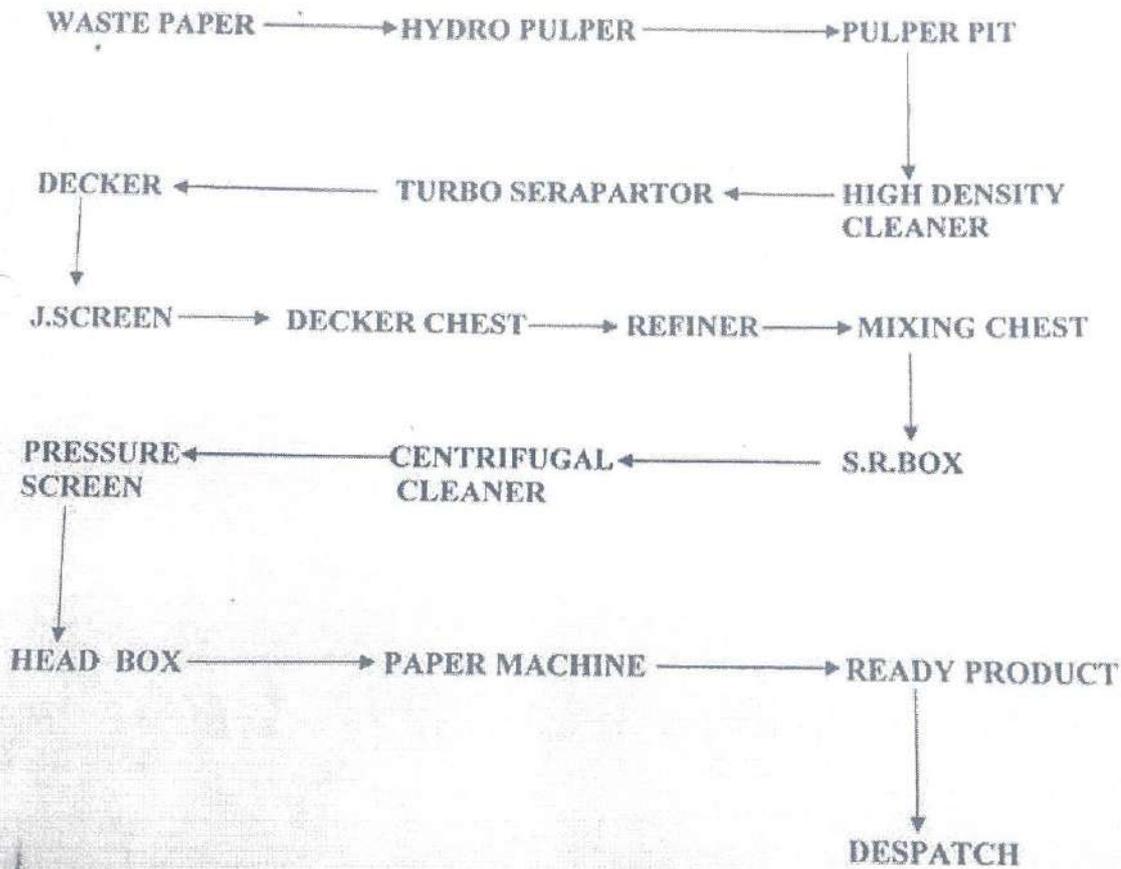
SAGAR PULP & PAPER MILLS LIMITED

MANUFACTURERS OF : HIGH QUALITY KRAFT PAPER & POSTER PAPER

Works : 2.5 Km. Manglore-Deoband Road, Village Mundet, Distt. Haridwar (U.K.)

GSTIN : 05AAKCS2163H3ZC + CIN : U25202UP2005PLC031063

Mobile : 9719412661, 9719412654 + e-mail : sagarpulpandpaper@rediffmail.com

**MANUFACTURING PROCESS CHART**

Sagar Pulp & Paper Mills Ltd.

Director/Autn. Sign.

REGD. OFFICE : 360, North Civil Lines, Saket Colony, Muzaffarnagar-251 001 (U.P.)



सत्यमेव जयते

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti



Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Sagar Pulp And Paper Mills Limited Village Mundet District Haridwar Uttarakhand		
Project Address:	2.5 Km Manglor - Deoband Road, Village Mundet		
Village:	Mundet	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	2.5 Km Manglor - Deoband Road, Village Mundet, Narsan, Haridwar, Uttarakhand - 249406		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/REN/1/2022/6838											
2. Application No.:	21-4/476/UT/IND/2017	3. Category: (GWRE 2020)	Safe									
4. Project Status:	Existing Ground Water	5. NOC Type:	Renewal									
6. Valid from:	13/03/2020	7. Valid up to:	12/03/2023									
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
	m ³ /day	m ³ /year	m ³ /day									
	m ³ /day	m ³ /year	m ³ /day									
	m ³ /day	m ³ /year	m ³ /day									
	503.00	166095.00										
9. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):							487114.00					
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**DWLR - Digital Water Level Recorder	2						0	1	1			

(Compliance Conditions given overleaf)

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Website: egwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE



Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and information regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
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- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
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- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
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- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

Application Name	:	
Application Number	:	
Amount	:	336980
Transaction Id	:	1303230007865
Transaction Date	:	2023-03-13 11:56:57
Transaction Status	:	Success!

Note: 1. PLEASE KEEP THESE INFORMATION FOR FUTURE REFERENCE
 . IF APPLICABLE PENALTY WILL BE COMMUNICATED AFTER FINAL SCRUTINY OF APPLICATION VIA EMAIL
 . PLEASE WAIT WHILE WE ARE PROCESSING YOUR PAYMENT, IT MAY TAKE UPTO 30 MINTUES
 . PAYMENT CAN BE TERMINATED FORCEFULLY BY CLICKING TERMINATE BUTTON ON VIEW PAYMENT
 . TRACK YOUR PAYMENT- CLICK HERE AND USE MOBILE NUMBER



Home



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Save As Draft Application For Renewal of NOC)

Application Number : 21-4/476/UT/IND/2017

Applied For Renewal : 2nd

(Scanned copy of this page after signature and seal should be attached at "Application with Signature and Seal" in attachment section before submission of application)

Name of Industry:	SAGAR PULP AND PAPER MILLS LIMITED VILLAGE MUNDET DISTRICT HARIDWAR UTTARAKHAND
Location Details of the Industrial Unit	
Address Line 1 :	2.5 KM MANGLOR - DEOBAND ROAD
Address Line 2 :	VILLAGE MUNDET
Address Line 3 :	
State:	UTTARAKHAND
District:	HARIDWAR
Sub-District:	NARSAN
Village/Town:	Mundet
Net Ground Water(m3/day):	503.00
Area Type Category :	Safe

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of the authority.

म यह प्रमाणित करता हूँ कि ऊपर प्रस्तुत किये गये आँकड़े और जानकारी मेरे ज्ञान और विश्वास के अनुसार सही हैं और मुझे पता है कि यदि प्रस्तुत आँकड़े / सूचना का कोई भी भाग किसी भी स्तर पर गलत या भ्रमक पाया जाता है, तो आवेदन बिना किसी पूर्व सूचना के निरस्त कर दिया जाएगा। मैं इसके द्वारा घोषित करता हूँ कि आवेदन पत्र में निर्धारित सभी अनिवार्य दस्तावेजों को अपलोड किया गया है और कोई रिक्त / अप्रासंगिक दस्तावेज अपलोड नहीं किया गया है। मुझे यह भी पता है कि कोई भी गलत दस्तावेज अपलोड करने पर मेरे आवेदन को बिना किसी सूचना के निरस्त कर दिया जाएगा। यह प्रमाणित करता हूँ कि उद्योग / परियोजना / इकाई के खिलाफ आज तक भूजल निकासी / प्रदूषण से संबंधित कोई भी मामला किसी भी न्यायालय में लंबित नहीं है। इस आवेदन की प्रक्रिया के दौरान भूजल निकासी / प्रदूषण के संबंध में कंपनी / परियोजना / इकाई के खिलाफ दायर किसी भी मामले को तुरंत के. भू. ज. प्राधिकरण के ध्यान में लाऊंगा। मैं इस बात का वचन देता हूँ कि यदि किसी भी वैधानिक प्राधिकरण द्वारा फर्म पर कोई पर्यावरणीय क्षतिपूर्ति / जुर्माना लगाया जाता है, तो मैं प्राधिकरण के उस निर्णय का पालन करूंगा।



SAGAR PULP AND PAPER MILLS LTD.

[Signature]
Director

Name & Signature of the applicant

(With official seal)

Date : 06-03-2023

Place : Village Mundet, Distt Haridwar (U.K.)

Associated User : sagarpaper

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

UEPPCB



HEAD OFFICE
Uttarakhand Environment Protection and Pollution Control Board
29/20, Nemi Road, Dalanwala, Dehra Dun (Uttarakhand)

Phone : 0135-2658006, Fax : 2718092, Web : www.ueppcb.uk.gov.in, E-mail : msukpcb@yahoo.com



UEPPCB/HO/Con-S-201/2018/ 384

Date: 31-05.2018
REGD. POST

To,
 M/s Sagar Pulp & Paper Mills Ltd,
 Khasra No. 14/1, 2.5 Km.
 Manglore-Deoband Road,
 Vill- Mundet, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 13329	Inward ID -238915
CCA (Renewal)	
Consent No.38180 907	Date : 22.03.2018

CCA is hereby granted to M/s Sagar Pulp & Paper Mills Ltd located at Khasra No. 14/1, 2.5 Km. Manglore-Deoband Road, Vill- Mundet, Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2023 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 7.34 Crs :-

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Craft/Poster/Tissue Paper	1500 MT	Craft/Poster/Tissue Paper	1500 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	352	352
Sewage	2	2

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

UNCLAS

SO ₂	Not exceeded	100 mg/l
NO _x	Not exceeded	10 mg/l
CO	Not exceeded	10 mg/l
PM ₁₀	Not exceeded	10 mg/l

1. Sewage Treatment and Disposal - The applicant shall provide appropriate treatment to the domestic waste water and discharge it as per prescribed standards.

2. Conditions under Air Act :-

(i) The applicant shall use following devices and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

S. No	Stack attached with	Stack height (M)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed (50mg NAF)
1	Boiler (6TPH) x 1	30	High	60 TPD	Multi Cyclone Dust Collector	
2	DG Set (123KVA)	25	Diesel		Acoustic Enclosure	

In case of stoppage or malfunctioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax phone email with a report in this regard to be dispatched immediately.

(ii) Noise from the D.G. Set and other sources should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 06.00 a.m. to 10.00 p.m., Night time : from 10.00 p.m. to 06.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) Number of authorization and date of issue : 907 dt 21/1/15
- (ii) The Factory Manager of M/s Sagar Pulp & Paper Mills Ltd., Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	1,500	Recyclable

- (iv) The authorization shall be in force for a period upto 31.03.2023.
- (v) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

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Annexure

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under Section-3 of Cess Act.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
9. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
10. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall install water meter install water use/recycle point and also at discharge point.
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.
15. The treated effluent from ETP should meet effluent discharge standards as notified under the Environment (Protection) Rules, 1986.
16. Unit should maintain the connectivity of RTMS and flow meter for submission of real time online data to CPCB/SPCB and provide other requisite details for 24x7 online data submission.

General Conditions:

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.

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8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the expiry of CCA or any change in production types, production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke add modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous waste within premises only.
17. The authorized agency shall ensure that on-site data and register of hazardous chemicals _____ being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.



Scientific Officer

UEPPCB

- (vi) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (vii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (viii) Any unauthorized changes in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (ix) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (x) An application for the renewal of an authorization shall be made as laid down under these rules.
- (xi) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for manufacturing of Craft Paper, Poster Paper and Tissue Paper by using waste paper as raw material.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.


Member Secretary

Copy to: Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Roorkee, Distt- Haridwar for information and compliance of the same.


Scientific Officer



UTTARAKHAND POLLUTION CONTROL BOARD

FORM 1
[See Rules 6(1)]

Application required for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste

Part A: General(to be filled by all)

1. (a)	Name and address of the unit and location of facility:	Sagar Pulp and Paper Mills Ltd Khasra No. 14/1, 2.5 Km, Manglore- Deoband Road, Vill-Mundet, Roorkee, Distt-Haridwar, Uttarakhand.
(b)	Name of the Occupier of the facility or operator of disposal facility with designation, Tel, Fax and e-mail:	Name: Anil Tyagi Designation: Director Phone: 9719412661 Email: jianialtyaji@gmail.com
(c)	Authorisation required for(Please tick mark appropriate activity or activities:)	reNew
(d)	In case of renewal of authorization previous authorization numbers and dates and provide copies of annual returns of last three including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable:)	reNew
3.(a)	Year of commissioning and commencement of Production?	2010/March
(b)	Whether the industry works 1 shift/2 shifts/round the clock?	General Shift
(c)	Total cost on pollution control (in Rupees)	Not Applicable.
(d)	Whether the unit is generating hazardous waste as defined in the Hazardous Waste(Management and handling)Rules, 1989, as amended.:	no

Part A: Activity/Hazardous Waste Generation Details

(a)	Mode of storage
-----	------------------------

Name of the Hazardous Waste generated/to be generated	Category of Hazardous Waste	Size of the Room/shed(in mts.)	Storage Capacity(in terms of months)
Collection,Storage,Disposal,	Industrial Operation Using Mineral or synthetic oil as lubricant in hydraulic systems or other applications	93325.1	0.004106

Part B: Mode of storage

(a) Mode of storage			
Authorization Required For	Source of Generation	Category	Quantity(Ton Per Day(TPD))

Part C: Quantity of Hazardous waste disposed

1. Quantity of Hazardous waste disposed							
Name of the Hazardous Waste generated/to be generated	Nature of Hazardous Waste	Category of Hazardous Waste	Total Quantity of Hazardous Waste generated/to be generated(in tones/annum)	Quantity of hazardous waste shifted/to be common TSDf	Quantity of hazardous waste given/to be given to regd. Recycler	Quantity of hazardous waste being/to be managed in the premises	

Part D: Hazardous substances used

1. Hazardous substances used	
Name of substances	Quantity

Part D: Hazardous waste is being produced

1. Hazardous waste is being produced	
Name of hazardous waste	Quantity
Used/Spent Oil	1.500 MT/Y

Place:

Date:

Signature of the Applicant

Name and Designation

FORM 1
CONSENT SEEKING FORM

(To be submitted in triplicate)

(See RULE 27)

Application for consent for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

From,

Sagar Pulp and Paper Mills Ltd, Khasra No. 14/1, 2.5 Km, Manglore-Deoband
Road, Vill-Mundet, Roorkee, Distt-Haridwar, Uttarakhand.
City:Roorkee
Block:Roorkee
District:Haridwar

Dated

27/03/2023

To,

The Member Secretary,
Uttarakhand Pollution Control Board,
Dehradun

Sir,

I/We hereby apply for CONSENT under Section 21 of the Air(Prevention and Control of Pollution)Act, 1981(14 of 1981) to make emission from Industrial Plant owned by (1)

Anil Tyagi for a period upto (2) 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.
7. Bank Details.

Transaction Id	Payment Date	Transaction Status	Amount
72844704	27/03/2023	Successful	300000.0

Accompaniments:-

1. Undertake to submit Action Plan of collecting back and scientific disposal of Plastic Waste generated due to their used producer within one month to PCB Uttarakhand (Attached)
2. Latest Audited Balance Sheet of the unit including fixed assets,current assets and current liabilities of the unit(prescribed format) (Attached)
3. Form V (Environment Rules Under EP Rules) (Attached)
4. Copy of CTECCA issued & its Completion Status (Attached)
5. Periodic compliance of CCA conditions (in case of Renewal Expiration) and CTR (in case of CCA Fresh) (Attached)

Yours faithfully,

Signature

Name of the applicant: Anil Tyagi

Address of the Applicant: Manglore-Deoband Road, Vill-Mundet, Roorkee,
Distt-Haridwar, Uttarakhand.

ANNEXURE TO FORM

New

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to an action under the provisions of the Act .

While filling this Annexure the applicant shall in respect of such of the items as do not pertain to his activity state 'not applicable' and shall not leave blank .

7. State Working season per year of the plant: : Jan to Jan

8. (a) Number of workers attending the factory shift wise &/ or per day : 45

(b) Number of workers residing in the premises : 0

9. Indicate the present use of the land in the vicinity(5 Km.radius) of the:

Name of Surrounding	Distance(in meters)	Description
---------------------	---------------------	-------------

10. Climatological and Meteorological Details(if available) :

(a) Indicate the climate conditions at the site(arid and semi-arid etc.) :

(b) Rainfall(yearly average range) :

(c) Temperature(seasonal range) :

(d) Information on speed and direction of wind :

(e) Humidity and Solar radiation :

11. Give list of all materials in the process:

Raw Materials Name	Raw Materials Quantity	Principal use
akd	15 Metric Tonnes/Month	Raw Material(per month)
alum	15 Metric Tonnes/Month	Raw Material(per month)
rosin	10 Metric Tonnes/Month	Raw Material(per month)
soap stone powder	50 Metric Tonnes/Month	Raw Material(per month)
Waste Paper	1800 Metric Tonnes/Month	Raw Material(per month)

A process flow diagram must be included with this statement showing entry and exit points of all raw materials, intermediate products, by products and finished products, Detail process and control equipment.: (See Enclosure)

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
-----------	--------------------------	------	-----------------	--------------	------------------	--------

13. Atmospheric Emission from each stack

Total no. of stacks:	2
Material for construction of Stack:	For DG Set , For Boiler ,
Stack Attached to:	DG Set , Boiler ,
Height above ground level(in metres):	3 , 30 ,
Height above roof(in metres):	1 , 1 ,
Stack Top:	Round , Round ,
Inner dimensions (in meters):	0.0 , 5.0 ,
Gas quantity-m ³ /hr:	15.0 , 15.0 ,
Flue gas temperature 'C:	30.0 , 30.0 ,
Exit velocity of gas/sec:	22.0 , 24.0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others
-----------	--------------	---------------------	----------------	-----	-----	-------	--------------	--------

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm3	Other Specify
--	-----	-----	-------------------------------	------------------------	---------------

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : N/A
 15. Give details of laboratory facilities available for analysis of emission : N/A
 16. Is there sufficient space available for installing air pollution control equipment :
 17. Details of Air Pollution :-

Stack Name	Equipment Name	State
------------	----------------	-------

18. State the total quantity of air handled by ventilation equipments, specify size and no. of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
----------------	----------------	-------------------	--------

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-1287 Lakh
Year of Investment is :-2022

(b) The estimated expenditure for implementation of the scheme to control air pollution : N/A

(c) Expenditure incurred to update progress achieved (physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : N/A

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : N/A

(e) Further action that is being taken up by the firm to control air pollution. : N/A

20. Other relevant information, if any : N/A

Signature

Name and Address of the applicant on behalf of : Anil Tyagi, Manglore-Deoband Road, Vill-Mundet, Roorkee, Distt-Haridwar, Uttarakhand.

Name and Address of the Firm on behalf of which application is made : Anil Tyagi, Manglore-Deoband Road, Vill-Mundet, Roorkee, Distt-Haridwar, Uttarakhand.

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act, 1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores. Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those areas which are prohibited areas such as the Ordinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seasons.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meteorological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulate matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , radioactive, substances, asbestos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efficiency . Also furnish the layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

- 1 : Separate Demand Draft towards consent fee Water & Air .
- 2 : Annual Report or certificate from Chartered Accountants in support of fixed assets, current assets and current liabilities .
- 3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas, air pollution control devices, hazardous waste treatment and disposal areas .
- 4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .
- 5 : Copies of latest consent/authorisation/Environmental Impact Assessment Clearance .
- 6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (if applicable) .
- 7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .
- 8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

- | | | | |
|----|---|---|---|
| 1. | (a) Full name of the applicant with address | : | Anil Tyagi, Manglore-Deoband Road, Vill-Mundet, Roorkee, Distt-Haridwar, Uttarakhand.
(Tel. No.) 91-9719412661 |
| | (b) Is the firm registered? | : | YES |
| | (c) If yes, give the number & date of registration and authority with whom registered. | : | , |
| | (d) Full Address of the registered office | : | |
| | (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. | : | Name:-Anil Tyagi
Designation:-Director
Address:-Manglore-Deoband Road, Vill-Mundet, Roorkee, Distt-Haridwar, Uttarakhand.
Period Of Tenures:-N/A |
| | (f) Under which category does the industry fall: Large/Medium/Small Scale. | : | large |
| 2. | Full name of the Land/Premises/Institute/Factory/Industry/Local body with address | : | Sagar Pulp and Paper Mills Ltd

Address:Khasra No. 14/1, 2.5 Km, Manglore-Deoband Road, Vill-Mundet, Roorkee, Distt-Haridwar, Uttarakhand.
Tel. No.:91-9719412661
E-mail :janiahtyaji@gmail.com |
| 3. | Give revenue /City Survey No. of the land/premises for which the application is made: | : | District:Haridwar
Town/Village:Roorkee
City Survey no./Revenue Survey no.:Khasra No. 14/1
Khata No.:N/A
Area in Hectares:0.045 |
| 4. | State month and year in which the plant was actually put into commissions or is proposed to be put into commission: | : | March,2010 |

5. State the Civil/Military /Defence/Industrial Estate etc. under whose administrative jurisdiction the occupiers/Industrial plant is situated: : Civil
District:Haridwar
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
(b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

Back Water Flow Meter Problem

From: Sagar <sagarpulpandpaper@rediffmail.com> on Tue, 20 Jun 2023 12:22:11

To:

north1@iotaflow.com

Cc:

vijay@iotaflow.com

Bcc:

contact@iotaflow.com

Show full headers | Hide Details

Dated: 20.06.2023

Dear Sir,

Sub: Back Water Flow Meter problem.

We have to inform you that our back water Flow Meter is not working properly. Please depute your engineer for checking the same.

Please do needful at your end at the earliest.

Thanks and Regards
For Sagar Pulp and Paper Mills Ltd
PHONE - 7830471100



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Gold Plus Glass Industries Limited		
Project Address:	Gold Plus Estate, Vill : Thithola, Block : Gurukul Narsen, Tehsil : Roorkee		
Village:	Thathaula	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Gold Plus Glass Industries Ltd., Village : Thithaula, Block : Gurukul Narsen, Narsan, Haridwar, Uttarakhand - 247667		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/ORIG/2021/13615											
2. Application No.:	21-4/607/UT/IND/2017	3. Category: (GWRE 2020)	Safe									
4. Project Status:	Existing Project	5. NOC Type:	New									
6. Valid from:	26/05/2021	7. Valid up to:	25/05/2024									
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
	m ³ /day	m ³ /year	m ³ /day									
	m ³ /day	m ³ /year	m ³ /day									
	800.00	292000.00										
9. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:3						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	3	0	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):				584000.00								
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers			Monitoring Mechanism								
				Manual	DWLR**	DWLR With Telemetry						
**DWLR - Digital Water Level Recorder	2			0	1	1						

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE



HEAD OFFICE
Uttarakhand Pollution Control Board
“Gaura Devi Paryavaran Bhawan”
46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)
 Web : www.uepcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UKPCB/HO/Con/G-46/2022/ 647

Date : 18/06.2022

REGD. POST

To,

M/s Gold Plus Glass Industry Ltd,
 Gold Plus Industrial Estate,
 Village-Thithola, P.O.-Landhora,
 Laksar Road, Distt-Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the “Water (Prevention & Control of Pollution) Act, 1974” and under Section-21 of the “Air (Prevention & Control of Pollution) Act, 1981” and Authorization under “Rule-6(2)” of the “Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016” notified under “Environment (Protection) Act, 1986” as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 4365
 CCA (Renewal)
 Date : 31.03.2022

Application no.-1160742

CCA is hereby granted to M/s Gold Plus Glass Industry Ltd located at Gold Plus Industrial Estate, Village-Thithola, P.O.-Landhora, Laksar Road, Distt-Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for the period upto 31.03.2023 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 95616 lacs :-

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Float Glass	38750Ton	Float Glass	38750Ton
2	Mirror Glass	4500Ton	Mirror Glass	4500Ton
3	Reflective Glass	25000 Ton	Reflective Glass	25000 Ton
4	Frosted/Itching Glass	8000 Ton	Frosted/Itching Glass	8000 Ton

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	300	300
Sewage	200	200

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under **Environment (Protection) Rules, 1986** and applicable to the unit from time-to-time :-

1	pH	Between	5.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- (iv) **Sewage Treatment and Disposal** :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.

In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (v) The treated sewage shall be reuse in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards within five years from the date of notification dated 13.10.2017.

S.No.	Parameters	Standards
1	pH	6.5 to 9.0
2	BOD (mg/L)	Not more than 20
3	TSS (mg/L)	Not more than 50
4	Fecal Coliform (MPN/100ml)	Less than 1000

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	D.G. Set (1650KVA) x 5	30 (each)	Diesel	100Ltr./Hr (each)	Acoustic Enclosure	-
2	Boiler (4Ton/Hr) x 2	12 (each)	Diesel	50Ltr./Hr	-	As per norms
3	Furnace (600MT/day) x 1	90	Petroleum Coke	135 Ton/day	Scrubber	-
4	D.G. Set (1500KVA) x 9	30 (each)	Diesel	200 Ltr/hr	Acoustic Enclosure	-
5	Furnace (700 MT/day) x 1	95 (each)	FO, CNG, Pet coke	STPH	Cyclone Dust collector, Scrubber	-

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as

prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-**

- (i) The **Factory Manager** of **M/s Gold Plus Glass Industry Ltd, Haridwar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

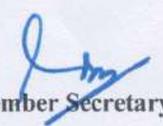
S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	7.600	Recyclable
2	Schedule I – 5.2	8.700	Secure land fill
3	Schedule I – 33.1	12.00	Secure land fill
4	Schedule I – 33.2	0.250	Secure land fill
5	Schedule I – 35.3	0.750	Secure land fill

- (iii) The authorization shall be granted **for the period upto 31.03.2023.**
- (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986.**

Terms and conditions of authorization:-

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
 - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
 - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid for mixing, smelting, cooling, coating, washing & packing processes only.
 6. **Compulsory documents to be submitted by the Industry/Unit :-**
 - (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report.**
 - (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**
 - (iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**
 7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** will result in legal action under the aforesaid **Acts and Rules**.
10. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.


Member Secretary

Copy to :- **Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt-Haridwar** for information and compliance of the same.


Environment Engineer


Annexure

Specific Conditions:

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
8. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
9. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
10. Hazardous waste should not be stored beyond a period of **90 days**.
11. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
12. The unit shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF&CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(II)/2001 dated 16.02.2021.
13. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.

2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and '**Hazardous**' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the **Board**.

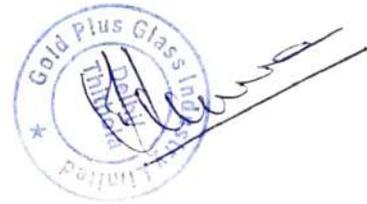

 Environment Engineer

2/27/23, 12:34 PM

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Uttarakhand Pollution Control Board

Receipt No.	274833875	Date :	27-02-2023
Depositor Name		Suresh Tyagi	
Bank Name.		ICICI	
Bank Id.		NA	
Application No.		2759417	
Name and Address of Industry		Gold Plus Glass industry, Thithola Tehsil Roorkee Distt Haridwar Uttarakhand Haridwar, Roorkee, Haridwar	
Name of Regional Office		Roorkee RO	
Applied For		CTO - both - reNew	
Payment Date		17-02-2023	
		Payment Details	
Amount Paid (Rs.)		540000.0	
Transaction Status		Successfully Completed	
Total fee paid (Rs.)		540000.0	





FORM 1

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

M/s Uttam Sugar Mills LimitedDistillery Division,Libbenheri Roorkhee, Dist- HaridwarTake this notice that it is intended to have analyzed the samples of Spent wash andBorewellCPU Inlet & Outlet, as mentioned below which has been taken today, the 21stday of June 2023 from M/S Uttam Sugar Mills Limited (DistilleryDivision), Libbenheri Roorkhee, Dist- Haridwar

(Name and designation of the person who takes the sample).

- ① Mrs. Reena Satavan, Sc. 'E' } CPCB Delhi
- ② Dr. Pankaj Kumar, Sc. 'A' }
- ③ Mr. Subhash Panwar, Regional officer, Roorkhee, UKPCB
- ④ Mr. DC Pandey, Regional officer, Saharanpur, UPPCB

Locations of the place where the sample were taken.

- ① Raw Spent wash
- ② Spent wash feed to Integrated MEE
- ③ Final Spent wash concentrate (SMEE outlet)
- ④ CPU Inlet
- ⑤ CPU outlet
- ⑥ Spent wash feed to Boiler
- ⑦ Spent wash stored in Lagoon
- ⑧ Borewell

(Duplicate samples were given to the unit)

(SEAL)

Signature:

Reena Satavan 21/6/23

Name: Reena Satavan

Designation: Sc. E, CPCB.

Dr. D. C. Pandey
21/6/23
Ro - Saharanpur
UPPCB

Subhash Panwar
Ro - Roorkhee
UKPCB

DATE





FORM 1

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

Uttam Sugar Mill Ltd.
Village Libbesheri
Roorkee Uttarakhand

Take this notice that it is intended to have analyzed the samples of Waste water

from ETP which has been taken today, the 21st

day of June 2023 from M/S Uttam Sugar Mill Ltd.

(Name and designation of the person who takes the sample).

Ms. Reena Satavan Sc 'E'

Locations of the place where the sample were taken.

- Inlet
- Outlet
- Aeration Tank
- Lagoon
- Boxwell

(Duplicate samples were given to the unit)

(SEAL)

DATE



(Nitesh Kumar)
G.M-P

Dey
Dr D Pandey
Ro - Baharwanpur
UP PCB

(S.C. Panwar)
Ro - UP PCB Roorkee

Signature:

Reena
21/1/23

Name: Ms. Reena Satavan

Designation: Sc 'E' (PCB)

S. Panwar
Ro - Roorkee
UP PCB



FORM I

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To.

M/s Aroma Craft & Tissues Pvt. Ltd.
Khasra No. 103, 104, Vill- Nurpur
Pargana Manglore, Tehsil- Roorkee, Haridwar

Take this notice that it is intended to have analyzed the samples of ETP

& Borewell which has been taken today, the 21
 day of June 2023 from M/S Aroma Craft & Tissues Pvt.
Khasra No. 103, 104, Vill- Nurpur, Pargana, Manglore, Roorkee

(Name and designation of the person who takes the sample).

Dr. Pankaj Kumar, Sc: D, CPCB.
Dr. Ajcet Singh, ASO, UKPCB

Locations of the place where the sample were taken.

ETP Inlet
" Aeration Tank
" outlet
Borewell

(Duplicate samples were given to the unit)

(SEAL)

Pankaj Kumar

DIRECTOR

Signature:

Pankaj Kumar

Name: Dr. Pankaj KumarDesignation: Sc: D, CPCB

DATE

FORM I

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

M/s Sagar Mills Pvt. Ltd.
 Vill. Lathardevahun,
 Mangalore - Jhabreda Road, Roorkee, Haridwar

Take this notice that it is intended to have analyzed the samples of ETP

Borewell which has been taken today, the 21
 day of June 2023 from M/S Sagar Mills Pvt. Ltd. Vill-
Lathardevahun, Mangalore - Jhabreda Road, Roorkee.

(Name and designation of the person who took the sample).

Dr. Pankaj Kumar, S.O. D. CPCB
 Dr. Ajeet Singh

Locations of the place where the sample were taken.

ETP Inlet
 " Aeration Tank
 " outlet
 Borewell

(Duplicate samples were given to the unit)
 For Sagar Paper Mills Pvt. Ltd.
 (SEAL)



Director


 Signature: 21/06/23

Name: Dr. Pankaj Kumar

Designation: S.O. D.

DATE



FORM 1

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

Ashahi India Glass
Ltd. Manglore Jhabreda
Road, Roorkee. Haridwar

Take this notice that it is intended to have analyzed the samples ofETP.....

.....waste water..... which has been taken today, the ..21th.....

day of ..June.....2023 from M/S ..Asahi India Glass,
 Manglore Jhabreda Road, Roorkee, Haridwar.....

(Name and designation of the person who takes the sample).

Dr. Pankaj Kumar, CPCB

Mr. Dr. Ajit Singh, UKPCB;

Mr. Ranbir Singh Nogi,

Locations of the place where the sample were taken.

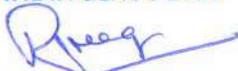
ETP inlet

ETP outlet

(Duplicate samples were given to the unit)

(SEAL)

For ASAHI INDIA GLASS LTD.


 Authorised Signatory

DATE



UKPCB Signature:

Name: Dr. Pankaj Kumar

Designation: Sc. "D"


 21/06/23

FORM I

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

M/s Uttarakhand Pulp and Paper Mill Pvt Ltd.
 Khasra No-29, 2 K Manglore
 Vill - Mundet, Roorkee Uttarakhand.

Take this notice that it is intended to have analyzed the samples of waste water
 from ETP which has been taken today, the 21st
 day of June 2023, from M/s Uttarakhand Pulp & Paper
Mill Pvt Ltd.

(Name and designation of the person who takes the sample).

Ms. Reena Satavan Sc 'E'
 Sh. D.C Pandey RO, Saharanpur UPPCB
 Sh. Subhash Pawar RO Roorkee UKPCB

Locations of the place where the sample were taken.

Inlet
 Aeration tank
 Outlet
 Primary clarifier Outlet
 Borewell

Ankit Ankit Tyagi
 E.T.P Incharge

(Duplicate samples were given to the unit)

For Uttarakhand Pulp & Paper Mills (P) Ltd.
 (SEAL)

Auth. Sign.

DATE

D.C.
21/6/2023
 Sh. D.C. Pandey
 RO - Saharanpur,
 UPPCB

Signature: Reena 21/6/2023

Name: Ms. Reena Satavan

Designation: Sc 'E' CPCB, Delhi

Sh. Subhash Pawar
 RO - Roorkee
 UKPCB

FORM I

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

M/s Adharshree Paper Mills (P) Ltd.
Mangalore-Deobard road, Vill-Mundet,
Roorkee, Dist. - Haridwar

Take this notice that it is intended to have analyzed the samples of ETP Inlet, ETP
Outlet, Aeration tank, Borewell which has been taken today, the 21st
day of June 2023 from M/S Adharshree Paper Mills (P) Ltd.
Vill-Mundet, Roorkee, Dist. - Haridwar

(Name and designation of the person who takes the sample).

- ① Mrs. Reena Satavan, Sc. 'E', CPCB Delhi
- ② Sh. D.C. Pandey, Regional Officer, Saharanpur, UP PCB

Locations of the place where the sample were taken.

- ① ETP Inlet
- ② ETP Outlet
- ③ Aeration tank
- ④ Borewell

(Duplicate samples were given to the unit)

(SEAL)



DATE

Signature: Reena Satavan 21/6/23

Name: Reena Satavan

Designation: Addl. Director / Sr. CPCB

Sh. D.C. Pandey 21/06/23
RO - Saharanpur
UP PCB

FORM I

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

M/s Sagan Pulp & Paper Mills Ltd. (Unit-2)Khasra No. - 14/2, 2.5 km, Mangalore - Desband roadVill - Mundet, Roorkee, Dist. - HaridwarTake this notice that it is intended to have analyzed the samples of E.T.P. Inlet,E.T.P. outlet, Aeration tank & Borewell which has been taken today, the 21stday of June 2023 from M/S Sagan Pulp & Paper Mills Ltd.Vill - Mundet, Roorkee, Dist - Haridwar

(Name and designation of the person who takes the sample).

- ① Mrs. Reena Satavan, Sc. 'E', CPCB Delhi
- ② Sh. D.C. Pandey, Regional Officer, Saharanpur, UP PCB

Locations of the place where the sample were taken.

- ① ETP Inlet
- ② ETP Outlet
- ③ Aeration tank
- ④ Borewell

(Duplicate samples were given to the unit)

(SEAL)



DATE

Signature:

Name:

Designation:

Reena Satavan
21/6/23
Add. Director/Sc. E
Sh. D.C. Pandey
21/06/23
RO - Saharanpur
UP PCB



FORM 1

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

M/s Gold Plus Glass Industries Ltd.Vill. - Thithala, Block - Gurusukul NarasenTehsil - Roorkhee, Dist - HaridwarTake this notice that it is intended to have analyzed the samples of ETP Inlet, ETP Outlet,STP Inlet, STP Outlet, MBBR tank, Borewell which has been taken today, the 21stday of June 2023 from M/S Gold Plus Glass Industries Ltd.Vill. - Thithala, Block - Gurusukul Narasen, Tehsil - Roorkhee, Dist. - Haridwar

(Name and designation of the person who takes the sample).

- ① Mrs. Peena Satavam, Sc-'E', CPCB Delhi
- ② Dr. Ajit, SO, Roorkhee regional office, UP PCB

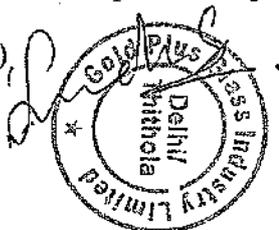
Locations of the place where the sample were taken.

- ① ETP Inlet
- ② ETP outlet
- ③ STP Inlet
- ④ STP outlet
- ⑤ STP MBBR tank
- ⑥ Borewell

(Duplicate samples were given to the unit)

(SEAL)

DATE



Signature:

Peena
21/6/23

Name:

Peena Satavam

Designation:

Add. Director/Sc E
CPCB - Delhi

Decoding of Wastewater Lab analysis report

S. No.	Sample Code	Decoding
1.	VP-01	ETP Inlet of Uttam Sugar Mill, Libberheri, Roorkee
2.	VP-02, VPO-02	ETP Outlet of Uttam Sugar Mill, Libberheri, Roorkee
3.	VP-03	Lagoon of Uttam Sugar Mill, Libberheri, Roorkee
4.	AFI	ETP Inlet of Float Division of Ashahi India Glass Ltd. (AIS), Roorkee
5.	AFO	ETP Outlet of Float Division of Ashahi India Glass Ltd. (AIS), Roorkee
6.	ACI	ETP Inlet of Aroma Craft & Tissues Ltd., Roorkee
7.	ACO, ACOG	ETP Outlet of Aroma Craft & Tissues Ltd., Roorkee
8.	SPI	ETP Inlet of Sagar Paper Mill Unit-I, Roorkee
9.	SPO, SPOG	ETP Outlet of Sagar Paper Mill Unit-I, Roorkee
10.	SKU, SKUA	Sheela Khala Drain at Aroma Craft & Tissues/ at origin
11.	SKD, SKDA	Sheela Khala Drain Downstream of Industrial area at Below the Canal
12.	MD	Mundet Drain Before confluence to Sheela Khala drain at below the canal
13.	SBK, SBKA	Sheela Khala Drain Before confluence to River Kali-West at Village Theetki
14.	SD-01	Mundet Nala origin (near Delhi-Haridwar Highway)
15.	UP-04	Mundet Nala (D/s of Uttaranchal Paper Mill)
16.	SAD	Mundet Nala (Combined D/s of Sagar Paper Mill, Unit-2 & Aadharshree Paper Mill)
17.	MAD	Shilla Khala Nala-Lakhnauta village
18.	DS-01	Shilla Khala Nala-Tikaula kala village
19.	DS-02	Shilla Khala Nala-Ransaura village
20.	UP-01	ETP Inlet of Uttaranchal Paper Mill
21.	UP-03	Primary Clarifier Outlet i.e. Effluent recycled of Uttaranchal Paper Mill
22.	SP-01	ETP Inlet of Sagar Pulp & Paper Mill (Unit-2)
23.	SP-02, SPO-02	ETP Outlet of Sagar Pulp & Paper Mill (Unit-2)
24.	SP-03	ETP Inlet of Aadharshree Paper Mill
25.	SP-04, SPO-04	ETP Outlet of Aadharshree Paper Mill
26.	UP-02, UPO-02	ETP Outlet of Uttaranchal Paper Mill
27.	GA-01	ETP Inlet of Gold Plus Glass Industry
28.	GA-02, GAO-02	ETP Outlet of Gold Plus Glass Industry
29.	GA-04	STP Outlet of Gold Plus Glass Industry
30.	GA-03	STP Inlet of Gold Plus Glass Industry
31.	P1	Raw Spent wash in Uttam Sugar Ltd. – Distillery Division
32.	P2	Feed to IMEE in Uttam Sugar Ltd. – Distillery Division
33.	P3	SMEE concentrate in Uttam Sugar Ltd. – Distillery Division
34.	P7	Fee to Boiler in Uttam Sugar Ltd. – Distillery Division
35.	P5	Lagoon in Uttam Sugar Ltd. – Distillery Division

36.	P4	CPU Inlet (Combined condensate) in Uttam Sugar Ltd. – Distillery Division
37.	P6	CPU outlet in Uttam Sugar Ltd. – Distillery Division
38.	VPML	ETP Aeration Tank of Uttam Sugar Mill, Libberheri, Roorkee
39.	ACM	ETP Aeration Tank of Aroma Craft & Tissues Ltd., Roorkee
40.	SPM	ETP Aeration Tank of Sagar Paper Mill Unit-I, Roorkee
41.	UPML	Aeration tank of ETP in Uttaranchal Paper Mill
42.	SPML	Aeration tank of ETP in Sagar Pulp & Paper Mill (Unit-2)
43.	SPML-2	Aeration tank of ETP in Aadharshree Paper Mill
44.	GAML	Aeration tank (MBBR) of STP in of Gold Plus Glass Industry

Source of sample: Drain/STP/ETP/Other स्रोत : ड्रेन/एस टी पी/ई टी पी/अन्य
Samples collected by नमूने एकत्रित करने वाले का नाम
Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय
Date & time of sample receipt नमूने प्राप्ति की तिथि एवं समय
Period of sample analysis नमूने के विश्लेषण की अवधि
Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि
Test method reference परीक्षण विधि का संदर्भ
Report sent to (Name & Division) आख्या जारी की गयी (नाम एवं प्रभाग)

: Waste Water.
: Rena Satavan & Team.
: 21-22/06/2023
: 23/06/2023.
: 23rd to 30th June 23.
: 74/Water/WW-54/2023.
: APHA/BIS. एपीएचए/बीआईएस
: WQM-II

Report No.: आख्या सं.: WWL/JUNE/74/2023
Issue Date : जारी करने की तिथि : 04/07/2023
LIMS : WATER/2023/SR 214

S. No	Sample Code	Sample No.	pH	COD	BOD	TSS	TDS	PO ₄ -P
1.	V P -01	619	6.7	1710	680	307	1620	-
2.	V P -02	620	8.3	42	06	24	356	-
3.	V P -03	621	7.5	22	03	23	112	-
4.	A F I	622	8.5	32	07	38	812	1.59
5.	A F O	623	8.7	27	07	25	860	1.15
6.	A C I	624	6.3	12338	5816	3426	13604	-
7.	A C O	625	7.7	90	25	16	540	-
8.	S P I	626	6.1	11407	5597	6841	9632	-
9.	S P O	627	7.1	33	10	30	804	-

Note: All the concentrations are expressed in mg/l except pH & conductivity in Us/cm. नोट : पीएच के अतिरिक्त सभी सांद्रता मिथा/ली. में व्यक्त की गई हैं।
Statement: कथन:

1. The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित है।
2. The report shall not be reproduced except in full without approval of the laboratory. पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के अनुमोदन के बिना आख्या की प्रतिकृति नहीं की जायेगी।
3. BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
4. Samples will be retained only for one week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे।

(Minod Kumar)
4.7.23

(S.M.Bhal)

(Dr.K. Ranganathan)

Analyst & Authorized Signatory

Supervisor, Reviewer & Authorized Signatory

D.H. Water Lab

DOC: CB/CL/QR/7.8/MWL-03

Issue No: 01

Amendment No: 04

Issue Date: 17.09.2015

Amendment date: 19.03.2021

Page: 01 of 04

B. WATER LABORATORY					
S. No.	Products/ Material of test	Specific Tests Performed	Test Method / Standard against which tests are performed	Range of Testing/ Limit of Detection	Uncertainty of Measurement
b.	Waste Water	Conductivity	APHA 2510 – B, 23 rd Ed. 2017	1-40,000 μ mhos/cm	1404 \pm 18.17 μ mhos/cm
		Total Suspended solids	APHA 2540 D, 23 rd Ed. 2017	10 – 15,000 mg/l	197 \pm 18.76 mg/l
		Total Solids	APHA 2540 B, 23 rd Ed. 2017	10 – 20,000 mg/l	581 \pm 9.22mg/l
		Total Dissolved Solids	APHA 2540 C, 23 rd Ed. 2017	10 -1,00,000 mg/l	762 \pm 15 mg/l
		Chemical Oxygen Demand	APHA 5220 B, 23 rd Ed. 2017.	05 – 90,000 mg/l	244.8 \pm 9.5 mg/l
		Bio – chemical Oxygen Demand	APHA 5210 B, 23 rd Ed. 2017, 4500 OC, (5 days at 20 ^o C), IS-3025 part 44:1993, BOD (3 Days at 27 ^o C).	01 – 60,000 mg/l	166.8 \pm 14.31 mg/l
		Oil & Grease	APHA 5520 B, 23 rd Ed. 2017	5 -200 mg/l	21.14 \pm 5.28 mg/l
		Phosphate – P	APHA 4500 – PD, 23 rd Ed. 2017.	0.05 – 10 mg/l	0.209 \pm 0.023 mg/l
		Chloride	APHA 4500 – Cl B, 23 rd Ed. 2017.	5 - 2000 mg/l	100 \pm 8.2 mg/l
		pH	APHA 4500 H ⁺ - B, 23 rd Ed. 2017	2 - 14	7.0 \pm 0.1
		NH ₃ -N	APHA 4500 NH ₃ – B&C, 23 rd Ed. 2017	1-100 mg/l	78.2 \pm 3.9 mg/l
Cr ⁺⁶	APHA 3500 Cr– B, 23 rd Ed. 2017	0.1- 10 mg/l	0.283 \pm 0.03 mg/l		

S. No	Sample Code	Sample No.	pH	COD	BOD	TSS	TDS	PO ₄ -P	NH ₃ -N	Oil & Grease
10.	S K U	628	7.1	1195	539	254	1556	0.13	-	-
11.	S K D	629	6.3	2619	983	1063	3268	0.55	-	-
12.	M D	630	7.6	173	62	158	332	1.08	-	-
13.	S B K	631	7.8	66	15	19	276	0.92	-	-
14.	V P O-02	632	-	-	-	-	-	-	-	BDL
15.	A C O G	633	-	-	-	-	-	-	-	BDL
16.	S P O G	634	-	-	-	-	-	-	-	BDL
17.	S K U A	638	-	-	-	-	-	-	11	-
18.	S K D A	639	-	-	-	-	-	-	34	-
19.	S B K A	640	-	-	-	-	-	-	01	-

Note: All the concentrations are expressed in mg/l except pH. **नोट :** पीएच के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं।

Statement: कथन:

1. The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित है।
2. The report shall not be reproduced except in full without approval of the laboratory. पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के अनुमोदन के बिना आख्या की प्रतिकृति नहीं की जायेगी।
3. BDL & Test methods are mentioned on back side of this report. बी.डी.एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
4. Samples will be retained only for one week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जायेंगे।

(Vinod-Kumar)
4.7.23

Analyst & Authorized Signatory

(S.M.Bhal)

Supervisor, Reviewer & Authorized Signatory

(Dr.K. Ranganathan)

D.H. Water Lab

DOC: CB/CL/QR/7.8/MWL-03 Issue No: 01 Amendment No: 04 Issue Date: 17.09.2015 Amendment date: 19.03.2021 Page: 02 of 04



Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032

Water Laboratory (Wastewater Section) जल प्रयोगशाला (अपशिष्ट जल अनुभाग)

Analysis Report विश्लेषण आख्या

NABL Accreditation: ISO/IEC 17025:2017, Certificate No: TC-7723



S. No	Sample Code	Sample No.	pH	COD	BOD	TSS	TDS	PO ₄ -P
20.	S D-01	641	7.5	21	03	28	16	0.1
21.	U P -04	642	7.3	116	29	92	356	1.69
22.	S A D	643	7.5	186	49	241	432	0.36
23.	M A D	644	7.4	1060	396	1774	756	0.26
24.	D S-01	645	7.5	309	139	81	624	0.1
25.	D S-02	646	7.6	111	32	31	384	0.58
26.	U P-01	647	5.8	7124	3177	2789	5732	-
27.	U P-03	648	6.0	6321	3094	502	5564	-
28.	S P -01	649	7.1	1672	591	987	552	-
29.	S P -02	650	7.8	07	01	14	340	-
30.	S P -03	651	7.3	2130	602	3119	640	-
31.	S P -04	652	7.7	06	02	12	660	-
32.	U P-02	653	7.8	87	24	69	440	-
33.	G A-01	654	6.8	19	05	73	1348	0.38
34.	G A -02	655	7.1	39	12	26	1644	0.39

Note: All the concentrations are expressed in mg/l except pH. नोट : पीएच के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई है।

Statement: कथन:

1. The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित है।
2. The report shall not be reproduced except in full without approval of the laboratory पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के अनुमोदन के बिना आख्या की प्रतिकृति नहीं की जायेगी।
3. BOD & Test methods are mentioned on back side of this report. बी.डी.एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
4. Samples will be retained only for one week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे।

(Vineet Kumar) 4/17/23

K. P. Ranganathan
(Dr. K. Ranganathan)
D.H. Water Lab

Analyst & Authorized Signatory

Supervisor, Reviewer & Authorized Signatory

DOC: CB/CL/QR/7.8/WWL-03 Issue No: 01 Amendment No: 04 Issue Date: 17.09.2015 Amendment date: 19.03.2021 Page: 03 of 04



Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
 परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032
 Water Laboratory (Wastewater Section) जल प्रयोगशाला (अपशिष्ट जल अनुभाग)
 Analysis Report विश्लेषण आख्या
 NABL Accreditation: ISO/IEC 17025:2017, Certificate No: TC-7723



S. No	Sample Code	Sample No.	PH	COD	BOD	TSS	TDS	PO ₄ -P	Oil & Grease	TS
35	GA-04	656	6.8	07	03	14	664	0.3	-	-
36	GA-03	657	7.1	800	341	380	696	7.91	-	-
37	UPO-02	658	-	-	-	-	-	-	BDL	-
38	SPO-02	659	-	-	-	-	-	-	BDL	-
39	SPO-04	660	-	-	-	-	-	-	BDL	-
40	GAO-02	661	-	-	-	-	-	-	BDL	-
41	P1	666	5.0	128622	54825	-	-	-	-	158910
42	P2	667	4.7	116245	30343	-	-	-	-	128720
43	P3	668	5.1	562988	221580	-	-	-	-	623980
44	P7	669	5.1	503430	168617	-	-	-	-	574370
45	P5	670	5.0	161408	81463	-	-	-	-	198600
46	P4	671	5.9	904	383	126	2000	-	-	-
47	P6	672	6.4	07	03	12	32	-	-	-

Note: All the concentrations are expressed in mg/l except pH. नोट : पीएच के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं।

Statement: कथन:

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3. BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
4. Samples will be retained only for one week after receipt of Report. सर्वशुद्ध आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे।

(Vinod Kumar)
4/7/23

Analyst & Authorized Signatory

(S.M. Bialal)
106

Supervisor, Reviewer & Authorized Signatory

(Dr.K. Ranganathan)
4/7/23

D.H. Water Lab

DOC: CB/CL/QR/7.8/MWL-03

Issue No: 01

Amendment No: 04

Issue Date: 17.09.2015

Amendment date: 19.03.2021

Page: 04 of 04

1. The first part of the problem is to find the area of the shaded region. The shaded region is a square with side length 10. The area of a square is given by the formula $A = s^2$, where s is the side length. Therefore, the area of the shaded region is $10^2 = 100$.

Area	Perimeter	Diagonal	Angle
100	40	10√2	45°
100	40	10√2	45°
100	40	10√2	45°
100	40	10√2	45°

2. The second part of the problem is to find the area of the shaded region. The shaded region is a square with side length 10. The area of a square is given by the formula $A = s^2$, where s is the side length. Therefore, the area of the shaded region is $10^2 = 100$.

3. The third part of the problem is to find the area of the shaded region. The shaded region is a square with side length 10. The area of a square is given by the formula $A = s^2$, where s is the side length. Therefore, the area of the shaded region is $10^2 = 100$.



Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032
Water Laboratory (Wastewater Section) जल प्रयोगशाला (अपशिष्ट जल अनुभाग)
Analysis Report विश्लेषण आख्या

Source of sample: Drain/STP/ETP/Other स्रोत : ड्रेन/एस टी पी/ई टी पी/अन्य
Samples collected by नमूने एकत्रित करने वाले का नाम
Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय
Date & time of sample receipt नमूने प्राप्ति की तिथि एवं समय
Period of sample analysis नमूने के विश्लेषण की अवधि
Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि
Test method reference परीक्षण विधि का संदर्भ
Report sent to (Name & Division) आख्या जारी की गयी (नाम एवं प्रभाग)

: Waste Water.
: Rena Satavan & Team.
: 21-22/06/2023
: 23/06/2023.
: 23rd to 30th June 23.
: 74/Water/WW-54/2023.
: APHA/BIS. एपीएचए/बीआईएस
: WQM-II

Report No.: आख्या सं.: WWL/JUNE/74/2023
Issue Date : जारी करने की तिथि : 04/07/2023
LIMS : WATER/2023/SR 214

S. No	Sample Code	Sample No.	Color	Sulphate	SAR
1.	V P -01	619	17	110	-
2.	V P -02	620	BDL<05	52	-
3.	V P -03	621	BDL<05	49	-
4.	A F I	622	BDL<05	-	-
5.	A F O	623	BDL<05	-	-
6.	A C I	624	-	-	2.2
7.	A C O	625	-	-	2.3
8.	S P I	626	-	-	2.2
9.	S P O	627	-	-	1.2

Note: All the concentrations are expressed in mg/l except pH, color in color unit & SAR in Ratio. **नोट :** पीएच के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई है।
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(MintuKumar)
Analyst

(S.M.Bilal)
Supervisor, Reviewer

(Dr.K. Ranganathan)
D.H. Water Lab

S. No	Sample Code	Sample No.	Color	Sulphate	Nitrate	MLSS	MLVSS
10.	S K U	628	BDL<05	83	3.6	-	-
11.	S K D	629	08	272	7.8	-	-
12.	M D	630	BDL<05	72	1.3	-	-
13.	S B K	631	BDL<05	30	0.7	-	-
14.	V P M L	635	-	-	-	6028	3091
15.	A C M	636	-	-	-	4744	1983
16.	S P M	637	-	-	-	1137	574
17.	S D -01	641	BDL<05	54	0.3	-	-
18.	U P -04	642	BDL<05	106	0.3	-	-
19.	S A D	643	BDL<05	47	0.5	-	-

Note: All the concentrations are expressed in mg/l except pH. नोट : पीएच के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं ।

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(Mintu Kumar)
Analyst


(S.M. Bhat)
Supervisor, Reviewer


(Dr. K. Ranganathan)
D.H. Water Lab



Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
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Water Laboratory (Wastewater Section) जल प्रयोगशाला (अपशिष्ट जल अनुभाग)
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S. No	Sample Code	Sample No.	Color	Sulphate	Nitrate	SAR
20.	M A D	644	BDL<05	28	0.6	-
21.	D S-01	645	BDL<05	16	0.6	-
22.	D S-02	646	BDL<05	48	0.3	-
23.	U P-01	647	BDL<05	-	-	-
24.	U P-03	648	BDL<05	-	-	-
25.	S P-01	649	BDL<05	-	-	0.7
26.	S P-02	650	BDL<05	-	-	0.8
27.	S P-03	651	BDL<05	-	-	0.6
28.	S P-04	652	BDL<05	-	-	0.6
29.	U P-02	653	BDL<05	-	-	1.1
30.	G A-01	654	BDL<05	-	-	-
31.	G A-02	655	BDL<05	-	-	-
32.	G A-04	656	BDL<05	-	-	-
33.	G A-03	657	BDL<05	-	-	-

Note: All the concentrations are expressed in mg/l except pH, color in color unit & SAR in Ratio नोट : पीएच के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं।

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(Mintu Kumar)

Analyst

(S.M.Bilal)

Supervisor, Reviewer

(Dr.K. Ranganathan)

D.H. Water Lab

DOC: CB/CL/QR/7.8/WWI-03

Issue No: 01

Amendment No: 04

Issue Date: 17.09.2015

Amendment date: 19.03.2021

Page: 03 of 04

Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032

Water Laboratory (Wastewater Section) जल प्रयोगशाला (अपशिष्ट जल अनुभाग)
Analysis Report विश्लेषण आख्या

S. No	Sample Code	Sample No.	MLSS	MLVSS	Color
35	UPML	662	2886	1261	-
36.	SPML	663	4670	2878	-
37.	SPML-2	664	2481	1430	-
38.	GAML	665	5230	3592	-
39.	P 4	671	-	-	BDL<05
40.	P 6	672	-	-	BDL<05

Note: All the concentrations are expressed in mg/l except pH & color in color unit. **नोट:** पीएच के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं।

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(Mintu Kumar)
Analyst


(S.M. Bial)
Supervisor, Reviewer


(Dr.K. Ranganathan)
D.H. Water Lab

Decoding of Freshwater Lab analysis report

S. No.	Sample Code	Decoding
1.	VPG-01	Ground Water from Borewell at Uttam Sugar Mill (Distillery Unit), Libberheri, Roorkee
2.	UPGW	Ground Water from Borewell in Uttaranchal Paper Mill
3.	SPGW	Ground Water from Borewell in Sagar Pulp & Paper Mill (Unit-2)
4.	SPGW-02	Ground Water from Borewell in Aadharshree Paper Mill
5.	GAGW	Ground Water from Borewell in Gold Plus Glass Industry
6.	VPGW-02	Ground Water from Borewell at Uttam Sugar Mill, Libberheri, Roorkee
7.	ACGW	Ground Water from Borewell at Aroma Craft & Tissues Ltd., Roorkee
8.	SPGW	Ground Water from Borewell at Sagar Paper Mill Unit-I, Roorkee
9.	SKGW	Ground Water from Borewell near Sheela Khala Drain at Aroma Craft & Tissues/ at origin
10.	DSG-02	Ground Water from Handpump in Upper Primary School Vill-Ransaura
11.	DSG-01	Ground Water from Handpump in Ransaura Village near Shilla Khala drain
12.	RBS, RBSA	River Kali – West Before confluence to Sheela Khala Drain at Sanpla Khatri
13.	RAS, RASA	River Kali – West After confluence with Sheela Khala Drain



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परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032

Water Laboratory (Freshwater Section) जल प्रयोगशाला (स्वच्छ जल अनुभाग)

Analysis Report विश्लेषण आख्या

NABL Accreditation: ISO/IEC 17025:2017, Certificate No: TC-7723

Source of sample: River/Ground Water/Any other नमूने का स्रोत : नदी/भूजल/अन्य : Fresh Water Report No. आख्या सं : FWL/June/33/2023
Samples collected by नमूने एकत्रित करने वाले का नाम : Ms. Reena Satavan & Team Issue Date जारी करने की तिथि: 05/07/2023
Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय : 21/06/2023.
Date & time of sample receipt नमूने प्राप्ति की तिथि एवं समय : 23/06/2023
Period of sample analysis नमूने के विश्लेषण की अवधि : 23rd to 30th June, 2023
Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि : Water/ 2023 / SR 213
Test method reference परीक्षण विधि का संदर्भ : APHA/BIS. एपीएचए/बीआईएस
Report sent to (Name & Division) आख्या किसे जारी की गयी (नाम एवं प्रभाग) : I/c WQM-II

S. No.	Sampling Point नमूना स्थल	FWL Sample No. स्वच्छ जल प्रयोगशाला नमूना सं	pH	Cond.	TDS	COD	Total Hardness As CaCO3	Cl ⁻	PO ₄ -P	NH ₃ -N
1	VPG-01	Water/FW-24/407	7.8	269	178	BDL	154	11	BDL	-
2	UP GW	Water/FW-24/408	7.6	561	330	BDL	309	20	BDL	-
3	SP GW	Water/FW-24/409	7.7	635	402	BDL	276	34	BDL	-
4	SP GW-02	Water/FW-24/410	7.7	634	384	BDL	241	10	BDL	-
5	GA GW	Water/FW-24/411	7.7	382	216	BDL	184	13	0.09	-
6	VP GW-02	Water/FW-24/412	7.1	917	546	BDL	392	63	BDL	-
7	AC GW	Water/FW-24/413	7.6	469	276	BDL	251	14	0.05	-
8	SP GW	Water/FW-24/414	7.8	332	208	BDL	180	09	BDL	-
9	SK GW	Water/FW-24/415	7.0	1046	580	07	352	88	0.07	-
10	DSG-02	Water/FW-24/416	7.8	395	250	BDL	214	08	0.05	-
11	DSG-01	Water/FW-24/417	7.0	1098	646	08	314	38	BDL	-

Note: All the concentrations are expressed in mg/l except pH and Conductivity (µmho/cm). नोट : पीएच तथा चालकता (µmho/cm) के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं

Statement: कथन:

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(P.K.Gupta)
Analyst

(B. Sasi Devi)

Supervisor, Reviewer & Authorised Signatory

K. Ranganathan
5/7/23

(Dr. K. Ranganathan)
DH – Water Lab

Surface Water & Ground Water				
S. No.	Parameter	Test Method	Range of Testing/Limit of Detection	Uncertainty of Measurement \pm
1.	Conductivity	APHA 25 10 –B, 23 rd Ed. 2017	1 - 30000 μ mhos/cm	280 \pm 10 μ mhos/cm
2	Total Dissolved Solids	APHA 2540 C, 23 rd Ed. 2017	5 - 18000 mg/l	350 \pm 20.0 mg/l
3	Chemical Oxygen Demand	APHA 5220 B, 23 rd Ed. 2017	5 - 200 mg/l	96 \pm 10 mg/l
4	Bio -Chemical Oxygen Demand	APHA 5210 B, 23 rd Ed. 2017, 4500 OC, (5 days at 20° C). IS- 3025 part 44:1993. BOD (3 days at 25°C).	1 - 100 mg/l	40 \pm 8 mg/l
5	Chloride	APHA 4500 - Cl B, 23 rd Ed. 2017	5 - 600 mg/l	300 \pm 15 mg/l
6	Phosphate - P	APHA 4500 –PD, 23 rd Ed. 2017	0.05 - 10 mg/l	0.3 \pm 0.03 mg/l
7	Total Hardness As CaCO ₃	APHA 2340 – C 23 rd Ed. 2017	10 - 900 mg/l	150 \pm 10.0 mg/l
8	Calcium	APHA 3500 – Ca B, 23 rd Ed. 2017	2 - 200 mg/l	50 \pm 10 mg/l
9	Magnesium	APHA 3500 – Mg B, 23 rd Ed. 2017	2 -200 mg/l	20 \pm 3 mg/l
10	Fluoride	APHA 4500- F D, 23 rd Ed. 2017	0.2 - 10 mg/l	0.8 \pm 0.1 mg/l
11	pH	APHA 4500 H ⁺ -B, 23 rd Ed. 2017	2 – 14	7.24 \pm 0.18
12	NO ₂ -N	APHA 4500 – NO ₂ , B, 23 rd Ed. 2017	0.01 - 2 mg/l	0.06 \pm 0.01 mg/l
13	NH ₃ -N	IS 3025(Part-34)- 1988, (First reprint April-1992)	0.2 - 20 mg/l	2.0 \pm 0.2 mg/l

Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032
Water Laboratory (Freshwater Section) जल प्रयोगशाला (स्वच्छ जल अनुभाग)
Analysis Report विश्लेषण आख्या
NABL Accreditation: ISO/IEC 17025:2017, Certificate No: TC-7723



S. No.	Sampling Point नमूना स्थल	FWL Sample No. स्वच्छ जल प्रयोगशाला नमूना सं	pH	TDS	COD	BOD	Cl ⁻	PO ₄ ³⁻ P	NH ₃ -N
12	RASA	Water/FW-24/418	-	-	-	-	-	-	4.23
13	RBSA	Water/FW-24/419	-	-	-	-	-	-	3.63
14	RBS	Water/FW-24/420	7.5	310	47	15	26	0.50	-
15	RAS	Water/FW-24/421	7.7	372	24	08	33	0.50	-

Note: All the concentrations are expressed in mg/l except pH and Conductivity (µmho/cm). नोट : पीएच तथा चालकता (µmho/cm) के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं
Statement: कथन:

1. The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित है।
2. The report shall not be reproduced except in full without written approval of the laboratory पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी।
3. BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
4. Samples will be retained only for one week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे।

(P.K.Gupta)
Analyst

(B. Sasi Devi)

Supervisor, Reviewer & Authorised Signatory

(Dr. K. Ranganathan)
DH – Water Lab

DOC: CB/CL/QR/7.8/FWL – 1 Issue No.: 04

Amendment No.: 06 Issue Date: 22.05.2007

Amendment Date: 19.03.2021

Page: 02 of 02

Surface Water & Ground Water				
S. No.	Parameter	Test Method	Range of Testing/Limit of Detection	Uncertainty of Measurement \pm
1.	Conductivity	APHA 25 10 -B, 23 rd Ed. 2017	1 - 30000 μ mhos/cm	280 \pm 10 μ mhos/cm
2	Total Dissolved Solids	APHA 2540 C, 23 rd Ed. 2017	5 - 18000 mg/l	350 \pm 20.0 mg/l
3	Chemical Oxygen Demand	APHA 5220 B, 23 rd Ed. 2017	5 - 200 mg/l	96 \pm 10 mg/l
4	Bio -Chemical Oxygen Demand	APHA 5210 B, 23 rd Ed. 2017, 4500 OC, (5 days at 20° C). IS- 3025 part 44:1993. BOD (3 days at 25°C).	1 - 100 mg/l	40 \pm 8 mg/l
5	Chloride	APHA 4500 - Cl B, 23 rd Ed. 2017	5 - 600 mg/l	300 \pm 15 mg/l
6	Phosphate - P	APHA 4500 -PD, 23 rd Ed. 2017	0.05 - 10 mg/l	0.3 \pm 0.03 mg/l
7	Total Hardness As CaCO ₃	APHA 2340 - C 23 rd Ed. 2017	10 - 900 mg/l	150 \pm 10.0 mg/l
8	Calcium	APHA 3500 - Ca B, 23 rd Ed. 2017	2 - 200 mg/l	50 \pm 10 mg/l
9	Magnesium	APHA 3500 - Mg B, 23 rd Ed. 2017	2 -200 mg/l	20 \pm 3 mg/l
10	Fluoride	APHA 4500- F D, 23 rd Ed. 2017	0.2 - 10 mg/l	0.8 \pm 0.1 mg/l
11	pH	APHA 4500 H ⁺ -B, 23 rd Ed. 2017	2 - 14	7.24 \pm 0.18
12	NO ₂ -N	APHA 4500 - NO ₂ , B, 23 rd Ed. 2017	0.01 - 2 mg/l	0.06 \pm 0.01 mg/l
13	NH ₃ -N	IS 3025(Part-34)- 1988, (First reprint April-1992)	0.2 - 20 mg/l	2.0 \pm 0.2 mg/l

Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032
Water Laboratory (Freshwater Section) जल प्रयोगशाला (स्वच्छ जल अनुभाग)
Analysis Report विश्लेषण आख्या



Source of sample: River/Ground Water/Any other नमूने का स्रोत : नदी/भूजल/अन्य : Fresh Water Report No. आख्या सं : FWL/June/33/2023
Samples collected by नमूने एकत्रित करने वाले का नाम : Ms. Reena Satavan & Team Issue Date जारी करने की तिथि: 05/07/2023
Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय : 21 to 22 /06/2023.
Date & time of sample receipt नमूने प्राप्ति की तिथि एवं समय : 23/06/2023
Period of sample analysis नमूने के विश्लेषण की अवधि : 24th to 30th June, 2023
Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि : Water/ 2023 / SR 213
Test method reference परीक्षण विधि का संदर्भ : APHA/BIS. एपीएचए/बीआईएस
Report sent to (Name & Division) आख्या किसे जारी की गयी (नाम एवं प्रभाग) : I/c WQM-II

S. No.	Sampling Point नमूना स्थल	FWL Sample No. स्वच्छ जल प्रयोगशाला नमूना सं	TSS	Total Alkalinity as CaCO ₃	SO ₄	NO ₃ -N	Colour
1	VPG-01	Water/FW-24/407	-	105	19	BDL	BDL
2	UP GW	Water/FW-24/408	-	272	28	0.56	BDL
3	SP GW	Water/FW-24/409	-	281	26	0.14	BDL
4	SP GW-02	Water/FW-24/410	-	137	12	BDL	BDL
5	GA GW	Water/FW-24/411	-	215	07	BDL	BDL
6	VP GW-02	Water/FW-24/412	-	117	177	BDL	BDL
7	AC GW	Water/FW-24/413	-	227	28	2.08	BDL
8	SP GW	Water/FW-24/414	-	183	05	0.22	BDL
9	SK GW	Water/FW-24/415	-	367	56	0.96	BDL
10	DSG-02	Water/FW-24/416	-	203	32	0.94	BDL
11	DSG-01	Water/FW-24/417	-	390	72	12.45	BDL

Note: All the concentrations are expressed in mg/l. नोट : सभी सांद्रता मिग्रा/ली. में व्यक्त की गई है

Statement: कथन:

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(P.K.Gupta)
Analyst

(B. Sasi Devi)
Supervisor, Reviewer & Authorised Signatory

(Dr. K. Ranganathan)
DH - Water Lab

Surface Water & Ground Water				
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4	Bio -Chemical Oxygen Demand	APHA 5210 B, 23 rd Ed. 2017, 4500 OC, (5 days at 20° C). IS- 3025 part 44:1993. BOD (3 days at 25°C).	1 - 100 mg/l	40 \pm 8 mg/l
5	Chloride	APHA 4500 - Cl B, 23 rd Ed. 2017	5 - 600 mg/l	300 \pm 15 mg/l
6	Phosphate - P	APHA 4500 –PD, 23 rd Ed. 2017	0.05 - 10 mg/l	0.3 \pm 0.03 mg/l
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12	NO ₂ -N	APHA 4500 – NO ₂ , B, 23 rd Ed. 2017	0.01 - 2 mg/l	0.06 \pm 0.01 mg/l
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परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032
Water Laboratory (Freshwater Section) जल प्रयोगशाला (स्वच्छ जल अनुभाग)
Analysis Report विश्लेषण आख्या

S. No.	Sampling Point नमूना स्थल	FWL Sample No. स्वच्छ जल प्रयोगशाला नमूना सं.	TSS	Total Alkalinity as CaCO ₃	SO ₄	NO ₃ -N	Colour
12	RBS	Water/FW-24/420	61	260	24	1.23	09
13	RAS	Water/FW-24/421	17	275	18	0.60	13

Note: All the concentrations are expressed in mg/l. नोट: सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं

Statement: कथन:
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(P.K.Gupta)
Analyst


(B. Sasi Devi)
Supervisor, Reviewer & Authorised Signatory


(Dr. K. Ranganathan)
DH - Water

DOC: CB/CL/QR/7.8/FWL - 1 Issue No.: 04 Amendment No.: 06 Issue Date: 22.05.2007 Amendment Date: 19.03.2021 Page: 02 of 02

Surface Water & Ground Water

S. No.	Parameter	Test Method	Range of Testing/Limit of Detection	Uncertainty of Measurement \pm
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11	pH	APHA 4500 H ⁺ -B, 23 rd Ed. 2017	2 - 14	7.24 \pm 0.18
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13	NH ₃ -N	IS 3025(Part-34)- 1988, (First reprint April-1992)	0.2 - 20 mg/l	2.0 \pm 0.2 mg/l



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केंद्रीय प्रदूषण नियंत्रण बोर्ड
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
BIO-SCIENCE LABORATORY/ जैव-विज्ञान प्रयोगशाला



Microbiological Analysis Report/ सूक्ष्म जैविक विश्लेषण रिपोर्ट

1. Report no. & issue date/ रिपोर्ट सं. एवं जारी करने की तिथि : Bio/Micro/46, 07.07.2023
2. Name of the project/ परियोजना का नाम : NGT
3. Sample matrix/ नमूना मैट्रिक्स : Surface Water
4. Date & time of sample collection/
नमूना संग्रहण करने की तिथि एवं समय : 22.06.2023
5. Samples collected by/ नमूना एकत्रित करने वाले का नाम : Ms. Reena Satavan and team
6. Date & time of sample receipt/ नमूना प्राप्ति की तिथि एवं समय : 23.06.2023
7. Date of sample analysis/ नमूना विश्लेषण की तिथि : 23.06.2023
8. Sample registration no. & date/ नमूना पंजीकरण सं. एवं तिथि : BIO/2023/SR215, 23.06.2023
9. Test method reference/ संदर्भित जांच पद्धति : APHA 23rd Edition, 2017
10. Report sent to (Name & Address)/
रिपोर्ट प्रेषित किए जाने वाले का (नाम एवं पता) : Ms. Reena Satavan, Sc. 'E', WQM-II

S. No क्र.सं.	Sampling location नमूना स्थल	Lab Code लैब कोड	Analysis Results/ विश्लेषण परिणाम			
			Fecal Coliform MPN/100ml फिकल कोलिफॉर्म एमपीएन/100एमएल	Fecal Streptococci MPN/100ml फिकल स्ट्रेप्टोकोकाई एमपीएन/100एमएल	Enterococcus MPN/100ml एन्ट्रोकोकस एमपीएन/100एमएल	E. coli MPN/100ml ई.कोलाई एमपीएन/100एमएल
1.	RBST	BIO/SW24/0130	47X10 ³	--	--	--
2.	RAST	BIO/SW24/0131	45X10 ²	--	--	--

Statement/ विवरण:

1. The results relate only to the samples tested. / परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं।
2. The report shall not be reproduced, without the written approval of laboratory. / प्रयोगशाला के लिखित अनुमोदन के बिना रिपोर्ट की प्रतिकृति नहीं की जाएगी।
3. <1.8 MPN/100 ml indicates that the probability of presence of coliform in the sample is zero. / <1.8 एमपीएन/100 मिलीलीटर इंगित करता है कि नमूने में कोलिफॉर्म के होने की संभावना शून्य है।
4. The sample will be retained for one week from the date of issue of this test report. / इस रिपोर्ट के जारी होने की तिथि से एक सप्ताह तक नमूनों को संरक्षित रखा जाएगा।

S. Raina
07/07/23
Analyst/ विश्लेषक
(Swati Raina)

V. Hima Jwala
10/7/2023
Supervisor, Reviewer & Authorized Signatory
पर्यवेक्षक, पुनर्विलोकक एवं प्राधिकृत हस्ताक्षरकर्ता
(V. Hima Jwala)

Dr. Z. Changsan
16/7/2023
DH Bio-Science Lab
प्रभाग प्रमुख, जैव प्रयोगशाला
(Dr. Z. Changsan)

DOC:	Issue No.:	Amendment No.:	Issue Date:	Amendment Date:	Page
CB/CL/QR/7.8/BL-1	04	05	27.03.2014	20.05.2022	01 of 01
डीओसी:	जारी सं.	संशोधन सं.	जारी तिथि	संशोधन तिथि	पृष्ठ सं.
सीबी/सीएल/क्यूआर/7.8/बीएल-1	04	05	27.03.2014	20.05.2022	01 का 01

RBST → River Kali-West before confluence to Sheela Khala drain at Sample Khatai
RAST → River Kali-West after confluence with Sheela Khala drain



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केंद्रीय प्रदूषण नियंत्रण बोर्ड
Parivesh Bhawan, East Arjun Nagar, Delhi-110032/
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
BIO-SCIENCE LABORATORY/ जैव-विज्ञान प्रयोगशाला

Microbiological Analysis Report/ सूक्ष्म जैविक विश्लेषण रिपोर्ट

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5. Samples collected by/ नमूना एकत्रित करने वाले का नाम : Ms. Reena Satavan and team
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रिपोर्ट प्रेषित किए जाने वाले का (नाम एवं पता) : Ms. Reena Satavan, Sc. 'E', WQM-II

S. No क्र.सं.	Sampling location नमूना स्थल	Lab Code लैब कोड	Analysis Results	
			Total Coliform MPN/100ml कुल कोलिफॉर्म एमपीएन/100एमएल	
1.	RBST	BIO/SW24/0130	16X10 ⁵	
2.	RAST	BIO/SW24/0131	31X10 ³	

Statement/ विवरण:

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S. Raina
23/07/2023
Analyst/विश्लेषक
(Swati Raina)

V. Hima Jwala
10/7/2023
Supervisor, Reviewer & Authorized Signatory
पर्यवेक्षक, पुनर्विलोकक एवं प्राधिकृत हस्ताक्षरकर्ता
(V. Hima Jwala)

Z. Changsan
07/07/2023
DH Bio-Science lab
प्रभाग प्रमुख, जैव प्रयोगशाला
(Dr. Z. Changsan)



CENTRAL POLLUTION CONTROL BOARD

केंद्रीय प्रदूषण नियंत्रण बोर्ड
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Microbiological Analysis Report/ सूक्ष्म जैविक विश्लेषण रिपोर्ट

- 1 Report no & issue date/ रिपोर्ट सं एवं जारी करने की तिथि : Bio/Micro/46, 07/07/2023
- 2 Name of the project/ परियोजना का नाम : NGT
- 3 Sample matrix/ नमूना मैट्रिक्स : Surface Water
- 4 Date & time of sample collection/ नमूना संग्रहण करने की तिथि एवं समय : 22/06/2023
- 5 Samples collected by/ नमूना एकत्रित करने वाले का नाम : Ms. Reena Satavan and team
- 6 Date & time of sample receipt/ नमूना प्राप्ति की तिथि एवं समय : 23/06/2023
- 7 Date of sample analysis/ नमूना विश्लेषण की तिथि : 23/06/2023
- 8 Sample registration no & date/ नमूना पंजीकरण सं एवं तिथि : BIO/2023/SR215, 23/06/2023
- 9 Test method reference/ संदर्भित जांच पद्धति : APHA 23rd Edition, 2017
- 10 Report sent to (Name & Address)/ रिपोर्ट प्रेषित किए जाने वाले का (नाम एवं पता) : Ms. Reena Satavan, Sc 'E', WQM-II

S. No क्र.सं.	Sampling location नमूना स्थल	Lab Code लैब कोड	Analysis Results/ विश्लेषण परिणाम				
			Total Coliform MPN/100ml कुल कोलिफॉर्म एमपीएन/100एमएल	Fecal Coliform MPN/100ml फिकल कोलिफॉर्म एमपीएन/100एमएल	Fecal Streptococci MPN/100ml फिकल स्ट्रेप्टोकोकाई एमपीएन/100एमएल	Enterococcus MPN/100ml एन्ट्रोकोकस एमपीएन/100एमएल	E. coli MPN/100ml ई.कोलाई एमपीएन/100एमएल
3	SKDT	BIO/SW24/0132	21X10 ⁶	68X10 ⁶	--	--	--

Statement/ विवरण

- 1 The results relate only to the samples tested / परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं।
- 2 The report shall not be reproduced, without the written approval of laboratory / प्रयोगशाला के लिखित अनुमोदन के बिना रिपोर्ट की प्रतिकृति नहीं की जाएगी।
- 3 < 1.8 MPN/100 ml indicates that the probability of presence of coliform in the sample is zero / < 1.8 एमपीएन/100 मिलीलीटर इंगित करता है कि नमूने में कोलिफॉर्म के होने की संभावना शून्य है।
- 4 The sample will be retained for one week from the date of issue of this test report / इस रिपोर्ट के जारी होने की तिथि से एक सप्ताह तक नमूनों को संरक्षित रखा जाएगा।

Swati Raina
07/07/23
Analyst/ विश्लेषक
(Swati Raina)

V. Hima-jwala
10/7/2023
Supervisor, Reviewer & Authorized Signatory
पर्यवेक्षक, पुनर्विलोकक एवं प्राधिकृत हस्ताक्षरकर्ता
(V. Hima Jwala)

Z. Changsan
10/7/2023
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(Dr. Z. Changsan)

DOC: CB/CL/QR/7.8/BL-1 डीओसी: सीबी/सीएस/क्यूआर/7.8/बीएस-1	Issue No.: 04 जारी सं. 04	Amendment No.: 05 संशोधन सं. 05	Issue Date: 27.03.2014 जारी तिथि 27.03.2014	Amendment Date: 20.05.2022 संशोधन तिथि 20.05.2022	Page 01 of 01 पृष्ठ सं. 01 का 01
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SKDT → Shala Khala drain downstream of Industrial area at below the canal